



## *Treaty Series*

---

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

VOLUME 1014

---

## *Recueil des Traités*

---

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies  
New York, 1983

*Treaties and international agreements registered  
or filed and recorded with the Secretariat  
of the United Nations*

---

VOLUME 1014

1976

I. Nos. 14848-14853

II. No. 746

---

TABLE OF CONTENTS

---

I

*Treaties and international agreements  
registered on 1 July 1976 and 2 July 1976*

	<i>Page</i>
<b>No. 14848. Burma and Pakistan:</b>	
Agreement on the demarcation of a fixed boundary between the two countries in the Naaf River (with annex, protocol of 28 April 1966 and maps). Signed at Rawalpindi on 9 May 1966.....	3
<b>No. 14849. France and International Exhibition Bureau:</b>	
Exchange of letters constituting an agreement concerning the social security system applicable to the Bureau's staff. Paris, 5 March and 19 May 1975.....	19
<b>No. 14850. France and Guyana:</b>	
Agreement relating to the establishment of air services between and beyond their respective territories (with schedule and memorandum of understanding). Signed at Georgetown on 9 March 1976 .....	25
<b>No. 14851. Multilateral:</b>	
Fifth International Tin Agreement (with annexes). Concluded at Geneva on 21 June 1975.....	43
<b>No. 14852. Union of Soviet Socialist Republics and United States of America:</b>	
Convention on matters of taxation. Signed at Washington on 20 June 1973 .....	281
<b>No. 14853. Union of Soviet Socialist Republics, Bulgaria, Cuba, Czechoslovakia, German Democratic Republic, Hungary, Mongolia, Poland and Romania:</b>	
Protocol concerning the amendment of the Charter of the Council for Mutual Economic Assistance and of the Convention concerning the juridical personality, privileges and immunities of the Council for Mutual Economic Assistance (with annexes). Concluded at Sofia on 21 June 1974.....	283

***Traités et accords internationaux enregistrés  
ou classés et inscrits au répertoire au Secrétariat  
de l'Organisation des Nations Unies***

VOLUME 1014

1976

I. N<sup>os</sup> 14848-14853

II. N<sup>o</sup> 745

**TABLE DES MATIÈRES**

**I**

*Traités et accords internationaux  
enregistrés les 1<sup>er</sup> juillet 1976 et 2 juillet 1976*

	<i>Pages</i>
<b>N<sup>o</sup> 14848. Birmanie et Pakistan :</b>	
Accord relatif à la démarcation d'une frontière fixe entre les deux pays sur la rivière Naaf (avec annexe, protocole du 28 avril 1966 et cartes). Signé à Rawalpindi le 9 mai 1966 .....	3
<b>N<sup>o</sup> 14849. France et Bureau international des expositions :</b>	
Échange de lettres constituant un accord concernant le système de sécurité sociale applicable aux agents du Bureau. Paris, 5 mars et 19 mai 1975 .....	19
<b>N<sup>o</sup> 14850. France et Guyane :</b>	
Accord relatif à l'établissement de services aériens entre leurs territoires respectifs et au-delà de ceux-ci (avec tableau et mémorandum d'accord). Signé à Georgetown le 9 mars 1976 .....	25
<b>N<sup>o</sup> 14851. Multilatéral :</b>	
Cinquième Accord international sur l'étain (avec annexes). Conclu à Genève le 21 juin 1975 .....	43
<b>N<sup>o</sup> 14852. Union des Républiques socialistes soviétiques et États-Unis d'Amérique :</b>	
Convention relative à des questions d'ordre fiscal. Signée à Washington le 20 juin 1973 .....	281
<b>N<sup>o</sup> 14853. Union des Républiques socialistes soviétiques, Bulgarie, Cuba, Hongrie, Mongolie, Pologne, République démocratique allemande, Roumanie et Tchécoslovaquie :</b>	
Protocole portant modification des Statuts du Conseil d'assistance économique mutuelle et de la Convention concernant la personnalité juridique, les privilèges et les immunités du Conseil d'assistance économique mutuelle (avec annexes). Conclu à Sofia le 21 juin 1974 .....	283

## II

*Treaties and international agreements  
filed and recorded from 16 June 1976 to 2 July 1976*

	<i>Page</i>
<b>No. 746. International Labour Organisation and Arab Labour Organisation:</b>	
Co-operation Agreement. Signed at Geneva on 15 June 1976 .....	309
<b>ANNEX A. <i>Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i></b>	
<b>No. 5244. Convention between Albania, Bulgaria, Hungary, the German Democratic Republic, Poland, Romania, the Union of Soviet Socialist Republics and Czechoslovakia concerning the juridical personality, privileges and immunities of the Council for Mutual Economic Assistance. Signed at Sofia on 14 December 1959:</b>	
<b>No. 5245. Charter of the Council for Mutual Economic Assistance. Signed at Sofia on 14 December 1959:</b>	
Ratifications by Mongolia and Cuba .....	322

## II

*Traités et accords internationaux  
classés et inscrits au répertoire du 16 juin 1976 au 2 juillet 1976*

	<i>Pages</i>
<b>N° 746. Organisation internationale du Travail et Organisation arabe du Travail :</b>	
Accord de coopération. Signé à Genève le 15 juin 1976 .....	309
<b>ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies</b>	
<b>N° 5244. Convention entre l'Albanie, la Bulgarie, la Hongrie, la République démocratique allemande, la Pologne, la Roumanie, l'Union des Républiques socialistes soviétiques et la Tchécoslovaquie concernant la personnalité juridique, les privilèges et les immunités du Conseil d'entraide économique. Signée à Sofia le 14 décembre 1959 :</b>	
<b>N° 5245. Statuts du Conseil d'entraide économique. Signés à Sofia le 14 décembre 1959 :</b>	
Ratifications de la Mongolie et de Cuba .....	322

#### NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

\*  
\* \*

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

---

#### NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

\*  
\* \*

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

# I

## *Treaties and international agreements*

*registered*

*on 1 July 1976 and 2 July 1976*

*Nos. 14848 to 14853*

---

## *Traités et accords internationaux*

*enregistrés*

*les 1<sup>er</sup> juillet 1976 et 2 juillet 1976*

*N<sup>os</sup> 14848 à 14853*





**No. 14848**

---

**BURMA  
and  
PAKISTAN**

**Agreement on the demarcation of a fixed boundary between the two countries in the Naaf River (with annex, protocol of 28 April 1966 and maps). Signed at Rawalpindi on 9 May 1966**

*Authentic text: English.*

*Registered by Burma on 1 July 1976.*

---

**BIRMANIE  
et  
PAKISTAN**

**Accord relatif à la démarcation d'une frontière fixe entre les deux pays sur la rivière Naaf (avec annexe, protocole du 28 avril 1966 et cartes). Signé à Rawalpindi le 9 mai 1966**

*Texte authentique : anglais.*

*Enregistré par la Birmanie le 1<sup>er</sup> juillet 1976.*

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE UNION OF BURMA AND THE GOVERNMENT OF THE ISLAMIC REPUBLIC OF PAKISTAN ON THE DEMARCATION OF A FIXED BOUNDARY BETWEEN THE TWO COUNTRIES IN THE NAAF RIVER

---

PREAMBLE

The Government of the Union of Burma and the Government of the Islamic Republic of Pakistan,

Having agreed that the fluctuating boundary in the Naaf River section of the inherited Burma-Pakistan international boundary, formed by the middle line of the main navigable channel (the deepest water-course), shall be converted into a fixed one once for all along the existing middle line of the main navigable channel (the deepest water-course), as ascertained and determined by a Joint Burma-Pakistan Hydrographic Survey Party, and having taken the necessary steps to that end;

Firmly believing that such conversion of the fluctuating international boundary in the Naaf River into a fixed international boundary will promote peace, order and good-neighbourly relations on the border of the two countries;

Have resolved for the purpose in view to conclude the present Agreement.

*Article One.* The present Agreement deals with the international boundary only in the Naaf River Section stretching from the mouth of the Naaf River northward to the mouth of the Machhkajia Khal at its junction with the Changai *Chaung*.

*Article Two.* The Contracting Parties agree that, for certainty and definitiveness, the fluctuating international boundary in the River Section formed by the middle line of the main navigable channel of the Naaf River, as ascertained and determined by the Joint Burma-Pakistan Hydrographic Survey Party, shall be deemed to be a fixed international boundary once for all with effect from the date the present Agreement comes into force irrespective of any changes that may occur in the course of the main navigable channel of the Naaf River.

*Article Three.* The fixed international boundary line in the Naaf River formed by the middle line of the main navigable channel, as ascertained and determined by the Joint Burma-Pakistan Hydrographic Survey Party, is charted in Sheets I, II and III<sup>2</sup> attached to the Protocol between the Government of the Union of Burma and the Government of the Islamic Republic of Pakistan on the Demarcation of a Fixed Boundary between the Two Countries in the Naaf River signed on the 28th April, 1966 at Rangoon by U Ohn Khin, Executive Secretary, Foreign Office, for the Government of the Union of Burma and by His Excellency Mr. Habibur Rahman, Ambassador of Pakistan, for the Government of the Islamic Republic of Pakistan, and the above-mentioned Protocol is annexed to this Agreement and forms an integral part thereof.

*Article Four.* The description of the agreed international boundary line in the Naaf River shall be as set forth in Article III of the Protocol referred to in Article Three above.

---

<sup>1</sup> Came into force on 9 May 1966 by signature, in accordance with article ten.

<sup>2</sup> See insert in a pocket at the end of this volume.

*Article Five.* The Contracting Parties agree that, after the coming into force of the present Agreement, neither Party shall conduct river training works or utilise the flow of the Naaf River or its waters on its own side of the international boundary for industrial purposes, drainage, water conservancy, irrigation, generation of hydro-electric power and the like to such an extent as to prejudice the interests of the other Party.

*Article Six.* Each Contracting Party shall construct, before the end of May 1967, beacons of the agreed designs over the Reference Markers on its side of the Naaf River; and shall adopt necessary measures to maintain those Reference Markers together with the beacons and to prevent their removal, damage or destruction as specified in the Annex to the present Agreement.

*Article Seven.* In case new islands emerge and are intersected by the fixed international boundary line, the two Contracting Parties shall, at the instance of either Party, take up the question of demarcating the boundary line thereon.

*Article Eight.* The rights of navigation for vessels of both the countries shall be fully guaranteed, irrespective of whether the main navigable channel subsequently changes its course.

If a vessel of one Contracting Party or its nationals is in distress or is wrecked in the part of the Naaf River belonging to the other Party, the necessary aid and assistance shall be afforded by the latter, at all times and in the same manner as in the case of national vessels, to the master, crew and passengers and to the vessel and its cargo. The Contracting Parties agree that articles salvaged from a vessel which has been in distress or wrecked, shall not be liable to customs duties and other rates and taxes, provided that such articles are not intended for consumption inside the country.

The term "vessel", as used in the present Agreement, means all types of vessels, whether privately owned or operated, or state owned or operated.

*Article Nine.* The Contracting Parties agree that any difference or dispute concerning the interpretation or application of the present Agreement or concerning the international boundary between the two countries dealt with in the present Agreement which may arise after the coming into force of the present Agreement shall be settled through friendly consultations.

*Article Ten.* The present Agreement shall come into force on the date of signature.

Upon the coming into force of the present Agreement, all agreements and understandings prior to the Memorandum of Agreement signed on January 21, 1964 at Rangoon by the Foreign Ministers of the two countries shall cease to be in force in so far as they relate to the Naaf River section of the inherited Burma-Pakistan international boundary.

DONE in duplicate in Rawalpindi, on May 9, 1966.

NE WIN

Chairman  
of the Revolutionary Council  
of the Union of Burma

MOHAMMAD AYUB KHAN  
Field Marshal, N. Pk., H.J.

President  
of the Islamic Republic  
of Pakistan

## ANNEX

## MAINTENANCE OF REFERENCE MARKERS AND BEACONS

In order to effectively maintain the Reference Markers and Beacons, the two Parties agree on the following procedure:

1. In case either Party discovers that any Reference Marker or beacon has been removed, damaged or destroyed, it shall notify the other Party as soon as possible. The Party responsible for the maintenance of the said Reference Marker or beacon shall then take necessary measures to restore, repair or re-erect, in the presence of the other Party, the Reference Marker or beacon at its original site in accordance with the original design.

2. If the Reference Marker which has been removed, damaged or destroyed cannot be restored, repaired or re-erected at its original site owing to natural causes, it may be erected at another suitable place to be selected by both Parties through consultations, but the fixed international boundary line in the Naaf River shall not be changed thereby.

3. The restoration, repair or re-erection of a Reference Marker shall be jointly recorded by the two Parties. In case a Reference Marker is re-erected at a place other than the original site, the two Contracting Parties shall sign documents describing the location of the Reference Marker and make out sketch plans showing the location of the new Reference Marker. The above-mentioned documents and sketch plans, when signed by the two Parties, shall form an integral part of the present Agreement.

4. Each Contracting Party shall, according to the seriousness of each case, take action against those who wilfully remove, damage or destroy any Reference Marker or beacon on its side of the international boundary line.

5. Neither Party shall unilaterally set up new Reference Markers.

6. The Contracting Parties agree that, after the coming into force of the present Agreement, a joint inspection of all Reference Markers and beacons on either side of the Naaf River shall be made every year, but that the inspection may be postponed or be made only of certain Reference Markers whenever agreed to by both Parties. The two Parties shall make interim joint inspections of certain Reference Markers at the request of either Party.

The two Parties shall, after the inspection, take such measures as they deem necessary.

Joint records shall be made after each joint inspection and shall be kept by each of the two Parties.

## PROTOCOL

BETWEEN THE GOVERNMENT OF THE UNION OF BURMA AND THE GOVERNMENT OF THE ISLAMIC REPUBLIC OF PAKISTAN ON THE DEMARCATION OF A FIXED BOUNDARY BETWEEN THE TWO COUNTRIES IN THE NAAF RIVER

The Government of the Union of Burma and the Government of the Islamic Republic of Pakistan,

Considering that a Joint Burma-Pakistan Hydrographic Survey Party composed of a Burma Navy Team led by Captain Chit Ko Ko, B.N. and a Pakistan Navy Team led by Commander S. Mazhar Ahmed, T.Q.A., P.N., in pursuance of the provisions of the Memorandum of Agreement between the Union of Burma and the Islamic Republic of Pakistan relating to the Demarcation of a Fixed Boundary between the Two Countries in the Naaf River signed by the Foreign Ministers of the two countries, has successfully completed the joint hydrographic survey and as a result of the survey produced an up-to-

date chart of the Naaf River in three sheets, namely Sheet I, Sheet II and Sheet III, thus determining on this chart the main navigable channel along the middle of which the boundary line has been demarcated to denote the boundary between Burma and Pakistan in the Naaf River from its mouth northward to the mouth of the Machhkajia Khal at its junction with the Changai *Chaung* on a fixed basis,

Have signed the present Protocol.

*Article I.* The triangulation stations established by the Joint Burma-Pakistan Hydrographic Survey Party on both banks of the Naaf River during the survey will be used as reference points to determine and to define the agreed boundary line in the Naaf River. These triangulation stations will be referred to as Reference Markers and are:

On the Burma Side

B1, B2, B4, B5, B6, B7, B8, B9, B10, B11, B12, B13, B14, B14a, B15, B16, B17, B18, B19, B20, and B21.

On the Pakistan Side

PI, P2, P3, P4, P6, P7, P8, Naithang Hill Station, P9, P10, P11, P11a (Pag.), P12, P12a, P13, P14, P14a, P15, P15a, P16, P17, P18, P19, and P20.

*Article II.* The co-ordinates of the specific locations of the Reference Markers as computed from Grid IIB Table (Point of Origin: Lat. 26 00 00.0 N. Long 90 00 00.0 E) are as follows:

On the Burma side

Reference Markers	Grid Co-ordinates in Yards	Reference Markers	Grid Co-ordinates in Yards
B1.....	3 272 745.05 E 360 886.65 N	B13.....	3 259 557.61 E 395 600.15 N
B2.....	3 272 390.61 E 363 682.69 N	B14.....	3 259 182.50 E 396 616.76 N
B4.....	3 270 161.82 E 370 198.27 N	B14a.....	3 258 609.50 E 400 063.97 N
B5.....	3 268 807.71 E 374 283.38 N	B15.....	3 258 491.57 E 404 063.58 N
B6.....	3 267 491.50 E 377 708.54 N	B16.....	3 256 889.12 E 408 573.90 N
B7.....	3 267 344.95 E 378 576.13 N	B17.....	3 255 754.22 E 411 063.57 N
B8.....	3 264 932.15 E 384 555.00 N	B18.....	3 251 401.67 E 415 360.51 N
B9.....	3 264 068.92 E 387 201.01 N	B19.....	3 251 515.13 E 415 402.63 N
B10.....	3 263 567.12 E 388 024.78 N	B20.....	3 248 066.87 E 417 300.94 N
B11.....	3 262 230.16 E 388 661.35 N	B21.....	3 248 377.20 E 418 767.34 N
B12.....	3 259 802.85 E 391 510.60 N		

Each of the above Reference Markers is a 3-foot iron peg with 4" × 4" iron plate at the top and reinforced by cement concrete 8" × 8" embedded to the ground level.

## On the Pakistan side

Reference Markers	Grid Co-ordinates in Yards	Reference Markers	Grid Co-ordinates in Yards
P1 .....	3 270 058.76 E 362 825.97 N	P12 .....	3 257 995.57 E 393 993.84 N
P2 .....	3 268 593.35 E 364 327.23 N	P12a .....	3 257 575.85 E 396 437.45 N
P3 .....	3 267 168.70 E 368 324.05 N	P13 .....	3 256 886.87 E 397 976.92 N
P4 .....	3 266 700.46 E 371 253.26 N	P14 .....	3 256 933.08 E 401 454.45 N
P6 .....	3 264 978.22 E 376 261.59 N	P14a .....	3 257 412.58 E 403 084.18 N
P7 .....	3 262 982.11 E 380 612.33 N	P15a .....	3 256 821.01 E 405 803.53 N
P8 .....	3 262 599.43 E 383 032.35 N	P15 .....	3 255 184.90 E 407 090.00 N
Naithang Hill Station .....	3 261 342.74 E 383 215.45 N	P16 .....	3 254 083.75 E 408 576.35 N
P9 .....	3 259 981.74 E 384 880.06 N	P17 .....	3 250 379.88 E 411 408.79 N
P10 .....	3 258 437.57 E 387 554.71 N	P18 .....	3 247 416.10 E 414 990.42 N
P11 .....	3 258 103.23 E 389 936.56 N	P19 .....	3 246 718.29 E 416 398.64 N
P11a (Pag.) .....	3 258 097.53 E 389 929.23 N	P20 .....	3 248 092.60 E 418 983.23 N

With the exception of Reference Markers P9 and P11a (Pag.), which are vanes of temples, each of the above Reference Markers is a 3' × 6" × 6" concrete pillar embedded in cement concrete projecting 10 inches above the ground level.

**Article III.** In order to describe the boundary line, 30 points, numbering 1 to 30, reading from south to north, are marked on the boundary line on the chart. These points are called Boundary Points, are marked by bearings and distances from the Reference Markers, and are the centres of the circles drawn on the boundary line on the chart. The boundary line is drawn as a series of straight lines joining the consecutive Boundary Points.

This boundary line, which is the fixed international boundary in the Naaf River, runs from

**Boundary Point 1** which lies at 156 degrees 2140 yards from Reference Marker P1, or 270½ degrees 1785 yards from Reference Marker B1, or 209 degrees 3120 yards from Reference Marker B2, in a straight line to

**Boundary Point 2** which lies at 064¼ degrees 1630 yards from Reference Marker P1, or 266 degrees 900 yards from Reference Marker B2, or 105½ degrees 3020 yards from Reference Marker P2, thence in a straight line to

**Boundary Point 3** which lies at 034 degrees 1860 yards from Reference Marker P3, or 132½ degrees 2050 yards from Reference Marker P4, or 262 degrees 1954 yards from Reference Marker B4, thence in a straight line to

**Boundary Point 4** which lies at 082 degrees 1615 yards from Reference Marker P6, or 039 degrees 1478 yards from Reference Marker B6, or 201½ degrees 2180 yards from Reference Marker B7, thence in a straight line to

- Boundary Point 5* which lies at 032½ degrees 2760 yards from Reference Marker P7, or 093½ degrees 1825 yards from Reference Marker P8, or 199 degrees 1648 yards from Reference Marker B8, thence in a straight line to
- Boundary Point 6* which lies at 022 degrees 2135 yards from Reference Marker P9, or 106½ degrees 2435 yards from Reference Marker P10, or 220½ degrees 2258 yards from Reference Marker B11, thence in a straight line to
- Boundary Point 7* which lies at 022 degrees 2130 yards from Reference Marker P10, or 109½ degrees 1150 yards from Reference Marker P11, or 287 degrees 3140 yards from Reference Marker B11, thence in a straight line to
- Boundary Point 8* which lies at 082 degrees 1252 yards from Reference Marker P12, or 349 degrees 2720 yards from Reference Marker B12, or 193½ degrees 1442 yards from Reference Marker B13, thence in a straight line to
- Boundary Point 9* which lies at 131 degrees 2380 yards from Reference Marker P13, or 315½ degrees 1190 yards from Reference Marker B13, or 250½ degrees 510 yards from Reference Marker B14, thence in a straight line to
- Boundary Point 10* which lies at 014 degrees 1390 yards from Reference Marker P13, or 328½ degrees 4412 yards from Reference Marker B13, or 325 degrees 3362 yards from Reference Marker B14, thence in a straight line to
- Boundary Point 11* which lies at 005 degrees 2945 yards from Reference Marker P13, or 166 degrees 575 yards from Reference Marker P14, or 205 degrees 3475 yards from Reference Marker B15, thence in a straight line to
- Boundary Point 12* which lies at 027½ degrees 1300 yards from Reference Marker P14, or 215 degrees 1750 yards from Reference Marker B15, or 168 degrees 3248 yards from Reference Marker P15a, thence in a straight line to
- Boundary Point 13* which lies at 034 degrees 2273 yards from Reference Marker P14, or 206½ degrees 775 yards from Reference Marker B15, or 151½ degrees 2765 yards from Reference Marker P15a, thence in a straight line to
- Boundary Point 14* which lies at 029½ degrees 2950 yards from Reference Marker P14, or 268 degrees 165 yards from Reference Marker B15, or 139½ degrees 2290 yards from Reference Marker P15a, thence in a straight line to
- Boundary Point 15* which lies at 334½ degrees 2150 yards from Reference Marker B15, or 075½ degrees 745 yards from Reference Marker P15a, or 166½ degrees 2625 yards from Reference Marker B16, thence in a straight line to
- Boundary Point 16* which lies at 319½ degrees 3190 yards from Reference Marker P15a, or 262 degrees 2200 yards from Reference Marker B16, or 201 degrees 3010 yards from Reference Marker B17, thence in a straight line to
- Boundary Point 17* which lies at 307 degrees 4110 yards from Reference Marker B16, or 269½ degrees 2185 yards from Reference Marker B17, or 098 degrees 3180 yards from Reference Marker P17, thence in a straight line to
- Boundary Point 18* which lies at 277 degrees 2940 yards from Reference Marker B17, or 092½ degrees 2420 yards from Reference Marker P17, or 161½ degrees 4220 yards from Reference Marker B18, thence in a straight line to
- Boundary Point 19* which lies at 114 degrees 1355 yards from Reference Marker P17, or 268½ degrees 4075 yards from Reference Marker B17, or 178 degrees 4465 yards from Reference Marker B18, thence in a straight line to
- Boundary Point 20* which lies at 277 degrees 4860 yards from Reference Marker B17, or 136 degrees 4850 yards from Reference Marker P18, or 189 degrees 3825 yards from Reference Marker B18, thence in a straight line to

- Boundary Point 21* which lies at 004 degrees 1931 yards from Reference Marker P17, or 207 degrees 2289 yards from Reference Marker B19, thence in a straight line to
- Boundary Point 22* which lies at 096 degrees 3722 yards from Reference Marker P18, or 201 degrees 743 yards from Reference Marker B18, thence in a straight line to
- Boundary Point 23* which lies at 074 degrees 3395 yards from Reference Marker P18, or 306 degrees 1029 yards from Reference Marker B19, thence in a straight line to
- Boundary Point 24* which lies at 064 degrees 2743 yards from Reference Marker P18, or 150 degrees 2930 yards from Reference Marker B21, thence in a straight line to
- Boundary Point 25* which lies at 059 degrees 1300 yards from Reference Marker P18, or 178 degrees 3087 yards from Reference Marker B21, thence in a straight line to
- Boundary Point 26* which lies at 035 degrees 992 yards from Reference Marker P18, or 184 degrees 1500 yards from Reference Marker B20, thence in a straight line to
- Boundary Point 27* which lies at 006 degrees 2114 yards from Reference Marker P18, or 247 degrees 500 yards from Reference Marker B20, thence in a straight line to
- Boundary Point 28* which lies at 037 degrees 1640 yards from Reference Marker P19, or 320 degrees 566 yards from Reference Marker B20, thence in a straight line to
- Boundary Point 29* which lies at 224 degrees 785 yards from Reference Marker P20, or 336 degrees 1212 yards from Reference Marker B20, thence in a straight line to
- Boundary Point 30* which lies at 210 degrees 233 yards from Reference Marker P20, or 273 degrees 390 yards from Reference Marker B21.

All bearings and distances stated above are true bearings and distances as scaled out from the chart.

*Article IV.* The Naaf River chart jointly produced by the Burma-Pakistan Hydrographic Survey Teams in three sheets, namely Sheet I, Sheet II and Sheet III with the boundary line demarcated thereon and duly authenticated and signed by the leaders of the two Navy Teams is attached to this Protocol and forms an integral part of it.

*Article V.* The present Protocol shall have effect without any ratification as from the date of the coming into force of the Boundary Agreement between the Union of Burma and the Islamic Republic of Pakistan of which it shall form an integral part.

DONE in duplicate in Rangoon on April 28, 1966, in the English language.

OHN KHIN

Plenipotentiary of the Government  
of the Union of Burma

H. RAHMAN

Plenipotentiary of the Government  
of the Islamic Republic  
of Pakistan



[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE L'UNION BIRMANE ET LE  
GOUVERNEMENT DE LA RÉPUBLIQUE ISLAMIQUE DU PAKISTAN  
RELATIF À LA DÉMARCATIION D'UNE FRONTIÈRE FIXE ENTRE  
LES DEUX PAYS SUR LA RIVIÈRE NAAF

PRÉAMBULE

Le Gouvernement de l'Union birmane et le Gouvernement de la République islamique du Pakistan,

Etant convenus que la frontière fluctuante sur le secteur de la frontière internationale héritée entre la Birmanie et le Pakistan situé le long de la rivière Naaf, constituée par la ligne médiane du principal chenal navigable (cours d'eau le plus profond), doit être convertie en une frontière fixe une fois pour toutes le long de la ligne médiane existante du principal chenal navigable (cours d'eau le plus profond), telle qu'elle a été établie et déterminée par un Groupe d'étude hydrographique mixte Birmanie-Pakistan, et ayant pris les mesures nécessaires à cette fin,

Fermement convaincus que le fait de transformer la frontière internationale fluctuante sur la rivière Naaf en une frontière internationale fixe sera de nature à promouvoir la paix, l'ordre et des relations de bon voisinage sur la frontière des deux pays,

Ont décidé à cette fin de conclure le présent Accord.

*Article premier.* Le présent Accord ne concerne que la frontière internationale située dans le secteur de la rivière Naaf, allant de l'embouchure de la rivière Naaf, vers le nord, jusqu'à l'embouchure du Machhkajia Khal, au point où ce dernier rejoint le Changai *Chaung*.

*Article 2.* Les Parties contractantes conviennent que, pour en assurer le caractère certain et définitif, la frontière internationale fluctuante située dans le secteur de la rivière et constituée par la ligne médiane du principal chenal navigable de la rivière Naaf, telle qu'elle a été établie et déterminée par le Groupe d'étude hydrographique mixte Birmanie-Pakistan, sera réputée être une frontière internationale fixe une fois pour toutes avec effet à compter de la date d'entrée en vigueur du présent Accord, quels que soient les changements qui puissent se produire dans le cours du principal chenal navigable de la rivière Naaf.

*Article 3.* La ligne de frontière internationale fixe sur la rivière Naaf, constituée par la ligne médiane du principal chenal navigable, telle qu'elle a été établie et déterminée par le Groupe d'étude hydrographique mixte Birmanie-Pakistan, est indiquée sur les cartes I, II et III<sup>2</sup> jointes au Protocole entre le Gouvernement de l'Union birmane et le Gouvernement de la République islamique du Pakistan relatif à la démarcation d'une frontière fixe entre les deux pays sur la rivière Naaf, signé à Rangoon le 28 avril 1966 par U Ohn Khin, Secrétaire exécutif du Foreign Office, pour le Gouvernement de l'Union birmane, et par Son Excellence M. Habibur Rahman, Ambassadeur du Pakistan, pour le Gouvernement de la République islamique du Pakistan, le Protocole susmentionné étant joint en annexe au présent Accord et en faisant partie intégrante.

<sup>1</sup> Entré en vigueur le 9 mai 1966 par la signature, conformément à l'article 10.

<sup>2</sup> Voir hors-texte dans une pochette à la fin du présent volume.

*Article 4.* La description de la ligne frontière internationale convenue sur la rivière Naaf est celle qui est indiquée à l'article III du Protocole visé à l'article 3 ci-dessus.

*Article 5.* Les Parties contractantes conviennent qu'après l'entrée en vigueur du présent Accord, aucune des Parties ne fera de travaux de retenue ni n'utilisera le débit de la rivière Naaf ou ses eaux, de son côté de la frontière internationale, à des fins industrielles, pour le drainage, pour la conservation des eaux, pour l'irrigation, pour la génération d'énergie hydro-électrique ou à des fins semblables d'une façon qui puisse porter préjudice aux intérêts de l'autre Partie.

*Article 6.* Chaque Partie contractante s'engage à construire avant la fin du mois de mai 1967 des pylônes du type convenu au-dessus des bornes de référence de son côté de la rivière Naaf, et à adopter les mesures nécessaires pour entretenir ces bornes de référence ainsi que les pylônes, comme spécifié dans l'annexe au présent Accord, et empêcher qu'ils soient retirés, endommagés ou détruits.

*Article 7.* Au cas où de nouvelles îles émergeraient le long du tracé de la ligne frontière internationale fixe, les deux Parties contractantes s'engagent, sur la demande de l'une ou l'autre Partie, à examiner la question de la démarcation de la ligne frontière sur lesdites îles.

*Article 8.* Les droits de navigation des navires des deux pays sont pleinement garantis, sans égard aux éventuels changements ultérieurs du cours du principal chenal navigable.

Si un navire appartenant à une Partie contractante ou à ses ressortissants se trouve en détresse ou fait naufrage dans la partie de la rivière Naaf appartenant à l'autre Partie, cette dernière accordera à tout moment au capitaine, à l'équipage, aux passagers, au navire et à sa cargaison toute l'aide et toute l'assistance nécessaires comme s'il s'agissait d'un navire national. Les Parties contractantes conviennent que les articles sauvés d'un navire qui a été en détresse ou qui a fait naufrage seront exonérés des droits de douane et de tous autres droits et taxes s'il ne sont pas destinés à la consommation dans la pays.

Le terme «navire», aux fins du présent Accord, désigne tous types d'embarcations, qu'ils appartiennent ou soient exploités par des particuliers ou qu'ils appartiennent ou soient exploités par l'Etat.

*Article 9.* Les Parties contractantes conviennent que toute divergence de vues ou tout différend concernant l'interprétation ou l'application du présent Accord relatif à la frontière internationale entre les deux pays faisant l'objet dudit Accord et pouvant surgir après son entrée en vigueur sera réglé par voie de consultations à l'amiable.

*Article 10.* Le présent Accord entrera en vigueur à la date de sa signature.

Lors de l'entrée en vigueur du présent Accord, tous accords et arrangements antérieurs au Mémorandum d'accord signé le 21 janvier 1964 à Rangoon par les Ministres des affaires étrangères des deux pays cesseront de produire effet en ce qui concerne le secteur de la frontière internationale héritée entre la Birmanie et le Pakistan situé sur la rivière Naaf.

FAIT en double exemplaire à Rawalpindi, le 9 mai 1966.

NE WIN

Président  
du Conseil révolutionnaire  
de l'Union birmane

MOHAMMAD AYUB KHAN  
Field Marshal, N. Pk. H. J.

Président  
de la République islamique  
du Pakistan

## A N N E X E

## ENTRETIEN DES BORNES DE RÉFÉRENCE ET DES PYLÔNES

Afin d'entretenir efficacement les bornes de référence et les pylônes, les deux Parties conviennent de la procédure ci-après :

1. Si l'une ou l'autre des Parties découvre qu'une borne de référence ou un pylône a été retiré, endommagé ou détruit, elle en informe l'autre Partie dès que possible. La Partie responsable de l'entretien de ladite borne de référence ou dudit pylône s'engage à prendre toutes les mesures nécessaires pour rétablir, réparer ou remettre en état, en la présence de l'autre Partie, la borne de référence ou le pylône à son emplacement initial, conformément aux spécifications initiales.

2. Si la borne de référence qui a été retirée, endommagée ou détruite ne peut pas être rétablie, réparée ou remise en état à son emplacement initial en raison de causes naturelles, elle peut être érigée en un autre endroit approprié, choisi par les deux Parties à l'issue de consultations, étant entendu que cela ne modifie aucunement la ligne frontière internationale sur la rivière Naaf.

3. Il est pris acte conjointement par les deux Parties du rétablissement, de la réparation ou de la remise en état d'une borne de référence. Au cas où une borne de référence serait rétablie en un emplacement autre que l'emplacement initial, les deux Parties contractantes signeront des documents décrivant l'emplacement de ladite borne et établiront des plans schématiques indiquant l'emplacement de la nouvelle borne. Les documents et plans schématiques susmentionnés, une fois signés par les deux Parties, feront partie intégrante du présent Accord.

4. Chaque Partie contractante s'engage, selon la gravité de chaque cas, à prendre des mesures contre tous ceux qui auront intentionnellement retiré, endommagé ou détruit toute borne de référence ou tout pylône de son côté de la ligne frontière internationale.

5. Aucune des deux Parties ne pourra unilatéralement ériger de nouvelles bornes de référence.

6. Les Parties contractantes conviennent qu'après l'entrée en vigueur du présent Accord, une inspection commune de toutes les bornes de référence et de tous les pylônes de part et d'autre de la rivière Naaf sera faite chaque année, étant entendu que les deux Parties pourront décider d'ajourner cette inspection ou de n'inspecter que certaines bornes de référence. Les deux Parties procéderont dans l'intervalle à des inspections communes de certaines bornes de référence, si l'une ou l'autre des Parties le demande.

Après l'inspection, les deux Parties prennent les mesures qu'elles jugent nécessaires.

Un procès-verbal commun est établi après chaque inspection commune et est conservé par chacune des deux Parties.

## P R O T O C O L E

ENTRE LE GOUVERNEMENT DE L'UNION BIRMANE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ISLAMIQUE DU PAKISTAN RELATIF À LA DÉMARCATIION D'UNE FRONTIÈRE FIXE ENTRE LES DEUX PAYS SUR LA RIVIÈRE NAAF

Le Gouvernement de l'Union birmane et le Gouvernement de la République islamique du Pakistan,

Considérant qu'un Groupe d'étude hydrographique mixte Birmanie-Pakistan composé d'une équipe de la Marine birmane dirigée par le Capitaine de vaisseau Chit Ko Ko, B.N., et d'une équipe de la Marine pakistanaise dirigée par le Capitaine de frégate S. Mazhar Ahmed, T.Q.A., P.N., conformément aux dispositions du Mémoire d'accord entre l'Union birmane et la République islamique du Pakistan relatif à la démarcation d'une frontière fixe entre les deux pays sur la rivière Naaf signé par les Ministres des affaires étrangères des deux pays, a mené à bien son étude hydrographique commune et, sur cette base, a établi une carte à jour de la rivière Naaf en trois feuillets, à

savoir les feuillets I, II et III, et a tracé sur cette carte le principal chenal navigable le long duquel a été délimitée la ligne frontière indiquant l'emplacement de la frontière entre la Birmanie et le Pakistan sur la rivière Naaf, de son embouchure, vers le nord, jusqu'à l'embouchure du Machhkajia Khal, au point où ce dernier rejoint de Changai *Chaung*, de façon fixe,

Ont signé le présent Protocole.

*Article premier.* Les stations de triangulation établies par le Groupe d'étude hydrographique mixte Birmanie-Pakistan sur les deux rives de la rivière Naaf pendant l'étude serviront de point de référence pour déterminer et définir la ligne frontière convenue sur la rivière Naaf. Ces stations de triangulation sont désignées par l'expression «bornes de référence» et sont les suivantes :

Du côté de la Birmanie

B1, B2, B4, B5, B6, B7, B8, B9, B10, B11, B12, B13, B14, B14a, B15, B16, B17, B18, B19, B20 et B21.

Du côté du Pakistan

P1, P2, P3, P4, P6, P7, P8, Naithang Hill Station, P9, P10, P11, P11a (Pag.), P12, P12a, P13, P14, P14a, P15, P15a, P16, P17, P18, P19 et P20.

*Article II.* Les coordonnées des emplacements spécifiques des bornes de référence, telles qu'elles ont été calculées sur la base du tableau de la Grille IIB (Point d'origine: Lat. 26 00 00.0 N, Long. 90 00 00.0 E) sont les suivantes :

#### Du côté de la Birmanie

Bornes de référence	Coordonnées de grille en yards	Bornes de référence	Coordonnées de grille en yards
B1 .....	3 272 745.05 E 360 886.65 N	B13 .....	3 259 557.61 E 395 600.15 N
B2 .....	3 272 390.61 E 363 682.69 N	B14 .....	3 259 182.50 E 396 616.76 N
B4 .....	3 270 161.82 E 370 198.27 N	B14a.....	3 258 609.50 E 400 063.97 N
B5 .....	3 268 807.71 E 374 283.38 N	B15 .....	3 258 491.57 E 404 063.58 N
B6 .....	3 267 491.50 E 377 708.54 N	B16 .....	3 256 889.12 E 408 573.90 N
B7 .....	3 267 344.95 E 378 576.13 N	B17 .....	3 255 754.22 E 411 063.57 N
B8 .....	3 264 932.15 E 384 555.00 N	B18 .....	3 251 401.67 E 415 360.51 N
B9 .....	3 264 068.92 E 387 201.01 N	B19 .....	3 251 515.13 E 415 402.63 N
B10 .....	3 263 567.12 E 388 024.78 N	B20 .....	3 248 066.87 E 417 300.94 N
B11 .....	3 262 230.16 E 388 661.35 N	B21 .....	3 248 377.20 E 418 767.34 N
B12 .....	3 259 802.85 E 391 510.60 N		

Chacune des bornes de référence ci-dessus est constituée d'un poteau de fer de 90 centimètres, surmonté d'une plaque de fer de 10 cm × 10 cm, renforcé par une bande de ciment de 20 cm de côté affleurant le sol.

## Du côté du Pakistan

Bornes de référence	Coordonnées de grille en yards	Bornes de référence	Coordonnées de grille en yards
P1.....	3 270 058·76 E 362 825·97 N	P12.....	3 257 995·57 E 393 993·84 N
P2.....	3 268 593·35 E 364 327·23 N	P12a.....	3 257 575·85 E 396 437·45 N
P3.....	3 267 168·70 E 368 324·05 N	P13.....	3 256 886·87 E 397 976·92 N
P4.....	3 266 700·46 E 371 253·26 N	P14.....	3 256 933·08 E 401 454·45 N
P6.....	3 264 978·22 E 376 261·59 N	P14a.....	3 256 412·58 E 403 084·18 N
P7.....	3 262 982·11 E 380 612·33 N	P15a.....	3 256 821·01 E 405 803·53 N
P8.....	3 262 599·43 E 383 032·35 N	P15.....	3 255 184·90 E 407 090·00 N
Naithang Hill Station.....	3 261 342·74 E 383 215·45 N	P16.....	3 254 083·75 E 408 576·35 N
P9.....	3 259 981·74 E 384 880·06 N	P17.....	3 250 379·88 E 411 408·79 N
P10.....	3 258 437·57 E 387 554·71 N	P18.....	3 247 416·10 E 414 990·42 N
P11.....	3 258 103·23 E 389 936·56 N	P19.....	3 246 718·29 E 416 398·64 N
P11a (Pag.).....	3 258 097·53 E 389 929·23 N	P20.....	3 248 092·60 E 418 983·23 N

A l'exception des bornes de référence P9 et P11a (Pag.), qui sont des girouettes de temples, chacune des bornes de référence susmentionnées est un pilier de ciment de 90 cm de haut et de 15 cm de côté scellé dans un bloc de ciment dépassant le sol de 20 cm.

*Article III.* Afin de décrire la ligne frontière, trente points numérotés de 1 à 30, du Sud au Nord, sont marqués sur la ligne frontière figurant sur la carte. Ces points sont dénommés «points frontières», sont définis par des relevés et par des distances à partir des bornes de référence, et sont le centre des cercles tracés sur la ligne frontière figurant sur la carte. La ligne frontière est constituée d'une série de lignes droites reliant les points frontières consécutifs.

Cette ligne frontière, qui constitue la frontière internationale fixée sur la rivière Naaf, va du

*Point frontière 1* situé à 156 degrés 2 140 yards de la borne de référence P1, ou 270 ½ degrés 1 785 yards de la borne frontière B1, ou 209 degrés 3 120 yards de la borne de référence B2, en ligne droite, jusqu'au

*Point frontière 2* situé à 064 ½ degrés 1 630 yards de la borne de référence P1, ou 266 degrés 900 yards de la borne frontière B2, ou 105 ½ degrés 3 020 yards de la borne de référence P2, en ligne droite, jusqu'au

*Point frontière 3* situé à 034 degrés 1 860 yards de la borne de référence P3, ou 132 ½ degrés 2 050 yards de la borne frontière P4, ou 262 degrés 1 954 yards de la borne de référence B4, en ligne droite, jusqu'au

*Point frontière 4* situé à 082 degrés 1 615 yards de la borne de référence P6, ou 039 degrés 1 478 yards de la borne frontière B6, ou 201 ½ degrés 2 180 yards de la borne de référence B7, en ligne droite, jusqu'au

- Point frontière 5* situé à 032 ½ degrés 2 760 yards de la borne de référence P7, ou 093 ½ degrés 1 825 yards de la borne frontière P8, ou 199 degrés 1 648 yards de la borne de référence B8, en ligne droite, jusqu'au
- Point frontière 6* situé à 022 degrés 2 135 yards de la borne de référence P9, ou 106 ½ degrés 2 435 yards de la borne frontière P10, ou 220 ½ degrés 2 258 yards de la borne de référence B11, en ligne droite, jusqu'au
- Point frontière 7* situé à 022 degrés 2 130 yards de la borne de référence P10, ou 109 ½ degrés 1 150 yards de la borne frontière P11, ou 287 degrés 3 140 yards de la borne de référence B11, en ligne droite, jusqu'au
- Point frontière 8* situé à 082 degrés 1 252 yards de la borne de référence P12, ou 349 degrés 2 720 yards de la borne frontière B12, ou 193 ½ degrés 1 442 yards de la borne de référence B13, en ligne droite, jusqu'au
- Point frontière 9* situé à 131 degrés 2 380 yards de la borne de référence P13, ou 315 ½ degrés 1 190 yards de la borne frontière B13, ou 250 ½ degrés 510 yards de la borne de référence B14, en ligne droite, jusqu'au
- Point frontière 10* situé à 014 degrés 1 390 yards de la borne de référence P13, ou 328 ½ degrés 4 412 yards de la borne frontière B13, ou 325 degrés 3 362 yards de la borne de référence B14, en ligne droite, jusqu'au
- Point frontière 11* situé à 005 degrés 2 945 yards de la borne de référence P13, ou 166 degrés 575 yards de la borne frontière P14, ou 205 degrés 3 475 yards de la borne de référence B15, en ligne droite, jusqu'au
- Point frontière 12* situé à 027 ½ degrés 1 300 yards de la borne de référence P14, ou 215 degrés 1 750 yards de la borne frontière B15, ou 168 degrés 3 248 yards de la borne frontière P15a, en ligne droite, jusqu'au
- Point frontière 13* situé à 034 degrés 2 273 yards de la borne de référence P14, ou 206 ½ degrés 775 yards de la borne frontière B15, ou 151 ½ degrés 2 765 yards de la borne de référence P15a, en ligne droite, jusqu'au
- Point frontière 14* situé à 029 ½ degrés 2 950 yards de la borne de référence P14, ou 268 degrés 165 yards de la borne frontière B15, ou 139 ½ degrés 2 290 yards de la borne de référence P15a, en ligne droite, jusqu'au
- Point frontière 15* situé à 334 ½ degrés 2 150 yards de la borne de référence B15, ou 075 ½ degrés 745 yards de la borne frontière P15a, ou 166 ½ degrés 2 625 yards de la borne de référence B16, en ligne droite, jusqu'au
- Point frontière 16* situé à 319 ½ degrés 3 190 yards de la borne de référence P15a, ou 262 degrés 2 200 yards de la borne frontière B16, ou 201 degrés 3 010 yards de la borne de référence B17, en ligne droite, jusqu'au
- Point frontière 17* situé à 307 degrés 4 110 yards de la borne de référence B16, ou 269 ½ degrés 2 185 yards de la borne frontière B17, ou 098 degrés 3 180 yards de la borne de référence P17, en ligne droite, jusqu'au
- Point frontière 18* situé à 277 degrés 2 940 yards de la borne de référence B17, ou 092 ½ degrés 2 420 yards de la borne frontière P17, ou 161 ½ degrés 4 220 yards de la borne de référence B18, en ligne droite, jusqu'au
- Point frontière 19* situé à 114 degrés 1 355 yards de la borne de référence P17, ou 268 ½ degrés 4 075 yards de la borne frontière B17, ou 178 degrés 4 465 yards de la borne de référence B18, en ligne droite, jusqu'au
- Point frontière 20* situé à 277 degrés 4 860 yards de la borne de référence B17, ou 136 degrés 4 850 yards de la borne frontière P18, ou 189 degrés 3 825 yards de la borne de référence B18, en ligne droite, jusqu'au

- Point frontière 21* situé à 004 degrés 1 931 yards de la borne de référence P17, ou 207 degrés 2 289 yards de la borne frontière B19, en ligne droite, jusqu'au
- Point frontière 22* situé à 096 degrés 3 722 yards de la borne de référence P18, ou 201 degrés 743 yards de la borne frontière B18, en ligne droite, jusqu'au
- Point frontière 23* situé à 074 degrés 3 395 yards de la borne de référence P18, ou 306 degrés 1 029 yards de la borne frontière B19, en ligne droite, jusqu'au
- Point frontière 24* situé à 064 degrés 2 743 yards de la borne de référence P18, ou 150 degrés 2 930 yards de la borne frontière B21, en ligne droite, jusqu'au
- Point frontière 25* situé à 059 degrés 1 300 yards de la borne de référence P18, ou 178 degrés 3 087 yards de la borne frontière B21, en ligne droite, jusqu'au
- Point frontière 26* situé à 035 degrés 992 yards de la borne de référence P18, ou 184 degrés 1 500 yards de la borne frontière B20, en ligne droite, jusqu'au
- Point frontière 27* situé à 006 degrés 2 114 yards de la borne de référence P18, ou 247 degrés 500 yards de la borne frontière B20, en ligne droite, jusqu'au
- Point frontière 28* situé à 037 degrés 1 640 yards de la borne de référence P19, ou 320 degrés 566 yards de la borne frontière B20, en ligne droite, jusqu'au
- Point frontière 29* situé à 224 degrés 785 yards de la borne de référence P20, ou 336 degrés 1 212 yards de la borne frontière B20, en ligne droite, jusqu'au
- Point frontière 30* situé à 210 degrés 233 yards de la borne de référence P20, ou 273 degrés 390 yards de la borne frontière B21.

Tous les relevés et toutes les distances indiqués ci-dessus sont des relevés des distances vraies établis à l'échelle sur la base de la carte.

*Article IV.* La carte de la rivière Naaf établie conjointement par les Groupes d'étude hydrographique Birmanie-Pakistan en trois feuillets, à savoir le Feuille 1, le Feuille 2 et le Feuille 3, qui fait apparaître la ligne frontière, et a été dûment certifiée et signée par les Chefs des deux équipes de la Marine est jointe au présent Protocole et en fait partie intégrante.

*Article V.* Le présent Accord produira effet sans ratification à compter de la date de l'entrée en vigueur de l'Accord frontalier entre l'Union birmane et la République islamique du Pakistan, dont il fait partie intégrante.

FAIT en double exemplaire à Rangoon le 28 avril 1966, en langue anglaise.

OHN KHIN

Plénipotentiaire du Gouvernement  
de l'Union birmane

H. RAHMAN

Plénipotentiaire du Gouvernement  
de la République islamique  
du Pakistan





**No. 14849**

---

**FRANCE  
and  
INTERNATIONAL EXHIBITION BUREAU**

**Exchange of letters constituting an agreement concerning  
the social security system applicable to the Bureau's  
staff. Paris, 5 March and 19 May 1975**

*Authentic text: French.*

*Registered by France on 1 July 1976.*

---

**FRANCE  
et  
BUREAU INTERNATIONAL DES EXPOSITIONS**

**Échange de lettres constituant un accord concernant le  
système de sécurité sociale applicable aux agents du  
Bureau. Paris, 5 mars et 19 mai 1975**

*Texte authentique : français.*

*Enregistré par la France le 1<sup>er</sup> juillet 1976.*

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD<sup>1</sup> ENTRE LA  
FRANCE ET LE BUREAU INTERNATIONAL DES EXPOSITIONS  
CONCERNANT LE SYSTÈME DE SÉCURITÉ SOCIALE APPLICABLE  
AUX AGENTS DU BUREAU

I

BUREAU INTERNATIONAL DES EXPOSITIONS

LE PRÉSIDENT

Paris, le 5 mars 1975

Monsieur le Ministre,

J'ai l'honneur de vous faire savoir que le Bureau International des Expositions a établi, en faveur des agents qu'il emploie, un système de prévoyance sociale qui repose sur la législation française de Sécurité Sociale pour l'ensemble des risques, à l'exception des dispositions relatives aux prestations familiales, pour lesquelles il demande une dispense d'assujettissement, afin d'être exempté du paiement des cotisations d'allocations familiales au régime français.

Aussi le Bureau International des Expositions (B.I.E.), ci-après appelé «le Bureau», a-t-il envisagé de proposer au Gouvernement Français la conclusion d'un accord conçu dans les termes suivants :

*Article 1<sup>er</sup>.* Les agents du Bureau International des Expositions, correspondant aux Catégories I, II et III, figurant en annexe à l'Accord de Siège<sup>2</sup> (Directeur, — Fonctionnaires autres que le Directeur chargés de fonctions de responsabilité dans les domaines propres aux activités administratives ou techniques du Bureau — , et Employés chargés de fonctions administratives ou techniques d'exécution), sont assujettis aux législations françaises de Sécurité Sociale, à l'exception de celles relatives aux prestations familiales.

En ce qui concerne les prestations familiales, le Bureau est exonéré du paiement des cotisations d'allocations familiales au régime français, mais, sans établir de régime propre, il s'engage à garantir à ses agents, visés à l'alinéa 1<sup>er</sup> ci-dessus, le versement de toutes les prestations familiales, aux mêmes taux, et dans des conditions identiques à celles prévues par la législation française des prestations familiales.

*Article 2.* Les autorités françaises compétentes et le Directeur du Bureau arrêteront directement les mesures d'application du présent accord, dont les éventuelles difficultés d'application seront réglées d'un commun accord.

*Article 3.* Le présent accord entrera en vigueur après approbation par les deux Parties, dès que celles-ci s'en seront mutuellement informées par écrit. Il prendra effet à compter du 1<sup>er</sup> janvier 1969.

Il est conclu pour une période d'une année à partir de la date de son entrée en vigueur. Il sera renouvelé tacitement d'année en année, sauf dénonciation notifiée trois mois avant l'expiration de son terme.

Je vous serais reconnaissant de bien vouloir me faire savoir si les propositions ci-dessus rencontrent l'agrément du Gouvernement Français. Dans l'affirmative, la présente

<sup>1</sup> Entré en vigueur le 23 janvier 1976, avec effet rétroactif à compter du 1<sup>er</sup> janvier 1969, après que les deux Parties s'étaient mutuellement informées par écrit qu'il avait été approuvé, conformément à l'article 3.

<sup>2</sup> Enregistré par le Secrétariat le 20 février 1979 sous le n° I-17577.

lettre et votre réponse constitueraient un accord entre le Bureau et le Gouvernement Français à ce sujet.

Veuillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

Le Secrétaire Général du B.I.E.,

[Signé]

R. CHALON

Le Président du B.I.E.,

[Signé]

MAX TROENDLE  
Ambassadeur

Monsieur Claude Chayet  
Ministre Plénipotentiaire  
Directeur des Conventions Administratives  
et des Affaires Consulaires  
Ministère des Affaires Etrangères  
Paris

## II

RÉPUBLIQUE FRANÇAISE

MINISTÈRE DES AFFAIRES ÉTRANGÈRES

Paris, le 19 mai 1975

Monsieur le Président,

Par lettre en date du 5 mars 1975, vous avez bien voulu me faire savoir ce qui suit :

[Voir lettre I]

J'ai l'honneur de vous faire savoir que les propositions qui précèdent recueillent l'agrément du Gouvernement français.

Veuillez agréer, Monsieur le Président, l'assurance de ma haute considération.

[Signé]

CLAUDE CHAYET

Monsieur Max Troendle  
Ambassadeur  
Président du Bureau International  
des Expositions  
Paris

---

[TRANSLATION — TRADUCTION]

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT<sup>1</sup> BETWEEN  
FRANCE AND THE INTERNATIONAL EXHIBITION BUREAU CON-  
CERNING THE SOCIAL SECURITY SYSTEM APPLICABLE TO THE  
BUREAU'S STAFF

I

INTERNATIONAL EXHIBITION BUREAU

THE PRESIDENT

Paris, 5 March 1975

Sir,

I have the honour to inform you that the International Exhibition Bureau has established for its staff a social insurance scheme which is based on French social security legislation for all risks, with the exception of the provisions on family benefits from which the Bureau hereby requests exemption in order to be dispensed from the payment of family benefits contributions to the French system.

The International Exhibition Bureau (IEB), hereinafter called "the Bureau", has therefore decided to propose to the French Government the conclusion of an agreement in the following terms:

*Article 1.* Staff of the International Exhibition Bureau in categories I, II and III set forth in the annex to the Headquarters Agreement<sup>2</sup> (Director, staff members other than the Director occupying positions of responsibility in areas relating to the Bureau's administrative or technical activities and office staff performing administrative or technical executive functions) shall be subject to French social security legislation, with the exception of the legislation on family benefits.

With regard to family benefits, the Bureau shall be exempt from payment of family benefit contributions to the French system but, although not establishing its own scheme, it shall undertake to pay all family benefits to its staff members referred to in the preceding paragraph, at the same rates and on the same conditions as are laid down by the French legislation on family benefits.

*Article 2.* The competent French authorities and the Director of the Bureau shall themselves decide on the measures required to implement this Agreement any difficulties arising out of its implementation being settled jointly.

*Article 3.* This Agreement shall enter into force as soon as the two Parties have informed each other in writing that they have approved it. It shall take effect on 1 January 1969.

It is concluded for a period of one year from the date of its entry into force. It shall be automatically renewed from year to year unless notice of termination is given three months before the expiry date.

<sup>1</sup> Came into force on 23 January 1976, with retroactive effect from 1 January 1969, after the two Parties had informed each other in writing that it had been approved, in accordance with article 3.

<sup>2</sup> Registered by the Secretariat on 20 February 1979 under No. I-17577.

I should be grateful if you would inform me whether the above proposals meet with the approval of the French Government. If so, this letter and your reply would constitute an agreement between the Bureau and the French Government on this subject.

Accept, sir, etc.

[Signed]

R. CHALON  
Secretary General of the IEB

[Signed]

MAX TROENDLE  
Ambassador  
President of the IEB

Monsieur Claude Chayet  
Minister Plenipotentiary  
Director for Administrative Agreements  
and Consular Affairs  
Ministry of Foreign Affairs  
Paris

## II

FRENCH REPUBLIC

MINISTRY OF FOREIGN AFFAIRS

Paris, 19 May 1975

Sir,

By letter dated 5 March 1975, you were kind enough to inform me as follows:

[See letter I]

I have the honour to inform you that the above proposals meet with the approval of the French Government.

Accept, Sir, etc.

[Signed]

CLAUDE CHAYET

Mr. Max Troendle  
Ambassador  
President of the International  
Exhibition Bureau  
Paris



No. 14850

---

**FRANCE**  
**and**  
**GUYANA**

**Agreement relating to the establishment of air services between and beyond their respective territories (with schedule and memorandum of understanding). Signed at Georgetown on 9 March 1976**

*Authentic text: English and French.*

*Registered by France on 1 July 1976.*

---

**FRANCE**  
**et**  
**GUYANE**

**Accord relatif à l'établissement de services aériens entre leurs territoires respectifs et au-delà de ceux-ci (avec tableau et mémorandum d'accord). Signé à Georgetown le 9 mars 1976**

*Textes authentiques : anglais et français.*

*Enregistré par la France le 1<sup>er</sup> juillet 1976.*

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF GUYANA AND THE GOVERNMENT OF THE FRENCH REPUBLIC

The Government of Guyana and the Government of the French Republic,  
Being Parties to the Convention on International Civil Aviation opened for signature at Chicago on the seventh day of December, 1944;<sup>2</sup>

Desiring to develop and strengthen their mutual relations in the field of civil aviation and to conclude an Agreement, supplementary to the said Convention, for the purpose of establishing air services between and beyond their respective territories,

Have agreed as follows:

### *Article 1.* DEFINITIONS

(1) For the purpose of this Agreement, unless the context otherwise requires:

(a) the term “the Convention” means the Convention on International Civil Aviation, opened for signature at Chicago on the seventh day of December 1944, and includes any Annex adopted under Article 90 of that Convention and any amendment of the Annexes or Convention under Articles 90 and 94 thereof so far as these Annexes and amendments have become effective for or been ratified by both Contracting Parties;

(b) the term “aeronautical authorities” means in the case of Guyana the Minister responsible for Civil Aviation, or any person or body authorised to perform any functions exercisable by the said Minister or similar functions, and in the case of the French Republic, the Secretariat General of Civil Aviation or any person or body authorised to perform any functions exercisable by the said Secretariat or similar functions;

(c) the term “designated airline” means an airline which has been designated and authorized in accordance with article 4 of this Agreement;

(d) the term “tariff” means the prices to be paid for the carriage of passengers and cargo and the conditions under which those prices apply, but excluding remuneration and conditions for the carriage of mail;

(e) the term “territory” in relation to either Contracting Party means the land areas and territorial waters adjacent thereto under the sovereignty, protection or trusteeship of that Contracting Party; and

(f) the term “airline”, “air service”, “international air service”, and “stop for non-traffic purposes” have the meanings respectively assigned to them in Article 96 of the Convention.

(2) The Schedule to this Agreement shall form an integral part thereof and any reference to the “Agreement” shall be deemed to include a reference to the Schedule except where otherwise provided.

### *Article 2.* APPLICABILITY OF CHICAGO CONVENTION

The provisions of this Agreement shall be subject to the provisions of the Convention insofar as those provisions are applicable to international air services.

<sup>1</sup> Came into force on 9 March 1976 by signature, in accordance with article 19.

<sup>2</sup> United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117, and vol. 958, p. 217.



### Article 3. GRANT OF RIGHTS

(1) Each Contracting Party grants to the other Contracting Party the following rights in respect of its scheduled international air services:

- (a) the right to fly across its territory without landing;
- (b) the right to make stops in its territory for non-traffic purposes.

(2) Each Contracting Party grants to the other Contracting Party the rights specified in this Agreement for the purpose of establishing scheduled international air services on the routes specified in the appropriate Section of the Schedule annexed to this Agreement. Such services and routes are hereinafter called "the agreed services" and "the specified routes" respectively. While operating an agreed service on a specified route the airline designated by each Contracting Party shall enjoy in addition to the rights specified in paragraph (1) of this Article the right to make stops in the territory of the other Contracting Party at the points specified for that route in the Schedule annexed to this Agreement for the purpose of taking on board and discharging international traffic in passengers, cargo and mail.

(3) Nothing in paragraph (2) of this Article shall be deemed to confer on the airline of one Contracting Party the privilege of taking on board, in the territory of the other Contracting Party, passengers, cargo and mail carried for hire or reward and destined for another point in the territory of the other Contracting Party.

### Article 4. DESIGNATION OF AIRLINES

(1) Each Contracting Party shall have the right to designate in writing to the other Contracting Party one airline for the purpose of operating the agreed services on the specified routes.

(2) On receipt of such designation, the other Contracting Party shall, subject to the provisions of paragraphs (3) and (4) of this Article, without delay grant to the airline designated the appropriate operating authorisation.

(3) The aeronautical authorities of one Contracting Party may require the airline designated by the other Contracting Party to satisfy them that it is qualified to fulfil the conditions prescribed by and under the laws and regulations normally and reasonably applied to the operation of international air services by such authorities in conformity with the provisions of the Convention.

(4) Each Contracting Party shall have the right to refuse to grant the operating authorisation referred to in paragraph (2) of this Article, or to impose such conditions as it may deem necessary on the exercise by a designated airline of the rights specified in Article 3 of this Agreement, in any case where the said Contracting Party is not satisfied that substantial ownership and effective control of that airline are vested in the Contracting Party designating the airline or in its nationals.

(5) When an airline has been so designated and authorised it may begin or continue to operate the agreed services for which it has been designated, provided that a tariff established in accordance with the provisions of Article 11 of this Agreement is in force in respect of these services, and provided further that the frequency and scheduling of the services to be operated by such airline have been approved by the aeronautical authorities of the Contracting Party which has granted the operating authorisation.

### Article 5. REVOCATION OR SUSPENSION OF OPERATING AUTHORISATION

(1) Each Contracting Party shall have the right to revoke an operating authorisation or to suspend the exercise of any of the rights specified in Article 3 of this Agreement by

an airline designated by the other Contracting Party, or to impose such conditions as it may deem necessary on the exercise of these rights —

- (a) in the case of failure by that airline to comply with the laws or regulations of the Contracting Party granting these rights, or
- (b) in case the airline otherwise fails to operate in accordance with the conditions prescribed under this Agreement, or
- (c) in any case where it is not satisfied that substantial ownership and effective control of the airline are vested in the Contracting Party designating the airline or in nationals of such Contracting Party.

(2) Unless immediate revocation, suspension or imposition of the conditions mentioned in paragraph (1) of this Article is essential to prevent further infringements of laws or regulations, such right shall be exercised only after consultation with the other Contracting Party.

#### *Article 6. FACILITATION*

Passengers in transit across the territory of either Contracting Party shall be subject to no more than a very simplified control. Baggage and cargo in direct transit shall be exempt from customs duties and other similar taxes.

#### *Article 7. EXEMPTION FROM CHARGES ON EQUIPMENT, FUEL, STORES, ETC.*

(1) Aircraft operated on international services by the designated airline of either Contracting Party, as well as their regular equipment, supplies of fuels and lubricants, and aircraft stores (including food, beverages and tobacco) on board such aircraft shall be exempt from all customs duties, inspection fees and other duties or taxes on arriving in the territory of the other Contracting Party, provided such equipment and supplies remain on board the aircraft up to such time as they are re-exported.

(2) There shall also be exempt\* from the same duties and taxes, with the exception of charges corresponding to the service performed:

- (a) aircraft stores taken on board in the territory of either Contracting Party, within limits fixed by the authorities of said Contracting Party, and for use on board aircraft engaged in an international service of the other Contracting Party;
- (b) spare parts entered into the territory of either Contracting Party for the maintenance or repair of aircraft used on international services by the designated airline of the other Contracting Party;
- (c) fuel and lubricants destined to supply aircraft operated on international services by the designated airline of the other Contracting Party, even when these supplies are to be used on the part of the journey performed over the territory of the Contracting Party in which they are taken on board.

Materials referred to in sub-paragraphs (a), (b) and (c) above may be required to be kept under Customs supervision or control.

#### *Article 8. PRINCIPLES GOVERNING OPERATION OF AGREED SERVICES*

(1) There shall be fair and equal opportunity for the airlines of both Contracting Parties to operate the agreed services on the specified routes between their respective territories.

\* The means of giving effect to exemption may vary from country to country: for example taxes may have to be paid to be refunded afterwards.

(2) In operating the agreed services, the airline of each Contracting Party shall take into account the interests of the airline of the other Contracting Party so as not to affect unduly the services which the latter provides on the whole or part of the same route.

(3) The agreed services provided by the designated airlines of the Contracting Parties shall bear close relationship to the requirements of the public for transportation on the specified routes and shall have as their primary objective the provision, at a reasonable load factor, of capacity adequate for the current and reasonably anticipated requirements for the carriage of passengers, cargo and mail originating in or destined for the territory of the Contracting Party which has designated the airline. Provision for the carriage of passengers, cargo and mail both taken up and put down at points on the specified routes in the territories of States other than that designating the airline shall be made in accordance with the general principles that capacity shall be related to —

- (a) traffic requirements to and from the territory of the Contracting Party which has designated the airline,
- (b) traffic requirements of the area through which the agreed service passes, after taking account of other air transport services provided by airlines of the States comprising the area, and
- (c) the requirements of through airline operation.

(4) The aeronautical authorities of the Contracting Parties may consult together, at the request of either of them, to determine the conditions on which the principles set forth in paragraph (3) of this article are being complied with, and in particular to prevent an unfair proportion of traffic being diverted from any designated airline.

#### Article 9. CHANGE OF GAUGE

In operating an agreed service on a specified route the designated airline of one Contracting Party may substitute one aircraft for another at a point on the territory of the other Contracting Party on the following conditions only —

- (a) that it is justified by reason of economy of operation;
- (b) that the aircraft used on the section of the route more distant from the terminal in the territory of the first Contracting Party is not larger in capacity than that used on the nearer sections;
- (c) that the aircraft used on the more distant section shall operate only in connection with and as an extension of the service provided by the aircraft used on the nearer section and shall be scheduled so to do; the former shall arrive at the point of change for the purpose of carrying traffic transferred from, or to be transferred into, the aircraft used on the nearer section, and its capacity shall be determined with primary reference to this purpose;
- (d) that there is an adequate volume of through traffic;
- (e) that the airline shall not hold itself out to the public by advertisement or otherwise as providing a service which originates at the point where the change of aircraft is made;
- (f) that the provisions of Article 8 of this Agreement shall govern all arrangements made with regard to change of aircraft;
- (g) that in connection with any one aircraft flight into the territory in which the change of aircraft is made, only one flight may be made out of that territory.

#### Article 10. PROVISION OF STATISTICS

The aeronautical authorities of one Contracting Party shall supply to the aeronautical authorities of the other Contracting Party at their request such periodic or other statements

of statistics as may be reasonably required for the purpose of reviewing the capacity provided on the agreed services by the designated airline of the Contracting Party referred to first in this Article. Such statements shall include all information required to determine the amount of traffic carried by that airline on the agreed services.

#### *Article 11. TARIFFS*

(1) The tariffs to be charged by the designated airline of one Contracting Party for carriage to or from the territory of the other Contracting Party shall be established at reasonable levels, due regard being paid to all relevant factors including cost of operation, reasonable profit, characteristics of service (such as standards of speed and accommodation), and the tariffs of other airlines for similar services on comparable sectors.

(2) The tariffs referred to in paragraph (1) of this Article, shall, if possible, be agreed by the designated airlines concerned of both Contracting Parties, after consultation with other airlines operating over the whole or part of the route, and such agreement shall, where possible, be reached through the rate-fixing machinery of the International Air Transport Association.

(3) The tariffs so agreed shall be submitted for the approval of the aeronautical authorities of the Contracting Party at least sixty (60) days before the proposed date of their introduction; in special cases, this time limit may be reduced, subject to the agreement of the said authorities.

(4) This approval may be given expressly; if neither of the aeronautical authorities has expressed disapproval within thirty (30) days from the date of submission, in accordance with paragraph (3) of this Article, these tariffs shall be considered as approved. In the event of the period for submission being reduced, as provided for in paragraph (3), the aeronautical authorities may agree that the period within which any disapproval must be notified shall be less than thirty (30) days.

(5) If a tariff cannot be agreed in accordance with paragraph (2) of this Article, or if, during the period applicable in accordance with paragraph (4) of this Article, one aeronautical authority gives the other aeronautical authority notice of its disapproval of a tariff agreed in accordance with the provisions of paragraph (2) of this Article, the aeronautical authorities of the two Contracting Parties shall, endeavour to determine the tariff by mutual agreement.

(6) If the aeronautical authorities cannot agree on the approval of any particular tariff submitted to them under paragraph (3) of this Article or on the determination of any particular tariff under paragraph (5), the dispute shall be settled in accordance with the provisions of Article 15 of this Agreement.

(7) The tariffs established in accordance with the provisions of this Article shall remain in force until new tariffs have been established in accordance with the provisions of this Article.

#### *Article 12. AIRLINE REPRESENTATION*

The designated airline of one Contracting Party shall be entitled, subject to the laws and regulations relating to entry and residence of the other Contracting Party, to bring in and maintain on the territory of such other Contracting Party their own representatives together with such technical and commercial staff as are required for the provision of the air services.

#### *Article 13. TRANSFER OF EARNINGS*

(1) Each Contracting Party, in accordance with its applicable exchange control regulations, grants to the designated airline of the other Contracting Party the right of free

transfer of the excess of receipts over expenditure achieved by that airline in its territory in connection with the carriage of passengers, mail and cargo. Such transfer shall be at the official rate of exchange, where such a rate exists, or otherwise, at a rate equivalent to that at which the receipts were earned.

(2) Where the foreign currency exchange system is governed by a special agreement between the Contracting Parties, this special agreement shall apply.

#### *Article 14.* CONSULTATION

(1) In a spirit of close co-operation, the aeronautical authorities of the Contracting Parties shall consult each other from time to time with a view to ensuring the implementation of, and satisfactory compliance with, the provisions of this Agreement and shall consult when necessary to provide for modification thereof.

(2) Either Contracting Party may request consultation, which may be through discussion or by correspondence and shall begin within a period of sixty (60) days of the date of receipt of the request, unless both Contracting Parties agree to an extension of this period.

#### *Article 15.* SETTLEMENT OF DISPUTES

(1) If any dispute arises between the Contracting Parties relating to the interpretation or application of this Agreement, the Contracting Parties shall in the first place endeavour to settle it by negotiation.

(2) If the Contracting Parties fail to reach a settlement by negotiation, they may agree to refer the dispute for decision to some person or body, if they do not so agree, the dispute shall at the request of either Contracting Party be submitted for decision to a tribunal of three arbitrators, one to be nominated by each Contracting Party and the third to be appointed by the two so nominated. Each of the Contracting Parties shall nominate an arbitrator within a period of sixty (60) days from the date of receipt by either Contracting Party from the other of a notice through diplomatic channels requesting arbitration of the dispute by such a tribunal and the third arbitrator shall be appointed within a further period of sixty (60) days. If either of the Contracting Parties fails to nominate an arbitrator within the period specified, or if the third arbitrator is not appointed within the period specified, the President of the Council or the International Civil Aviation Organization may at the request of either Contracting Party appoint an arbitrator or arbitrators as the case requires. In such case, the third arbitrator shall be a national of a third State and shall act as President of the arbitral tribunal.

(3) The Contracting Parties shall comply with any decision given under paragraph (2) of this Article.

#### *Article 16.* AMENDMENT

If either of the Contracting Parties considers it desirable to modify any provision of this Agreement, it may request consultation in accordance with Article 14 of this Agreement; such modification, if agreed between the Contracting Parties shall come into effect when confirmed by an exchange of Notes through the diplomatic channel.

#### *Article 17.* REGISTRATION OF AGREEMENT

This Agreement and any amendments thereto shall be registered with the International Civil Aviation Organization set up by the Convention.

*Article 18.* TERMINATION

Either Contracting Party may at any time give notice to the other Contracting Party of its decision to terminate this Agreement; such notice shall be simultaneously communicated to the International Civil Aviation Organization. In such case the Agreement shall terminate twelve (12) months after the date of receipt of the notice by the other Contracting Party, unless the notice to terminate is withdrawn by agreement before the expiry of this period. In the absence of acknowledgement of the receipt by the other Contracting Party, notice shall be deemed to have been received fourteen (14) days after the receipt of the notice by the International Civil Aviation Organization.

*Article 19.* ENTRY INTO FORCE

This Agreement shall enter into force on the date of signature.

IN WITNESS WHEREOF the undersigned being duly authorised by their respective Governments, have signed this Agreement.

DONE in duplicate at Georgetown this 9th day of March, 1976, in the English and French languages, both texts being equally authentic.

For the Government  
of Guyana:

[Signed]<sup>1</sup>

For the Government  
of the French Republic:

[Signed]<sup>2</sup>

## SCHEDULE

*Routes to be served by the designated airline of the Government of Guyana in both directions*

<i>Points in Guyana</i>	<i>Intermediate points</i>	<i>Points in French territory</i>
Georgetown	Paramaribo Port-of-Spain Bridgetown	Cayenne Martinique Guadeloupe

*Routes to be served by the designated airline of the Government of the French Republic in both directions*

<i>Points in French territory</i>	<i>Intermediate points</i>	<i>Points in Guyana</i>
Guadeloupe Martinique Cayenne	Port-of-Spain Paramaribo Bridgetown	Georgetown

## NOTES

1. The designated airline of one Contracting Party may make stops at points outside the territory of the other Contracting Party other than those notified, provided that no commercial rights are exercised by that airline between such points and the territory of the other Contracting Party.

2. The designated airlines of the Contracting Parties may serve the points referred to above in any order and may omit calling at any of them on any or all flights.

<sup>1</sup> Signed by Yankana.

<sup>2</sup> Signed by Henri Chollet.

MEMORANDUM OF UNDERSTANDING SUPPLEMENTARY TO THE AGREEMENT FOR THE ESTABLISHMENT OF INTERNATIONAL AIR SERVICES BETWEEN THE GOVERNMENT OF GUYANA AND THE GOVERNMENT OF THE FRENCH REPUBLIC INITIATED ON 19TH OCTOBER, 1974<sup>1</sup>

It is understood that the operating conditions of the agreed services on the specified route shall be determined by agreement between the designated airlines of both Contracting Parties.

For the Government  
of Guyana:

[Signed]<sup>2</sup>

For the Government  
of the French Republic:

[Signed]<sup>3</sup>

---

<sup>1</sup> Meaning the present Agreement, finally signed on 9 March 1976.

<sup>2</sup> Signed by Yankana.

<sup>3</sup> Signed by Henri Chollet.

## ACCORD ENTRE LE GOUVERNEMENT DE GUYANA ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE

Le Gouvernement de Guyana et le Gouvernement de la République française,  
Tous deux Parties à la Convention relative à l'Aviation civile internationale ouverte à la signature à Chicago le 7 Décembre 1944<sup>1</sup>;

Désireux de développer et de raffermir leurs relations mutuelles dans le domaine de l'aviation civile et de conclure un Accord complémentaire à ladite Convention en vue d'établir des services aériens entre leurs territoires respectifs et au-delà de ceux-ci,

Sont convenus de ce qui suit :

### Article 1. DÉFINITIONS

1) Pour l'application du présent Accord à moins que le contexte n'en dispose autrement :

a) Le terme «la Convention» signifie la Convention relative à l'Aviation civile internationale ouverte à la signature à Chicago le 7 Décembre 1944 et inclut toute annexe adoptée en vertu de l'article 90 de ladite Convention et tout amendement des annexes ou de la Convention adopté en vertu des articles 90 et 94 de celle-ci dans la mesure où ces annexes et amendements ont été adoptés ou ratifiés par les deux Parties Contractantes;

b) Le terme «Autorités aéronautiques» signifie, en ce qui concerne la Guyana, le Ministre responsable de l'Aviation civile ou toute personne ou tout organisme autorisé à assurer toute fonction susceptible d'être exercée par ledit Ministre ou des fonctions similaires et en ce qui concerne la République française, le Secrétariat Général à l'Aviation Civile ou toute personne ou tout organisme autorisé à assurer toute fonction susceptible d'être exercée par ledit Secrétariat ou des fonctions similaires;

c) Le terme «entreprise aérienne désignée» signifie une entreprise aérienne qui a été désignée et autorisée conformément à l'article 4 du présent Accord;

d) Le terme «tarif» signifie les prix à payer pour le transport de passagers et de marchandises et les conditions dans lesquelles ces prix s'appliquent, à l'exclusion de la rémunération et des conditions du transport de la poste;

e) Le terme «territoire», en ce qui concerne l'une ou l'autre des Parties Contractantes, signifie les régions terrestres et les eaux territoriales y adjacentes sur lesquelles cette Partie Contractante exerce sa souveraineté, sa protection ou un mandat;

f) Les termes «entreprise aérienne», «service aérien», «service aérien international» et «escale pour des raisons non commerciales» ont les significations que leur assigne respectivement l'article 96 de la Convention.

2) Le tableau du présent Accord constituera une partie intégrante de celui-ci et toute référence à l'«Accord» sera considérée comme incluant une référence au tableau sauf s'il en est autrement disposé.

<sup>1</sup> Entré en vigueur le 9 mars 1976 par la signature, conformément à l'article 19.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117, et vol. 958, p. 217.



### Article 2. APPLICABILITÉ DE LA CONVENTION DE CHICAGO

Les dispositions du présent Accord seront soumises aux dispositions de la Convention dans la mesure où ces dispositions sont applicables aux services aériens internationaux.

### Article 3. OCTROI DES DROITS

1) Chaque Partie Contractante accorde à l'autre Partie Contractante les droits suivants en ce qui concerne ses services aériens internationaux réguliers :

- a) le droit de survoler son territoire sans y atterrir;
- b) le droit d'effectuer sur son territoire des escales à des fins non commerciales.

2) Chaque Partie Contractante accorde à l'autre Partie Contractante les droits spécifiés dans le présent Accord en vue d'établir des services aériens internationaux réguliers sur les routes spécifiées dans la section appropriée du tableau annexé au présent Accord. Ces services et ces routes seront ci-après respectivement dénommés «services agréés» et «routes spécifiées». En exploitant un service agréé sur une route spécifiée, l'entreprise aérienne désignée par chaque Partie Contractante bénéficiera en plus des droits spécifiés au paragraphe (1) du présent article du droit d'effectuer des escales dans le territoire de l'autre Partie Contractante aux points spécifiés pour cette route dans le tableau annexé au présent Accord en vue d'embarquer et de débarquer en trafic international des passagers, des marchandises et du courrier.

3) Rien dans le paragraphe (2) du présent article ne pourra être considéré comme conférant à l'entreprise aérienne d'une Partie Contractante le droit d'embarquer dans le territoire de l'autre Partie Contractante des passagers, des marchandises et du courrier transportés contre rémunération ou par location et destinés à un autre point du territoire de l'autre Partie Contractante.

### Article 4. DÉSIGNATION DES ENTREPRISES AÉRIENNES

1) Chaque Partie Contractante aura le droit de désigner par écrit à l'autre Partie Contractante une entreprise aérienne en vue d'exploiter les services agréés sur les routes spécifiées.

2) Dès réception de cette désignation, l'autre Partie Contractante devra, sous réserve des dispositions des paragraphes (3) et (4) du présent article, accorder sans délai à l'entreprise aérienne désignée l'autorisation d'exploitation appropriée.

3) Les Autorités aéronautiques d'une Partie Contractante peuvent exiger que l'entreprise aérienne désignée par l'autre Partie Contractante fasse la preuve qu'elle est à même de remplir les conditions prescrites par les lois et règlements normalement et raisonnablement appliqués à l'exploitation des services aériens internationaux par lesdites Autorités conformément aux dispositions de la Convention.

4) Chaque Partie Contractante aura le droit de refuser d'accorder l'autorisation d'exploitation visée au paragraphe (2) du présent article ou d'imposer toutes conditions qu'elle jugerait nécessaire à l'exercice par l'entreprise aérienne désignée des droits spécifiés à l'article 3 du présent Accord dans tous les cas où ladite Partie Contractante n'a pas la preuve qu'une part substantielle de la propriété et le contrôle effectif de cette entreprise aérienne sont la propriété de la Partie Contractante désignant l'entreprise aérienne ou de ses ressortissants.

5) Lorsqu'une entreprise aérienne a été ainsi désignée et autorisée, elle peut commencer ou continuer à exploiter les services agréés pour lesquels elle a été désignée à condition qu'un tarif établi conformément aux dispositions de l'article 11 du présent

Accord soit en vigueur en ce qui concerne ces services; et à condition, en outre, que la fréquence et les horaires des services à exploiter par cette entreprise aérienne aient été approuvés par les Autorités aéronautiques de la Partie Contractante qui a accordé l'autorisation d'exploiter.

*Article 5. RÉVOCATION OU SUSPENSION DE L'AUTORISATION D'EXPLOITATION*

1) Chaque Partie Contractante aura le droit de révoquer une autorisation d'exploitation ou de suspendre l'exercice de l'un quelconque des droits spécifiés à l'article 3 du présent Accord par une entreprise aérienne désignée par l'autre Partie Contractante, ou d'imposer toutes conditions qu'elle pourrait estimer nécessaires à l'exercice de ces droits,

- a) dans le cas où cette entreprise aérienne ne se conforme pas aux lois et règlements de la Partie Contractante qui accorde ces droits; ou
- b) dans le cas où de toute autre manière ladite entreprise ne se conforme pas aux conditions prescrites par le présent Accord; ou
- c) dans tous les cas où elle n'a pas la preuve qu'une partie substantielle de la propriété et le contrôle effectif de cette entreprise aérienne sont la propriété de la Partie Contractante désignant l'entreprise aérienne ou de ressortissants de cette Partie Contractante.

2) A moins que la révocation immédiate, la suspension ou l'imposition des conditions mentionnées au paragraphe (1) du présent article ne soient nécessaires pour prévenir de nouvelles infractions aux lois et règlements, un tel droit ne sera exercé qu'après consultation avec l'autre Partie Contractante.

*Article 6. FACILITATION*

Les passagers en transit à travers le territoire de l'une ou l'autre Partie Contractante ne seront soumis qu'à un contrôle très simplifié. Les bagages et les marchandises en transit direct seront exonérés de droits de douane et autres taxes similaires.

*Article 7. EXEMPTION DE DROITS SUR L'ÉQUIPEMENT,  
LE CARBURANT, LES PROVISIONS DE BORD, ETC.*

1) Les aéronefs utilisés en service international par les entreprises aériennes désignées de l'une ou l'autre des Parties Contractantes ainsi que leurs équipements normaux, leurs réserves de carburants et lubrifiants et leurs provisions de bord (y compris les denrées alimentaires, les boissons et tabacs) seront, à l'entrée sur le territoire de l'autre Partie Contractante, exonérés de tous droits de douane, frais d'inspection et autres droits et taxes à condition que ces équipements et approvisionnements demeurent à bord des aéronefs jusqu'à leur réexportation.

Seront également exonérés\* de ces mêmes droits et taxes à l'exception des redevances représentatives de service rendu :

- a) les provisions de bord prises à bord sur le territoire d'une Partie Contractante dans les limites fixées par les Autorités de ladite Partie Contractante et destinées à la consommation à bord des aéronefs assurant un service international de l'autre Partie Contractante;
- b) les pièces de rechange introduites dans le territoire de l'une des Parties Contractantes pour l'entretien ou la réparation des aéronefs employés en services internationaux par l'entreprise aérienne désignée de l'autre Partie Contractante;

\* Les modalités d'application des exemptions peuvent varier d'un pays à l'autre, par exemple les droits peuvent être perçus et remboursés par la suite.

- c) les carburants et lubrifiants destinés à l'avitaillement des aéronefs employés en services internationaux par l'entreprise aérienne désignée de l'autre Partie Contractante, même lorsque ces approvisionnements doivent être utilisés sur la partie du trajet effectuée au-dessus du territoire de la Partie Contractante sur lequel ils ont été embarqués.

Il pourra être exigé de laisser sous la surveillance ou le contrôle de la douane les produits énumérés aux sous-paragraphes (a), (b) et (c) ci-dessus.

**Article 8. PRINCIPES RÉGISSANT L'EXPLOITATION  
DES SERVICES AGRÉÉS**

1) Les entreprises aériennes des deux Parties Contractantes bénéficieront de chances justes et égales pour exploiter les services agréés sur les routes spécifiées entre leurs territoires respectifs.

2) En exploitant les services agréés, l'entreprise aérienne de chacune des Parties Contractantes devra prendre en considération les intérêts de l'entreprise aérienne de l'autre Partie Contractante de façon à ne pas affecter indûment les services que cette dernière assure sur tout ou partie des mêmes routes.

3) Les services agréés assurés par les entreprises aériennes désignées des Parties Contractantes devront être étroitement adaptés aux besoins de transport du public sur les routes spécifiées et devront avoir comme objectif primordial d'offrir à un coefficient de chargement raisonnable une capacité adaptée aux besoins courants et raisonnablement prévisibles pour le transport de passagers, de marchandises et de courrier en provenance ou à destination du territoire de la Partie contractante qui a désigné l'entreprise aérienne. Le droit de transporter des passagers, des marchandises et du courrier embarqués et débarqués en des points des routes spécifiées sur les territoires d'Etats autres que celui désignant l'entreprise aérienne devra être exercé conformément aux principes généraux selon lesquels la capacité doit être adaptée :

- a) aux besoins du trafic à destination et en provenance du territoire de la Partie Contractante qui a désigné l'entreprise aérienne;
- b) aux besoins du trafic de la région traversée par les services agréés, compte tenu des autres services de transport aérien assurés par les entreprises aériennes de l'Etat dans lequel se trouve la région; et
- c) aux exigences des services long courrier.

4) Les Autorités aéronautiques des Parties Contractantes pourront se consulter sur demande de l'une ou l'autre d'entre elles en vue de déterminer les conditions d'application des principes définis au paragraphe (3) du présent article et notamment en vue d'éviter qu'une proportion inéquitable de trafic soit détournée par une quelconque entreprise aérienne désignée.

**Article 9. RUPTURE DE CHARGE**

En exploitant les services agréés sur une route spécifiée, l'entreprise aérienne désignée d'une Partie Contractante pourra substituer un aéronef à un autre sur un point du territoire de l'autre Partie Contractante à condition seulement :

- a) que cela soit justifié par une raison d'économie d'exploitation;
- b) que l'aéronef utilisé sur la section de la route la plus distante du terminus dans le territoire de la première Partie Contractante n'ait pas une capacité plus importante que celui utilisé sur les sections plus proches;

- c) que l'aéronef utilisé sur la section la plus distante soit exploité seulement en correspondance avec les services assurés par l'aéronef utilisé sur la section la plus proche ou pour prolonger ces services et qu'il soit programmé à cet effet; le premier aéronef devra arriver au point de rupture en vue de transporter du trafic en provenance ou à destination de l'aéronef utilisé sur la section la plus proche; et sa capacité devra être déterminée en rapport essentiel avec cet objectif;
- d) qu'il existe un volume adéquat de trafic long courrier;
- e) que l'entreprise aérienne ne fasse pas connaître au public par publicité ou autrement qu'elle offre un service ayant comme origine le point où est effectué le changement d'aéronef;
- f) que les dispositions de l'article 8 du présent Accord régissent tous les arrangements faits en ce qui concerne le changement d'aéronef;
- g) qu'en correspondance avec un vol quelconque de l'aéronef arrivant dans le territoire où le changement d'aéronef est effectué, un vol seulement puisse être effectué au départ dudit territoire.

#### Article 10. FOURNITURE DES STATISTIQUES

Les Autorités aéronautiques de l'une des Parties Contractantes devront fournir aux Autorités aéronautiques de l'autre Partie Contractante, sur leur demande, tous renseignements, statistiques, périodiques ou autres qui peuvent être raisonnablement exigés en vue de réviser la capacité offerte sur les services agréés par l'entreprise aérienne désignée de la Partie Contractante citée en premier dans le présent article. Ces renseignements devront inclure toute information nécessaire en vue de déterminer le montant du trafic transporté par cette entreprise aérienne sur les services agréés.

#### Article 11. TARIFS

1) Les tarifs à appliquer par l'entreprise aérienne désignée de l'une des Parties Contractantes pour les transports à destination ou en provenance du territoire de l'autre Partie Contractante devront être établis à des taux raisonnables compte dûment tenu de tous les éléments d'appréciation et notamment du coût de l'exploitation, d'un bénéfice raisonnable, des caractéristiques du service (telles que les conditions de vitesse et de confort) ainsi que des tarifs des autres entreprises aériennes pour des services similaires sur des secteurs comparables.

2) Les tarifs mentionnés au paragraphe (1) du présent article devront, si possible, être fixés par accord entre les entreprises aériennes désignées concernées des deux Parties Contractantes après consultation des autres entreprises aériennes exploitant sur tout ou partie de la route et un tel accord devra, si possible, être réalisé par la procédure de fixation des tarifs de l'Association du Transport Aérien International.

3) Les tarifs ainsi fixés devront être soumis à l'approbation des Autorités aéronautiques des Parties Contractantes soixante (60) jours au moins avant la date prévue pour leur entrée en vigueur; dans des cas spéciaux, ce délai pourra être réduit sous réserve de l'accord desdites Autorités.

4) Cette approbation pourra être donnée expressément; si ni l'une ni l'autre des Autorités aéronautiques n'a exprimé sa désapprobation dans les trente (30) jours après la date de leur soumission conformément au paragraphe (3) du présent article, ces tarifs seront considérés comme approuvés. Au cas où le délai de soumission serait réduit ainsi que le prévoit le paragraphe (3), les Autorités aéronautiques pourront convenir que le délai dans lequel toute désapprobation doit être notifiée soit de moins de trente jours.

5) Si un tarif ne peut être fixé conformément au paragraphe (2) du présent article ou si, durant le délai applicable en vertu du paragraphe (4) du présent article l'une des Autorités aéronautiques notifie à l'autre Autorité aéronautique sa désapprobation d'un tarif fixé conformément aux dispositions du paragraphe (2) du présent article, les Autorités aéronautiques des deux Parties Contractantes devront s'efforcer de fixer le tarif par accord mutuel.

6) Si les Autorités aéronautiques ne peuvent s'entendre sur l'approbation d'un quelconque tarif particulier qui leur est soumis conformément au paragraphe (3) du présent article ou sur la fixation d'un quelconque tarif particulier conformément au paragraphe (5), le différend sera réglé conformément aux dispositions de l'article 15 du présent Accord.

7) Les tarifs établis conformément aux dispositions du présent article demeureront en vigueur jusqu'à ce que de nouveaux tarifs aient été établis conformément aux dispositions du présent article.

#### *Article 12. REPRÉSENTATION DES ENTREPRISES AÉRIENNES*

Les entreprises aériennes désignées de l'une des Parties Contractantes auront le droit, dans le cadre des lois et règlements de l'autre Partie Contractante relatifs à l'entrée et au séjour, d'amener et de maintenir dans le territoire de cette autre Partie Contractante leurs propres représentants de même que tout personnel technique et commercial nécessaire pour assurer les services aériens.

#### *Article 13. TRANSFERT DES AVOIRS*

1) Chaque Partie Contractante accorde, conformément à ses règlements relatifs au contrôle des changes, à l'entreprise aérienne désignée de l'autre Partie Contractante le droit de libre transfert de ses excédents de recettes sur ses dépenses réalisés par cette entreprise aérienne dans son territoire à raison du transport de passagers, de poste et de marchandises. Ces transferts seront effectués au taux officiel de change lorsqu'un tel taux existe, ou autrement, à un taux équivalent à celui auquel les recettes ont été encaissées.

2) Lorsque le système de change des monnaies étrangères est régi par un accord spécial entre les Parties Contractantes, cet accord spécial sera appliqué.

#### *Article 14. CONSULTATION*

1) Dans un esprit d'étroite coopération, les Autorités aéronautiques des Parties Contractantes se consulteront mutuellement de temps à autre en vue de s'assurer que l'exécution et l'application des dispositions du présent Accord sont satisfaisantes et se consulteront, s'il apparaît nécessaire de le modifier.

2) Chacune des Parties Contractantes pourra demander une consultation qui pourra avoir lieu oralement ou par correspondance et devra commencer dans un délai de soixante (60) jours à compter de la date de réception de la demande, sauf si les deux Parties Contractantes conviennent de prolonger ce délai.

#### *Article 15. RÈGLEMENT DES DIFFÉRENDS*

1) Si un différend surgit entre les Parties Contractantes au sujet de l'interprétation ou de l'application du présent Accord, les Parties Contractantes devront s'efforcer tout d'abord de le régler par voie de négociation.

2) Si les Parties Contractantes ne parviennent pas à un règlement par voie de négociation, elles pourront convenir de soumettre le différend pour décision à toute

personne ou à tout organisme; si elles ne peuvent se mettre ainsi d'accord, le différend sera, sur demande de l'une ou l'autre Partie Contractante, soumis pour décision à un tribunal de trois arbitres, chacune des Parties Contractantes en nommant un et le troisième étant désigné par les deux ainsi choisis. Chacune des Parties Contractantes devra nommer un arbitre dans un délai de soixante (60) jours à compter de la date de réception par l'une des Parties Contractantes de la part de l'autre d'une note diplomatique demandant l'arbitrage du différend par ce tribunal et le troisième arbitre sera désigné dans un autre délai de soixante (60) jours. Si l'une ou l'autre des Parties Contractantes s'abstient de nommer un arbitre durant le délai spécifié ou si le troisième arbitre n'est pas désigné durant le délai spécifié, le Président du Conseil de l'Organisation de l'Aviation Civile Internationale pourra, à la demande de l'une ou l'autre Partie Contractante, désigner un arbitre ou des arbitres selon le cas. Dans un tel cas, le troisième arbitre devra être un ressortissant d'un Etat tiers et agira en tant que Président du tribunal arbitral.

3) Les Parties Contractantes devront se conformer à toute décision rendue en application du paragraphe (2) du présent article.

#### Article 16. AMENDEMENT

Si l'une ou l'autre des Parties Contractantes estime désirable de modifier une disposition quelconque du présent Accord, elle pourra demander une consultation conformément à l'article 14 du présent Accord; une telle modification, si elle est convenue entre les Parties Contractantes, entrera en vigueur après confirmation par un échange de notes par la voie diplomatique.

#### Article 17. ENREGISTREMENT DE L'ACCORD

Le présent Accord et tout amendement à celui-ci seront enregistrés à l'Organisation de l'Aviation Civile Internationale créée par la Convention.

#### Article 18. DÉNONCIATION

L'une ou l'autre des Parties Contractantes peut à tout moment notifier à l'autre Partie Contractante sa décision de mettre fin au présent Accord; une telle notification sera adressée simultanément à l'Organisation de l'Aviation Civile Internationale. Dans un tel cas, l'Accord prendra fin douze (12) mois après la date de réception de la notification par l'autre Partie Contractante sauf si la notification de dénonciation est retirée par accord avant l'expiration de ce délai. A défaut d'accusé de réception par l'autre Partie Contractante, la notification sera réputée avoir été reçue quatorze (14) jours après sa réception par l'Organisation de l'Aviation Civile Internationale.

#### Article 19. ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur à la date de sa signature.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT en double exemplaire à Georgetown le 9 mars 1976 dans les langues anglaise et française, les deux textes étant également authentiques.

Pour le Gouvernement  
de Guyana :

[Signé]

YANKANA

Pour le Gouvernement  
de la République française :

[Signé]

HENRI CHOLLET

## TABLEAU

*Routes à desservir par l'entreprise aérienne désignée du Gouvernement de Guyana dans les deux sens*

<i>Points en Guyana</i>	<i>Points intermédiaires</i>	<i>Points en territoire français</i>
Georgetown	Paramaribo Port-of-Spain Bridgetown	Cayenne Martinique Guadeloupe

*Routes à desservir par l'entreprise aérienne désignée du Gouvernement de la République française dans les deux sens*

<i>Points en territoire français</i>	<i>Points intermédiaires</i>	<i>Points en Guyana</i>
Guadeloupe Martinique Cayenne	Port-of-Spain Paramaribo Bridgetown	Georgetown

## NOTES

1. L'entreprise aérienne désignée d'une Partie Contractante pourra effectuer des escales sur des points situés hors du territoire de l'autre Partie Contractante autres que ceux spécifiés pourvu qu'aucun droit commercial ne soit exercé par cette entreprise aérienne entre ces points et le territoire de l'autre Partie Contractante.

2. Les entreprises aériennes désignées des Parties Contractantes peuvent desservir les points ci-dessus mentionnés dans n'importe quel ordre et peuvent omettre de desservir l'un quelconque de ces points sur un ou tous les vols.

MEMORANDUM D'ACCORD SUPPLÉMENTAIRE À L'ACCORD POUR L'ÉTABLISSEMENT DE SERVICES AÉRIENS INTERNATIONAUX ENTRE LE GOUVERNEMENT DE GUYANA ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE PARAPHÉ LE 19 OCTOBRE 1974<sup>1</sup>

Il est entendu que les conditions d'exploitation des services agréés sur les routes spécifiées seront déterminées par accord entre les entreprises aériennes désignées des deux Parties Contractantes.

Pour le Gouvernement  
de Guyana :

[Signé]<sup>2</sup>

Pour le Gouvernement  
de la République française :

[Signé]<sup>3</sup>

<sup>1</sup> C'est-à-dire le présent Accord, finalement signé le 9 mars 1976.

<sup>2</sup> Signé par Yankana.

<sup>3</sup> Signé par Henri Chollet.





**No. 14851**

---

**MULTILATERAL**

**Fifth International Tin Agreement (with annexes). Concluded at Geneva on 21 June 1975**

*Authentic texts: English, French, Chinese, Russian and Spanish.*

*Registered ex officio on 1 July 1976.*

---

**MULTILATÉRAL**

**Cinquième Accord international sur l'étain (avec annexes). Conclu à Genève le 21 juin 1975**

*Textes authentiques : anglais, français, chinois, russe et espagnol.*

*Enregistré d'office le 1<sup>er</sup> juillet 1976.*

FIFTH INTERNATIONAL TIN AGREEMENT<sup>1</sup>

## PREAMBLE

The participating countries, recognizing:

(a) The significant assistance to economic growth, especially in developing producing countries, that can be given by commodity agreements in helping to secure stabilization of prices and steady development of export earnings and of primary commodity markets;

(b) The community and interrelationship of interests of, and the value of continued co-operation between, producing and consuming countries in order to support the purposes and principles of the United Nations and the United Nations Conference on Trade and Development and to resolve problems relevant to tin by means of an international commodity agreement, taking into account the role which the International Tin Agreement can play in the establishment of a new international economic order;

(c) The exceptional importance of tin to numerous countries whose economy is heavily dependent upon favourable and equitable conditions for its production, consumption or trade;

(d) The need to protect and foster the health and growth of the tin industry, especially in the developing producing countries, and to ensure adequate supplies of tin to safeguard the interests of consumers;

(e) The importance to tin producing countries of maintaining and expanding their import purchasing power; and

(f) The desirability of improving efficiency in the use of tin in both the developing and industrialized countries, as an aid to the conservation of world tin resources;

Have agreed as follows:

<sup>1</sup> Came into force provisionally on 1 July 1976 in respect of the following States and organization, which represented six producing countries holding together at least 950 of the votes set out in annex A and nine consuming countries holding together at least 300 of the votes set out in annex B, and on behalf of which instruments of ratification, approval, acceptance or accession, or notifications of intention to ratify, approve, accept or accede had been deposited with the Secretary-General of the United Nations, in accordance with article 50 (a) (i). Instruments and notifications were deposited as follows:

<i>Producing member (*) or consuming member</i>	<i>Date of receipt of the instrument of ratification, approval (AA), acceptance (A) or accession (a), or of the notification of intention (n)</i>	<i>Producing member (*) or consuming member</i>	<i>Date of receipt of the instrument of ratification, approval (AA), acceptance (A) or accession (a), or of the notification of intention (n)</i>
Australia*	23 June 1976 n	Luxembourg	30 June 1976 n
Belgium	30 June 1976 n	Malaysia*	18 March 1976
Bolivia*	30 June 1976 n	Netherlands	28 June 1976 n
Bulgaria	29 June 1976 n	(For the Kingdom in Europe.)	
Canada	30 June 1976	Nigeria*	28 June 1976 n
Czechoslovakia	29 June 1976 AA	Poland	24 June 1976 n
Denmark	30 June 1976 n	Thailand*	24 May 1976
European Economic Community	30 June 1976 n	Turkey	9 June 1976 n
France	23 June 1976 n	Union of Soviet Socialist Republics <sup>1</sup>	11 June 1976 A
Germany, Federal Republic of	29 June 1976 n	United Kingdom of Great Britain and Northern Ireland	28 June 1976
Hungary <sup>1</sup>	8 June 1976	United States of America	29 June 1976 n
Indonesia*	29 June 1976 n	Yugoslavia	22 June 1976 n
Ireland	29 June 1976 n		
Japan	17 June 1976 A		

(<sup>1</sup>) For the texts of the declarations made upon ratification or acceptance, see p. 229 of this volume.

## CHAPTER I. OBJECTIVES

## Article 1. OBJECTIVES

The objectives of this Agreement are:

- (a) To provide for adjustment between world production and consumption of tin and to alleviate serious difficulties arising from surplus or shortage of tin, whether anticipated or real;
- (b) To prevent excessive fluctuations in the price of tin and in export earnings from tin;
- (c) To make arrangements which will help to increase the export earnings from tin, especially those of the developing producing countries, so as to provide such countries with resources for accelerated economic growth and social development, while at the same time taking into account the interests of consumers;
- (d) To ensure conditions which will help to achieve a dynamic and rising rate of production of tin on the basis of a remunerative return to producers, which will help to secure an adequate supply at prices fair to consumers and to provide a long-term equilibrium between production and consumption;
- (e) To prevent widespread unemployment or under-employment and other serious difficulties which may result from maladjustments between the supply of and the demand for tin;
- (f) To improve further the expansion in the use of tin and the indigenous processing of tin, especially in the developing producing countries;
- (g) In the event of a shortage of supplies of tin occurring or being expected to occur, to take steps to secure an increase in the production of tin and a fair distribution of tin metal in order to mitigate serious difficulties which consuming countries might encounter;
- (h) In the event of a surplus of supplies of tin occurring or being expected to occur, to take steps to mitigate serious difficulties which producing countries might encounter;
- (i) To review disposals of non-commercial stocks of tin by Governments and to take steps which would avoid any uncertainties and difficulties which might arise;
- (j) To keep under review the need for the development and exploitation of new deposits of tin and for the promotion, through, *inter alia*, the technical and financial assistance resources of the United Nations and other organizations within the United Nations system, of the most efficient methods of mining, concentration and smelting of tin ores;
- (k) To promote the development of the tin market in the developing producing countries in order to encourage a more important role for them in the marketing of tin; and
- (l) To continue the work of the International Tin Council under the Fourth International Tin Agreement<sup>1</sup> (hereinafter referred to as the Fourth Agreement) and previous International Tin Agreements.<sup>2</sup>

## CHAPTER II. DEFINITIONS

## Article 2. DEFINITIONS

For the purposes of this Agreement:

“Tin” means tin metal, any other refined tin or the tin content of concentrates or tin ore which has been extracted from its natural occurrence. For the purposes of this definition,

<sup>1</sup> United Nations, *Treaty Series*, vol. 824, p. 229.

<sup>2</sup> See “International Tin Agreement, done at London on 1 March 1954” in United Nations, *Treaty Series*, vol. 256, p. 31; “Second International Tin Agreement, done at London on 1 September 1960” *ibid.*, vol. 403, p. 3; “Third International Tin Agreement, open for signature at London from 1 June to 31 December 1965”, *ibid.*, vol. 616, p. 317.

“ore” shall be deemed to exclude (a) material which has been extracted from the ore body for a purpose other than that of being dressed and (b) material which is discarded in the process of dressing.

“Tin metal” means refined tin of good merchantable quality assaying not less than 99.75 per cent.

“Buffer stock” means the buffer stock established and operated in accordance with the provisions of chapter X of this Agreement.

“Tin metal held” means the metal holding of the buffer stock, including metal which has been bought for the buffer stock but not yet received, and excluding metal which has been sold from the buffer stock but not yet delivered, by the Manager of the buffer stock.

“Tonne” means a metric ton, i.e. 1,000 kilogrammes.

“Control period” means a period which has been so declared by the Council and for which a total permissible export tonnage has been fixed.

“Quarter” means a calendar quarter beginning on 1 January, 1 April, 1 July or 1 October.

“Net exports” means the amount exported in the circumstances set out in part one of annex C to this Agreement less the amount imported as determined in accordance with part two of the same annex.

“Participating country” means a country whose Government has ratified, approved, accepted or acceded to this Agreement, or given notification of intention to ratify, approve, accept it, or accede to it, or any territory or territories whose separate participation has taken effect under article 53, or, as the context may require, the Government of such country or of such territory or territories themselves, or an organization referred to in article 54.

“Producing country” means a participating country which the Council has declared, with the consent of that country, to be a producing country.

“Consuming country” means a participating country which the Council has declared, with the consent of that country, to be a consuming country.

“Contributing country” means a participating country which has contributions in the buffer stock.

“A simple majority” is attained if a motion is supported by a majority of the votes cast by participating countries.

“A simple distributed majority” is attained if a motion is supported by both a majority of the votes cast by producing countries and a majority of the votes cast by consuming countries.

“A two-thirds distributed majority” is attained if a motion is supported by both a two-thirds majority of the votes cast by producing countries and a two-thirds majority of the votes cast by consuming countries.

“Entry into force” means, except when qualified, the initial entry into force of this Agreement, whether such entry into force is provisional in accordance with article 50 or definitive in accordance with article 49.

“Financial year” means a period of one year beginning on 1 July and ending on 30 June of the next year.

“A session” shall comprise one or more meetings of the Council.

*THE INTERNATIONAL TIN COUNCIL: CONSTITUTIONAL  
PROVISIONS*

CHAPTER III. MEMBERSHIP

*Article 3. THE COUNCIL*

(a) The International Tin Council (hereinafter called the Council), established by the previous International Tin Agreements, shall continue in being for the purpose of administering the Fifth International Tin Agreement, with the membership, powers and functions provided for in this Agreement.

(b) The seat of the Council shall be in London, unless the Council decides otherwise.

*Article 4. PARTICIPATION IN THE COUNCIL*

(a) The Council shall be composed of all the participating countries.

(b) (i) Each participating country shall be represented in the Council by one delegate, and may designate alternates and advisers to attend sessions of the Council;

(ii) An alternate delegate shall be empowered to act and vote on behalf of the delegate during the latter's absence or in other special circumstances.

(c) Each participating country shall constitute a single member of the Council, except as otherwise provided in article 53.

*Article 5. CATEGORIES OF PARTICIPANTS*

(a) Each member of the Council shall be declared by the Council, with the consent of the country concerned, to be a producing or a consuming country, as soon as possible after receipt by the Council of notice from the Secretary-General of the United Nations that such member has deposited its instrument of ratification, approval, acceptance or accession under article 48 or 52, or notification of intention to ratify, approve, accept or accede to this Agreement under article 50 or article 52.

(b) The membership of producing countries and consuming countries shall be based respectively on their domestic mine production and their consumption of tin metal provided that:

(i) The membership of a producing country which is a substantial consumer of tin metal derived from its own domestic mine production shall with the consent of that country be based on its exports of tin; and

(ii) The membership of a consuming country which produces from its own domestic mines a substantial proportion of the tin it consumes shall with the consent of that country be based on its imports of tin.

(c) In its instrument of ratification, approval, acceptance or accession or in its notification of intention to ratify, approve, accept or accede to this Agreement, each Government may state the category of participating countries to which it considers that it should belong.

(d) At the first ordinary session of the Council after the entry into force of this Agreement, the Council shall take the decisions necessary for the application of this article by a majority of votes cast by the participating countries listed in annex A and by a majority of votes cast by the participating countries listed in annex B, the votes being counted separately and voting rights being set out as in annexes A and B to this Agreement, the operation of article 13 being left out of account for this purpose.

*Article 6.* CHANGE OF CATEGORY

(a) Where the position of a participating country has changed from that of a consuming to that of a producing country, or vice versa, the Council shall, on the request of that country or on its own initiative with the country's consent, consider the new position and determine what tonnage or percentage would be applicable for the purposes of the relevant annexes to this Agreement.

(b) The Council shall determine the date when the tonnage and/or percentage, as the case shall require, which it has arrived at under paragraph (a) of this article, shall come into effect.

(c) From the date of coming into effect determined by the Council under paragraph (b) the participating country concerned shall cease to hold any of the rights and privileges in, or to be bound by any of the obligations under, this Agreement which pertain to countries in its previous category, except any undischarged financial or other obligations incurred by the country in its previous category, and shall acquire all the rights and privileges in, and shall be bound by all of the obligations under, this Agreement which pertain to countries in its new category:

Provided that:

- (i) If the change of category is from that of a producing country to that of a consuming country, the country which has changed shall nevertheless retain its rights to the refund at the termination of this Agreement of its share in the liquidation of the buffer stock in accordance with articles 25 and 26; and
- (ii) If the change of category is from that of a consuming country to that of a producing country, the conditions laid down by the Council for the country which has changed shall be equitable as between the country and the other producing countries already participating in this Agreement.

## CHAPTER IV. POWERS AND FUNCTIONS

*Article 7.* POWERS AND FUNCTIONS OF THE COUNCIL

The Council:

- (a) Shall have such powers and perform such duties as may be necessary for the administration and operation of this Agreement.
- (b) Shall receive from the Executive Chairman, whenever it so requests, such information with regard to the holdings and operations of the buffer stock as it considers necessary to fulfil its functions under this Agreement.
- (c) May request participating countries to furnish available data concerning tin production, the production costs of tin, the level of tin production, tin consumption, international trade in and stocks of tin and any other information necessary for the satisfactory administration of this Agreement, not inconsistent with the national security provisions as laid down in article 44, and the countries shall furnish to the fullest extent possible the information so requested.
- (d) Has the power to borrow for the purposes of the Administrative Account established under article 16, or of the Buffer Stock Account in accordance with article 24.
- (e) Shall publish after the end of each financial year a report of its activities for that year.
- (f) Shall publish after the end of each quarter, but not earlier than three months after the end of that quarter in the absence of a contrary decision by the Council, a statement showing the tonnage of tin metal held at the end of that quarter.

- (g) Shall make whatever arrangements are appropriate for consultation and co-operation with:
- (i) The United Nations, its appropriate organs—particularly the United Nations Conference on Trade and Development—the specialized agencies, other organizations within the United Nations system and appropriate intergovernmental organizations; and
  - (ii) Non-participating countries which are Members of the United Nations or members of its specialized agencies or which were parties to the previous International Tin Agreements.

*Article 8. PROCEDURES OF THE COUNCIL*

The Council:

- (a) Shall establish its own rules of procedure.
- (b) May make whatever arrangements it considers necessary to advise the Executive Chairman at times when the Council is not in session.
- (c) May appoint such committees as it considers necessary to assist it in the performance of its functions, and may draw up their terms of reference; these committees may, unless the Council otherwise decides, establish their own rules of procedure.
- (d)
  - (i) May at any time, by a two-thirds distributed majority, delegate to any committee any power which the Council may exercise by a simple distributed majority, other than those relating to:
    - assessment of contributions under article 19;
    - floor and ceiling prices under articles 27 and 31;
    - assessment of export control under articles 32, 33, 34, 35 and 36; or
    - action in the event of a tin shortage under article 40;
  - (ii) Shall, by a two-thirds distributed majority, fix the membership and terms of reference of any such committee; and
  - (iii) May by a simple majority revoke at any time any delegation of powers to any such committee or the appointment of any such committee.

*Article 9. STATISTICS AND STUDIES*

The Council:

- (a) Shall, at least once in every quarter, estimate the probable production and consumption of tin during the following quarter or quarters, with a view to assessing the total statistical tin position for that period, and in this connexion, may take into account such other factors as are relevant.
- (b) Shall make arrangements for the continuing study of the production costs of tin, the level of tin production, price trends, market trends and the short-term and long-term problems of the world tin industry; to this effect it shall undertake or promote such studies on problems of the tin industry as it deems appropriate.
- (c) Shall keep itself informed of new uses of tin and the development of substitute products which might replace tin in its traditional uses.
- (d) Shall encourage closer relationships with and wider participation in organizations devoted to research into the efficient exploration for and production, processing and use of tin; and
- (e) Shall make a study of alternative means to supplement or replace existing methods of financing the buffer stock.

## CHAPTER V. ORGANIZATION AND ADMINISTRATION

*Article 10.* EXECUTIVE CHAIRMAN AND VICE-CHAIRMEN  
OF THE COUNCIL

(a) The Council shall, by a two-thirds distributed majority and by ballot, appoint an independent Executive Chairman, who may be a national of one of the participating countries. The appointment of the Executive Chairman shall be considered at the first ordinary session of the Council after the entry into force of this Agreement.

(b) An Executive Chairman shall not be appointed if he has been actively engaged in the tin industry or in the tin trade during the five years preceding his appointment and shall comply with the conditions set out in article 12.

(c) A member of the staff of the Council shall not be excluded from appointment as Executive Chairman by virtue of paragraph (b) of this article.

(d) The Executive Chairman shall hold office for such period and on such other terms and conditions as the Council may determine.

(e) The Executive Chairman shall preside over sessions and meetings of the Council; he shall have no vote.

(f) The Council shall elect annually two Vice-chairmen, one from among the delegates of the producing countries and one from among the delegates of the consuming countries. The two Vice-chairmen shall be designated respectively First Vice-chairman and Second Vice-chairman. The First Vice-chairman shall be selected for each alternate year from producing countries and consuming countries respectively.

(g) If the Executive Chairman resigns or is permanently unable to perform his duties, the Council shall appoint a new Executive Chairman in accordance with the procedure provided for in paragraph (a) of this article. Pending such appointment, or during temporary absences of the Executive Chairman, he shall be replaced by the First Vice-chairman, or if necessary by the Second Vice-chairman, who shall have only the duties of presiding over sessions and meetings, unless the Council decides otherwise. The Council shall also provide in its Rules of Procedure for the appointment of an Acting Chief Executive Officer responsible for the administration and operation of this Agreement in accordance with article 12, during temporary absences of the Executive Chairman, or pending the appointment of a new Executive Chairman in accordance with this paragraph.

(h) When a Vice-chairman performs the duties of the Executive Chairman he shall have no vote; the right to vote of the country he represents may be exercised in accordance with the provisions of sub-paragraph (ii) of paragraph (b) of article 4 and paragraph (c) of article 14.

*Article 11.* SESSIONS OF THE COUNCIL

(a) The Council shall hold four ordinary sessions a year. The Council may also hold such special sessions as may be required.

(b) The Secretary-General of the United Nations shall convene the first ordinary session of the Council under this Agreement in London. This session shall begin within eight days after entry into force of this Agreement.

(c) Sessions shall be convened, at the request of any participating country or as may be required by the provisions of this Agreement, by the Executive Chairman or, after consultation with the first Vice-Chairman, and on his behalf by the Acting Chief Executive Officer in the event of the incapacity of the Executive Chairman. Sessions may also be convened by the Executive Chairman at his discretion.



(d) Sessions shall, unless otherwise decided by the Council, be held at the seat of the Council. Except in the case of sessions convened under article 31, at least seven days' notice of each session shall be given.

(e) Delegates holding two-thirds of the total votes of all producing countries and two-thirds of the total votes of all consuming countries shall together constitute a quorum at any session or meeting of the Council. If for any session of the Council, there is not a quorum as defined above, a further session shall be convened after not less than seven days, at which delegates holding more than 1,000 votes shall together constitute a quorum.

#### Article 12. THE STAFF OF THE COUNCIL

(a) The Executive Chairman appointed under article 10 shall be responsible to the Council for the administration and operation of this Agreement in accordance with the decisions of the Council.

(b) The Executive Chairman shall also be responsible for the management of the administrative services and staff.

(c) The Council shall appoint a Manager of the Buffer Stock (hereinafter called the Manager) and a Secretary and shall determine the terms and conditions of service of those two officers.

(d) The Council shall give instructions to the Executive Chairman as to the manner in which the Manager is to carry out his responsibilities laid down in this Agreement.

(e) The Executive Chairman shall be assisted by the staff considered necessary by the Council. All staff, including the Manager and the Secretary of the Council, shall be responsible to the Executive Chairman. The method of appointment and the conditions of employment of the staff shall be approved by the Council.

(f) Neither the Executive Chairman nor members of the staff shall have any financial interest in the tin industry, tin trade, tin transport, tin publicity, or other activities related to tin.

(g) In the performance of their duties, neither the Executive Chairman nor the members of the staff shall seek or receive instructions from any Government or person or authority other than the Council or a person acting on behalf of the Council under the terms of this Agreement. They shall refrain from any action which might reflect on their position as international officials responsible only to the Council. Each participating country undertakes to respect the the exclusively international character of the responsibilities of the Executive Chairman and the members of the staff and not to seek to influence them in the discharge of their responsibilities.

(h) No information concerning the operation or administration of this Agreement shall be revealed by the Executive Chairman, the Manager, the Secretary of the Council or other staff of the Council, except as may be authorized by the Council or as is necessary for the proper discharge of their duties under this Agreement.

### CHAPTER VI. VOTES IN THE COUNCIL

#### Article 13. PERCENTAGES AND VOTES

(a) The producing countries shall together hold 1,000 votes. Each producing country shall receive five initial votes; the remainder shall be divided among the producing countries as nearly as possible in proportion to the percentages of each producing country as listed in annex A or as otherwise determined in accordance with this article.

(b) The consuming countries shall together hold 1,000 votes. Each consuming country shall receive five initial votes, or, if there are more than 30 consuming countries, the highest whole number so that the total of such initial votes shall not exceed 150; the remainder shall be divided among the consuming countries as nearly as possible in proportion to the percentage of each consuming country as listed in annex B or as otherwise determined in accordance with this article.

(c) No participating country shall have more than 450 votes.

(d) There shall be no fractional votes.

(e) Where, by reason of the failure of one or more Governments of the countries listed in annex A or annex B to ratify, approve, accept, or accede to, or to give notification of intention to ratify, approve, accept or accede to this Agreement, or by reason of a change in the category of a participating country in accordance with article 6, or by reason of the withdrawal of a participating country, or by reason of the operation of any of the provisions of this Agreement, the total of the percentages of the producing countries or of the consuming countries becomes less than 100, or the total of their respective votes becomes less than 1,000, the balance of percentages and votes shall be distributed among the other producing or consuming countries, as the case may be, as nearly as possible in proportion to the percentages they already hold so that the respective totals of the percentages of producing and consuming countries are each 100, and the respective totals of their votes each 1,000.

(f) (i) If, prior to entry into force of this Agreement, a Government of a country not listed in annex A or B has ratified, approved, accepted or acceded to this Agreement, or has given notification of intention to ratify, approve, accept or accede to this Agreement; or

(ii) If, after the entry into force of this Agreement, the Government of any country not already a participating country ratifies, approves, accepts or accedes to this Agreement, or gives notification of intention to ratify, approve, accept, or accede to it, or if any participating country has been approved for a change in its category in accordance with article 6;

the Council shall determine a percentage for that country, and shall re-determine the percentages of other participating countries in proportion to their current percentages so that the respective totals of the percentages of producing and consuming countries are each 100 and the respective totals of their votes each 1,000. Except as provided in paragraph (i) of this article, a percentage determined in accordance with this paragraph shall take effect upon the date decided by the Council for the purposes of this article as if it were one of the percentages listed in annex A or annex B, as the case may be.

(g) (i) The Council shall review the percentages of the producing countries in annex A and re-determine them in accordance with the rules of annex F. Except for the first re-determination, which shall take place at the first ordinary session of the Council, the percentage of a producing country shall not, during any period of 12 months, be reduced by more than one-tenth of its percentage at the commencement of that period;

(ii) In any action which it may propose to take in accordance with the rules of annex F, the Council shall give due consideration to any circumstances stated by any producing country as being exceptional and may, by a two-thirds distributed majority, waive or modify the full application of those rules;

(iii) The Council may, from time to time, by a two-thirds distributed majority revise the rules of annex F, and any such revision shall have effect as if it were included in that annex;

(iv) The percentages resulting from the procedure set out in this paragraph shall be published and shall take effect upon the first day of the quarter following the date of the decision of the Council in replacement of the percentages listed in annex A.

(h) The Council shall at its first ordinary session revise annex B and shall publish the revised annex, which shall be effective for the purpose of this article forthwith; and subsequently, at sessions to be held during the second quarter of each calendar year the Council shall review the figures of the consumption of tin of each consuming country for each of the three preceding calendar years and shall publish revised percentages for each consuming country on the basis of the averages of such figures of consumption, which percentages shall take effect on 1 July next following for the purposes of this article as if they were the percentages listed in annex B.

(i) When, by reason of the application of paragraph (f) of this article, the percentages of producing countries have been proportionately adjusted, during a control period declared by the Council in accordance with article 33, the Council shall then publish as soon as possible the revised table of percentages which shall come into force for the purposes of article 33 with effect from the first day of the quarter following the period in which the decision to revise percentages was taken.

#### Article 14. VOTING PROCEDURE OF THE COUNCIL

(a) Each member of the Council shall be entitled to cast the number of votes it holds in the Council. When voting, a delegate shall not divide his votes. When abstaining, a delegate shall be deemed not to have cast his votes.

(b) Decisions of the Council shall, except when otherwise provided, be taken by a simple distributed majority.

(c) Any member may, in a form satisfactory to the Council, authorize any other member to represent its interests and to exercise its voting rights at any session or meeting of the Council.

### CHAPTER VII. PRIVILEGES AND IMMUNITIES

#### Article 15. PRIVILEGES AND IMMUNITIES

(a) The Council shall be accorded in each participating country such currency exchange facilities as may be necessary for the discharge of its functions under this Agreement.

(b) The Council shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

(c) The Council shall have in each participating country, to the extent consistent with its law, such exemption from taxation on the assets, income and other property of the Council as may be necessary for the discharge of its functions under this Agreement.

(d) The status, privileges and immunities of the Council in the territory of the United Kingdom shall continue to be governed by the Headquarters Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the International Tin Council signed at London on 9 February 1972.<sup>1</sup>

<sup>1</sup> United Nations, *Treaty Series*, vol. 834, p. 287.

*FINANCIAL PROVISIONS*

## CHAPTER VIII. ACCOUNTS AND AUDIT

*Article 16. FINANCIAL ACCOUNTS*

(a) (i) There shall be kept two accounts — the Administrative Account and the Buffer Stock Account — for the administration and operation of this Agreement;

(ii) The administrative expenses of the Council, including the remuneration of the Executive Chairman, the Manager, the Secretary and the staff, shall be entered into the Administrative Account;

(iii) Any expenditure which is solely attributable to buffer stock transactions or operations, including expenses for borrowing arrangements, storage, commission and insurance, shall be entered into the Buffer Stock Account by the Manager;

(iv) The liability of the Buffer Stock Account for any other type of expenditure shall be decided by the Executive Chairman.

(b) The Council shall not be responsible for the expenses of delegates to the Council or the expenses of their alternates and advisers.

*Article 17. CASH CONTRIBUTIONS, CURRENCY OF PAYMENT*

Cash payments to the Administrative Account by participating countries under articles 19 and 58, cash payments to the Buffer Stock Account by contributing countries under articles 21, 22 and 23, cash payments from the Administrative Account to participating countries under article 58 and cash payments from the Buffer Stock Account to contributing countries under articles 21, 22, 23 and 25 shall be assessed in pounds sterling and paid in sterling or, at the option of the country concerned, the equivalent of the amount due in sterling at the rate of exchange on the date of payment may be paid in any currency which is freely convertible into sterling on the London foreign exchange market.

*Article 18. AUDIT*

(a) The Council shall appoint auditors for the purpose of auditing its books of account.

(b) The Council shall as soon as possible after the end of each financial year publish the independently audited Administrative and Buffer Stock Accounts, provided that such Buffer Stock Accounts shall not be published earlier than three months after the end of the financial year to which they relate.

## CHAPTER IX. THE ADMINISTRATIVE ACCOUNT

*Article 19. THE BUDGET*

(a) The Council shall at its first ordinary session after the entry into force of this Agreement approve the budget of contributions and expenditure on the Administrative Account for the period between the date of entry into force of this Agreement and the end of the first financial year. Thereafter, it shall approve a similar annual budget for each financial year. If at any time during any financial year, because of unforeseen circumstances which have arisen or are likely to arise, the balance remaining in the Administrative Account is likely to be inadequate to meet the administrative expenses of

the Council, the Council may approve a necessary supplementary budget for the remainder of that financial year.

(b) On the basis of the budgets described in paragraph (a) of this article, the Council shall assess in pounds sterling the contribution to the Administrative Account of each participating country, which shall be liable to pay its full contribution to the Council on notice of assessment. Participating countries with 21 or more votes on the date of assessment shall each pay 1 per cent of the total budget and participating countries with 20 or less votes on the date of assessment shall each pay three-tenths of 1 per cent of the total budget. That portion of the budget which is not covered by the above payments shall be met by a payment in respect of each vote which a participating country holds on the date of assessment of one two-thousandth of the total amount required.

(c) Any participating country which fails to pay its contribution to the Administrative Account within six months of the date of notice of assessment may be deprived by the Council of its right to vote. If such a country fails to pay its contribution within 12 months of the date of notice of assessment, the Council may deprive it of any other rights under this Agreement, provided that the Council shall, on receipt of any such outstanding contribution, restore to the country concerned the rights of which it has been deprived under this paragraph.

#### CHAPTER X. THE BUFFER STOCK ACCOUNT

##### Article 20. ESTABLISHMENT OF THE BUFFER STOCK

(a) A buffer stock shall be established, the aggregate of which shall consist of contributions by producing countries in accordance with article 21 and of contributions by consuming countries in accordance with article 22.

(b) The resources of the buffer stock may be supplemented by borrowing from the capital market and by making arrangements as stated in article 24.

(c) For the purposes of this article, any part of a contribution made in cash shall be deemed to be equivalent to the quantity of tin metal which could have been purchased at the floor price in effect at the date when this part is called in accordance with article 21 or contributed under article 22.

##### Article 21. CONTRIBUTIONS BY PRODUCING COUNTRIES

(a) (i) Producing countries shall make contributions to the buffer stock in either cash, tin metal or a combination of both, amounting to the equivalent of 20,000 tonnes of tin metal of which the equivalent of 7,500 tonnes shall be due on the entry into force of this Agreement;

(ii) The Council shall decide what portion of the initial and subsequent contributions shall become due in cash or in tin metal;

(iii) Subject to the provisions of sub-paragraph (iv), payment of the initial contributions shall be made on the date of the first ordinary session of the Council under this Agreement;

(iv) Producing countries shall make the payment of the cash portion of any contribution due by them on the date determined by the Council and shall deliver the portion due in tin metal not later than three months from the date of such decision;

(v) Notwithstanding the provisions of sub-paragraph (iii), the Council may at any time determine by which date or dates and in what instalments the whole or part of the balances of the aggregate contribution shall be made. However, the Council may authorize

the Executive Chairman to request payment of instalments of these balances at not less than fourteen days' notice;

(vi) If at any time the Council holds cash assets in the Buffer Stock Account whose total amount exceeds the sum of the initial contributions required under sub-paragraph (i) and of any additional contributions received under article 22, the Council may authorize refunds out of such excess to the producing countries in proportion to the contributions they have made under this article. At the request of a producing country, the refund to which it is entitled may be retained in the buffer stock. The balances remaining to be paid out of the aggregate contributions due under sub-paragraph (i) shall be increased by the amount of such refunds, but not by the amount of any refund authorized but retained in the buffer stock.

(b) Contributions due in accordance with paragraph (a) of this article may, with the consent of the contributing country concerned, be made by transfer from the buffer stock held under the Fourth Agreement.

(c) The contributions referred to in paragraph (a) of this article shall be apportioned among the producing countries according to the percentages in annex A, as reviewed and re-determined at the first ordinary session of the Council in accordance with paragraph (g) of article 13.

(d) (i) If on or after the entry into force of this Agreement a country listed in annex A deposits an instrument of ratification, approval, acceptance or accession, or gives notification of intention to ratify, approve, accept, or accede to, this Agreement, or if a consuming country has changed its category to that of a producing country in accordance with article 6, the contribution of that country shall be determined by the Council with reference to its percentage in annex A;

(ii) Contributions determined under sub-paragraph (i), shall be made on the date of the deposit of such instrument or on the date determined by the Council under paragraph (b) of article 6;

(iii) In this connexion, the Council may direct that refunds, not exceeding in the aggregate the amount of any contribution received under sub-paragraph (i), be made to the other producing countries or consuming countries. If the Council decides that such refunds or parts of such refunds are to be made in tin metal, it may attach to these refunds such conditions as it deems necessary. At the request of a producing country, the refund to which it is entitled may be retained in the buffer stock.

(e) (i) A producing country which for the purpose of making a contribution under this article wishes, during a period of export control, to export tin from stocks lying within that country may apply to the Council for permission to export the tonnage so desired in addition to its permissible export tonnage, if any, determined under article 34;

(ii) The Council shall consider any such application and may approve it subject to such conditions as it deems necessary. Subject to these conditions being satisfied and to the furnishing of such evidence as the Council may require to identify the metal or concentrates exported with the tin metal delivered to the buffer stock, paragraphs (b) and (d) of article 34 and paragraph (a) of article 36 shall not apply to such exports.

(f) Contributions in tin metal may be accepted by the Manager in warehouses officially approved by the London Metal Exchange or at such other place or places as are determined by the Council. The brands of tin so delivered shall be brands registered with and recognized by the London Metal Exchange.

*Article 22.* ADDITIONAL CONTRIBUTIONS

(a) Consuming countries may, upon conditions agreed upon by the Council, make contributions to the buffer stock in either cash, tin metal or a combination of both, up to an additional amount equivalent to 20,000 tonnes of tin metal. Notwithstanding the conditions which shall have been imposed under this paragraph, the Council may refund to any country which has made a contribution to the buffer stock under this paragraph the whole or any part of such contributions. If such refund or part of such refund is made in tin metal the Council may attach to this refund the conditions which it deems necessary.

(b) Any country invited to the United Nations Tin Conference, 1975, may make contributions to the buffer stock in cash, or in tin metal or both, subject to the agreement of the Council and upon such conditions as shall include conditions as to refund. Such contribution shall be additional to the contributions shown in paragraph (a) of article 21 and paragraph (a) of this article.

(c) The Executive Chairman shall notify the participating countries of the receipt of any contributions received under paragraphs (a) and (b) of this article and shall also notify any non-participating countries which have made a contribution under paragraph (b) of this article of the receipt of any such contribution.

(d) At the expiration of 30 calendar months after the entry into force of this Agreement, the Council shall review the results obtained as regards the additional contributions referred to in paragraphs (a) and (b) of this article and it may decide that a negotiating conference is to be convened within six months of the date of the Council's decision in order wholly or partly to amend this Agreement by a Protocol or other appropriate international instrument. If such a decision is reached, the Council shall request the Secretary-General of the United Nations to convene such a negotiating conference.

*Article 23.* PENALTIES RELATING TO CONTRIBUTIONS

(a) The Council shall determine penalties to be applied to countries which fail to meet their obligations under sub-paragraph (v) of paragraph (a) of article 21.

(b) If a producing country does not fulfil its obligations under article 21, the Council may deprive it of any or all of its rights and privileges under this Agreement and may also require the remaining producing countries to make good the deficit in cash or in tin metal or in both.

(c) If a part of the deficit is to be made good in tin metal, the producing countries which are making good that deficit shall be permitted to export the amounts required of them in addition to any permissible export amounts that may have been determined under article 34. Subject to the furnishing of such evidence as the Council may require to identify the metal or concentrates exported with the tin metal delivered to the buffer stock, paragraphs (b) and (d) of article 34 and paragraph (a) of article 36 shall not apply to such exports.

(d) The Council may at any time and on such conditions as it may determine:

- (i) Declare that the default has been remedied;
- (ii) Restore the rights and privileges of the country concerned; and
- (iii) Refund the additional contributions made by the other producing countries under paragraph (b) of this article together with interest at a rate which shall be determined by the Council, taking into account prevailing international interest rates, provided that, in respect of that part of the additional contribution which has been made in tin metal, such interest shall be calculated on the basis of an appropriate price for tin

metal on the date of the decision of the Council under paragraph (b) of this article, on a recognized market to be agreed by the Council. If such refunds or parts of such refunds are made in tin metal the Council may attach to these refunds the conditions which it deems necessary.

#### Article 24. BORROWING FOR THE BUFFER STOCK

(a) The Council may borrow for the purposes of the buffer stock and upon the security of tin warrants held by the buffer stock such sum or sums as it deems necessary provided that the maximum amount of such borrowing and the terms and conditions thereof shall have been approved by the majority of the votes cast by consuming countries and all the votes cast by producing countries.

(b) The Council may, by a two-thirds distributed majority, make any other arrangements it sees fit for borrowing for the purpose of the buffer stock or to supplement its resources.

(c) Without prejudice to paragraph (d) of this article, all charges connected with these borrowings and arrangements shall be assigned to the Buffer Stock Account, but the Council may decide that participating non-contributing countries may contribute towards these charges. The Executive Chairman shall make regular reports to the Council on the operation of this paragraph. The operation of this paragraph shall be considered in relation to the provisions of paragraph (d) of article 22.

(d) No obligation shall be laid upon any participating country under this article without the consent of that country.

(e) In the event of any financial resources being made available to the Council, the Council may, by a two-thirds distributed majority decide to modify the figures stated in paragraph (a) of article 21 and paragraph (a) of article 22.

### CHAPTER XI. LIQUIDATION OF THE BUFFER STOCK

#### Article 25. LIQUIDATION PROCEDURE

(a) On the termination of this Agreement, all buffer stock operations under articles 28, 29, 30, 31 or paragraph (b) of article 26 shall cease. The Manager shall thereafter make no further purchase of tin metal and may sell tin metal only as authorized by paragraphs (b), (c) or (i) of this article.

(b) Unless the Council substitutes other arrangements for those contained in this article, the Manager shall, in connexion with the liquidation of the buffer stock, take the steps set out in paragraphs (c), (d), (e), (f), (g), (h), (i) and (j) of this article.

(c) As soon as possible after the termination of this Agreement, the Manager shall make an estimate of the total expenses of liquidation of the buffer stock in accordance with the provisions of this article and shall set aside from the balance remaining in the Buffer Stock Account a sum which is in his opinion sufficient to meet such expenses. Should the balance remaining in the Buffer Stock Account be inadequate to meet such expenses, the Manager shall sell a sufficient quantity of tin metal to provide the additional sum required.

(d) Subject to and in accordance with the terms of this Agreement, the share of each contributing country in the buffer stock shall be refunded to that country.

(e) (i) The share of each contributing country shall be ascertained in accordance with paragraph (f) of this article;



(ii) Upon the request of all contributing countries, the Council shall revise paragraph (f) of this article.

(f) For the purpose of ascertaining the share of each contributing country in the buffer stock, the Manager shall adopt the following procedure:

- (i) The contributions of each contributing country to the buffer stock, excluding any contribution or part of a contribution which has been made under article 22 and which has been refunded under article 22, shall be evaluated, and for this purpose any contribution or portion of any contribution made by a contributing country in metal shall be calculated at the prevailing floor price in effect on the date of call-up of such contribution and shall be added to the total contributions made by that country in cash;
- (ii) All the tin metal held by the Manager on the date of termination of this Agreement shall be valued on the basis of an appropriate price for tin metal on that date on a recognized market to be agreed by the Council, and an amount to that value shall be added to the total cash held by him at that date after setting aside a sum as required by paragraph (c) of this article;
- (iii) If the total arrived at under sub-paragraph (ii) is greater than the sum total of all the contributions made to the buffer stock by all the contributing countries, calculated in accordance with sub-paragraph (i), the surplus shall be apportioned among the contributing countries in proportion to the total contributions to the buffer stock of each contributing country multiplied by the number of days that such contributions have been at the disposal of the Manager on the termination of this Agreement. For this purpose contributions in tin metal shall be calculated in accordance with sub-paragraph (i) and each individual contribution, in metal or in cash, shall be multiplied by the number of days that it has been at the disposal of the Manager. For the purpose of calculating the number of days that a contribution has been at the disposal of the Manager neither the day on which the contribution was received by him nor the day of the termination of this Agreement shall be counted. The amount of surplus so apportioned to each contributing country shall be added to the total of the contributions of that country, calculated in accordance with sub-paragraph (i). In calculating the apportionment of such a surplus a forfeited contribution shall not be regarded as having been at the disposal of the Manager during the period of forfeiture;
- (iv) If the total arrived at under sub-paragraph (ii) is less than the sum of all the contributions made to the buffer stock by all the contributing countries, the deficit shall be apportioned among the contributing countries in proportion to their total contribution. The amount of the deficit so apportioned to each contributing country shall be deducted from the total of the contributions of that country, such contributions shall be calculated in accordance with sub-paragraph (i);
- (v) The result of the foregoing calculation shall in the case of each contributing country, be treated as its share of the buffer stock.

(g) Subject to the provisions of paragraph (c) of this article, the share of each contributing country in the cash and tin metal available for distribution in accordance with paragraph (f) of this article shall be allocated to it, provided that if any contributing country has forfeited the whole or part of its rights to participate in the proceeds of the liquidation of the buffer stock by virtue of articles 19, 23, 36, 45, 46 or 56, it shall to that extent be excluded from the refund of its share and the resulting residue shall be apportioned between the other contributing countries in proportion to their respective shares in the buffer stock.

(h) The ratio of tin metal to cash allocated under the provisions of paragraphs (d), (e) and (g) of this article to each contributing country shall be the same.

(i) Each contributing country shall be repaid the cash allocated to it as the result of the procedure set out in paragraph (f), and either:

- (i) The tin metal so allocated to each contributing country may be transferred in such instalments and over such period as the Council may deem appropriate, but in any case not exceeding twenty-four months; or
- (ii) At the option of any contributing country any such instalment may be sold and the net proceeds of such sale paid to that country.

(j) When all the tin metal has been disposed of in accordance with paragraph (i) of this article, the Manager shall distribute among the contributing countries any balance remaining of the sum set aside under paragraph (c) of this article in the proportions allocated to each country in accordance with paragraphs (e) and (f) of this article.

#### Article 26. LIQUIDATION AND EXPORT CONTROL

(a) When fixing the total permissible export tonnage for any control period in accordance with the provisions of article 32, the Council shall, in the light of consideration given to the renewal of this Agreement under paragraph (c) of article 57, decide whether there is need to reduce the tonnage of tin metal currently held in the buffer stock. In such case, the total permissible export tonnage may be fixed at such figure, lower than the figure which the Council would otherwise have fixed as the total permissible export tonnage for that period, as the Council may decide.

(b) Within the framework of instructions of the Council, the Manager may sell from the buffer stock at any price, but not less than the floor price, the quantities of tin metal by which the Council has reduced the total permissible export tonnages in accordance with the provisions of paragraph (a) of this article.

### ECONOMIC PROVISIONS

#### CHAPTER XII. FLOOR AND CEILING PRICES

##### Article 27. FLOOR AND CEILING PRICES

(a) For the purposes of this Agreement there shall be floor and ceiling prices for tin metal which shall be expressed in Malaysian ringgit or in any other currency which the Council may decide. The range between the floor and ceiling prices shall be divided into three sectors.

(b) The initial floor and ceiling prices and sectors within the price range shall be those in force under the Fourth Agreement at the date of the termination of that Agreement.

(c) The Council may at any session decide the extent of each or any of the sectors referred to in paragraph (a) of this article.

(d) (i) The Council shall at its first ordinary session after the entry into force of this Agreement and, based on continuing studies, at any time thereafter or in accordance with the provisions of article 31, consider whether the floor and ceiling prices are appropriate for the attainment of the objectives of this Agreement and may revise either or both of them. If the Council does not determine new floor and ceiling prices at its first ordinary session after the entry into force of this Agreement, the floor and ceiling prices and sectors

within the price range shall remain the same as those in force at the date of the termination of the Fourth Agreement.

(ii) In so doing, the Council shall take into account the short-term developments and medium-term trends of tin production, the production costs of tin and the level of tin production and consumption, the existing capacity for mine production, the adequacy of the current price to maintain sufficient future mine production capacity and other relevant factors affecting movements in the price of tin.

(e) The Council shall publish as soon as possible any revised floor and ceiling price, including any provisional or revised price determined under article 31 and any revised division of the range.

### CHAPTER XIII. MANAGEMENT OF BUFFER STOCK OPERATIONS

#### *Article 28.* OPERATION OF THE BUFFER STOCK

(a) The Manager shall, in conformity with article 12 and within the provisions of this Agreement and the framework of instructions of the Council, be responsible to the Executive Chairman for the operation of the buffer stock.

(b) For the purposes of this article, the market price of tin shall be the price of tin in that market recognized by the Council at the termination of the Fourth Agreement or such other price as the Council may at any time decide.

(c) If the market price of tin

- (i) Is equal to or greater than the ceiling price, the Manager shall, unless instructed by the Council to operate otherwise and subject to articles 29 and 31, offer for sale at the market price on recognized markets such tin as is at his disposal until the market price of tin falls below the ceiling price or the tin at his disposal is exhausted;
- (ii) Is in the upper sector of the range between the floor and ceiling prices, the Manager may operate on recognized markets at the market price if necessary to prevent the market price from rising too steeply, provided he is a net seller of tin;
- (iii) Is in the middle sector of the range between the floor and ceiling prices, the Manager may operate only on special authorization by the Council;
- (iv) Is in the lower sector of the range between the floor and ceiling prices, the Manager may operate on recognized markets at the market price if necessary to prevent the market price from falling too steeply, provided he is a new buyer of tin; or
- (v) Is equal to or less than the floor price, the Manager shall, unless instructed by the Council to operate otherwise, if he has funds at his disposal and subject to articles 29 and 31, offer to buy tin on recognized markets at the floor price until the market price of tin is above the floor price or the funds at his disposal are exhausted.

(d) For the purposes of this article recognized markets shall be taken to mean the Penang Straits Tin Market, the London Metal Exchange, and/or any other market which may be from time to time recognized by the Council for the purposes of the operation of the buffer stock.

(e) The Manager may engage in forward transactions under paragraph (c) of this article only if these will be completed before the termination date of this Agreement or before some other date after the termination of this Agreement as determined by the Council.

*Article 29.* RESTRICTION OR SUSPENSION  
OF BUFFER STOCK OPERATIONS

(a) Notwithstanding the provisions of sub-paragraphs (ii) and (iv) of paragraph (c) of article 28, the Council may restrict or suspend forward transactions of tin when the Council considers it necessary to achieve the purpose of this Agreement.

(b) Notwithstanding the provisions of sub-paragraphs (i) and (v) of paragraph (c) of article 28, the Council, if in session, may restrict or suspend the operations of the buffer stock if, in its opinion, the discharge of the obligations laid upon the Manager by those sub-paragraphs will not achieve the purposes of this Agreement.

(c) At such times as the Council is not in session, the power to restrict or suspend operations under paragraph (b) of this article shall be vested in the Executive Chairman.

(d) The Executive Chairman may at any time revoke a restriction or suspension made under paragraph (c) of this article.

(e) Immediately after a decision by the Executive Chairman to restrict or suspend the operations of the buffer stock under paragraph (c) of this article, he shall convene a session of the Council to review such decision. Such session shall be held within fourteen days after the date of the restriction or suspension.

(f) The Council may confirm or cancel any restriction or suspension under paragraph (c) of this article. If the Council does not come to a decision, buffer stock operations shall be resumed or continue without restriction in accordance with the provisions of article 28.

(g) So long as any restriction or suspension of the operations of the buffer stock determined in accordance with this article remains in force, the Council shall review this decision at intervals of not longer than six weeks. If at a session to make such a review the Council does not come to a decision in favour of the continuation of the restriction or suspension, buffer stock operations shall be resumed.

*Article 30.* OTHER OPERATIONS OF THE BUFFER STOCK

(a) The Council may authorize the Manager to buy tin from, or sell tin to or for the account of, a governmental non-commercial stock. The Council may also authorize the Manager to buy tin from contributing countries to the buffer stock of the Fourth Agreement from their share of the liquidation of the buffer stock under that Agreement. The provisions of paragraph (c) of article 28 shall not apply to buying or selling of tin for which authority has been given in accordance with the provisions of this paragraph.

(b) Notwithstanding the provisions of articles 28 and 29, the Council may authorize the Manager, if his funds are inadequate to meet his operational expenses, to sell sufficient quantities of tin at the current price to meet expenses.

*Article 31.* THE BUFFER STOCK AND CHANGES IN EXCHANGE RATES

(a) The Executive Chairman may convene, or any participating country may request him to convene, a session of the Council immediately to review the floor and ceiling prices if the Executive Chairman or the participating country, as the case may be, considers that changes in exchange rates make such a review necessary. Sessions may be convened under this paragraph at less than seven days' notice.

(b) In the circumstances set forth in paragraph (a) of this article, the Executive Chairman may, pending the session of the Council referred to in that paragraph, provisionally restrict or suspend the operations of the buffer stock if such a restriction or suspension is in his opinion necessary to prevent buying or selling of tin by the Manager to an extent likely to prejudice the purposes of this Agreement.

(c) A restriction or suspension of buffer stock operations under this article may be confirmed, amended or cancelled by the Council. If the Council does not come to a decision, buffer stock operations, if provisionally restricted or suspended, shall be resumed.

(d) Within thirty days of its decision to confirm, amend or cancel a restriction or a suspension of buffer stock operations under this article, the Council shall consider the determination of provisional floor and ceiling prices and may determine these prices. If the Council does not determine provisional floor and ceiling prices in accordance with this paragraph, the existing floor and ceiling prices shall, subject to the provisions of paragraph (f) of this article, remain in force.

(e) Within ninety days from the establishment of provisional floor and ceiling prices, the Council shall review these prices and may determine new floor and ceiling prices. If the Council does not determine new floor and ceiling prices in accordance with this paragraph, the provisional floor and ceiling prices shall remain in force.

(f) If the Council does not determine provisional floor and ceiling prices in accordance with paragraph (d) of this article, it may at any subsequent session determine what the floor and ceiling prices shall be.

(g) Buffer stock operations shall be resumed in accordance with the provisions of article 28 on the basis of such floor and ceiling prices as are determined in accordance with paragraphs (d), (e) or (f) of this article, as the case may be.

#### CHAPTER XIV. EXPORT CONTROL

##### Article 32. DETERMINATION OF EXPORT CONTROL

(a) The Council may from time to time determine the quantities of tin which may be exported from producing countries in accordance with the provisions of this article and may declare a control period and shall, by the same decision, fix a total permissible export tonnage for that control period. In fixing such a permissible export tonnage the Council shall take into account the estimates of production and consumption made under paragraph (a) of article 9, the quantity of tin metal and cash held in the buffer stock, the quantity, availability and probable trend of other stocks of tin, the trade in tin, the current price of tin metal and any other relevant factors.

(b) It shall also be the duty of the Council to adjust supply to demand so as to maintain the price of tin metal between the floor and ceiling prices. The Council shall also aim to maintain available in the buffer stock tin metal and cash adequate to rectify discrepancies between supply and demand which may arise.

(c) The limitation of exports under this Agreement in each control period shall depend on the decision of the Council, and no such limitation shall operate in any period unless the Council has declared it to be a control period and fixed a total permissible export tonnage in respect of it.

(d) The Council may declare control periods and fix total permissible export tonnages, notwithstanding the restriction or suspension of buffer stock operations in accordance with the provisions of article 29 or 31.

(e) A total permissible export tonnage previously fixed under paragraph (a) of this article may be increased, but not decreased, by the Council during the control period to which it relates.

(f) When, under the provisions of paragraph (a) of this article, the Council has declared a control period and has fixed a total permissible export tonnage in respect of that

period, the Council may at the same time call upon any country which is also a producer of tin from mines within its territory or territories to put into effect for that period such a limitation of its exports of tin derived from such production as may be agreed to be appropriate between the Council and the country concerned. The Council may also consult with countries which are consumers of tin with a view to improving the effectiveness of controls on supplies of tin coming on to international markets.

#### Article 33. CONTROL PERIODS

(a) Control periods shall correspond to quarters, provided that, on any occasion when the limitation of exports is being introduced for the first time during the currency of this Agreement or is being re-introduced after an interval during which there has been no limitation of exports, the Council may declare as the control period any period not being greater than five months or less than two months, ending on 31 March, 30 June, 30 September or 31 December.

(b) The Council shall not declare a control period unless it finds that at least 10,000 tonnes of tin metal are likely to be held in the buffer stock at the beginning of that period, except that:

- (i) If a control period is declared for the first time after an interval during which no limitation of exports was in force, the figure for the purposes of this paragraph shall be 5,000 tonnes, and
- (ii) The Council may by a two-thirds distributed majority revise in respect of any control period the required figures of 10,000 tonnes or 5,000 tonnes, as the case may be, to take account of the total capacity of the buffer stock at that time.

(c) A total permissible export tonnage which has become effective shall not cease to be effective during the course of the period to which it relates by reason only of the fact that the buffer stock holding has fallen below the minimum tonnage of tin metal required under paragraph (b) of this article or any other tonnage substituted therefor under the same paragraph.

(d) A control period already declared may be cancelled before, or terminated during, the currency of that period by the Council and the period so cancelled or terminated shall not be regarded as a control period for the purposes of paragraph (f) of article 32 and subparagraph (ii), (iii) and (iv) of paragraph (a) of article 36.

(e) Notwithstanding the provisions of this article, if, under the Fourth Agreement, a total permissible export tonnage has been fixed in respect of the last quarter of that Agreement and is still effective at the termination of that Agreement:

- (i) A control period, commencing upon the entry into force of this Agreement, shall be deemed to have been declared under this Agreement; and
- (ii) The total permissible export tonnage for such control period shall be at the same quarterly rate as that fixed by the Fourth Agreement for the last quarter of that Agreement unless and until revised by the Council in accordance with the provisions of article 32:

Provided that, if at the time of the first ordinary session of the Council under this Agreement less than 10,000 tonnes are held in the buffer stock, the Council shall consider the position at its first ordinary session, and if a decision to continue the limitation of exports is not reached, the period in question shall cease to be a control period.

#### Article 34. DIVISION OF TOTAL PERMISSIBLE EXPORT TONNAGE

(a) The total permissible export tonnage for any control period shall be divided among producing countries in proportion to their production or export figures, as

appropriate, for the last four consecutive quarters which preceded the control period and which were not declared control periods. In the division of the total permissible export tonnage under this paragraph, the Council shall give due consideration to any circumstances referred to in Rule 6 of annex F, or stated by any producing country as being exceptional according to Rule 9 of annex F, and may, with the consent of other producing countries, use for that country production or export figures, as appropriate, relating to another period decided by the Council.

(b) (i) Notwithstanding the provisions of paragraph (a) of this article the Council may, with the consent of a producing country, reduce its share in the total permissible export tonnage and redistribute the tonnage of the reduction among the other producing countries in proportion to the percentages of those countries, or if circumstances so require, in some other manner;

(ii) The quantity of tin determined according to sub-paragraph (i) for any producing country for any control period shall for the purposes of this article be deemed to be the permissible export tonnage of that country for that control period.

(c) Each producing country shall take such measures as may be necessary to maintain and enforce the provisions of this article so that its exports shall correspond as closely as possible to its permissible export tonnage for any control period.

(d) (i) It shall be the duty of any producing country which believes itself unlikely to be able to export in any control period as much tin as it would be entitled to export in accordance with its permissible export tonnage for that control period, to make to the Council a declaration to that effect as soon as possible, but in any case not later than two calendar months after the date upon which such permissible export tonnage has become effective;

(ii) If the Council has received such a declaration, or is of the opinion that any producing country is unlikely to be able to export in any control period as much tin as it would be entitled to export in accordance with its permissible export tonnage, the Council may take such steps as will, in its opinion, ensure that the total permissible export tonnage required will in fact be exported.

(e) For the purposes of this article, the Council may decide that exports of tin from any producing country shall include the tin content of any material derived from the mineral production of the country concerned.

#### Article 35. POINT OF EXPORT

Tin shall be deemed to have been exported if, in the case of a country named in annex C, the formalities set out in that annex opposite the name of that country have been completed, provided that:

- (i) The Council may, from time to time, with the consent of the country concerned, revise annex C and any such revision shall have effect as if it were included in that annex; and
- (ii) If any tin shall be exported from any producing country by any method which is not provided for by annex C, the Council shall determine whether such tin shall be deemed to have been exported for the purposes of this Agreement and, if so, the time at which such export shall be deemed to have taken place.

#### Article 36. PENALTIES RELATING TO EXPORT CONTROL

(a) (i) The net exports of tin from each producing country for each control period shall be limited, except as otherwise provided for in this Agreement, to the permissible export tonnage for that country for that control period;

(ii) If, notwithstanding the provisions of sub-paragraph (i), the net exports of tin from a producing country in any control period exceed its permissible export tonnage for that control period by more than five per cent, the Council may require the country concerned to make an additional contribution to the buffer stock not exceeding the tonnage by which such exports exceed its permissible export tonnage. Such a contribution shall be in tin metal or in cash or in such proportions of tin metal and cash and before such date or dates as the Council may decide. That part, if any, of the contribution which is to be paid in cash shall be calculated at the floor price in effect on the date of the decision. That part, if any, of the contribution which is to be made in tin metal shall be included in and shall not be additional to the permissible export tonnage of the country in question for the control period in which such contribution is due to be made;

(iii) If, notwithstanding the provisions of sub-paragraph (i), the aggregate net exports of tin from a producing country in any four successive control periods including, if appropriate, the control period referred to in sub-paragraph (ii) exceed by more than one per cent the aggregate of its permissible export tonnages for those periods, the permissible export tonnages of that country during each of the four subsequent control periods may be reduced by one-quarter of the aggregate tonnage so over-exported or, if the Council so decides, by any greater fraction not exceeding one-half. Such reduction shall take effect in and from the control period next following that in which the decision was taken by the Council;

(iv) If, after any four such successive control periods, during which the aggregate net exports of tin from a country have exceeded its permissible export tonnage as mentioned in sub-paragraph (iii), the aggregate net exports of tin from that country in any four further successive control periods, which shall not include any control period covered by sub-paragraph (iii), exceed the aggregate of the permissible export tonnages for those four control periods, the Council may, in addition to reducing the total permissible export tonnage of that country in accordance with the provisions of sub-paragraph (iii), declare that the country shall forfeit a part, which shall on the first occasion not exceed one-half, of its rights to participation on liquidation of the buffer stock. The Council may at any time restore to the country concerned the portion of its rights so forfeited on such terms and conditions as it may determine;

(v) It shall be the duty of a producing country which has exported a tonnage of tin in excess of its permissible export tonnage and of any tonnage permitted by other provisions of this article to take effective steps to correct its breach of this Agreement at the earliest possible opportunity. The Council, when deciding the action to be taken under this paragraph, shall take account of any failure to take steps or delay in doing so.

(b) For the purposes of sub-paragraphs (ii), (iii) and (iv) of paragraph (a) of this article, control periods for which total permissible export tonnages have been fixed, tonnages which have been exported in excess of such permissible export tonnages, and penalties which have been imposed under article 33 of the Fourth Agreement shall be deemed, as from the entry into force of this Agreement, to have been fixed, exported or imposed under this article.

#### Article 37. SPECIAL EXPORTS

(a) At any time when it has declared a control period the Council may, by a two-thirds distributed majority, permit the export (hereinafter called a special export) of a specified quantity of tin in addition to the permissible export amount referred to in paragraph (a) of article 34, on the condition that:

- (i) it considers that the proposed special export is destined to form part of a governmental stockpile; and



(ii) it considers that the proposed special export is unlikely to be used for any commercial or industrial purpose during the currency of this Agreement.

(b) The Council may by a two-thirds distributed majority impose such conditions upon a special export as it deems necessary.

(c) If the provisions of article 39 and the conditions imposed by the Council under paragraph (b) of this article are fulfilled, a special export shall not be taken into account when the provisions of paragraphs (b) and (d) of article 34 and paragraph (a) of article 36 are being applied.

(d) The Council may by a two-thirds distributed majority at any time revise the conditions in paragraph (a) of this article, provided that any such revision shall be without prejudice to anything done by a country in pursuance of permission given and conditions already imposed under paragraph (b) of this article.

#### Article 38. SPECIAL DEPOSITS

(a) A producing country may at any time with the consent of the Council make special deposits of tin metal with the Manager. A special deposit shall not be treated as part of the buffer stock and shall not be at the disposal of the Manager.

(b) A producing country which has informed the Council of its intention of making a special deposit of tin metal originating within that country shall, subject to furnishing such evidence as the Council may require to identify the metal or the concentrates for conversion into tin metal which is the subject of the special deposit, be permitted to export such metal or concentrates in addition to any permissible export amount that may have been allocated to that country under article 34 and, subject to the compliance by the producing country with the requirements of article 39, paragraphs (b) and (d) of article 34 and paragraph (a) of article 36 shall not apply to such exports.

(c) Special deposits may be accepted by the Manager only at such place or places as may be convenient to him.

(d) The Executive Chairman shall notify the participating countries of the receipt of any such special deposit, but not sooner than three months after the date of receipt.

(e) A producing country which has made a special deposit of tin metal may withdraw the whole or part of that special deposit in order to fulfil the whole or part of its permissible export amount in any control period. In such a case the amount withdrawn from the special deposit shall be regarded as having been exported for the purposes of article 33 in the control period in which the withdrawal was made.

(f) In any quarter which has not been declared a control period any special deposit shall be at the disposal of the country which has made the deposit, subject only to the provisions of paragraph (h) of article 39.

(g) All charges incurred in connexion with any special deposit shall be borne by the country making the deposit and no charges shall be borne by the Council.

#### Article 39. STOCKS IN PRODUCING COUNTRIES

(a) (i) The stocks of tin within any producing country which have not been exported within the definition for that country contained in annex C shall not at any time during a control period exceed the tonnage shown against that country in annex D;

(ii) Such stocks shall not include tin in the course of transport between the mine and the point of export as defined in annex C;

(iii) The Council may revise annex D, but, if in doing so it has increased the tonnage listed in annex D against any country, it may impose conditions, including conditions as to period and subsequent export, in relation to any such addition.

(b) Any increase in the proportion approved under paragraph (a) of article 36 of the Fourth Agreement and still operative at the termination of that Agreement and any conditions imposed in connexion therewith shall be deemed to have been approved or imposed under this Agreement unless the Council otherwise decides within six months after the entry into force of this Agreement.

(c) Any special deposit made under article 38 shall be deducted from the amount of stocks permitted under this article to be held during a control period within the producing country concerned.

(d) (i) Where in a producing country mentioned in annex E tin ore is unavoidably extracted from its natural occurrence in the mining of the other minerals mentioned in that annex and for that reason the limitation of stocks prescribed in paragraph (a) of this article would unreasonably restrict the mining of those other minerals, additional stocks of tin-in-concentrates may be held within that country to the extent that these are certified by the Government of that country as having been won exclusively in association with those other minerals and actually retained in that country, provided that the proportion which such additional stocks bear to the total amount of the other minerals mined shall not at any time exceed the proportion stated in annex E;

(ii) Except with the consent of the Council, the export of such additional stocks shall not commence until after the liquidation of all the tin metal in the buffer stock and the rate of export thereafter shall not exceed one-fortieth of the whole or two hundred and fifty tonnes whichever is the greater, in each quarter.

(e) Countries listed in annex D or annex E shall, in consultation with the Council, make regulations governing the maintenance, protection and control of such additional stocks as may be approved in accordance with this article.

(f) The Council may, with the consent of the producing country concerned, revise annex D and annex E.

(g) Each producing country shall forward to the Council at such intervals as the Council may require statements as to the stocks of tin within its territory which have not been exported in accordance with the definition for that country in annex C. Such statements shall not include tin in course of transport between the mine and the point of export as defined in annex C. These statements shall show separately the stocks held under paragraph (d) of this article.

(h) A country which holds special deposits under article 38 or is permitted to increase tonnages in accordance with the provisions of paragraph (a) of this article shall, not later than twelve months before the termination of this Agreement, inform the Council of its plans for the disposal of such special deposits and the export of all or part of such increased tonnages, but not including additional stocks whose export is governed by paragraph (d) of this article, and shall consult with the Council as to the best means of making such export without avoidable disruption of the tin market and in harmony with the provisions for the liquidation of the buffer stock under article 26. The producing country concerned shall give due consideration to the recommendations of the Council.

#### CHAPTER XV. TIN SHORTAGE

##### *Article 40.* ACTION IN THE EVENT OF A TIN SHORTAGE

(a) If at any time, when the price is in or above the upper sector, the Council concludes that a serious shortage of supplies of tin has developed or is likely to develop, the Council:

- (i) May, in accordance with paragraph (a) of article 32 and paragraph (d) of article 33, terminate any export control which might be in operation and recommend the level of stocks which should not be exceeded; and
- (ii) Shall recommend to the participating countries that they take all possible steps to ensure as rapid an increase as possible in the amount of tin which they are able to make available.

(b) The Council shall determine the period of time during which measures provided for in this article shall remain in effect; such period shall be reckoned in quarters, it being understood that when these measures are applied for the first time under this Agreement or are applied again after an interval when there was no recognized shortage, the Council may declare as a period of applicability of these measures any period not longer than five months or shorter than one month and ending on 31 March, 30 June, 30 September or 31 December.

(c) The Council may cancel any measures taken on the basis of this article before their entry into force or terminate them while in progress or extend them from quarter to quarter.

(d) In the light of the Council's estimates of production and consumption made under paragraph (a) of article 9, and taking into account the amount of tin metal and cash held in the buffer stock and all other relevant factors, in particular, the utilization of production capacity, the availability or other tin stocks and the trend in current prices, the Council shall carry out any studies necessary to enable it to estimate total tin demand and availability for the declared period and such subsequent periods as it may determine.

(e) The Council may by a two-thirds distributed majority invite the participating countries to enter into such arrangements with it as may assure consuming countries an equitable distribution of the available supplies of tin.

(f) The Council may make recommendations to producing countries on appropriate measures, not inconsistent with other international agreements on trade, to ensure that, in the event of a shortage, preference as regards the supply of tin available shall be given to consuming countries which participate in this Agreement.

(g) The Council shall, at each session held while this article is in effect, review the results of measures taken under this article since the preceding session.

## OTHER PROVISIONS

### CHAPTER XVI. MISCELLANEOUS

#### *Article 41.* GENERAL OBLIGATIONS OF MEMBERS

(a) Participating countries shall during the currency of this Agreement use their best endeavours and co-operate to promote the attainment of its objectives.

(b) The participating countries shall accept as binding all decisions of the Council under this Agreement.

(c) Without prejudice to the general scope of paragraph (a) of this article, participating countries shall in particular observe the following:

- (i) They shall not, so long as sufficient quantities of tin are available to meet their full requirements, prohibit or limit the use of tin for specified end-uses except in circumstances in which such prohibition or limitation would not be inconsistent with other international agreements on trade;

- (ii) They shall create conditions which would promote the transfer of tin production from less efficient to more efficient enterprises; and
- (iii) They shall encourage the conservation of the natural resources of tin by preventing the premature abandonment of deposits.

*Article 42.* FAIR LABOUR STANDARDS

The participating countries declare that, in order to avoid the depression of living standards and the introduction of unfair competitive conditions in world trade, they will seek to ensure fair labour standards in the tin industry.

*Article 43.* DISPOSAL OF TIN FROM NON-COMMERCIAL STOCKPILES

(a) A participating country desiring to dispose of tin from non-commercial stockpiles shall, at adequate notice, consult with the Council concerning its disposal plans.

(b) At the time when a participating country gives notice of a plan to dispose of tin from non-commercial stockpiles, the Council shall promptly enter into official consultations on the plan with that country for the purpose of assuring adequate fulfilment of the provisions of paragraph (d) of this article.

(c) The Council shall from time to time review the progress of such disposals and may make recommendations to the disposing participating country. Any participating country so concerned shall give due consideration to the recommendations of the Council.

(d) Disposals from non-commercial stockpiles shall be made with due regard to the protection of tin producers, processors and consumers against avoidable disruption of their usual markets and against adverse consequences of such disposals on the investment of capital in exploration and development of new supplies and the health and growth of tin mining in the producing countries. The disposals shall be in such amounts and over such periods of time as will not interfere unduly with production and employment in the tin industry in the producing countries and as will avoid creating hardships to the economies of the participating producing countries.

*Article 44.* NATIONAL SECURITY

(a) Nothing in this Agreement shall be construed:

- (i) To require a participating country to furnish any information the disclosure of which it considers contrary to its essential security interests;
- (ii) To prevent a participating country from taking, either singly or with other countries, any action which it considers necessary for the protection of its essential security interests where such action relates to traffic in arms, ammunition or implements of war, or to traffic in other goods and materials carried on directly or indirectly for the purpose of supplying a military establishment of any country, or which is taken in time of war or other emergency in international relations;
- (iii) To prevent a participating country from entering into or carrying out any intergovernmental agreement, or other agreement on behalf of a country for the purpose specified in this paragraph, made by or for a military establishment for the purpose of meeting essential requirements of the national security of one or more of the countries participating in such agreements; or
- (iv) To prevent a participating country from taking any action in pursuance of its obligations under the United Nations Charter for the maintenance of international peace and security.

(b) Participating countries shall notify the Executive Chairman as soon as possible of any action they take respecting tin in consequence of sub-paragraph (ii) or (iv) of paragraph (a) of this article and the Executive Chairman shall so notify other participating countries.

(c) Any participating country which considers its economic interests under this Agreement seriously injured by action taken by any other participating country or countries, other than action taken in time of war, under the provisions of paragraph (a) of this article, may complain to the Council.

(d) On receipt of such a complaint the Council shall review the facts of the situation and shall by a majority of the total votes held by all consuming countries and a majority of the total votes held by all producing countries decide whether the complainant country is justified in its complaint and shall, if it so decides, permit the complainant country to withdraw from this Agreement.

## CHAPTER XVII. COMPLAINTS AND DISPUTES

### Article 45. COMPLAINTS

(a) Any complaint that any participating country has committed a breach of this Agreement for which a remedy is not provided elsewhere in this Agreement shall, at the request of the country making the complaint, be referred to the Council for a decision.

(b) Save where otherwise provided in this Agreement, no participating country shall be found to have committed a breach of this Agreement unless a resolution to that effect is passed. Any such finding shall specify the nature and extent of the breach.

(c) If the Council finds under this article that a participating country has committed a breach of this Agreement, the Council may, unless some other penalty is provided elsewhere in this Agreement, deprive the country concerned of its voting and other rights until it has remedied the breach or has otherwise fulfilled its obligations.

(d) For the purposes of this article, the expression "breach of this Agreement" shall be deemed to include the breach of any condition imposed by the Council or failure to fulfil any obligation laid upon a participating country in accordance with this Agreement.

### Article 46. DISPUTES

(a) Any dispute concerning the interpretation or application of this Agreement which is not settled by negotiation shall, at the request of any participating country, be referred to the Council for decision.

(b) Where a dispute has been referred to the Council in accordance with this article a majority of participating countries or any participating countries holding not less than one-third of the votes in the Council may require the Council, after full discussion, to seek the opinion of the advisory panel referred to in paragraph (c) of this article, on the issues in dispute before giving its decision.

(c) (i) Unless the Council, by a unanimous decision of votes cast, agrees otherwise, the panel shall consist of:

- Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the producing countries;
- Two such persons nominated by the consuming countries; and
- A chairman selected unanimously by the four persons nominated above, or, if they fail to agree, by the Executive Chairman;

(ii) Persons appointed to the advisory panel shall act in their personal capacity and without instructions from any Government;

(iii) The expenses of the advisory panel shall be paid by the Council.

(d) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.

#### CHAPTER XVIII. FINAL PROVISIONS

##### *Article 47. SIGNATURE*

This Agreement shall be open for signature at United Nations Headquarters from 1 July 1975 to 30 April 1976 inclusive, by parties to the Fourth Agreement and by Governments invited to the United Nations Tin Conference, 1975.

##### *Article 48. RATIFICATION, APPROVAL, ACCEPTANCE*

This Agreement shall be subject to ratification, approval or acceptance by the signatory Governments in accordance with their respective constitutional procedures. A signatory Government which intends to ratify, approve or accept this Agreement may give notification of intention to do so. Instruments of ratification, approval or acceptance, or notifications of intention to ratify, approve or accept, shall be deposited with the Secretary-General of the United Nations.

##### *Article 49. DEFINITIVE ENTRY INTO FORCE*

(a) This Agreement shall, for the Governments which have deposited instruments of ratification, approval, acceptance or accession, enter into force definitively as soon after 30 June 1976 as such instruments have been deposited by Governments representing at least six producing countries holding together at least 950 votes as set out in annex A and at least nine consuming countries holding together at least 300 votes as set out in annex B.

(b) For any Government which has deposited an instrument of ratification, approval, acceptance or accession after the definitive entry into force of this Agreement, this Agreement shall enter into force definitively on the date of the deposit of such instrument.

(c) If this Agreement has entered into force provisionally under paragraph (a) of article 50, then as soon as instruments of ratification, approval, acceptance or accession have been deposited by Governments representing countries satisfying the conditions laid down in paragraph (a) of this article, it shall enter into force definitively for those Governments.

##### *Article 50. PROVISIONAL ENTRY INTO FORCE*

(a) (i) If this Agreement has not entered into force definitively by 1 July 1976 or, if the Fourth Agreement is extended, by the day following the termination of that Agreement, this Agreement shall then enter into force provisionally for Governments which have deposited instruments of ratification, approval, acceptance or accession, or notifications of intention to do so, if such instruments or notifications have been deposited by Governments representing at least six producing countries holding together at least 950 votes as set out in annex A, and at least nine consuming countries holding together at least 300 votes as set out in annex B;

(ii) For each Government which has deposited an instrument of ratification, approval or acceptance of, or accession to, or has given notification of intention to ratify,

approve, accept or accede to, this Agreement while it is provisionally in force, this Agreement shall enter into force provisionally on the date of the deposit of such instrument or notification.

(b) If, within six months after the termination of the Fourth Agreement, this Agreement has entered into force provisionally but not definitively as laid down in article 49, the Executive Chairman shall as soon as possible convene a session or sessions of the Council to consider the position. If, however, the entry into force remains provisional, this Agreement shall be terminated not later than one year after the provisional entry into force.

#### Article 51. EXPIRY OF NOTIFICATIONS OF INTENTION

If this Agreement has entered into force definitively under paragraph (a) or paragraph (c) of article 49, and if any Government which has given a notification of intention to ratify, approve, accept or accede has failed to deposit an instrument of ratification, approval, acceptance or accession within a period of ninety days from the date of definitive entry into force, that Government shall cease to participate in this Agreement, provided that:

- (i) The Council may extend the period aforesaid if so requested by that Government; and
- (ii) That Government may cease to participate in this Agreement before the expiry of the period aforesaid or any extension thereof by giving to the Secretary-General of the United Nations at least thirty days' notice.

#### Article 52. ACCESSION

(a) Any Government invited to the United Nations Tin Conference, 1975, or any party to the Fourth Agreement shall have the right to accede to this Agreement upon conditions to be determined by the Council. Instruments of accession from such Governments shall state that they accept all those conditions.

(b) The conditions laid down by the Council shall be equitable, in respect of voting rights and financial obligations, as between the Governments seeking to accede and other Governments already participating in this Agreement.

(c) Upon the accession of a producing country to this Agreement the Council:

- (i) Shall fix, with the consent of that country, the tonnages and proportions to be shown against that country in annexes D and E where appropriate; and
- (ii) Shall also fix the circumstances for the purpose of export control to be shown against the name of that country in annex C. The tonnage, proportion or description so fixed shall have effect as though it were included in such annexes.

(d) Any Government referred to in paragraph (a) of this article which intends to accede to this Agreement may give notification of intention to do so.

(e) The Council of the Fourth Agreement may, pending the entry into force of this Agreement, determine the conditions referred to in paragraph (a) of this article, subject to confirmation by the Council of this Agreement and the Government or Governments concerned.

(f) Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

*Article 53. SEPARATE PARTICIPATION*

A Government may, at the time of depositing its instrument of ratification, approval, acceptance or accession, or giving notification of intention to ratify, approve, accept or accede, or at any time thereafter, propose the separate participation as a producing or as a consuming country, as may be appropriate, of any territory or territories, interested in the production or consumption of tin, for whose international relations the Government is responsible and to which this Agreement applies or will apply when this Agreement enters into force. Such separate participation shall be subject to the consent of the Council and to the conditions which the Council may determine.

*Article 54. INTERGOVERNMENTAL ORGANIZATIONS*

(a) Any reference to a Government in articles 47, 48, 49, 50, 51 and 52 shall be construed as including a reference to an intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements.

(b) Such an organization shall not itself hold any votes, but in the case of votes on matters within its competence, it shall be entitled to cast the votes of its member States and shall cast them collectively. In such cases, the member States of the organization in question shall not be entitled to exercise their individual voting rights.

*Article 55. AMENDMENT*

(a) The Council may, by a two-thirds majority of the total votes held by all producing countries and a two-thirds majority of the total votes held by all consuming countries, recommend to participating countries amendments to this Agreement. The Council shall, in its recommendation, fix the time limit within which each participating country shall notify the Secretary-General of the United Nations whether or not it ratifies, approves or accepts the amendment.

(b) The Council may extend the time fixed by it under paragraph (a) of this article for notification of ratification, approval or acceptance.

(c) If, within the time fixed under paragraph (a) of this article or extended under paragraph (b) of this article, an amendment is ratified, approved or accepted by all participating countries it shall take effect immediately on the receipt by the Secretary-General of the United Nations of the last ratification, approval or acceptance.

(d) If, within the time fixed under paragraph (a) of this article or extended under paragraph (b) of this article, an amendment is not ratified, approved or accepted by participating countries holding all of the votes of producing countries and by participating countries holding two-thirds of the total votes of all consuming countries, it shall not take effect.

(e) If, by the end of the time fixed under paragraph (a) of this article or extended under paragraph (b) of this article, an amendment is ratified, approved or accepted by participating countries holding all of the votes of producing countries and by participating countries holding two-thirds of the total votes of all consuming countries:

- (i) The amendment shall, for the participating countries by which ratification, approval or acceptance has been signified, take effect at the end of three months next following the receipt by the Secretary-General of the United Nations of the last ratification, approval or acceptance necessary to comprise all of the votes of producing countries and two-thirds of the total votes of all consuming countries; and



(ii) Any participating country which does not ratify, approve or accept an amendment by the date of its coming into effect shall as of that date cease to participate in the Agreement, unless any such participating country satisfies the Council at its first session following the effective date of the amendment that its ratification, approval or acceptance could not be secured in time by reason of constitutional difficulties, and the Council decides to extend for such participating country the period fixed for ratification, approval or acceptance until these difficulties have been overcome.

(f) If a consuming country considers that its interests will be adversely affected by an amendment it may, before the date of its coming into effect, give notice to the Secretary-General of the United Nations of withdrawal from this Agreement. Withdrawal shall become effective on the effective date of the amendment. The Council may, at any time, on such terms and conditions as it considers equitable, permit such country to withdraw its notice of withdrawal.

(g) Any amendment to this article shall take effect only if it is ratified, approved or accepted by all participating countries.

(h) The provisions of this article shall not affect any power under this Agreement to revise any annex to this Agreement or the operation of any other article of this Agreement which provides for a specific procedure relating to the modification of this Agreement.

#### Article 56. WITHDRAWAL

A participating country which withdraws from this Agreement during its currency, except:

- (i) In accordance with the provisions of paragraph (d) of article 44 or paragraph (f) of article 55; or
- (ii) Upon at least twelve months' notice being given to the Secretary-General of the United Nations not earlier than one year after the entry into force of this Agreement, shall not be entitled to any share of the proceeds of the liquidation of the buffer stock under the terms of article 25 nor shall it be entitled to a share of the other assets of the Council under the terms of article 57 on the termination of this Agreement.

#### Article 57. DURATION, EXTENSION AND TERMINATION

(a) The duration of this Agreement shall, except as otherwise provided in this article or in paragraph (b) of article 50, be five years from the date of entry into force.

(b) The Council may by a two-thirds majority of the total votes held by all producing countries and a two-thirds majority of the total votes held by all consuming countries extend the duration of this Agreement by a period or periods not exceeding twelve months in all.

(c) The Council, in a recommendation to the participating countries, not later than four years after the entry into force of this Agreement, shall inform them whether it is necessary and appropriate that this Agreement should be renewed and, if so, in what form; it shall at the same time consider what the relationship between the supply of and demand for tin is likely to be at the expiration of this Agreement.

(d) (i) A participating country may at any time give notice in writing to the Executive Chairman that it intends to propose at the next session of the Council the termination of this Agreement;

(ii) If the Council, by a two-thirds majority of the total votes held by all producing countries and by all consuming countries, adopts the proposal to terminate, it shall recommend to the participating countries that this Agreement shall terminate;

(iii) If participating countries holding two-thirds of the total votes of all producing countries and two-thirds of the total votes of all consuming countries notify the Council that they accept that recommendation, this Agreement shall terminate on the date the Council shall decide, being a date not later than six months after the receipt by the Council of the last of the notifications from those participating countries.

*Article 58. PROCEDURE ON TERMINATION*

(a) The Council shall remain in being for as long as may be necessary for the carrying out of paragraph (b) of this article, for the supervision of the liquidation of the buffer stock and any stocks held in producing countries in accordance with article 39 and for the supervision of the due performance of conditions imposed under this Agreement by the Council or under the Fourth Agreement; the Council shall have such of the powers and functions conferred on it by this Agreement as may be necessary for the purpose.

(b) On termination of this Agreement:

- (i) The buffer stock shall be liquidated in accordance with the provisions of article 25;
- (ii) The Council shall assess the obligations into which it has entered in respect of its staff and shall, if necessary, take steps to ensure that, by means of a supplementary estimate to the Administrative Account raised in accordance with article 19, sufficient funds are made available to meet such obligations;
- (iii) After all liabilities incurred by the Council, other than those relating to the Buffer Stock Account, have been met, the remaining assets shall be disposed of in the manner laid down in this article;
- (iv) If the Council is continued, it shall retain its archives, statistical material and all other documents;
- (v) If the Council is not continued but a body is created to succeed the Council, the Council shall transfer its archives, statistical material and all other documents to such successor body and may by a two-thirds distributed majority either transfer all or any of its remaining assets to such successor body, or otherwise dispose of them as the Council may direct;
- (vi) If the Council is not continued and no successor body is created the Council shall transfer its archives, statistical material and any other documents to the Secretary-General of the United Nations or to any international organization nominated by him or, failing such nomination, as the Council may determine, and the remaining non-monetary assets of the Council shall be sold or otherwise realized in such manner as the Council may direct;
- (vii) The proceeds of realization of non-monetary assets and any remaining monetary assets shall then be distributed in such a manner that each participating country shall receive a share proportionate to the total of the contributions which it has made to the Administrative Account established under article 19.

*Article 59. AUTHENTIC TEXTS OF THE AGREEMENT*

The texts of this Agreement in the Chinese, English, French, Russian and Spanish languages are all equally authentic, the originals being deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments or authorities, have signed this Agreement on the dates appearing opposite their signatures.

## ANNEX A

## PERCENTAGES AND VOTES OF PRODUCING COUNTRIES

Country	Percentage	Votes		
		Initial	Additional	Total
Australia .....	4.37	5	42	47
Bolivia .....	18.06	5	174	179
Indonesia .....	13.71	5	133	138
Malaysia .....	43.60	5	421	426
Nigeria, Federal Republic of .....	4.17	5	40	45
Thailand .....	12.55	5	121	126
Zaire, Republic of .....	3.54	5	34	39
TOTAL	<u>100.00</u>	<u>35</u>	<u>965</u>	<u>1,000</u>

## NOTE

The countries, percentages and votes listed in this annex are those arrived at during the United Nations Tin Conference, 1975, at which the Fifth International Tin Agreement was drawn up. The list of countries and the figures are subject to revision from time to time in accordance with the operation of the provisions of this Agreement.

## ANNEX B

## PERCENTAGES AND VOTES OF CONSUMING COUNTRIES

Country	Percentage	Votes		
		Initial	Additional	Total
Austria .....	0.31	5	3	8
Belgium/Luxembourg .....	1.95	5	17	22
Bulgaria .....	0.48	5	4	9
Canada .....	2.91	5	25	30
Cuba .....	0.05	5	1	6
Czechoslovakia .....	1.91	5	16	21
Denmark .....	0.30	5	3	8
Dominican Republic .....	0.03	5	0	5
France .....	6.09	5	52	57
German Democratic Republic .....	0.53	5	5	10
Germany, Federal Republic of .....	8.16	5	70	75
Hungary .....	0.68	5	6	11
India .....	1.88	5	16	21
Ireland .....	0.04	5	1	6
Italy .....	4.37	5	38	43
Japan .....	18.55	5	160	165
Korea, Republic of .....	0.38	5	3	8
Netherlands .....	2.50	5	21	26
Nicaragua .....	0.03	5	0	5
Poland .....	2.39	5	20	25
Romania .....	1.62	5	14	19
Spain .....	1.99	5	17	22
Switzerland .....	0.41	5	3	8
Turkey .....	0.72	5	6	11

Country	Percentage	Votes		
		Initial	Additional	Total
United Kingdom of Great Britain and Northern Ireland .....	8.10	5	70	75
United States of America .....	29.56	5	254	259
Union of Soviet Socialist Republics .....	3.21	5	28	33
Yugoslavia .....	0.85	5	7	12
TOTAL	<u>100.00</u>	<u>140</u>	<u>860</u>	<u>1,000</u>

## NOTE

The countries, percentages and votes listed in this annex are those arrived at during the United Nations Tin Conference, 1975, at which the Fifth International Tin Agreement was drawn up. The list of countries and the figures are subject to revision from time to time in accordance with the operation of the provisions of this Agreement.

## ANNEX C

*Part I.* CIRCUMSTANCES IN WHICH TIN SHALL BE DEEMED TO HAVE BEEN EXPORTED FOR THE PURPOSE OF EXPORT CONTROL

*Australia:* Tin shall be deemed to be exported on the date of the Restricted Goods Export Permit issued under the Customs (Prohibited Exports) Regulations.

*Bolivia:* Tin shall be deemed to have been exported when it has passed the control of the Customs Authorities of Bolivia for payment of export duty.

*Indonesia:* Tin shall be deemed to have been exported from Indonesia when the tin has been cleared through customs and/or when tin concentrates have been delivered to and weighed by the smelter under customs' supervision and the customs officials have issued a customs certificate for such tin. Such tin shall not include tin subsequently imported into Indonesia for domestic consumption.

*Malaysia:* Tin shall be deemed to have been exported from Malaysia at the time at which the Royal Customs and Excise Department of Malaysia has weighed the concentrates or, where the concentrates have been smelted before the payment of export duty, has weighed the metal for the payment of such export duty.

*Nigeria, Federal Republic of:* Tin shall be deemed to have been exported when the concentrates have been delivered to the smelter, weighed and passed for payment of royalty: Provided that tin not delivered to the smelter shall be deemed to have been exported when a waybill has been delivered by the Nigerian Railway Corporation acknowledging the delivery for export of concentrates to that Corporation.

*Thailand:* Tin shall be deemed to have been exported from Thailand when the Department of Mineral Resources has officially certified that the concentrates have been delivered to and weighed by a smelting company in Thailand, provided that tin for export not delivered to a smelting company shall be deemed to have been exported from Thailand when the Department of Mineral Resources has issued an export permit in respect of such tin.

*Zaire, Republic of:* Tin shall be deemed to have been exported when a through bill of lading has been delivered by a carrier affiliated to the Comité intérieur des Transporteurs de la République du Zaïre acknowledging the delivery of the tin to that carrier.

If, for any reason, no such document has been delivered for a particular consignment, the tonnage of tin in that consignment shall be deemed to have been exported for the purposes of this Agreement when export documents have been delivered by the Customs Administration of the Republic of Zaire.

*General proviso:* Any tin transported from a producing country during a control period shall be deemed to have been exported and treated as part of the permissible export tonnage of that country for that control period, except:

- (a) as stated in this annex in respect of Australia; or
- (b) as may be determined by the Council in accordance with sub-paragraph (ii) of article 35, unless the formalities set out in this annex opposite the name of that producing country have been completed in respect of that tin before the beginning of the control period.

#### Part II. IMPORTS INTO PRODUCING COUNTRIES

For the purpose of determining net exports of tin under article 35, imports deductible from exports during a control period shall be the amount imported into the producing country concerned during the quarter immediately preceding the declaration of the control period in question, provided that tin imported for smelting and exported shall not be taken into account.

### ANNEX D

#### STOCKS IN PRODUCING COUNTRIES UNDER ARTICLE 39

<i>Country</i>	<i>Tonnes</i>
Australia .....	3,000
Bolivia .....	8,000
Indonesia .....	6,200
Malaysia .....	17,050
Nigeria, Federal Republic of .....	1,500
Thailand .....	5,300
Zaire, Republic of .....	2,000

### ANNEX E

#### ADDITIONAL STOCKS WON UNAVOIDABLY

<i>Country</i>	<i>Other mineral</i>	<i>Tin content of concentrates permitted to be stocked additionally for each ton of other mineral mined: tonnes</i>
Australia .....	Tantalo-columbite	1.5
Nigeria, Federal Republic of .....	Columbite	1.5
Thailand .....	Wolframite-scheelite	1.5
Zaire, Republic of .....	Tantalo-columbite	1.5

### ANNEX F

#### RULES FOR THE RE-DETERMINATION OF THE PERCENTAGES OF THE PRODUCING COUNTRIES

##### *Rule 1*

The first re-determination of the percentages of the producing countries shall be made at the first ordinary session of the Council under this Agreement. Notwithstanding the provisions of rule 2,

this re-determination shall be made on the basis of the last four quarters immediately preceding the introduction of any export control period for which figures of the production of tin in each of the producing countries are available. New percentages for the producing countries shall be determined in direct proportion to the production of tin in each of them during those four quarters.

Subsequent re-determination of the percentages shall be made at yearly intervals following the first re-determination, provided that no period after the quarters referred to in this Rule shall have been declared to be a control period.

In such subsequent re-determinations, made under this Rule, the new percentages shall be calculated as follows:

- (i) the percentages in the second re-determination shall be in direct proportion to the production of tin in each of the producing countries in the latest twenty-four consecutive calendar months for which figures are available; and
- (ii) the percentages in the third re-determination, and all later re-determinations, shall be in direct proportion to the production of tin in each of the producing countries in the latest thirty-six consecutive calendar months for which figures are available.

#### *Rule 2*

Should any period be declared to be a control period, no re-determination of the percentages shall be made until four consecutive quarters have not been declared to be control periods. The next re-determination shall then be made as soon as figures for the production of tin in each of the producing countries in such four consecutive quarters are available, and re-determinations shall be made at yearly intervals thereafter for as long as no period is declared to be a control period.

In any re-determination made under this Rule the new percentages shall be calculated as follows:

- (i) the percentages in the first re-determination following a period of export control shall be in direct proportion to the sum of the production of tin in each of the producing countries in the latest twelve consecutive calendar months for which figures are available and in the four quarters immediately preceding that control period;
- (ii) the percentages in the second re-determination, provided that no further control period shall have been declared, shall be in direct proportion to the production of tin in each of the producing countries in the latest twenty-four consecutive calendar months for which figures are available; and
- (iii) the percentages in each subsequent re-determination, provided that no further control period shall have been declared, shall be in direct proportion to the production of tin in each of the producing countries in the latest thirty-six consecutive calendar months for which figures are available.

#### *Rule 3*

For the purpose of these Rules, re-determination shall be deemed to have been made at yearly intervals if they are made in the same quarter of the calendar year as were the preceding re-determinations.

#### *Rule 4*

For the purpose of these Rules, all producing countries shall make available to the Council their latest twelve months' production figures within three months after the date of the latest calendar month. If a country has failed to make such figures available, the production of that country for a period of twelve months shall be calculated by multiplying by twelve the average monthly rate of production figures available for such period.

#### *Rule 5.*

Figures of the production of tin in any producing country for any period earlier than forty-two months before the date of any re-determination shall not be employed in that re-determination nor shall account be taken of figures of the production of tin in control periods.

**Rule 6**

The Council may reduce the percentage of any producing country which has failed to export the whole of its permissible export tonnage as determined under paragraph (a) of article 34, or of any greater amount accepted by it under paragraph (b) of that article. In considering its decision, the Council shall regard as mitigating circumstances that the producing country concerned surrendered under paragraph (b) of article 34 a part of its permissible export tonnage in time for effective steps to be taken by the other producing countries to make good the deficit or that the producing country concerned which has failed to export the amount determined under paragraph (d) of article 34 has exported the whole of its permissible export amount as determined under paragraph (a) or (b) of article 34.

**Rule 7**

If a reduction in the percentage of any producing country is made in accordance with Rule 6, the percentage so made available shall be distributed among the other producing countries in proportion to their percentages current at the date of the decision to make the reduction.

**Rule 8**

If, by the application of the foregoing Rules, the percentage of a producing country is reduced to less than the minimum figure permitted by the operation of the proviso to paragraph (g) (i) of article 13, then the percentage of that country shall be restored to such minimum figure and the percentages of the other producing countries shall be proportionately reduced so that the total of the percentages is restored to one hundred.

**Rule 9**

For the purposes of sub-paragraph (ii) of paragraph (g) of article 13, and paragraph (a) of article 34 the following circumstances *inter alia* may be regarded as exceptional: a national disaster, a major strike which has paralysed the tin mining industry for a substantial period, a major breakdown of power supplies or of the main line of transport to the coast or to the point of export as defined in annex C.

**Rule 10**

For the purposes of these Rules, the calculation for producing countries which are substantial consumers of tin derived from their domestic mine production shall be based on their exports of tin and not on mine production of tin.

**Rule 11**

In this annex the expression "the production of tin" shall be deemed to refer exclusively to mine production, and smelter production shall accordingly be ignored.

CINQUIÈME ACCORD<sup>1</sup> INTERNATIONAL SUR L'ÉTAIN

## PRÉAMBULE

Les pays participants, reconnaissant :

a) L'aide appréciable que les accords de produits peuvent apporter à la croissance économique, notamment dans les pays en voie de développement producteurs, en contribuant à assurer la stabilité des prix et le développement régulier des recettes d'exportation et des marchés de matières premières,

b) La communauté et l'interdépendance des intérêts des pays producteurs et des pays consommateurs et la valeur d'une coopération suivie entre eux pour atteindre les buts et les principes des Nations Unies et de la Conférence des Nations Unies sur le commerce et le développement et pour résoudre les problèmes relatifs à l'étain au moyen d'un accord international de produit, vu le rôle que l'Accord international sur l'étain peut jouer dans l'instauration d'un nouvel ordre économique international,

c) L'importance exceptionnelle de l'étain pour de nombreux pays dont l'économie dépend largement de l'existence de conditions favorables et équitables pour la production, la consommation ou le commerce de l'étain,

d) La nécessité de protéger et de stimuler la prospérité et l'expansion de l'industrie de l'étain, notamment dans les pays en voie de développement producteurs et d'assurer des approvisionnements en étain suffisants pour sauvegarder les intérêts des consommateurs,

e) L'importance, pour les pays producteurs d'étain, de maintenir et d'accroître leur pouvoir d'achat à l'importation, et

f) L'intérêt qu'il y a à accroître l'efficacité dans l'utilisation de l'étain tant dans les pays en voie de développement que dans les pays industrialisés, afin d'aider à la conservation des ressources mondiales d'étain,

Sont convenus de ce qui suit :

<sup>1</sup> Entré en vigueur à titre provisoire le 1<sup>er</sup> juillet 1976 à l'égard des Etats et organisation indiqués ci-après, qui représentaient six des pays producteurs détenant ensemble au moins 950 des voix selon la répartition indiquée à l'annexe A et neuf des pays consommateurs détenant ensemble au moins 300 des voix selon la répartition indiquée à l'annexe B, et au nom desquels des instruments de ratification, d'approbation, d'acceptation ou d'adhésion, ou des notifications d'intention de ratifier, d'approuver, d'accepter ou d'adhérer avaient été déposés auprès du Secrétaire général de l'Organisation des Nations Unies, conformément à l'article 50, paragraphe a, 1. Les instruments et notifications ont été déposés comme suit :

<i>Membre producteur (*) ou membre consommateur</i>	<i>Date du dépôt de l'instrument de ratification, d'appro- bation (AA), d'acceptation (A) ou d'adhésion (a), ou de la notification d'intention (n)</i>	<i>Membre producteur (*) ou membre consommateur</i>	<i>Date du dépôt de l'instrument de ratification, d'appro- bation (AA), d'acceptation (A) ou d'adhésion (a), ou de la notification d'intention (n)</i>
Allemagne, République fédérale d' .....	29 juin 1976 n	Japon .....	17 juin 1976 A
Australie* .....	23 juin 1976 n	Luxembourg .....	30 juin 1976 n
Belgique .....	30 juin 1976 n	Malaisie* .....	18 mars 1976 n
Bolivie* .....	30 juin 1976 n	Nigéria* .....	28 juin 1976 n
Bulgarie .....	29 juin 1976 n	Pays-Bas .....	28 juin 1976 n
Canada .....	30 juin 1976	(Pour le Royaume en Europe.)	
Communauté économique européenne .....	30 juin 1976 n	Pologne .....	24 juin 1976 n
Danemark .....	30 juin 1976 n	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord .....	28 juin 1976
Etats-Unis d'Amérique .....	29 juin 1976 n	Tchécoslovaquie .....	29 juin 1976 AA
France .....	23 juin 1976 n	Thaïlande* .....	24 mai 1976
Hongrie <sup>1</sup> .....	8 juin 1976	Turquie .....	9 juin 1976 n
Indonésie* .....	29 juin 1976 n	Union des Républiques socialistes soviétiques <sup>1</sup> .....	11 juin 1976 A
Irlande .....	29 juin 1976 n	Yougoslavie .....	22 juin 1976 n

(<sup>1</sup>) Pour le texte des déclarations faites lors de la ratification ou de l'acceptation, voir p. 129 du présent volume.



## CHAPITRE PREMIER. OBJET

*Article premier.* OBJET

Le présent Accord a pour objet :

- a) D'établir un équilibre entre la production et la consommation mondiales d'étain et d'atténuer les difficultés graves qu'un excédent ou une pénurie d'étain, anticipés ou effectifs, pourraient créer;
- b) D'empêcher des fluctuations excessives du prix de l'étain et des recettes d'exportation que l'étain procure;
- c) De prendre des dispositions qui contribuent à accroître les recettes que les pays producteurs, notamment les pays en voie de développement, retirent de leurs exportations d'étain, de manière à procurer à ces pays les ressources nécessaires à l'accélération de leur croissance économique et de leur développement social, tout en tenant compte des intérêts des consommateurs;
- d) D'assurer des conditions permettant d'obtenir un rythme dynamique et croissant de la production d'étain sur la base de recettes rémunératrices pour les producteurs, qui contribuent à garantir un approvisionnement suffisant à des prix équitables pour les consommateurs et à assurer un équilibre à long terme entre la production et la consommation;
- e) D'empêcher un chômage ou un sous-emploi étendu et d'autres difficultés graves qu'un déséquilibre entre l'offre et la demande d'étain pourrait créer;
- f) De favoriser l'extension des usages de l'étain et l'amélioration du traitement sur place, en particulier dans les pays en voie de développement producteurs;
- g) Quand une pénurie d'étain se produit ou risque de se produire, de prendre des mesures en vue d'assurer un accroissement de la production d'étain et une répartition équitable de l'étain métal afin d'atténuer les graves difficultés que les pays consommateurs pourraient rencontrer;
- h) Quand un excédent d'étain se produit ou risque de se produire, de prendre des mesures pour atténuer les graves difficultés que les pays producteurs pourraient rencontrer;
- i) De considérer la liquidation, par des gouvernements, des stocks d'étain constitués à des fins non commerciales et de prendre des mesures permettant d'éviter toutes les incertitudes et difficultés qui risquent de se produire;
- j) De prendre constamment en considération la nécessité de mettre en valeur et d'exploiter de nouveaux gisements d'étain et grâce, entre autres, aux moyens d'assistance technique et financière de l'Organisation des Nations Unies et d'autres organisations du système des Nations Unies, de promouvoir les méthodes les plus efficaces d'extraction, de concentration et de traitement des minerais d'étain;
- k) De promouvoir le développement du marché de l'étain dans les pays en voie de développement producteurs afin de leur permettre de jouer un rôle plus important dans la commercialisation de l'étain; et
- l) De poursuivre l'œuvre entreprise par le Conseil international de l'étain au titre du quatrième Accord international sur l'étain<sup>1</sup> (dénommé ci-après quatrième Accord) et de ceux qui l'ont précédé<sup>2</sup>.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 824, p. 229.

<sup>2</sup> Voir «Accord international sur l'étain, fait à Londres, le 1<sup>er</sup> mars 1954», dans le *Recueil des Traités* des Nations Unies, vol. 256, p. 31; «Deuxième Accord international sur l'étain. Fait à Londres, le 1<sup>er</sup> septembre 1960», *Ibid.*, vol. 403, p. 3; «Troisième Accord international sur l'étain. Ouvert à la signature, à Londres, du 1<sup>er</sup> juin au 31 décembre 1965», *Ibid.*, vol. 616, p. 317.

## CHAPITRE II. DÉFINITIONS

## Article 2. DÉFINITIONS

Aux fins du présent Accord, il faut entendre par :

«Étain», l'étain métal ou tout autre étain raffiné, ou l'étain contenu dans des concentrés ou dans du minerai d'étain extrait de son gisement naturel. Aux fins de cette définition, le «minerai» est réputé ne pas comprendre a) la matière extraite du gisement à une fin autre que son traitement et b) la matière qui a été éliminée en cours de traitement;

«Étain métal», l'étain raffiné de bonne qualité marchande ne titrant pas moins de 99,75%;

«Stock régulateur», le stock régulateur constitué et géré conformément aux dispositions du chapitre X du présent Accord;

«Étain métal détenu», les avoirs en étain métal du stock régulateur, y compris l'étain métal acheté pour le stock régulateur, mais non encore reçu, et à l'exclusion du métal vendu par le Directeur du stock régulateur, mais non encore livré;

«Tonne», la tonne métrique, soit 1 000 kilogrammes;

«Période de contrôle», une période que le Conseil a déclarée telle et pour laquelle un tonnage total d'exportations autorisées a été fixé;

«Trimestre», un trimestre commençant le 1<sup>er</sup> janvier, le 1<sup>er</sup> avril, le 1<sup>er</sup> juillet ou le 1<sup>er</sup> octobre;

«Exportations nettes», la quantité exportée dans les circonstances énoncées à la partie I de l'annexe C du présent Accord, moins la quantité importée déterminée conformément à la partie II de ladite annexe;

«Pays participant», un pays dont le gouvernement a ratifié, approuvé ou accepté le présent Accord, ou y a adhéré, ou a notifié son intention de ratifier, d'approuver ou d'accepter le présent Accord, ou d'y adhérer, ou un territoire ou des territoires dont la participation séparée est devenue effective conformément aux dispositions de l'article 53, ou, selon le contexte, le gouvernement de ce pays ou de ce territoire ou de ces territoires eux-mêmes, ou une organisation visée à l'article 54;

«Pays producteur» un pays participant que le Conseil a déclaré, avec le consentement de ce pays, être un pays producteur;

«Pays consommateur», un pays participant que le Conseil a déclaré, avec le consentement de ce pays, être un pays consommateur;

«Pays contribuant», un pays participant qui détient des contributions dans le stock régulateur;

«Majorité simple», celle qui est réunie quand une motion est appuyée par la majorité des suffrages exprimés par les pays participants;

«Majorité répartie simple», celle qui est réunie quand une motion est appuyée à la fois par la majorité des suffrages exprimés par les pays producteurs et la majorité des suffrages exprimés par les pays consommateurs;

«Majorité répartie des deux tiers», celle qui est réunie quand une motion est appuyée à la fois par la majorité des deux tiers des suffrages exprimés par les pays producteurs et par la majorité des deux tiers des suffrages exprimés par les pays consommateurs;

«Entrée en vigueur», sauf dans le cas où l'expression est autrement précisée, l'entrée en vigueur initiale du présent Accord, qu'elle soit provisoire, aux termes de l'article 50, ou définitive, aux termes de l'article 49;

«Exercice financier», une période d'un an commençant le 1<sup>er</sup> juillet et se terminant le 30 juin de l'année suivante;

«Une session» peut comporter une ou plusieurs séances du Conseil.

## LE CONSEIL INTERNATIONAL DE L'ÉTAIN : DISPOSITIONS CONSTITUTIONNELLES

### CHAPITRE III. MEMBRES DU CONSEIL

#### Article 3. LE CONSEIL

a) Le Conseil international de l'étain (dénommé ci-après le Conseil), institué aux termes des précédents Accords internationaux sur l'étain, continuera d'exister, avec la composition, les pouvoirs et les fonctions prévus par le cinquième Accord international sur l'étain, pour assurer la mise en œuvre des dispositions dudit Accord.

b) A moins qu'il n'en décide autrement, le Conseil a son siège à Londres.

#### Article 4. PARTICIPATION AU CONSEIL

a) Le Conseil est composé de tous les pays participants.

b) i) Chaque pays participant est représenté au Conseil par un délégué, et chaque pays peut désigner des délégués suppléants et des conseillers pour assister aux sessions du Conseil;

ii) Un délégué suppléant est habilité à agir et à voter au nom du délégué en l'absence de celui-ci ou en d'autres circonstances spéciales.

c) Chaque pays participant constitue un seul membre du Conseil, sauf exception prévue à l'article 53.

#### Article 5. CATÉGORIES DE PARTICIPANTS

a) Chaque membre du Conseil est déclaré par le Conseil, avec le consentement du pays intéressé, être un pays producteur ou un pays consommateur, le plus tôt possible après que le Conseil a été avisé par le Secrétaire général de l'Organisation des Nations Unies que ce membre a déposé son instrument de ratification, d'approbation, d'acceptation ou d'adhésion conformément à l'article 48 ou à l'article 52, ou la notification de son intention de ratifier, d'approuver ou d'accepter le présent Accord, ou d'y adhérer, conformément à l'article 50 ou à l'article 52.

b) Le classement en pays producteurs et en pays consommateurs se fait respectivement sur la base de la production minière intérieure et de la consommation d'étain métal, étant entendu que :

i) Le classement d'un pays producteur qui est un consommateur important d'étain métal provenant de sa production minière intérieure se fait, avec le consentement de ce pays, sur la base de ses exportations d'étain;

ii) Le classement d'un pays consommateur dont la production minière intérieure représente une proportion importante de l'étain qu'il consomme se fait, avec le consentement de ce pays, sur la base de ses importations d'étain.

c) Dans son instrument de ratification, d'approbation, d'acceptation ou d'adhésion ou dans la notification de son intention de ratifier, d'approuver ou d'accepter l'Accord, ou

d'y adhérer, chaque gouvernement peut faire connaître à quelle catégorie de pays participants il estime devoir appartenir.

d) A la première session ordinaire qu'il tiendra après l'entrée en vigueur du présent Accord, le Conseil prendra les décisions nécessaires à l'application du présent article à la majorité des suffrages exprimés par les pays participants figurant dans l'annexe A et à la majorité des suffrages exprimés par les pays participants figurant dans l'annexe B, le décompte étant fait séparément et les droits de vote étant tels qu'ils sont indiqués aux annexes A et B du présent Accord, étant entendu qu'à cet effet les dispositions de l'article 13 ne sont pas appliquées.

#### Article 6. CHANGEMENT DE CATÉGORIE

a) Quand la situation d'un pays participant est passée de celle de pays consommateur à celle de pays producteur, ou *vice versa*, le Conseil, à la demande de ce pays, ou de sa propre initiative avec le consentement dudit pays, prend en considération cette nouvelle situation et détermine le tonnage ou le pourcentage qui serait applicable aux fins des annexes pertinentes du présent Accord.

b) Le Conseil fixe la date à laquelle entreront en vigueur le tonnage ou le pourcentage, ou l'un et l'autre, qu'il a arrêtés conformément au paragraphe a du présent article.

c) A partir de la date fixée par le Conseil en vertu du paragraphe b du présent article, le pays participant intéressé cesse de jouir des droits et privilèges ou d'être tenu aux obligations que le présent Accord reconnaît ou impose aux pays de la catégorie à laquelle ce pays appartenait auparavant, à l'exception des obligations financières ou autres non satisfaites auxquelles il était tenu dans sa catégorie antérieure, et il jouit des droits et privilèges et est tenu à toutes les obligations que le présent Accord reconnaît ou impose aux pays de la catégorie à laquelle ce pays appartient désormais, étant entendu que :

- i) Si, par suite d'un changement de catégorie, un pays producteur devient un pays consommateur, il n'en conserve pas moins le droit de participer, à la fin du présent Accord, à la liquidation du stock régulateur conformément aux dispositions des articles 25 et 26; et
- ii) Si, par suite d'un changement de catégorie, un pays consommateur devient un pays producteur, les conditions imposées par le Conseil audit pays seront aussi équitables pour ledit pays que pour les autres pays producteurs qui participent déjà au présent Accord.

### CHAPITRE IV. POUVOIRS ET FONCTIONS

#### Article 7. POUVOIRS ET FONCTIONS DU CONSEIL

Le Conseil :

- a) A tous pouvoirs et accomplit toutes tâches nécessaires à l'administration et à l'exécution du présent accord.
- b) Reçoit du Président exécutif, chaque fois qu'il le demande, tous renseignements concernant les actifs et les opérations du stock régulateur qu'il estime nécessaires pour remplir ses fonctions conformément au présent Accord.
- c) Peut demander aux pays participants de fournir toutes données disponibles concernant la production d'étain, les coûts de production de l'étain, le niveau de la production d'étain, la consommation d'étain, le commerce international et les stocks d'étain, ainsi que tous autres renseignements nécessaires à l'administration satisfaisante du

présent Accord qui ne soient pas incompatibles avec les dispositions de l'article 44 relatives à la sécurité nationale, et les pays doivent mettre tout en œuvre pour fournir les renseignements ainsi demandés.

- d) A le pouvoir d'emprunter pour les besoins du compte administratif établi par l'article 16 ou pour les besoins du compte du stock régulateur comme prévu à l'article 24.
- e) Publie après la fin de chaque exercice financier un rapport sur son activité au cours dudit exercice.
- f) Publie après la fin de chaque trimestre, mais au plus tôt trois mois après la fin de ce trimestre sauf décision contraire du Conseil, un état indiquant le tonnage d'étain métal détenu à la fin dudit trimestre.
- g) Prend toutes dispositions utiles aux fins de consultations et de coopération avec :
  - i) L'Organisation des Nations Unies, ses organes compétents — en particulier la Conférence des Nations Unies sur le commerce et le développement — les institutions spécialisées, d'autres organisations du système des Nations Unies et les organismes intergouvernementaux appropriés; et
  - ii) Les pays non participants qui sont Membres de l'Organisation des Nations Unies ou membres de ses institutions spécialisées ou qui étaient parties aux précédents Accords internationaux sur l'étain.

#### Article 8. PROCÉDURES DU CONSEIL

Le Conseil :

- a) Etablit son règlement intérieur.
- b) Peut prendre toute mesure qu'il juge nécessaire pour conseiller le Président exécutif quand le Conseil n'est pas en session.
- c) Peut instituer les comités qu'il juge nécessaires pour l'aider dans l'exercice de ses fonctions et peut fixer leur mandat; sauf décision contraire du Conseil, ces comités peuvent établir leur propre règlement intérieur.
- d)
  - i) Peut à tout moment, à la majorité répartie des deux tiers, déléguer à tout comité ceux des pouvoirs du Conseil qui ne nécessitent qu'une majorité répartie simple, à l'exception des pouvoirs concernant :
    - la fixation des contributions visée à l'article 19;
    - le prix plancher et le prix plafond visés aux articles 27 et 31;
    - la détermination du contrôle des exportations visé aux articles 32, 33, 34, 35 et 36;
    - les mesures à prendre en cas de pénurie d'étain visées à l'article 40;
  - ii) A la majorité répartie des deux tiers, fixe le mandat de tout comité et en désigne les membres;
  - iii) Peut, à tout moment, à la majorité simple, révoquer toute délégation de pouvoirs à tout comité ou l'institution de ce comité.

#### Article 9. STATISTIQUES ET ÉTUDES

Le Conseil :

- a) Procède, au moins une fois par trimestre, à une estimation de la production et de la consommation probables d'étain au cours du trimestre ou des trimestres suivants en vue de juger de la position statistique globale concernant l'étain pendant la période considérée et, à cet égard, peut tenir compte de tous autres facteurs pertinents.

- b) Prend les dispositions nécessaires à l'étude suivie des coûts de production de l'étain, du niveau de la production d'étain, des tendances des prix, des tendances du marché et des problèmes à court et à long terme de l'industrie mondiale de l'étain; à cette fin, il entreprend ou fait exécuter les études relatives aux problèmes de l'industrie de l'étain qui lui semblent utiles.
- c) Se tient au courant des nouvelles utilisations de l'étain et de la mise au point de produits de remplacement susceptibles d'être substitués à l'étain dans ses usages traditionnels.
- d) Encourage des relations plus étroites avec les organisations qui se consacrent à la recherche concernant l'exploration efficace de la production, de la transformation et de l'utilisation de l'étain ou ces activités elles-mêmes, ainsi qu'une participation plus large auxdites organisations.
- e) Procède à une étude d'autres moyens destinés à compléter ou à remplacer les modes actuels de financement du stock régulateur.

## CHAPITRE V. ORGANISATION ET ADMINISTRATION

### Article 10. PRÉSIDENT EXÉCUTIF ET VICE-PRÉSIDENTS DU CONSEIL

a) Le Conseil, à la majorité répartie des deux tiers et par bulletin écrit, désigne un Président exécutif indépendant, qui peut avoir la nationalité d'un des pays participants. La désignation du Président exécutif figurera à l'ordre du jour de la première session ordinaire que le Conseil tiendra après l'entrée en vigueur du présent Accord.

b) Ne pourra être désigné Président exécutif quiconque aura exercé des fonctions actives dans l'industrie ou le commerce de l'étain pendant les cinq années précédant la désignation; le Président exécutif doit de plus satisfaire aux conditions énoncées à l'article 12.

c) Les dispositions du paragraphe b du présent article ne font pas obstacle à la désignation d'un membre du personnel du Conseil comme Président exécutif.

d) Le Conseil fixe la durée du mandat du Président exécutif, ainsi que les conditions dans lesquelles il exerce ses fonctions.

e) Le Président exécutif préside les sessions et séances du Conseil; il ne participe pas au vote.

f) Le Conseil élit annuellement deux Vice-Présidents, choisit l'un parmi les délégués des pays producteurs, l'autre parmi les délégués des pays consommateurs. Les deux Vice-Présidents sont dénommés respectivement premier Vice-Président et second Vice-Président. Le premier Vice-Président est choisi alternativement parmi les pays producteurs et parmi les pays consommateurs.

g) En cas de démission ou d'incapacité permanente du Président exécutif, le Conseil désigne un nouveau Président exécutif conformément à la procédure prévue au paragraphe a du présent article. Dans l'attente de cette désignation, ou pendant les absences temporaires du Président exécutif, le premier Vice-Président, ou, au besoin, le second Vice-Président, le remplace, en ayant pour seule fonction de présider les sessions et séances, à moins que le Conseil n'en décide autrement. Le Conseil devra aussi prévoir dans son règlement intérieur la désignation d'un chef intérimaire du service administratif responsable de l'administration et de l'exécution du présent Accord, conformément à l'article 12, pendant l'absence temporaire du Président exécutif ou dans l'attente de la désignation d'un nouveau Président exécutif en application du présent paragraphe.

*h)* Quand un Vice-Président exerce les fonctions de Président exécutif, il ne participe pas au vote; le droit de vote du pays qu'il représente peut être exercé conformément aux dispositions de l'alinéa ii du paragraphe *b* de l'article 4 et du paragraphe *c* de l'article 14.

#### *Article 11.* SESSIONS DU CONSEIL

*a)* Le Conseil tient quatre sessions ordinaires par an. Le Conseil peut également, si nécessaire, tenir des sessions extraordinaires.

*b)* Le Secrétaire général de l'Organisation des Nations Unies convoquera à Londres la première session ordinaire du Conseil en vertu du présent Accord. Cette session s'ouvrira dans les huit jours qui suivront la date d'entrée en vigueur du présent Accord.

*c)* Le Président exécutif ou, en cas d'empêchement de celui-ci, le Chef intérimaire du service administratif, après avoir consulté le premier Vice-Président, et en son nom, convoque une session du Conseil si un pays participant en fait la demande ou que les dispositions de l'Accord l'exigent. Le Président exécutif peut en outre, de sa propre initiative, convoquer une session du Conseil.

*d)* Sauf décision contraire du Conseil, les sessions se tiennent au siège du Conseil. Elles se tiennent avec préavis d'au moins sept jours, sauf en cas de sessions convoquées conformément à l'article 31.

*e)* A chaque session ou séance du Conseil, le quorum est réputé atteint quand les délégués présents détiennent les deux tiers du total des voix de tous les pays producteurs et les deux tiers du total des voix de tous les pays consommateurs. Si, lors d'une session quelconque du Conseil, le quorum défini ci-dessus n'est pas atteint, une nouvelle session est convoquée après un délai d'au moins sept jours; au cours de cette nouvelle session, le quorum sera réputé atteint si les délégués présents détiennent ensemble plus de 1 000 voix.

#### *Article 12.* LE PERSONNEL DU CONSEIL

*a)* Le Président exécutif désigné conformément à l'article 10 est responsable devant le Conseil de l'administration et de l'exécution du présent Accord, conformément aux décisions prises par le Conseil.

*b)* Le Président exécutif est en outre responsable de la direction des services administratifs et du personnel.

*c)* Le Conseil nomme un Directeur du stock régulateur (dénommé ci-après le Directeur) et un Secrétaire, et il fixe les conditions d'emploi et les fonctions de ces deux fonctionnaires.

*d)* Le Conseil donne des instructions au Président exécutif quant à la façon dont le Directeur du stock régulateur doit s'acquitter des responsabilités énoncées dans le présent Accord.

*e)* Le Président exécutif est assisté par le personnel que le Conseil estime nécessaire. Tout le personnel, y compris le Directeur et le Secrétaire du Conseil, est responsable devant le Président exécutif. Le mode d'engagement et les conditions d'emploi du personnel doivent être approuvés par le Conseil.

*f)* Ni le Président exécutif, ni les membres du personnel ne doivent avoir d'intérêts financiers dans l'industrie, le commerce et le transport de l'étain, dans les activités publicitaires concernant l'étain ou dans toute autre activité se rapportant à l'étain.

*g)* Dans l'exercice de leurs fonctions, ni le Président exécutif, ni les membres du personnel ne doivent solliciter ni accepter d'instructions d'aucun gouvernement ni d'aucune personne ou autorité autre que le Conseil ou toute personne agissant au nom du

Conseil conformément aux dispositions du présent Accord. Ils s'abstiennent de toute action qui puisse porter atteinte à leur position de fonctionnaires internationaux qui ne sont responsables que devant le Conseil. Chaque pays participant s'engage à respecter le caractère exclusivement international des responsabilités du Président exécutif et des membres du personnel et à ne pas chercher à les influencer dans l'exercice de leurs responsabilités.

*h)* Ni le Président exécutif, ni le Directeur, ni le Secrétaire du Conseil, ni aucun autre membre du personnel du Conseil ne peuvent divulguer d'information concernant l'exécution ou l'administration du présent Accord, à l'exception de ce que le Conseil peut autoriser ou de ce qui leur est nécessaire pour s'acquitter dûment de leurs obligations aux termes du présent Accord.

## CHAPITRE VI. RÉPARTITION DES VOIX ET PROCÉDURE DE VOTE AU CONSEIL

### Article 13. POURCENTAGES ET VOIX

*a)* Les pays producteurs détiennent ensemble 1 000 voix. Chaque pays producteur reçoit un nombre initial de cinq voix; le reste est divisé entre les pays producteurs en proportion aussi voisine que possible du pourcentage de chaque pays producteur tel qu'il est indiqué dans l'annexe A ou fixé autrement en conformité du présent article.

*b)* Les pays consommateurs détiennent ensemble 1 000 voix. Chaque pays consommateur reçoit un nombre initial de cinq voix, ou, s'il y a plus de 30 pays consommateurs, le plus grand nombre entier tel que le nombre initial total de voix ne dépasse pas 150; le reste est divisé entre les pays consommateurs en proportion aussi voisine que possible du pourcentage de chaque pays consommateur tel qu'il est indiqué dans l'annexe B ou fixé autrement en conformité du présent article.

*c)* Aucun pays participant ne peut avoir plus de 450 voix.

*d)* Il n'y a pas de fraction de voix.

*e)* Si, du fait qu'un ou plusieurs des gouvernements des pays figurant à l'annexe A ou à l'annexe B n'ont pas ratifié, approuvé ou accepté le présent Accord, ou n'y ont pas adhéré, ou notifié leur intention de le ratifier, de l'approuver, de l'accepter ou d'y adhérer, ou du fait qu'un pays participant a changé de catégorie en application de l'article 6, ou du fait du retrait d'un pays participant, ou par application de l'une quelconque des dispositions du présent Accord, le total des pourcentages des pays producteurs ou des pays consommateurs devient inférieur à 100, ou si le total de leurs voix respectives devient inférieur à 1 000, la différence des pourcentages et des voix est répartie entre les autres pays producteurs ou consommateurs, selon le cas, en proportion aussi voisine que possible des pourcentages déjà détenus, de manière que les totaux respectifs des pourcentages des pays producteurs et des pays consommateurs soient, l'un et l'autre, 100, et les totaux respectifs de leurs voix, l'un et l'autre, 1 000.

*f) i)* Si, avant l'entrée en vigueur du présent Accord, le gouvernement d'un pays ne figurant pas dans l'annexe A ou B a ratifié, approuvé ou accepté le présent Accord, ou y a adhéré, ou notifié son intention de le ratifier, de l'approuver, de l'accepter, ou d'y adhérer, ou

*ii)* Si, après l'entrée en vigueur du présent Accord, le gouvernement d'un pays non encore pays participant le ratifie, l'accepte, l'approuve ou y adhère, ou notifie son intention de le ratifier, de l'approuver, de l'accepter, ou d'y adhérer, ou si le changement de catégorie d'un pays participant par application de l'article 6 a été approuvé,



le Conseil détermine un pourcentage pour ce pays et ajuste le pourcentage des autres pays participants en proportion de leurs pourcentages antérieurs de manière que les totaux respectifs des pays producteurs et des pays consommateurs soient, l'un et l'autre, 100, et les totaux respectifs de leurs voix, l'un et l'autre, 1 000. Sauf le cas prévu au paragraphe *i* du présent article, un pourcentage fixé en application du présent paragraphe prend effet à la date fixée par le Conseil aux fins du présent article comme s'il s'agissait de l'un des pourcentages indiqués, selon le cas, dans l'annexe A ou dans l'annexe B.

g) i) Le Conseil revoit les pourcentages des pays producteurs figurant dans l'annexe A et les ajuste conformément aux règles de l'annexe F. Sauf lors du premier ajustement, qui sera opéré à la première session ordinaire du Conseil, le pourcentage d'un pays producteur ne sera pas réduit, pendant une période quelconque de 12 mois, de plus d'un dixième de sa valeur au début de cette période;

ii) Dans toute décision qu'il propose de prendre conformément aux règles de l'annexe F, le Conseil tient dûment compte de toute situation qu'un pays producteur quelconque a déclaré être exceptionnelle, et il peut, à la majorité répartie des deux tiers, renoncer à la stricte application desdites règles ou les modifier;

iii) Le Conseil peut, de temps à autre, à la majorité répartie des deux tiers, revoir les règles de l'annexe F, et cette révision prend effet comme si elle était incorporée dans ladite annexe;

iv) Les pourcentages résultant de la procédure énoncée dans le présent paragraphe sont publiés et prennent effet à compter du premier jour du trimestre qui suit la date de la décision prise par le Conseil; ils remplacent les pourcentages indiqués dans l'annexe A.

h) A sa première session ordinaire, le Conseil révisera l'annexe B, et il publiera l'annexe révisée, qui s'appliquera immédiatement aux fins du présent article; par la suite, au cours de sessions tenues pendant le deuxième trimestre de chaque année civile, le Conseil reverra les chiffres de la consommation d'étain de chaque pays consommateur pendant chacune des trois années civiles précédentes et publiera les pourcentages révisés qui reviennent à chaque pays consommateur et qui seront la moyenne desdits chiffres de consommation; ces pourcentages s'appliqueront aux fins du présent article à compter du 1<sup>er</sup> juillet suivant, comme s'il s'agissait des pourcentages indiqués dans l'annexe B.

i) Quand, par application du paragraphe *f* du présent article, les pourcentages des pays producteurs ont été proportionnellement ajustés pendant une période de contrôle déclarée par le Conseil en application de l'article 33, le Conseil publie le plus tôt possible le tableau révisé des pourcentages, qui entrera en vigueur, aux fins de l'article 33, avec effet à compter du premier jour du trimestre suivant la période au cours de laquelle la décision de réviser les pourcentages a été prise.

#### Article 14. PROCÉDURE DE VOTE DU CONSEIL

a) Le vote émis par chaque membre du Conseil exprime le nombre de voix qu'il détient au Conseil. En votant, un délégué ne peut scinder ses voix. Un délégué qui s'abstient est considéré comme n'ayant pas voté.

b) Sauf disposition contraire, les décisions du Conseil sont prises à la majorité répartie simple.

c) Tout membre peut, dans les formes qui seront approuvées par le Conseil, autoriser tout autre membre à représenter ses intérêts et à exercer ses droits de vote lors d'une session ou séance du Conseil.

## CHAPTER VII. PRIVILÈGES ET IMMUNITÉS

*Article 15. PRIVILÈGES ET IMMUNITÉS*

a) Il est accordé au Conseil, dans chaque pays participant, toutes facilités de change nécessaires à l'exercice des fonctions qui lui incombent en vertu du présent Accord.

b) Le Conseil possède la personnalité juridique. Il a en particulier la capacité de conclure des contrats, d'acquérir et d'aliéner des biens meubles et immeubles, ainsi que d'ester en justice.

c) Dans chaque pays participant, le Conseil bénéficie, pour autant que la législation en vigueur dans ce pays le permette, des exonérations fiscales sur ses avoirs, revenus et autres biens, qui peuvent être nécessaires à l'exercice des fonctions lui incombant en vertu du présent Accord.

d) Le statut, les privilèges et les immunités du Conseil sur le territoire du Royaume-Uni continueront de faire l'objet de la Convention d'établissement signée à Londres, le 9 février 1972<sup>1</sup>, entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Conseil international de l'étain.

*DISPOSITIONS FINANCIÈRES*

## CHAPITRE VIII. COMPTES ET VÉRIFICATION DES COMPTES

*Article 16. COMPTES FINANCIERS*

a) i) Pour l'administration et l'exécution du présent Accord, il est tenu deux comptes : le compte administratif et le compte du stock régulateur.

ii) Les dépenses administratives du Conseil, y compris la rémunération du Président exécutif, du Directeur, du Secrétaire et du personnel, sont imputées au compte administratif.

iii) Toute dépense qui provient uniquement de transactions ou d'opérations du stock régulateur, y compris les dépenses découlant des emprunts, de l'entreposage, des commissions et assurances, est imputée par le Directeur au compte du stock régulateur.

iv) L'imputation au compte du stock régulateur de toute autre catégorie de dépenses est déterminée par le Président exécutif.

b) Le Conseil n'est pas responsable des dépenses effectuées par les délégués au Conseil ou par leurs suppléants et conseillers.

*Article 17. CONTRIBUTIONS EN ESPÈCES,  
MONNAIES DE PAIEMENT*

Les versements en espèces des pays participants au compte administratif en vertu des articles 19 et 58, les versements en espèces des pays contributeurs au compte du stock régulateur en vertu des articles 21, 22 et 23, les versements en espèces du compte administratif aux pays participants en vertu de l'article 58 et les versements en espèces du compte du stock régulateur aux pays contributeurs en vertu des articles 21, 22, 23 et 25 sont évalués en livres sterling et faits en livres sterling ou, au choix du pays intéressé, leur

<sup>1</sup> Voir «Accord de siège entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Conseil international de l'étain» dans le *Recueil des Traités* des Nations Unies, vol. 834, p. 287.

contre-valeur peut être versée, au taux de change à la date du paiement, dans toute monnaie librement convertible en livres sterling sur le marché des changes de Londres.

#### *Article 18.* VÉRIFICATION DES COMPTES

a) Le Conseil nomme des vérificateurs aux comptes qui sont chargés de vérifier ses livres de comptes.

b) Le Conseil publie, aussitôt que possible après la clôture de chaque exercice financier, le compte administratif et le compte du stock régulateur vérifiés par des vérificateurs indépendants, étant entendu que les comptes du stock régulateur ne seront publiés que passé un délai de trois mois après la clôture de l'exercice financier auquel ils se rapportent.

### CHAPITRE IX. LE COMPTE ADMINISTRATIF

#### *Article 19.* LE BUDGET

a) Le Conseil, à la première session ordinaire qu'il tiendra après l'entrée en vigueur du présent Accord, approuvera le budget de contributions et de dépenses correspondant au compte administratif pour la période qui s'écoulera entre la date de l'entrée en vigueur du présent Accord et la fin du premier exercice financier. Par la suite, il approuve un budget annuel analogue pour chaque exercice financier. Si, à un moment quelconque au cours d'un exercice financier, le solde demeurant dans le compte administratif paraît, en raison de circonstances imprévues qui se sont produites ou risquent de se produire, ne pas devoir suffire pour faire face aux dépenses administratives du Conseil, celui-ci peut approuver le budget supplémentaire nécessaire pour le reste dudit exercice.

b) Sur la base des budgets mentionnés au paragraphe a) du présent article, le Conseil fixe en livres sterling la contribution au compte administratif de chaque pays participant, qui est tenu de verser la totalité de sa contribution au Conseil dès qu'il est avisé du chiffre fixé. Les pays participants détenant 21 voix ou plus à la date de la fixation de leur contribution paient chacun 1 % du budget total et les pays participants détenant 20 voix ou moins à la date de la fixation de leur contribution paient chacun les trois dixièmes de 1 % du budget total. Pour la part du budget qui n'est pas financée à l'aide des paiements susmentionnés, chaque pays participant verse, pour chaque voix qu'il détient à la date de la fixation de sa contribution, un deux millièmes du montant total requis.

c) Tout pays participant qui, dans les six mois suivant la date à laquelle il a été avisé du montant de sa contribution au compte administratif, n'a pas réglé celle-ci, peut être privé de son droit de vote par le Conseil. Si ledit pays ne s'est pas acquitté de sa contribution dans les 12 mois qui suivent la date de l'avis, il peut être privé par le Conseil de tout autre droit qu'il possède en vertu de l'Accord, étant entendu que, une fois reçu le montant de la contribution due, le Conseil rétablira le pays intéressé dans l'exercice des droits dont il aurait été privé aux termes du présent paragraphe.

### CHAPITRE X. LE COMPTE DU STOCK RÉGULATEUR

#### *Article 20.* CONSTITUTION DU STOCK RÉGULATEUR

a) Un stock régulateur sera constitué, dont le montant total sera composé de contributions versées par les pays producteurs conformément aux dispositions de l'article 21 et de contributions versées par les pays consommateurs conformément aux dispositions de l'article 22.

b) Les ressources du stock régulateur peuvent être complétées au moyen d'emprunts contractés sur le marché des capitaux et par des dispositions comme celles qui sont stipulées à l'article 24.

c) Aux fins du présent article, toute fraction d'une contribution versée en espèces est réputée équivalente à la quantité d'étain métal qui aurait pu être achetée au prix plancher existant à la date à laquelle cette fraction a été appelée, conformément aux dispositions de l'article 21, ou versée à titre de contribution en application de l'article 22.

#### Article 21. CONTRIBUTIONS DES PAYS PRODUCTEURS

a) i) Les pays producteurs versent au stock régulateur des contributions soit en espèces, soit en étain métal, soit l'un et l'autre à la fois, pour l'équivalent de 20 000 tonnes d'étain métal, l'équivalent de 7 500 tonnes de cette contribution étant exigible à la date d'entrée en vigueur du présent Accord;

ii) Le Conseil décide quelle part de la contribution initiale et des contributions ultérieures sera due en espèces et quelle part en étain métal;

iii) Sous réserve des dispositions de l'alinéa iv, les contributions initiales seront versées à la date de la première session ordinaire du Conseil au titre du présent Accord;

iv) Les pays producteurs paient la partie en espèces de toute contribution due à la date fixée par le Conseil et livrent la partie due en étain métal dans les trois mois qui suivent cette décision;

v) Nonobstant les dispositions de l'alinéa iii, le Conseil peut, à tout moment, fixer la date ou les dates auxquelles tout ou partie du solde de la contribution globale doit être versé, ainsi que le montant des versements. Le Conseil peut toutefois autoriser le Président exécutif à demander ces versements avec quatorze jours au moins de préavis;

vi) Si, à un moment quelconque, le Conseil détient, dans le compte du stock régulateur, des avoirs en espèces d'un montant total supérieur à la somme des contributions initiales exigées aux termes de l'alinéa i et de toutes contributions additionnelles reçues aux termes de l'article 22, le Conseil peut autoriser le remboursement de ces excédents aux pays producteurs au prorata des contributions qu'ils auront faites en vertu du présent article. A la demande d'un pays producteur, le montant du remboursement auquel il a droit peut être maintenu dans le stock régulateur. Les soldes restant à payer sur les contributions globales dues aux termes de l'alinéa i seront augmentés du montant de ces versements, mais non du montant de tout remboursement autorisé, mais maintenu dans le stock régulateur.

b) Les contributions dues aux termes du paragraphe a du présent article peuvent, si le pays contribuant intéressé y consent, être effectuées par le transfert d'étain métal du stock régulateur constitué en vertu du quatrième Accord.

c) Les contributions visées au paragraphe a du présent article sont réparties entre les pays producteurs selon les pourcentages indiqués à l'annexe A, après examen et ajustement lors de la première session ordinaire du Conseil, conformément au paragraphe g de l'article 13.

d) i) Si, lors de l'entrée en vigueur du présent Accord ou ultérieurement, un pays figurant dans l'annexe A dépose un instrument de ratification, d'approbation ou d'acceptation de l'Accord, ou un instrument d'adhésion à celui-ci, ou déclare son intention de ratifier, d'approuver ou d'accepter l'Accord ou d'y adhérer, ou si un pays consommateur a changé de catégorie pour devenir un pays producteur conformément à l'article 6, la contribution de ce pays est déterminée par le Conseil suivant le pourcentage indiqué pour ce pays à l'annexe A;

ii) Les contributions fixées conformément aux dispositions de l'alinéa i seront effectuées à la date du dépôt de l'instrument ou à la date fixée par le Conseil aux termes du paragraphe b de l'article 6;

iii) A cet égard, le Conseil peut décider que des remboursements, dont le total ne sera pas supérieur au montant de toute contribution reçue en vertu de l'alinéa i, seront faits aux autres pays producteurs ou pays consommateurs. Si le Conseil décide que ces remboursements doivent être faits en totalité ou en partie en étain métal, il peut y mettre les conditions qu'il estime nécessaires. A la demande d'un pays producteur, le remboursement auquel il a droit peut être maintenu dans le stock régulateur.

e) i) Au cours d'une période de contrôle des exportations, un pays producteur qui, en vue de verser une contribution au titre du présent article, désirerait exporter des quantités d'étain prélevées sur des stocks situés dans les limites de son territoire, peut demander au Conseil l'autorisation d'exporter les quantités désirées en supplément du tonnage des exportations autorisées qui lui aurait été alloué en vertu de l'article 34;

ii) Le Conseil examine toute demande ainsi formulée et peut l'approuver aux conditions qu'il juge nécessaire d'imposer. Si ces conditions sont remplies et si le Conseil a reçu les preuves qu'il estime nécessaires pour établir l'identité du métal ou des concentrés exportés avec l'étain métal livré au stock régulateur, les dispositions des paragraphes b et d de l'article 34 et du paragraphe a de l'article 36 ne sont pas applicables auxdites exportations.

f) Les contributions en étain métal peuvent être acceptées par le Directeur dans les entrepôts officiellement agréés par la Bourse des métaux de Londres ou en tel ou tels emplacements déterminés par le Conseil. Les qualités d'étain ainsi livrées sont des qualités enregistrées auprès de la Bourse des métaux de Londres et reconnues par elle.

#### Article 22. CONTRIBUTIONS ADDITIONNELLES

a) Les pays consommateurs peuvent, à des conditions arrêtées par le Conseil, verser au stock régulateur des contributions soit en espèces, soit en étain métal, soit l'un et l'autre à la fois, jusqu'à concurrence d'un montant additionnel équivalant à 20 000 tonnes d'étain métal. Nonobstant les conditions qui auront été imposées en application du présent paragraphe, le Conseil peut rembourser au pays qui a versé une contribution au stock régulateur en application du présent paragraphe la totalité ou une partie de cette contribution. S'il le fait en étain métal, en totalité ou en partie, le Conseil peut y mettre les conditions qu'il juge nécessaires.

b) Tout pays invité à la Conférence des Nations Unies sur l'étain, 1975, peut verser au stock régulateur des contributions soit en espèces, soit en étain métal, soit l'un et l'autre à la fois, sous réserve de l'accord du Conseil et à des conditions touchant notamment les modalités de remboursement. Ces contributions viennent en supplément des contributions visées au paragraphe a de l'article 21 et au paragraphe a du présent article.

c) Le Président exécutif avise les pays participants de la réception de toute contribution reçue conformément aux paragraphes a et b du présent article et avise également tous les pays non participants qui ont versé une contribution conformément au paragraphe b du présent article de la réception de toute contribution analogue.

d) A l'expiration d'un délai de 30 mois civils après l'entrée en vigueur du présent Accord, le Conseil fera le point des résultats obtenus concernant les contributions additionnelles visées aux paragraphes a et b du présent article et il pourra décider qu'une conférence de négociation sera convoquée dans les six mois suivant la date de la décision du Conseil afin d'amender le présent Accord, en totalité ou en partie, par un protocole ou

tout autre instrument international approprié. S'il prend cette décision, le Conseil demandera au Secrétaire général de l'Organisation des Nations Unies de convoquer ladite conférence de négociation.

#### *Article 23. PÉNALITÉS SE RAPPORTANT AUX CONTRIBUTIONS*

*a)* Le Conseil détermine les pénalités à appliquer aux pays qui auront manqué aux obligations qui leur incombent aux termes de l'alinéa *v* du paragraphe *a* de l'article 21.

*b)* Si un pays producteur manque aux obligations qui lui incombent aux termes de l'article 21, le Conseil peut le priver de tout ou partie des droits et privilèges que le présent Accord lui confère, et il peut également requérir les autres pays producteurs de combler le déficit, soit en espèces, soit en étain métal, soit l'un et l'autre à la fois.

*c)* Si une partie du déficit doit être comblée en étain métal, les pays producteurs qui comblent ce déficit sont autorisés à exporter les quantités requises en supplément du tonnage des exportations autorisées qui leur aurait été alloué en vertu de l'article 34. Si le Conseil a reçu les preuves qu'il estime nécessaires pour établir l'identité du métal ou des contribution reçue conformément aux paragraphes *a* et *b* du présent article et avise paragraphes *b* et *d* de l'article 34 et du paragraphe *a* de l'article 36 ne sont pas applicables auxdites exportations.

*d)* Le Conseil peut, à tout moment et aux conditions qu'il détermine :

- i)* Déclarer qu'il a été remédié au manquement;
- ii)* Rétablir le pays intéressé dans ses droits et privilèges; et
- iii)* Rembourser aux autres pays producteurs la contribution supplémentaire qu'ils ont faite conformément au paragraphe *b* du présent article, avec un intérêt dont le taux sera fixé par le Conseil, compte tenu des taux d'intérêt pratiqués sur le plan international, étant entendu que, pour la part de la contribution supplémentaire faite en étain métal, l'intérêt est calculé sur la base d'un prix approprié de l'étain métal à la date de la décision prise par le Conseil en application du paragraphe *b* du présent article, sur un marché reconnu convenu par le Conseil. Si ces remboursements, ou une partie d'entre eux, sont effectués en étain métal, le Conseil peut y mettre les conditions qu'il juge nécessaires.

#### *Article 24. EMPRUNTS CONTRACTÉS POUR LE STOCK RÉGULATEUR*

*a)* Le Conseil peut, pour les besoins du stock régulateur, et sous la garantie des warrants d'étain détenus par ledit stock, emprunter telle ou telles sommes qu'il juge nécessaires, étant entendu que le montant maximal de ces emprunts, ainsi que les modalités et conditions auxquelles ils sont consentis, auront été approuvés à la majorité des suffrages exprimés par les pays consommateurs et à la totalité des suffrages exprimés par les pays producteurs.

*b)* Le Conseil peut, à la majorité répartie des deux tiers, prendre toutes autres dispositions qu'il juge convenables en vue de contracter des emprunts pour les besoins du stock régulateur ou pour compléter les ressources de celui-ci.

*c)* Sans préjudice des dispositions du paragraphe *d* du présent article, toutes les charges résultant de ces emprunts et dispositions sont imputées sur le compte du stock régulateur, mais le Conseil peut décider que des pays participants qui ne versent pas de contribution peuvent participer au paiement de ces charges. Le Président exécutif fait rapport régulièrement au Conseil au sujet de l'application du présent paragraphe. L'application du présent paragraphe est envisagée par rapport aux dispositions du paragraphe *d* de l'article 22.

d) Aucune obligation ne sera imposée à un pays participant en application du présent article sans le consentement de ce pays.

e) Au cas où des ressources financières seraient mises directement à la disposition du Conseil, le Conseil peut, à la majorité répartie des deux tiers, décider de modifier les montants stipulés au paragraphe *a* de l'article 21 et au paragraphe *a* de l'article 22.

## CHAPITRE XI. LIQUIDATION DU STOCK RÉGULATEUR

### Article 25. PROCÉDURE DE LIQUIDATION

a) Toutes les opérations du stock régulateur prévues aux articles 28, 29, 30, 31 ou au paragraphe *b* de l'article 26 cesseront à la date à laquelle le présent Accord prendra fin. Le Directeur ne procédera plus ensuite à de nouveaux achats d'étain métal, et il ne pourra vendre de l'étain métal que si les dispositions des paragraphes *b*, *c* ou *i* du présent article l'y autorisent.

b) A moins que le Conseil ne substitue d'autres dispositions à celles du présent article, le Directeur prendra, pour la liquidation du stock régulateur, les mesures prévues aux paragraphes *c*, *d*, *e*, *f*, *g*, *h*, *i* et *j* du présent article.

c) Aussitôt que possible après la date à laquelle le présent Accord prendra fin, le Directeur dressera un état estimatif de toutes les dépenses découlant de la liquidation du stock régulateur conformément aux dispositions du présent article et réservera, par prélèvement sur le solde du compte du stock régulateur, la somme qu'il juge suffisante pour couvrir ces dépenses. Si le solde du compte du stock régulateur ne suffit pas pour couvrir ces dépenses, le Directeur vendra la quantité d'étain métal nécessaire pour se procurer les fonds supplémentaires dont il a besoin.

d) Sous réserve des conditions énoncées dans le présent Accord et conformément à celles-ci, la part de chaque pays contribuant au stock régulateur lui sera remboursée.

e) i) La part de chaque pays contribuant sera établie conformément au paragraphe *f* du présent article;

ii) A la demande de tous les pays contributeurs, le Conseil devra modifier le paragraphe *f* du présent article.

f) Pour établir la part de chaque pays contribuant dans le stock régulateur, le Directeur procédera comme suit :

- i) Les contributions au stock régulateur de chaque pays contribuant, à l'exclusion de toute contribution ou partie de contribution qui a été faite conformément à l'article 22 et qui a été remboursée conformément au même article, seront évaluées; à cet effet, la valeur d'une contribution ou partie de contribution effectuée en métal par un pays contribuant sera calculée au prix plancher pratiqué à la date à laquelle cette contribution a été appelée et sera ajoutée aux contributions totales versées en espèces par ledit pays;
- ii) La valeur de tout l'étain métal détenu par le Directeur à la date à laquelle le présent Accord prendra fin sera calculée sur la base d'un prix approprié de l'étain métal à cette date sur un marché reconnu convenu par le Conseil; après mise en réserve de la somme prévue au paragraphe *c* du présent article, le montant de cette valeur sera ajouté au total des espèces détenues par lui, à la même date;
- iii) Si le total calculé conformément à l'alinéa ii est supérieur à la somme totale de toutes les contributions versées au stock régulateur par tous les pays contributeurs, calculée conformément à l'alinéa i, l'excédent sera réparti entre les pays contributeurs en

proportion des contributions totales versées au stock régulateur par chacun d'eux, multipliées par le nombre de jours pendant lesquels elles étaient restées à la disposition du Directeur jusqu'à la fin du présent Accord. A cet effet, les contributions en étain métal seront évaluées conformément aux dispositions de l'alinéa i, et chaque contribution individuelle, en métal ou en espèces, sera multipliée par le nombre de jours pendant lesquels elle est restée à la disposition du Directeur. Pour calculer le nombre de jours pendant lesquels une contribution est restée à la disposition du Directeur, il ne sera tenu compte ni du jour où la contribution a été reçue par lui, ni du jour où le présent Accord prend fin. Le montant de l'excédent ainsi attribué à chaque pays contribuant sera ajouté au total des contributions dudit pays, calculé conformément à l'alinéa i. Dans la répartition dudit excédent, une contribution d'un pays qui a été privé de ses droits ne sera pas considérée comme ayant été à la disposition du Directeur pendant la période de privation;

- iv) Si le total calculé conformément à l'alinéa ii est inférieur à la somme totale de toutes les contributions versées au stock régulateur par tous les pays contributeurs, le déficit sera réparti entre les pays contributeurs en proportion de leurs contributions totales. Le montant du déficit mis à la charge de chaque pays contribuant sera déduit du total des contributions dudit pays; lesdites contributions seront calculées conformément à l'alinéa i;
- v) Le résultat des calculs ci-dessus sera, pour chaque pays contribuant, considéré comme la part de ce pays dans le stock régulateur.

g) Sous réserve des dispositions du paragraphe c du présent article, chaque pays contribuant recevra la part qui lui revient des fonds et de l'étain métal disponibles pour répartition conformément au paragraphe f, étant entendu que, si un pays contribuant a été déchu, conformément aux articles 19, 23, 36, 45, 46 ou 56, d'une partie ou de la totalité de ses droits à participer au produit de la liquidation, sa part dans le remboursement sera réduite proportionnellement, et le reliquat résultant sera réparti entre les autres pays contributeurs en proportion de leur part dans le stock régulateur.

h) Le rapport entre l'étain métal et les espèces attribuées conformément aux dispositions des paragraphes d, e et g du présent article sera le même pour chacun des pays contributeurs.

i) Chaque pays contribuant recevra les espèces qui lui sont attribuées conformément à la procédure énoncée au paragraphe f, c'est-à-dire que, selon le cas :

- i) Soit l'étain métal attribué à chaque pays participant pourra lui être transféré en livraisons dont le Conseil fixera le nombre et la périodicité dans un laps de temps qui ne saurait en aucun cas dépasser vingt-quatre mois; ou
- ii) Soit, à l'option du pays contribuant, la quantité d'étain correspondant à telle ou telle de ces livraisons pourra être vendue, et le produit net de la vente versé audit pays.

j) Quand la totalité de l'étain métal aura été liquidée conformément aux dispositions du paragraphe i du présent article, le Directeur répartira entre les pays contributeurs, suivant les proportions attribuées à chacun d'eux conformément au paragraphe c du présent article, le solde éventuel de la somme mise en réserve conformément aux paragraphes e et f du présent article.

#### Article 26. LIQUIDATION DU STOCK RÉGULATEUR ET CONTRÔLE DES EXPORTATIONS

a) Quand il fixe, conformément aux dispositions de l'article 32, le tonnage total des exportations autorisées pour une période de contrôle quelconque, le Conseil décide, compte tenu de l'examen effectué en vue du renouvellement éventuel du présent Accord, conformément au paragraphe c de l'article 57, s'il est nécessaire de réduire le tonnage



d'étain métal détenu à cette date dans le stock régulateur. Dans ce cas, le tonnage total des exportations autorisées pourra être fixé au niveau, inférieur au chiffre auquel le Conseil aurait, en d'autres circonstances, arrêté le tonnage total des exportations autorisées pour ladite période, que le Conseil décidera.

b) Dans le cadre des instructions du Conseil, le Directeur pourra prélever sur le stock régulateur, pour les vendre à un prix quelconque, mais qui ne sera pas inférieur au prix plancher, des quantités d'étain métal égales aux quantités dont le Conseil aura réduit, conformément aux dispositions du paragraphe *a* du présent article, les tonnages totaux des exportations autorisées.

## DISPOSITIONS ÉCONOMIQUES

### CHAPITRE XII. PRIX PLANCHER ET PRIX PLAFOND

#### Article 27. PRIX PLANCHER ET PRIX PLAFOND

a) Aux fins du présent Accord, il est institué, pour l'étain métal, un prix plancher et un prix plafond qui seront exprimés en dollars malaisiens ou en toute autre monnaie que le Conseil pourra décider. La marge entre le prix plancher et le prix plafond sera divisée en trois tranches.

b) Les prix plancher et plafond initiaux et les tranches entre ces deux prix seront ceux qui étaient en vigueur sous le quatrième Accord à la date d'expiration dudit Accord.

c) Le Conseil pourra, à n'importe quelle session, fixer l'étendue de l'une quelconque des tranches mentionnées au paragraphe *a* du présent article.

d) i) A la première session ordinaire qu'il tiendra après l'entrée en vigueur du présent Accord et, sur la base d'études continues, à tout moment par la suite, ou conformément aux dispositions de l'article 31, le Conseil examinera si le prix plancher et le prix plafond sont tels qu'ils permettent d'atteindre les objectifs de l'Accord, et il pourra alors réviser l'un ou l'autre de ces prix ou les deux. Si le Conseil ne fixe pas de nouveaux prix plancher et plafond à sa première session ordinaire après l'entrée en vigueur du présent Accord, les prix plancher et plafond et les tranches entre ces prix resteront les mêmes que ceux qui seront en vigueur à l'expiration du quatrième Accord,

ii) Ce faisant, le Conseil tiendra compte de l'évolution à court terme et des tendances à moyen terme de la production d'étain, des coûts de production de l'étain et du niveau de la production et de la consommation d'étain, de la capacité existante de production minière, de l'incidence des prix en vigueur sur le maintien d'une capacité de production minière suffisante dans l'avenir et de tout autre facteur pertinent influençant les mouvements du prix de l'étain.

e) Le Conseil publiera, aussitôt que possible, les prix plancher ou plafond révisés, y compris les prix provisoires ou révisés fixés conformément à l'article 31, ainsi que toute révision de la division de la marge.

### CHAPITRE XIII. DIRECTION DES OPÉRATIONS DU STOCK RÉGULATEUR

#### Article 28. FONCTIONNEMENT DU STOCK RÉGULATEUR

a) Conformément à l'article 12 et dans le cadre des dispositions du présent Accord et des instructions du Conseil, le Directeur est responsable devant le Président exécutif du fonctionnement du stock régulateur.

b) Aux fins du présent article, le prix du marché de l'étain est le cours de l'étain sur le marché reconnu par le Conseil à l'expiration du quatrième Accord ou tout autre prix que le Conseil peut décider à tout moment.

c) Si le prix du marché de l'étain :

- i) est égal ou supérieur au prix plafond, le Directeur, sauf instructions du Conseil d'opérer autrement et sous réserve des articles 29 et 31, offrira en vente, au prix du marché, sur les marchés reconnus l'étain dont il dispose, jusqu'à ce que le prix du marché de l'étain descende au-dessous du prix plafond ou jusqu'à ce que l'étain dont il dispose soit épuisé;
- ii) est situé dans la tranche supérieure de la marge qui sépare le prix plancher du prix plafond, le Directeur peut effectuer sur les marchés reconnus des opérations au prix du marché s'il le faut pour empêcher le prix du marché de monter trop brutalement, à condition que ces opérations se soldent par des ventes nettes d'étain
- iii) est situé dans la tranche médiane de la marge qui sépare le prix plancher du prix plafond, le Directeur ne peut effectuer d'opérations qu'avec une autorisation spéciale du Conseil;
- iv) est situé dans la tranche inférieure de la marge qui sépare le prix plancher du prix plafond, le Directeur peut effectuer sur les marchés reconnus des opérations au prix du marché pour empêcher le prix du marché de baisser trop brutalement, à condition que ces opérations se soldent par des achats nets d'étain;
- v) est égal ou inférieur au prix plancher, le Directeur, s'il dispose des fonds nécessaires, fait, sauf instructions du Conseil d'opérer autrement et sous réserve des dispositions des articles 29 et 31, des offres d'achat sur les marchés reconnus au prix plancher, jusqu'à ce que le prix du marché de l'étain soit supérieur au prix plancher ou jusqu'à ce que les fonds dont il dispose soient épuisés.

d) Aux fins du présent article, les marchés reconnus sont réputés être le marché de l'étain des Détroits de Penang, la Bourse des métaux de Londres et/ou tout autre marché que le Conseil peut reconnaître de temps à autre aux fins du fonctionnement du stock régulateur.

e) Le Directeur ne peut, aux termes du paragraphe c) du présent article, faire d'opérations à terme qui ne seraient pas liquidées avant la date à laquelle le présent Accord prend fin ou avant toute autre date après la fin du présent Accord, selon que le Conseil en décidera.

#### Article 29. LIMITATION OU SUSPENSION DES OPÉRATIONS DU STOCK RÉGULATEUR

a) Nonobstant les dispositions des alinéas ii et iv du paragraphe c) de l'article 28, le Conseil peut limiter ou suspendre les opérations à terme sur l'étain quand il l'estime nécessaire pour atteindre les objectifs du présent Accord.

b) Nonobstant les dispositions des alinéas i et v du paragraphe c) de l'article 28, le Conseil, s'il est réuni en session, peut limiter ou suspendre les opérations du stock régulateur s'il estime que l'accomplissement des obligations imposées au Directeur par lesdits alinéas ne permettrait pas d'atteindre les objectifs du présent Accord.

c) Quand le Conseil n'est pas en session, le Président exécutif détient le pouvoir de limiter ou suspendre les opérations en vertu du paragraphe b) du présent article.

d) Le Président exécutif peut, à tout moment, révoquer la limitation ou la suspension décidée en vertu du paragraphe c) du présent article.

e) Le Président exécutif, immédiatement après avoir décidé de limiter ou suspendre les opérations du stock régulateur en vertu du paragraphe c) du présent article, convoque

une session du Conseil à l'effet d'examiner cette décision. Cette session se tient dans un délai de quatorze jours à compter de la date de la limitation ou de la suspension.

f) Le Conseil peut confirmer ou révoquer toute limitation ou suspension décidée en vertu du paragraphe *c* du présent article. Si le Conseil ne prend pas de décision, les opérations du stock régulateur reprennent ou continuent sans limitation, conformément aux dispositions de l'article 28.

g) Tant qu'une limitation ou une suspension des opérations du stock régulateur, décidée en vertu du présent article, demeure en vigueur, le Conseil doit réexaminer cette décision à des intervalles ne dépassant pas six semaines. Si, au cours d'une session organisée à cette fin, le Conseil ne se prononce pas pour le maintien de la limitation ou de la suspension, les opérations du stock régulateur reprennent.

#### *Article 30. AUTRES OPÉRATIONS DU STOCK RÉGULATEUR*

a) Le Conseil peut autoriser le Directeur à acheter de l'étain provenant d'un stock gouvernemental non commercial ou à vendre de l'étain à un tel stock ou pour le compte de celui-ci. Le Conseil peut également autoriser le Directeur à acheter de l'étain aux pays contribuant au stock régulateur du quatrième Accord sur leur part de la liquidation du stock régulateur conformément audit Accord. Les dispositions du paragraphe *c* de l'article 28 ne sont pas applicables à l'achat ou à la vente d'étain pour lesquels une autorisation a été donnée conformément aux dispositions du présent paragraphe.

b) Nonobstant les dispositions des articles 28 et 29, le Conseil peut autoriser le Directeur, si celui-ci ne dispose pas de fonds suffisants pour faire face aux dépenses d'exécution résultant de ses opérations, à vendre au prix courant les quantités d'étain nécessaires pour couvrir ces dépenses.

#### *Article 31. LE STOCK RÉGULATEUR ET LES MODIFICATIONS DES TAUX DE CHANGE*

a) Le Président exécutif peut, de sa propre initiative, ou doit, à la demande d'un pays participant, convoquer le Conseil immédiatement en vue de revoir les prix plancher et plafond s'il estime ou si le pays participant estime, selon le cas, que des modifications des taux de change rendent cette révision nécessaire. Les sessions visées dans le présent paragraphe peuvent être convoquées avec un préavis de moins de sept jours.

b) Dans les circonstances prévues au paragraphe *a* du présent article, le Président exécutif peut, en attendant la session du Conseil mentionnée audit paragraphe, limiter ou suspendre provisoirement les opérations du stock régulateur si cette limitation ou suspension lui paraît nécessaire pour empêcher que le Directeur n'achète ou ne vende de l'étain en quantités qui risquent de porter préjudice à la réalisation des fins de l'Accord.

c) Une limitation ou une suspension des opérations du stock régulateur en application du présent article peut être confirmée, amendée ou révoquée par le Conseil. Si le Conseil ne prend pas de décision, les opérations du stock régulateur reprennent, si elles ont été limitées ou suspendues.

d) Dans un délai de trente jours à compter de sa décision de confirmer, amender ou révoquer une limitation ou une suspension des opérations du stock régulateur en application du présent article, le Conseil examine la fixation de prix plancher et plafond provisoires et peut fixer ces prix. Si le Conseil ne fixe pas de prix plancher et plafond provisoires en application du présent paragraphe, les prix plancher et plafond existants restent en vigueur, sous réserve des dispositions du paragraphe *f* du présent article.

e) Dans un délai de quatre-vingt-dix jours à compter de la date à laquelle il a fixé les prix plancher et plafond provisoires, le Conseil les reconsidère et peut fixer de nouveaux

prix plancher et plafond. Si le Conseil ne fixe pas de nouveaux prix plancher et plafond en application du présent paragraphe, les prix plancher et plafond provisoires restent en vigueur.

f) Si le Conseil ne fixe pas de prix plancher et plafond provisoires conformément aux dispositions du paragraphe *d* du présent article, il peut, au cours de toute session ultérieure, déterminer ce que devront être les prix plancher et plafond.

g) Les opérations du stock régulateur reprennent conformément aux dispositions de l'article 28 sur la base des prix plancher et plafond qui auront été fixés conformément aux dispositions des paragraphes *d*, *e* ou *f* du présent article, selon le cas.

#### CHAPITRE XIV. CONTRÔLE DES EXPORTATIONS

##### Article 32. DÉTERMINATION DU CONTRÔLE DES EXPORTATIONS

a) Le Conseil peut, de temps à autre, déterminer les quantités d'étain qui peuvent être exportées par les pays producteurs conformément au présent article et peut déclarer une période de contrôle, et il fixe par la même décision le tonnage total des exportations autorisées pour cette période de contrôle. En déterminant ledit tonnage, le Conseil tient compte des estimations de production et de consommation faites en application du paragraphe *a* de l'article 9, des quantités de métal et d'espèces détenues dans le stock régulateur, du volume, de la disponibilité et de l'évolution probable des autres stocks d'étain, du commerce de l'étain, du prix courant de l'étain métal et de tous autres facteurs pertinents.

b) Le Conseil doit aussi adapter l'offre à la demande de manière à maintenir le prix de l'étain métal entre le prix plancher et le prix plafond. Le Conseil s'efforce aussi de garder disponibles dans le stock régulateur des quantités suffisantes d'étain métal et d'espèces pour rectifier tout écart qui pourrait se produire entre l'offre et la demande.

c) La limitation des exportations en vertu du présent Accord pendant chaque période de contrôle est subordonnée à une décision du Conseil, et aucune limitation des exportations n'est appliquée pendant une période quelconque à moins que le Conseil n'ait déclaré cette période comme période de contrôle et n'ait fixé pour elle un tonnage total d'exportations autorisées.

d) Le Conseil peut déclarer des périodes de contrôle et fixer des tonnages totaux d'exportations autorisées, nonobstant la limitation ou la suspension des opérations du stock régulateur conformément aux dispositions des articles 29 ou 31.

e) Un tonnage total d'exportations autorisées fixé précédemment en application du paragraphe *a* du présent article peut être augmenté, mais non diminué, par le Conseil au cours de la période de contrôle à laquelle il se rapporte.

f) Quand le Conseil, conformément aux dispositions du paragraphe *a* du présent article, a déclaré une période de contrôle et fixé le tonnage total des exportations autorisées pour ladite période, il peut en même temps prier tout pays qui exploite sur son territoire ou ses territoires des mines d'étain d'appliquer pendant ladite période, aux exportations d'étain qu'il effectuera sur sa production, une limitation dont l'ampleur sera fixée d'un commun accord entre le Conseil et le pays intéressé. Le Conseil peut également avoir des consultations avec les pays consommateurs d'étain en vue d'accroître l'efficacité du contrôle des approvisionnements d'étain sur les marchés internationaux.

##### Article 33. PÉRIODES DE CONTRÔLE

a) Les périodes de contrôle correspondent à des trimestres, étant entendu que, chaque fois que la limitation des exportations est établie pour la première fois au cours de

la durée d'application du présent Accord ou est rétablie après un intervalle au cours duquel il n'y a pas eu de limitation des exportations, le Conseil peut déclarer période de contrôle toute période qui ne soit pas supérieure à cinq mois ni inférieure à deux mois, se terminant le 31 mars, le 30 juin, le 30 septembre ou le 31 décembre.

*b)* Le Conseil ne déclare une période de contrôle que s'il estime que le tonnage du stock régulateur sera probablement, au début de ladite période, de 10 000 tonnes au moins d'étain métal, sauf que :

- i)* Si une période de contrôle est déclarée pour la première fois après un intervalle au cours duquel aucune limitation des exportations n'était en vigueur, le tonnage adopté aux fins du présent paragraphe est de 5 000 tonnes, et que
- ii)* Le Conseil, à la majorité répartie des deux tiers, peut, pour toute période de contrôle, réviser les quantités requises de 10 000 ou 5 000 tonnes, selon le cas, pour tenir compte de la capacité totale du stock régulateur à ce moment-là.

*c)* Un tonnage total d'exportations autorisées devenu effectif ne cesse pas de l'être pendant la durée de la période de contrôle à laquelle il se rapporte pour le seul motif que les avoirs du stock régulateur sont devenus inférieurs au tonnage minimal d'étain métal prévu au paragraphe *b* du présent article ou à tout autre tonnage qui lui aurait été substitué conformément audit paragraphe.

*d)* Le Conseil peut annuler une période de contrôle déclarée avant son entrée en vigueur ou y mettre fin pendant qu'elle est en cours. Cette période ne sera pas réputée période de contrôle aux fins du paragraphe *f* de l'article 32 et des alinéas *ii*, *iii* et *iv* du paragraphe *a* de l'article 36.

*e)* Nonobstant les dispositions du présent article, si, en vertu du quatrième Accord, un tonnage total d'exportations autorisées a été fixé pour le dernier trimestre de la période d'application dudit Accord et est encore en vigueur au moment de la fin de cet Accord :

- i)* Une période de contrôle commençant à la date d'entrée en vigueur du présent Accord sera réputée avoir été déclarée en vertu du présent Accord; et
- ii)* Le tonnage total des exportations autorisées pour ladite période de contrôle sera au même niveau trimestriel que celui qui a été fixé en vertu du quatrième Accord pour le dernier trimestre de la période d'application dudit Accord, à moins que et jusqu'à ce que ledit tonnage soit modifié par le Conseil conformément aux dispositions de l'article 32 :

étant entendu que, si, au moment de la première session ordinaire que le Conseil tiendra conformément au présent Accord, le tonnage détenu dans le stock régulateur est inférieur à 10 000 tonnes, le Conseil examinera la situation à sa première session ordinaire et que, si la décision de prolonger la période de contrôle n'est pas acquise, la période en question cessera d'être période de contrôle.

#### *Article 34. RÉPARTITION DU TONNAGE TOTAL DES EXPORTATIONS AUTORISÉES*

*a)* Le tonnage total des exportations autorisées pour une période de contrôle quelconque est réparti entre les pays producteurs en proportion du chiffre de leur production ou de leurs exportations, selon le cas, pour les quatre derniers trimestres consécutifs qui ont précédé la période de contrôle et qui n'ont pas été déclarés période de contrôle. Dans la répartition du tonnage total des exportations autorisées effectuée conformément au présent paragraphe, le Conseil tient dûment compte de toute circonstance visée à la règle 6 de l'annexe F, ou de toute circonstance qualifiée d'exceptionnelle par un pays producteur en application de la règle 9 de l'annexe F, et il peut, avec le

consentement des autres pays producteurs, utiliser pour le pays intéressé le chiffre de sa production ou de ses exportations, selon le cas, pour une autre période déterminée par le Conseil.

b) i) Nonobstant les dispositions du paragraphe *a* du présent article, le Conseil peut, avec l'assentiment d'un pays producteur, réduire la part dudit pays dans le tonnage total des exportations autorisées et redistribuer le montant de la réduction entre les autres pays producteurs en proportion des pourcentages de ces pays ou, si les circonstances l'exigent, d'une autre manière;

ii) La quantité d'étain déterminée selon les dispositions de l'alinéa *i* pour tout pays producteur pendant une période quelconque de contrôle est, aux fins du présent article, réputée constituer le tonnage des exportations autorisées pour ce pays pendant ladite période de contrôle.

c) Chaque pays producteur prend les mesures qui peuvent se révéler nécessaires pour faire respecter les dispositions du présent article et en assurer l'application de façon que ses exportations correspondent aussi exactement que possible au tonnage de ses exportations autorisées pendant toute période de contrôle.

d) i) Si un pays producteur estime qu'il ne sera probablement pas à même d'exporter, pendant une période quelconque de contrôle, la quantité d'étain que le tonnage de ses exportations autorisées lui permet d'exporter au cours de ladite période de contrôle, il est tenu de faire au Conseil une déclaration à cet effet, le plus tôt possible et, au plus tard, dans les deux mois de l'année civile qui suivent la date à laquelle ledit tonnage est devenu effectif;

ii) Si le Conseil a reçu une telle déclaration ou s'il estime qu'un pays producteur ne sera probablement pas à même d'exporter, pendant une période quelconque de contrôle, la quantité d'étain que le tonnage de ses exportations autorisées lui permet d'exporter, le Conseil peut prendre les mesures qui, à son avis, assureront l'exportation effective du tonnage total requis des exportations autorisées.

e) Aux fins du présent article, le Conseil peut décider que les exportations d'étain d'un pays producteur comprennent l'étain contenu dans une matière quelconque provenant de la production minière dudit pays.

#### Article 35. POINT D'EXPORTATION

L'étain est réputé avoir été exporté si, pour un pays mentionné à l'annexe C, les formalités indiquées dans ladite annexe en regard du nom du pays considéré ont été remplies, étant entendu que :

- i) Le Conseil peut de temps à autre réviser l'annexe C avec le consentement du pays intéressé, et cette révision prend effet comme si elle était incorporée à ladite annexe;
- ii) Si un pays producteur exporte de l'étain dans des conditions autres que celles qui sont prévues à l'annexe C, le Conseil décide si cet étain est réputé avoir été exporté aux fins du présent Accord et, dans l'affirmative, fixe la date à laquelle cette exportation sera réputée avoir eu lieu.

#### Article 36. PÉNALTÉS SE RAPPORTANT AU CONTRÔLE DES EXPORTATIONS

a) i) Les exportations nettes d'étain de chaque pays producteur pendant chaque période de contrôle sont limitées, sauf disposition contraire du présent Accord, au tonnage des exportations autorisées dudit pays pendant ladite période de contrôle;

ii) Si, nonobstant les dispositions de l'alinéa *i*, les exportations nettes d'étain d'un pays producteur pendant une période de contrôle dépassent de plus de cinq pour cent son

tonnage d'exportations autorisées pour ladite période de contrôle, le Conseil peut exiger que ce pays apporte au stock régulateur une contribution supplémentaire ne dépassant pas la quantité dont ses exportations dépassent son tonnage d'exportations autorisées. Cette contribution se fait, au choix du Conseil, soit en étain métal, soit en espèces, ou partie en étain métal et partie en espèces dans les proportions décidées par le Conseil, et avant la date ou les dates que le Conseil fixe. La partie de la contribution qui est éventuellement versée en espèces est calculée au prix plancher en vigueur à la date de la décision du Conseil. La partie de la contribution qui est éventuellement versée en étain métal est comprise dans le tonnage des exportations autorisées de ce pays pour la période de contrôle au cours de laquelle ladite contribution est faite et ne vient pas en supplément dudit tonnage;

iii) Si, nonobstant les dispositions de l'alinéa i, le total des exportations nettes d'un pays producteur, pendant quatre périodes de contrôle successives, y compris, s'il y a lieu, la période de contrôle visée à l'alinéa ii, dépasse de plus de un pour cent le total de ses exportations autorisées pour lesdites périodes, le tonnage des exportations autorisées de ce pays peut, pendant chacune des quatre périodes de contrôle subséquentes, être réduit d'un quart du tonnage total exporté en excès ou, si le Conseil en décide ainsi, de toute fraction supérieure à un quart, mais ne dépassant pas la moitié. Cette réduction prend effet pendant et à partir de la période de contrôle qui suit celle au cours de laquelle le Conseil a pris la décision;

iv) Si, après lesdites quatre périodes de contrôle successives au cours desquelles le total des exportations nettes d'étain d'un pays a été supérieur au tonnage de ses exportations autorisées comme mentionné à l'alinéa iii, le total des exportations nettes d'étain dudit pays pendant quatre autres périodes de contrôle successives quelconques, qui ne comprendront aucune des périodes de contrôle visées à l'alinéa iii, dépasse le total des tonnages d'exportations autorisées pour lesdites quatre périodes de contrôle, le Conseil peut, outre la réduction imposée au tonnage des exportations autorisées dudit pays conformément aux dispositions de l'alinéa iii, déclarer ledit pays déchu d'une partie de ses droits à participer à la liquidation du stock régulateur, cette partie ne pouvant, la première fois, dépasser la moitié des droits de participation en question. Le Conseil peut, à tout moment et aux conditions qu'il détermine, restituer audit pays la partie de ses droits qui lui a été retirée;

v) Il incombe au pays producteur qui a exporté une quantité d'étain supérieure à son tonnage d'exportations autorisées et au tonnage autorisé par d'autres dispositions du présent article de prendre le plus tôt possible toutes dispositions utiles pour corriger son infraction à l'Accord. Le fait de n'avoir pas pris lesdites dispositions ou tout retard à cet égard est pris en considération par le Conseil quand il décide des mesures à prendre en application du présent paragraphe.

b) Aux fins des alinéas ii, iii et iv du paragraphe a du présent article, toutes périodes de contrôle pour lesquelles des tonnages totaux d'exportations autorisées ont été fixés, tous tonnages qui ont été exportés en excès de ces tonnages d'exportations autorisées et toutes pénalités imposées en vertu de l'article 33 du quatrième Accord seront, à partir de la date d'entrée en vigueur du présent Accord, réputés avoir été fixés, exportés ou imposés en vertu du présent article.

#### Article 37. EXPORTATIONS SPÉCIALES

a) A tout moment après avoir déclaré une période de contrôle, le Conseil peut, à la majorité répartie des deux tiers, autoriser l'exportation (ci-après dénommée exportation spéciale) d'une quantité déterminée d'étain en supplément du tonnage mentionné au paragraphe a de l'article 34, à condition qu'il considère :

- i) que l'exportation spéciale envisagée est destinée à être versée à un stock gouvernemental, et
- ii) que l'exportation spéciale envisagée ne sera vraisemblablement pas employée à des fins commerciales ou industrielles pendant la durée d'application du présent Accord.
  - b) Le Conseil peut, à la majorité répartie des deux tiers, soumettre les exportations spéciales aux conditions qu'il estime nécessaires.
  - c) Si les conditions prévues à l'article 39 et les conditions imposées par le Conseil en vertu du paragraphe *b* du présent article sont remplies, il n'est pas tenu compte des exportations spéciales quand les dispositions des paragraphes *b* et *d* de l'article 34 et du paragraphe *a* de l'article 36 sont appliquées.
  - d) Le Conseil peut, à la majorité répartie des deux tiers, modifier à tout moment les conditions énoncées au paragraphe *a* du présent article, étant entendu que cette modification ne doit porter préjudice à aucune opération effectuée par un pays en vertu d'une autorisation reçue ni aux conditions déjà imposées au titre du paragraphe *b* du présent article.

#### Article 38. DÉPÔTS SPÉCIAUX

- a) Un pays producteur peut à tout moment, si le Conseil y consent, effectuer des dépôts spéciaux d'étain métal auprès du Directeur. Un dépôt spécial n'est pas considéré comme faisant partie du stock régulateur et n'est pas à la disposition du Directeur.
- b) Un pays producteur qui a informé le Conseil de son intention d'effectuer un dépôt spécial d'étain métal en provenance de son territoire est autorisé, pour autant qu'il apporte telles preuves que le Conseil peut estimer nécessaires pour établir l'identité du métal ou des concentrés à convertir en étain métal faisant l'objet du dépôt spécial, à exporter ledit métal ou lesdits concentrés en supplément du tonnage des exportations autorisées qui lui a été alloué aux termes de l'article 34 et, sous réserve que ledit pays producteur se soit conformé aux dispositions de l'article 39, les dispositions des paragraphes *b* et *d* de l'article 34 et du paragraphe *a* de l'article 36 ne sont pas applicables auxdites exportations.
- c) Le Directeur n'accepte de dépôt spécial qu'à tel ou tels lieux qui lui conviennent.
- d) Le Président exécutif avise les pays participants de la réception de ces dépôts spéciaux, mais au plus tôt trois mois après la date de réception.
- e) Un pays producteur qui a effectué un dépôt spécial en étain métal peut retirer tout ou partie de ce dépôt afin d'atteindre tout ou partie de son tonnage d'exportations autorisées pour une période quelconque de contrôle. Dans ce cas, le tonnage retiré du dépôt spécial est considéré comme ayant été exporté aux fins de l'article 33 pendant la période de contrôle au cours de laquelle le retrait a été effectué.
- f) Au cours de tout trimestre qui n'a pas été déclaré période de contrôle, un dépôt spécial reste à la disposition du pays qui l'a effectué, sous la seule réserve des dispositions du paragraphe *h* de l'article 39.
- g) Tous les frais découlant d'un dépôt spécial incombent au pays qui l'a effectué et ne sont pas à la charge du Conseil.

#### Article 39. STOCKS DANS LES PAYS PRODUCTEURS

- a) i) Les stocks d'étain dans un pays producteur qui n'ont pas été exportés au sens de la définition que l'annexe C donne pour ce pays ne peuvent à aucun moment, pendant une période de contrôle, dépasser le tonnage indiqué en regard du nom de ce pays à l'annexe D;



ii) Ces stocks ne comprennent pas l'étain en cours de transport entre la mine et le point d'exportation comme défini à l'annexe C;

iii) Le Conseil peut modifier l'annexe D, mais si, ce faisant, il a augmenté le tonnage qui figure dans l'annexe D en regard du nom d'un pays déterminé, il peut imposer des conditions concernant notamment la période et l'exportation ultérieure de ces quantités additionnelles.

b) Toute augmentation de la proportion autorisée aux termes du paragraphe *a* de l'article 36 du quatrième Accord et toujours en vigueur à la fin dudit Accord, ainsi que toutes conditions imposées à ce sujet, sera réputée avoir été autorisée ou imposée par le présent Accord, sauf décision contraire prise par le Conseil dans les six mois qui suivront l'entrée en vigueur du présent Accord.

c) Tout dépôt spécial effectué conformément aux dispositions de l'article 38 est déduit du montant des stocks qui, en vertu du présent article, peuvent être détenus pendant une période de contrôle dans le pays producteur intéressé.

d) i) Si, dans tout pays producteur mentionné à l'annexe E, le minerai d'étain est nécessairement extrait de son gisement naturel en même temps que les autres minéraux cités dans ladite annexe, et, au cas où, en conséquence, la limitation des stocks prescrite au paragraphe *a* du présent article limiterait sans raison valable l'extraction de ces autres minéraux, des stocks supplémentaires de concentrés d'étain peuvent être détenus dans ledit pays, pour autant que le gouvernement de ce pays certifie que l'étain en question a été extrait exclusivement en association avec ces autres minéraux et qu'il est effectivement gardé dans ce pays, étant entendu qu'à aucun moment le rapport entre ledit stock supplémentaire et le tonnage des autres minéraux extraits ne dépassera la proportion indiquée à l'annexe E;

ii) Sauf consentement du Conseil, l'exportation de ces stocks supplémentaires ne peut commencer qu'après la liquidation de tout l'étain métal du stock régulateur; par la suite, ces stocks ne peuvent être exportés qu'à raison soit d'un quarantième de l'ensemble, soit de deux cent cinquante tonnes, selon que l'un ou l'autre de ces chiffres est le plus élevé, par trimestre.

e) Les pays figurant dans l'annexe D ou dans l'annexe E établissent, en consultation avec le Conseil, les règles applicables au maintien, à la protection et au contrôle de tout stock supplémentaire dont la constitution aurait été approuvée conformément au présent article.

f) Le Conseil peut, avec le consentement du pays producteur intéressé, modifier les annexes D et E.

g) Chaque pays producteur adresse au Conseil, à des intervalles déterminés par ce dernier, des rapports concernant les stocks d'étain détenus sur son territoire qui n'ont pas été exportés au sens de la définition que l'annexe C donne pour ce pays. Ces rapports ne comprennent pas l'étain en cours de transport entre la mine et le point d'exportation comme défini à l'annexe C. Ils indiquent séparément les stocks détenus en vertu des dispositions du paragraphe *d* du présent article.

h) Tout pays qui détient des dépôts spéciaux en vertu de l'article 38 ou qui est autorisé à augmenter ses tonnages en application des dispositions du paragraphe *a* du présent article communiquera au Conseil, au plus tard douze mois avant la fin du présent Accord, les mesures qu'il envisage de prendre pour écouler ces dépôts spéciaux et exporter tout ou partie de ces tonnages accrus, mais non compris les stocks supplémentaires dont l'exportation est régie par les dispositions du paragraphe *d* du présent article, et il consultera le Conseil pour rechercher le meilleur moyen d'effectuer l'exportation sans désorganiser, dans la mesure du possible, le marché de l'étain et conformément aux dispositions concernant la liquidation du stock régulateur en vertu de

l'article 26. Le pays producteur en question tiendra dûment compte des recommandations du Conseil.

## CHAPITRE XV. PÉNURIE D'ÉTAIN

### *Article 40. MESURES À PRENDRE EN CAS DE PÉNURIE D'ÉTAIN*

*a)* Si, à un moment quelconque où le prix se trouve dans la tranche supérieure ou au-dessus, le Conseil estime qu'il y a ou qu'il risque d'y avoir une grave pénurie d'étain, le Conseil :

- i)* peut, en application du paragraphe *a* de l'article 32 et du paragraphe *d* de l'article 33, mettre fin au contrôle des exportations éventuellement en vigueur et recommander le niveau que les stocks ne devraient pas dépasser; et
- ii)* recommande aux pays participants de prendre toutes mesures possibles pour assurer une augmentation aussi rapide que possible des tonnages d'étain qu'ils peuvent rendre disponibles.

*b)* Le Conseil fixe le laps de temps pendant lequel les mesures prescrites dans le présent article resteront en vigueur; ces laps de temps correspondent à des trimestres étant entendu que, quand les mesures considérées sont appliquées pour la première fois au titre du présent Accord ou le sont à nouveau après un intervalle au cours duquel il n'y a pas eu de pénurie reconnue, le Conseil peut déclarer période d'applicabilité desdites mesures toute période qui ne soit pas supérieure à cinq mois ni inférieure à un mois, se terminant le 31 mars, le 30 juin, le 30 septembre ou le 31 décembre.

*c)* Le Conseil peut annuler les mesures prises en application du présent article avant leur entrée en vigueur ou les révoquer en cours d'exécution ou les proroger de trimestre en trimestre.

*d)* Eu égard aux estimations de la production et la consommation faites par le Conseil aux termes du paragraphe *a* de l'article 9, et compte tenu des quantités d'étain métal et d'espèces détenues dans le stock régulateur, ainsi que de tous autres facteurs pertinents, en particulier le degré d'utilisation de la capacité de production, la disponibilité d'autres stocks d'étain et la tendance des prix courants, le Conseil procède à toutes études utiles pour lui permettre d'estimer la demande et les disponibilités totales d'étain pour la période de pénurie déclarée et telles périodes ultérieures qu'il déterminera.

*e)* Le Conseil peut, à la majorité répartie des deux tiers, inviter les pays participants à prendre avec lui des dispositions pouvant assurer aux pays consommateurs une répartition équitable des approvisionnements d'étain disponibles.

*f)* Le Conseil peut faire des recommandations aux pays producteurs au sujet de mesures appropriées, qui ne soient pas incompatibles avec d'autres accords internationaux en matière de commerce, pour assurer qu'en cas de pénurie, la préférence concernant les approvisionnements d'étain disponibles soit donnée aux pays consommateurs qui participent au présent Accord.

*g)* Le Conseil, à chacune des sessions qu'il tiendra pendant que le présent article est en vigueur, passera en revue le résultat des mesures prises en application dudit article depuis la session précédente.

## AUTRES DISPOSITIONS

### CHAPITRE XVI. DISPOSITIONS DIVERSES

#### *Article 41.* OBLIGATIONS GÉNÉRALES DES MEMBRES

a) Pendant la durée d'application du présent Accord, les pays participants mettront tout en œuvre et coopéreront pour favoriser la réalisation des objectifs de l'Accord.

b) Les pays participants acceptent de se considérer comme liés par toutes les décisions que le Conseil prendra en application du présent Accord.

c) Sans préjudice de la portée générale du paragraphe *a* du présent article, les pays participants observeront notamment les conditions suivantes :

- i) Aussi longtemps que des approvisionnements suffisants d'étain seront disponibles pour couvrir entièrement leurs besoins, ils ne devront pas interdire ou restreindre l'usage de l'étain à des utilisations finales déterminées, sauf en des circonstances où de telles interdictions ou restrictions ne seraient pas incompatibles avec d'autres accords internationaux en matière de commerce;
- ii) Ils créeront des conditions qui favorisent le passage de la production d'étain des entreprises à faible rendement aux entreprises à meilleur rendement; et
- iii) Ils encourageront la conservation des ressources naturelles d'étain en empêchant l'abandon prématuré des gisements.

#### *Article 42.* NORMES DE TRAVAIL ÉQUITABLES

Les pays participants déclarent que, pour éviter l'abaissement des niveaux de vie et l'instauration de conditions de concurrence déloyale dans le commerce mondial, ils veilleront à assurer des normes de travail équitables dans l'industrie de l'étain.

#### *Article 43.* LIQUIDATION DES STOCKS D'ÉTAÏN CONSTITUÉS À DES FINS NON COMMERCIALES

a) Un pays participant qui désire liquider des stocks d'étain constitués à des fins non commerciales doit consulter le Conseil, avec un préavis suffisant, sur ses intentions en la matière.

b) Quand un pays participant fait connaître ses intentions au sujet de la liquidation de stocks d'étain constitués à des fins non commerciales, le Conseil engage sans tarder des consultations officielles avec le pays considéré touchant ces intentions de façon à assurer l'application correcte des dispositions du paragraphe *d* du présent article.

c) Le Conseil examine de temps à autre l'avancement des opérations de liquidation et peut faire des recommandations au pays participant qui procède à ces opérations. Le pays participant en question tient dûment compte des recommandations du Conseil.

d) Les opérations de liquidation des stocks constitués à des fins non commerciales sont effectuées compte dûment tenu de la nécessité de protéger les producteurs, les transformateurs et les consommateurs d'étain contre la désorganisation, dans la mesure du possible, de leurs marchés habituels et contre les conséquences préjudiciables que la liquidation peut avoir pour l'investissement de capitaux destinés à la recherche et à l'exploitation de nouvelles sources d'approvisionnement, ainsi que pour la prospérité et l'expansion de l'industrie minière de l'étain dans les pays producteurs. Les montants et la durée des opérations de liquidation seront tels qu'ils ne gênent pas indûment dans les pays

producteurs la production et l'emploi dans l'industrie de l'étain et qu'ils ne portent pas gravement atteinte à l'économie des pays producteurs participants.

#### Article 44. SÉCURITÉ NATIONALE

- a) Aucune disposition du présent Accord ne sera interprétée :
- i) Comme obligeant un pays participant à fournir des renseignements dont la divulgation serait, à son avis, contraire aux intérêts essentiels de sa sécurité;
  - ii) Comme empêchant un pays participant de prendre, isolément ou avec d'autres pays, toutes mesures qui seraient, à son avis, nécessaires à la protection des intérêts essentiels de sa sécurité lorsque ces mesures se rapportent au commerce des armes, des munitions ou du matériel de guerre ou au commerce d'autres marchandises destinées directement ou indirectement à l'approvisionnement des forces armées d'un pays quelconque, ou sont prises en temps de guerre ou dans d'autres cas de grave tension internationale;
  - iii) Comme empêchant un pays participant de conclure ou d'appliquer tout accord intergouvernemental, ou tout autre accord passé au nom d'un pays aux fins définies dans le présent paragraphe, qui serait conclu par les forces armées ou pour leur compte en vue de satisfaire les besoins essentiels de la sécurité nationale d'un ou de plusieurs pays participant à un tel accord;
  - iv) Comme empêchant un pays participant de prendre toutes mesures résultant des obligations qui lui incombent en vertu de la Charte des Nations Unies pour le maintien de la paix et de la sécurité internationales.

b) Les pays participants notifieront, aussitôt que possible, au Président exécutif toutes mesures prises concernant l'étain en application des dispositions des alinéas ii ou iv du paragraphe a) du présent article, et le Président exécutif en avisera les autres pays participants.

c) Une plainte pourra être adressée au Conseil par tout pays participant qui jugera que, dans le cadre du présent Accord, ses intérêts économiques sont gravement lésés du fait des mesures prises par un ou plusieurs autres pays participants, exception faite des mesures prises en temps de guerre, conformément aux dispositions du paragraphe a) du présent article.

d) Au reçu de la plainte, le Conseil procédera à un examen des faits, et il décidera, à la majorité du total des voix détenues par tous les pays consommateurs et à la majorité du total des voix détenues par tous les pays producteurs, si le pays plaignant est fondé dans ses griefs et, dans l'affirmative, il autorisera celui-ci à se retirer du présent Accord.

### CHAPITRE XVII. PLAINTES ET DIFFÉRENDS

#### Article 45. PLAINTES

a) Toute plainte contre un pays participant qui aurait commis une infraction au présent Accord au sujet de laquelle aucune disposition n'est prévue par ailleurs dans l'Accord sera, à la requête du pays plaignant, déferée au Conseil pour décision.

b) Sauf dispositions contraires du présent Accord, il ne pourra être constaté d'infraction au présent Accord à la charge d'un pays participant que si une résolution a été adoptée à cet effet. Toute constatation d'une telle infraction devra spécifier la nature et l'étendue de l'infraction.

c) Si, aux termes du présent article, le Conseil constate qu'un pays participant a commis une infraction au présent Accord, il pourra, à moins qu'une autre sanction ne soit

prévue ailleurs dans l'Accord, priver le pays en question de ses droits de vote et de ses autres droits jusqu'à ce qu'il ait remédié à l'infraction ou qu'il se soit autrement acquitté de ses obligations.

d) Aux fins du présent article, l'expression «infraction au présent Accord» sera considérée comme comprenant toute infraction à une condition quelconque imposée par le Conseil ou tout défaut de satisfaire à des obligations imposées par le Conseil à un pays participant conformément à l'Accord.

#### Article 46. DIFFÉRENDS

a) Tout différend relatif à l'interprétation ou à l'application de l'Accord qui n'a pu se régler par voie de négociation est, à la demande de tout pays participant, déféré au Conseil pour décision.

b) Quand un différend est déféré au Conseil en vertu du présent article, la majorité des pays participants ou tous pays participants détenant au moins le tiers des voix au Conseil peuvent demander au Conseil de prendre, après discussion approfondie de l'affaire et avant de rendre sa décision, l'opinion du comité consultatif mentionné au paragraphe c du présent article sur les questions en litige.

c) i) A moins que le Conseil n'en décide autrement à l'unanimité des suffrages exprimés, le comité consultatif est composé de :

— Deux personnes désignées par les pays producteurs, dont l'une possède une grande expérience des questions du genre de celles qui sont en litige, et l'autre est un juriste qualifié et expérimenté;

— Deux personnes de qualifications analogues, désignées par les pays consommateurs; et

— Un président choisi à l'unanimité par les quatre personnes ci-dessus ou, en cas de désaccord, par le Président exécutif.

ii) Les membres du comité consultatif siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

iii) Les dépenses du comité consultatif sont à la charge du Conseil.

d) L'opinion motivée du comité consultatif est soumise au Conseil, qui règle le différend après avoir pris en considération tous les éléments d'information utiles.

### CHAPITRE XVIII. DISPOSITIONS FINALES

#### Article 47. SIGNATURE

Le présent Accord sera ouvert, au Siège de l'Organisation des Nations Unies, du 1<sup>er</sup> juillet 1975 au 30 avril 1976 inclus, à la signature des Parties au quatrième Accord international sur l'étain et des gouvernements invités à la Conférence des Nations Unies sur l'étain, 1975.

#### Article 48. RATIFICATION, APPROBATION, ACCEPTATION

Le présent Accord est sujet à ratification, approbation ou acceptation par les gouvernements signataires conformément à leurs procédures constitutionnelles. Un gouvernement signataire qui a l'intention de ratifier, approuver ou accepter le présent Accord peut déclarer son intention de le faire. Les instruments de ratification, approbation ou acceptation et les déclarations d'intention de ratifier, approuver ou accepter seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

*Article 49. ENTRÉE EN VIGUEUR DÉFINITIVE*

a) Le présent Accord entrera en vigueur à titre définitif, pour les gouvernements qui auront déposé des instruments de ratification, d'approbation, d'acceptation ou d'adhésion, dès le moment où, après le 30 juin 1976, ces instruments auront été déposés par des gouvernements représentant six au moins des pays producteurs détenant ensemble au moins 950 des voix dont la répartition est indiquée à l'annexe A, et au moins neuf des pays consommateurs détenant ensemble au moins 300 des voix dont la répartition est indiquée à l'annexe B.

b) A l'égard de tout gouvernement qui aura déposé un instrument de ratification, d'approbation, d'acceptation ou d'adhésion après l'entrée en vigueur à titre définitif de l'Accord, celui-ci entrera en vigueur à titre définitif à la date du dépôt de cet instrument.

c) Si l'Accord est entré en vigueur à titre provisoire conformément aux dispositions du paragraphe a de l'article 50, dès le moment où des instruments de ratification, d'approbation, d'acceptation ou d'adhésion auront été déposés par des gouvernements représentant des pays qui remplissent les conditions énoncées au paragraphe a du présent article, l'Accord entrera en vigueur à titre définitif pour lesdits gouvernements.

*Article 50. ENTRÉE EN VIGUEUR PROVISOIRE*

a) i) Si le présent Accord n'est pas entré en vigueur définitivement le 1<sup>er</sup> juillet 1976 ou, si le quatrième Accord est prolongé, le lendemain de la fin de ce quatrième Accord, le présent Accord entrera en vigueur à titre provisoire pour les gouvernements qui auront déposé des instruments de ratification, d'approbation, d'acceptation ou d'adhésion ou qui auront déclaré leur intention de ratifier, d'approuver ou d'accepter l'Accord, ou d'y adhérer, à condition que ces instruments ou ces déclarations aient été déposés par des gouvernements représentant au moins six des pays producteurs détenant ensemble au moins 950 des voix dont la répartition est indiquée à l'annexe A et au moins neuf des pays consommateurs détenant ensemble au moins 300 des voix dont la répartition est indiquée à l'annexe B.

ii) A l'égard de tout gouvernement qui aura déposé un instrument de ratification, d'approbation, d'acceptation ou d'adhésion, ou qui aura déclaré son intention de ratifier, d'approuver ou d'accepter le présent Accord, ou d'y adhérer, pendant qu'il est en vigueur à titre provisoire, l'Accord entrera en vigueur à titre provisoire à la date du dépôt de cet instrument ou de cette déclaration.

b) Si le présent Accord est entré en vigueur à titre provisoire, mais non définitivement au sens de l'article 49, dans les six mois qui suivront l'expiration du quatrième Accord, le Président exécutif convoquera le plus tôt possible une ou plusieurs sessions du Conseil afin d'examiner la situation. Si toutefois l'entrée en vigueur reste provisoire, l'Accord prendra fin au plus tard un an après son entrée en vigueur à titre provisoire.

*Article 51. EXPIRATION DES NOTIFICATIONS D'INTENTION*

Si le présent Accord est entré en vigueur à titre définitif conformément aux dispositions du paragraphe a ou du paragraphe c de l'article 49, et si un gouvernement, qui a déclaré son intention de ratifier, d'approuver et d'accepter l'Accord ou d'y adhérer, ne dépose pas son instrument de ratification, d'approbation, d'acceptation ou d'adhésion avant l'expiration d'un délai de quatre-vingt-dix jours à compter de la date d'entrée en vigueur définitive, ledit gouvernement cessera d'être partie à l'Accord, étant entendu que :

- i) Le Conseil pourra, à la demande du gouvernement intéressé, prolonger le délai précité; et
- ii) Que ledit gouvernement pourra cesser de participer à l'Accord avant l'expiration du délai susmentionné ou de la période d'extension dudit délai, moyennant un préavis de trente jours au moins donné au Secrétaire général de l'Organisation des Nations Unies.

#### Article 52. ADHÉSION

a) Tout gouvernement invité à la Conférence des Nations Unies sur l'étain, 1975, ou toute partie au quatrième Accord aura le droit d'adhérer au présent Accord aux conditions que le Conseil fixera. Dans les instruments d'adhésion qu'ils déposeront, ces gouvernements déclareront qu'ils acceptent toutes ces conditions.

b) En ce qui concerne les droits de vote et les obligations financières, les conditions fixées par le Conseil devront être équitables aussi bien à l'égard des gouvernements désireux d'adhérer à l'Accord qu'à l'égard des autres gouvernements déjà participants à l'Accord.

c) Lors de l'adhésion au présent Accord d'un pays producteur, le Conseil :

- i) Fixera, avec le consentement du pays, les tonnages et les pourcentages à inscrire en regard de ce pays dans les annexes D et E selon qu'il convient; et
- ii) Fixera également, aux fins du contrôle des exportations, les conditions à indiquer en regard de son nom dans l'annexe C. Les tonnages, pourcentages ou conditions ainsi fixés porteront effet comme s'ils étaient inscrits dans ces annexes.

d) Tout gouvernement visé au paragraphe a du présent article qui a l'intention d'adhérer au présent Accord peut donner notification de son intention d'adhérer à l'Accord.

e) Le Conseil constitué en vertu du quatrième Accord peut, en attendant l'entrée en vigueur du présent Accord, fixer les conditions mentionnées au paragraphe a du présent article, étant entendu que le Conseil constitué en vertu du présent Accord et le gouvernement ou les gouvernements intéressés confirmeront lesdites conditions.

f) L'adhésion s'effectuera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

#### Article 53. PARTICIPATION SÉPARÉE

Un gouvernement, quand il dépose son instrument de ratification, d'approbation, d'acceptation ou d'adhésion, ou quand il donne notification de son intention de ratifier, d'approuver ou d'accepter le présent Accord, ou d'y adhérer, ou à tout moment ultérieur, peut proposer la participation séparée en tant que pays producteur ou en tant que pays consommateur, selon le cas, de tout territoire ou territoires intéressés à la production ou à la consommation d'étain, dont ce gouvernement assure les relations internationales et auquel l'Accord est applicable ou sera applicable quand il entrera en vigueur. Cette participation séparée sera soumise à l'approbation du Conseil et aux conditions qu'il pourra fixer.

#### Article 54. ORGANISATIONS INTERGOUVERNEMENTALES

a) Toute mention du mot gouvernement dans les articles 47, 48, 49, 50, 51 et 52 est réputée valoir pour une organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base.

*b)* Une organisation de cette catégorie ne détient pas elle-même de voix, mais, en cas de vote sur des questions de sa compétence, elle est autorisée à disposer des voix de ses Etats membres, et elle les exprime en bloc. Dans ce cas, les Etats membres de l'organisation en question ne sont pas autorisés à exercer individuellement leurs droits de vote.

#### Article 55. AMENDEMENTS

*a)* Le Conseil peut, à la majorité des deux tiers du total des voix détenues par tous les pays producteurs et à la majorité des deux tiers du total des voix détenues par tous les pays consommateurs, recommander aux pays participants des amendements au présent Accord. Dans sa recommandation, le Conseil prescrit le délai dans lequel chacun des pays participants devra notifier au Secrétaire général de l'Organisation des Nations Unies s'il ratifie, approuve ou accepte ou s'il refuse l'amendement recommandé.

*b)* Le Conseil peut prolonger le délai prescrit par lui conformément au paragraphe *a)* du présent article pour la notification de la ratification, de l'approbation ou de l'acceptation.

*c)* Si, dans le délai fixé en vertu du paragraphe *a)* du présent article ou prolongé en vertu du paragraphe *b)* du présent article, un amendement est ratifié, approuvé ou accepté par la totalité des pays participants, il entrera en vigueur dès que la dernière ratification, approbation ou acceptation aura été reçue par le Secrétaire général de l'Organisation des Nations Unies.

*d)* Un amendement n'entrera pas en vigueur si, dans le délai fixé en vertu du paragraphe *a)* du présent article ou prolongé en vertu du paragraphe *b)* du présent article, il n'est pas ratifié, approuvé ou accepté par les pays participants qui détiennent la totalité des suffrages des pays producteurs et par les pays participants qui détiennent les deux tiers du total des suffrages de tous les pays consommateurs.

*e)* Si, à l'expiration du délai fixé en vertu du paragraphe *a)* du présent article ou prolongé en vertu du paragraphe *b)* du présent article, un amendement est ratifié, approuvé ou accepté par les pays participants au nom des pays participants qui détiennent la totalité des suffrages des pays producteurs et par les pays participants qui détiennent les deux tiers du total des suffrages de tous les pays consommateurs :

- i)* L'amendement entrera en vigueur, à l'égard des pays participants par lesquels sa ratification, son approbation ou son acceptation a été notifiée, à l'expiration des trois mois qui suivront la réception par le Secrétaire général de l'Organisation des Nations Unies de la dernière ratification, approbation ou acceptation nécessaire pour parfaire la totalité des suffrages des pays producteurs et les deux tiers du total des suffrages de tous les pays consommateurs;
- ii)* Tout pays participant qui n'a pas ratifié, approuvé ou accepté un amendement à la date de son entrée en vigueur cessera à cette date de participer à l'Accord, à moins que ledit pays participant ne prouve au Conseil, lors de la première session que ce dernier tient après la date d'entrée en vigueur de l'amendement, qu'il lui était impossible de ratifier, d'approuver ou d'accepter l'amendement par suite de difficultés d'ordre constitutionnel, et que le Conseil ne décide de prolonger pour ledit pays participant le délai de ratification, d'approbation ou d'acceptation jusqu'à ce que ces difficultés aient été surmontées.

*f)* Si un pays consommateur estime que ses intérêts seront lésés par un amendement, il peut, avant la date d'entrée en vigueur de cet amendement, notifier au Secrétaire général de l'Organisation des Nations Unies son retrait de l'Accord. Ce retrait prendra effet à la date d'entrée en vigueur de l'amendement. Le Conseil peut, à tout moment, dans les conditions et selon les modalités qu'il juge équitables, autoriser ledit pays à annuler sa notification de retrait.



g) Tout amendement au présent article n'entrera en vigueur que s'il a été ratifié approuvé ou accepté par la totalité des pays participants.

h) Les dispositions du présent article ne modifient pas les pouvoirs conférés par l'Accord concernant la révision de l'une quelconque des annexes de l'Accord et n'ont pas d'effet quant à l'application de tout autre article du présent Accord qui prévoit une procédure spécifique se rapportant à la modification de l'Accord.

#### Article 56. RETRAIT

Tout pays participant qui se retire du présent Accord pendant la durée de son application n'a droit à aucune part, ni du produit de la liquidation du stock régulateur aux termes de l'article 25, ni des autres actifs du Conseil à la fin de l'Accord conformément aux dispositions de l'article 57, à moins que le retrait n'ait lieu :

- i) Conformément aux dispositions du paragraphe *d* de l'article 44 ou du paragraphe *f* de l'article 55, ou
- ii) Moyennant un préavis de douze mois au moins donné au Secrétaire général de l'Organisation des Nations Unies un an au moins après l'entrée en vigueur de l'Accord.

#### Article 57. DURÉE, RENOUVELLEMENT OU FIN

a) Sauf dispositions contraires prévues dans le présent article ou au paragraphe *b* de l'article 50, la durée de l'Accord sera de cinq ans à compter de la date d'entrée en vigueur.

b) Le Conseil pourra, à la majorité des deux tiers du total des voix détenues par tous les pays producteurs et à la majorité des deux tiers du total des voix détenues par tous les pays consommateurs, prolonger la durée de l'Accord d'une ou de plusieurs périodes qui ne dépasseront pas au total douze mois.

c) Le Conseil, dans une recommandation adressée aux pays participants, quatre années au plus tard après l'entrée en vigueur de l'Accord, les avisera s'il est nécessaire et opportun que l'Accord soit renouvelé et, dans l'affirmative, sous quelle forme; il examinera en même temps la position respective probable de l'offre et de la demande d'étain au moment de l'expiration de l'Accord.

d) i) Tout pays participant pourra à tout moment donner au Président exécutif du Conseil notification écrite de son intention de proposer à la prochaine session du Conseil la fin du présent Accord;

ii) Si le Conseil adopte cette proposition à la majorité des deux tiers du total des voix détenues par tous les pays producteurs et par tous les pays consommateurs, il commandera aux pays participants que le présent Accord prenne fin;

iii) Si des pays participants qui détiennent les deux tiers du total des voix de tous les pays producteurs et les deux tiers du total des voix de tous les pays consommateurs notifient au Conseil qu'ils acceptent cette recommandation, l'Accord prendra fin à la date qui sera fixée par le Conseil, sans que cette date puisse être postérieure à un délai de six mois à compter de la réception par le Conseil de la dernière notification émanant desdits pays participants.

#### Article 58. PROCÉDURE À SUIVRE À LA FIN DE L'ACCORD

a) Le Conseil demeurera en fonction aussi longtemps qu'il sera nécessaire pour veiller à l'application des dispositions du paragraphe *b* du présent article, à la liquidation du stock régulateur, ainsi que de tous stocks détenus dans les pays producteurs en vertu de l'article 39, et au respect des conditions imposées par le Conseil en vertu du présent

Accord ou en vertu du quatrième Accord; le Conseil aura les pouvoirs et exercera les fonctions que le présent Accord lui confère dans toute la mesure nécessaire à cet effet.

b) Lors de la fin du présent Accord :

- i) Le stock régulateur sera liquidé conformément aux dispositions de l'article 25;
- ii) Le Conseil établira le montant des engagements qu'il a souscrits à l'égard de son personnel et prendra au besoin des mesures pour assurer, au moyen d'un budget supplémentaire du compte administratif prévu à l'article 19, que les ressources nécessaires seront réunies pour honorer ces engagements;
- iii) Une fois réglés tous les engagements du Conseil autres que ceux qui concernent le compte du stock régulateur, les actifs disponibles seront répartis comme stipulé dans le présent article;
- iv) Si le Conseil est prorogé, il conservera ses archives, sa documentation statistique, ainsi que tous autres documents;
- v) Si le Conseil n'est pas prorogé, mais qu'un organisme soit constitué pour succéder au Conseil, ce dernier transférera à cet organisme successeur ses archives, sa documentation statistique ainsi que tous autres documents, et il pourra, à la majorité répartie des deux tiers, décider de transférer à cet organisme successeur tout ou partie de ses autres actifs, ou en disposer de la manière dont il décidera;
- vi) Si le Conseil n'est pas prorogé et qu'aucun organisme successeur ne soit constitué, le Conseil transférera ses archives, sa documentation statistique, ainsi que tous autres documents, au Secrétaire général de l'Organisation des Nations Unies ou à une autre organisation internationale désignée par celui-ci ou, en l'absence d'une telle désignation, comme le Conseil le jugera bon, et le reste des actifs du Conseil autres que les fonds sera vendu ou réalisé de la manière que le Conseil décidera;
- vii) Le produit de la réalisation des actifs non monétaires et tous actifs monétaires restants seront alors répartis entre tous les pays participants en proportion du total des contributions versées par ces pays au compte administratif tenu en vertu de l'article 19.

#### Article 59. TEXTES FAISANT FOI

Les textes du présent Accord en langues anglaise, chinoise, espagnole, française et russe font également foi. Les textes originaux seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leur gouvernement ou leurs autorités, ont signé le présent Accord à la date qui figure en regard de leur signature.

#### ANNEXE A

##### POURCENTAGES ET VOIX DES PAYS PRODUCTEURS

Pays	Pourcentage	Nombre de voix		
		Initial	Additionnel	Total
Australie .....	4,37	5	42	47
Bolivie .....	18,06	5	174	179
Indonésie .....	13,71	5	133	138
Malaisie .....	43,60	5	421	426

<i>Pays</i>	<i>Pourcentage</i>	<i>Nombre de voix</i>		
		<i>Initial</i>	<i>Additionnel</i>	<i>Total</i>
Nigéria, République fédérale du.....	4,17	5	40	45
Thaïlande.....	12,55	5	121	126
Zaïre, République du.....	3,54	5	34	39
<b>TOTAL</b>	<b>100,00</b>	<b>35</b>	<b>965</b>	<b>1 000</b>

## NOTE :

La liste des pays, les pourcentages et les nombres de voix qui figurent dans cette annexe sont ceux qui résultent de la Conférence des Nations Unies sur l'étain, 1975, au cours de laquelle le texte du cinquième Accord international sur l'étain a été établi. La liste des pays et les chiffres sont sujets à révision de temps à autre, en application des dispositions de l'Accord.

## ANNEXE B

## POURCENTAGES ET VOIX DES PAYS CONSOMMATEURS

<i>Pays</i>	<i>Pourcentage</i>	<i>Nombre de voix</i>		
		<i>Initial</i>	<i>Additionnel</i>	<i>Total</i>
Allemagne, République fédérale d'.....	8,16	5	70	75
Autriche.....	0,31	5	3	8
Belgique/Luxembourg.....	1,95	5	17	22
Bulgarie.....	0,48	5	4	9
Canada.....	2,91	5	25	30
Cuba.....	0,05	5	1	6
Danemark.....	0,30	5	3	8
Espagne.....	1,99	5	17	22
Etats-Unis d'Amérique.....	29,56	5	254	259
France.....	6,09	5	52	57
Hongrie.....	0,68	5	6	11
Inde.....	1,88	5	16	21
Irlande.....	0,04	5	1	6
Italie.....	4,37	5	38	43
Japon.....	18,55	5	160	165
Nicaragua.....	0,03	5	0	5
Pays-Bas.....	2,50	5	21	26
Pologne.....	2,39	5	20	25
République de Corée.....	0,38	5	3	8
République démocratique allemande.....	0,53	5	5	10
République dominicaine.....	0,03	5	0	5
Roumanie.....	1,62	5	14	19
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.....	8,10	5	70	75
Suisse.....	0,41	5	3	8
Tchécoslovaquie.....	1,91	5	16	21
Turquie.....	0,72	5	6	11
Union des Républiques socialistes soviétiques.....	3,21	5	28	33
Yougoslavie.....	0,85	5	7	12
<b>TOTAL</b>	<b>100,00</b>	<b>140</b>	<b>860</b>	<b>1 000</b>

## NOTE :

La liste des pays, les pourcentages et les nombres de voix qui figurent dans cette annexe sont ceux qui résultent de la Conférence des Nations Unies sur l'étain, 1975, au cours de laquelle le texte

du cinquième Accord international sur l'étain a été établi. La liste des pays et les chiffres sont sujets à révision de temps à autre, en application des dispositions de l'Accord.

## ANNEXE C

### *Partie I.* CONDITIONS DANS LESQUELLES L'ÉTAIN EST RÉPUTÉ AVOIR ÉTÉ EXPORTÉ AUX FINS DU CONTRÔLE DES EXPORTATIONS

*Australie* : L'étain est réputé avoir été exporté à la date du *Restricted Goods Export Permit* délivré en application des *Customs (Prohibited Exports) Regulations*.

*Bolivie* : L'étain est réputé avoir été exporté quand il a passé le contrôle des autorités douanières boliviennes en vue du paiement des droits d'exportation.

*Indonésie* : L'étain est réputé avoir été exporté d'Indonésie quand il a été dédouané et/ou quand les concentrés d'étain ont été livrés à la fonderie et pesés par elle sous le contrôle des douanes et que les autorités douanières ont délivré un certificat douanier pour cet étain. Cet étain ne comprend pas l'étain ultérieurement importé en Indonésie pour la consommation intérieure.

*Malaisie* : L'étain est réputé avoir été exporté de Malaisie au moment où le Département royal des douanes et des impôts indirects de Malaisie a pesé les concentrés ou, si les concentrés sont fondus avant paiement du droit d'exportation, a pesé le métal en vue du paiement de ce droit.

*Nigéria, République fédérale du* : L'étain est réputé avoir été exporté quand les concentrés ont été livrés à la fonderie, pesés et contrôlés pour le paiement de la redevance : étant entendu que l'étain non livré à la fonderie sera réputé avoir été exporté quand une lettre de voiture a été établie par la "Nigerian Railway Corporation" constatant la livraison à cette compagnie de concentrés destinés l'exportation.

*Thaïlande* : L'étain est réputé avoir été exporté de Thaïlande quand le Département des ressources minérales a établi un certificat officiel attestant que les concentrés ont été livrés à une fonderie en Thaïlande et pesés, étant entendu que l'étain à exporter non livré à une fonderie sera réputé avoir été exporté de Thaïlande quand le Département des Ressources minérales a délivré un permis d'exportation pour cet étain.

*Zaïre, République du* : L'étain est réputé avoir été exporté quand un connaissance direct a été établi par un transporteur affilié au Comité intérieur des Transporteurs de la République du Zaïre constatant la remise de l'étain audit transporteur.

Si, pour une raison quelconque, ce connaissance n'a pas été établi pour une expédition donnée, le tonnage d'étain ainsi expédié est réputé avoir été exporté aux fins du présent Accord quand les documents d'exportation ont été délivrés par l'Administration des douanes de la République du Zaïre.

*Remarque générale* : Tout étain transporté à partir d'un pays producteur pendant une période de contrôle sera réputé avoir été exporté et traité comme partie du tonnage des exportations autorisées dudit pays pour cette période de contrôle, sauf :

- a) dans les conditions énoncées dans la présente annexe pour l'Australie, ou
- b) de la manière que le Conseil peut fixer en application de l'alinéa ii de l'article 35, à moins que les conditions énoncées dans la présente annexe en regard du nom du pays producteur intéressé n'aient été remplies pour cet étain avant le début de la période de contrôle.

### *Partie II.* IMPORTATIONS DANS LES PAYS PRODUCTEURS

Pour la détermination des exportations nettes aux termes de l'article 35, les importations déductibles des exportations pendant une période de contrôle seront les quantités importées dans le pays producteur intéressé au cours du trimestre précédant immédiatement la déclaration de la période de contrôle en question, étant entendu que l'étain importé pour être fondu et réexporté ne sera pas pris en compte.

## ANNEXE D

## STOCKS DANS LES PAYS PRODUCTEURS AUX TERMES DE L'ARTICLE 39

<i>Pays</i>	<i>Tonnes</i>
Australie .....	3 000
Bolivie .....	8 000
Indonésie .....	6 200
Malaisie .....	17 050
Nigéria, République fédérale du .....	1 500
Thaïlande .....	5 300
Zaire, République du .....	2 000

## ANNEXE E

## STOCKS SUPPLÉMENTAIRES NÉCESSAIREMENT EXTRAITS

<i>Pays</i>	<i>Autre minéral</i>	<i>Etain contenu dans les concentrés pouvant être stockés en supplément pour chaque tonne d'autre minéral extrait (en tonnes)</i>
Australie .....	Tantalo-colombite	1,5
Nigéria, République fédérale du .....	Colombite	1,5
Thaïlande .....	Wolfram-scheelite	1,5
Zaire, République du .....	Tantalo-colombite	1,5

## ANNEXE F

RÈGLES POUR L'AJUSTEMENT DES POURCENTAGES  
ATTRIBUÉS AUX PAYS PRODUCTEURS*Règle 1*

Le premier ajustement des pourcentages attribués aux pays producteurs aura lieu à la première session ordinaire que le Conseil tiendra en vertu du présent Accord. Nonobstant les dispositions de la règle 2, cet ajustement sera fait sur la base des quatre derniers trimestres précédant immédiatement le début d'une période de contrôle pour lesquels les chiffres concernant la production d'étain dans chacun des pays producteurs sont connus. Les nouveaux pourcentages des pays producteurs seront fixés en proportion directe de la production d'étain de chacun d'eux au cours de ces quatre trimestres.

Les opérations ultérieures d'ajustement des pourcentages sont effectuées à des intervalles d'un an, à compter du premier ajustement, sous réserve qu'aucune période postérieure aux trimestres visés par les dispositions de la présente règle n'ait été déclarée période de contrôle.

Pour ces ajustements ultérieurs, effectués en application de la présente règle, les nouveaux pourcentages sont calculés de la façon suivante :

- i) Pour le deuxième ajustement, les pourcentages sont fixés en proportion directe de la production d'étain dans chacun des pays producteurs au cours de la période la plus récente de vingt-quatre mois civils consécutifs pour laquelle les chiffres sont connus; et

- ii) Pour le troisième ajustement et tous les ajustements ultérieurs, les pourcentages sont fixés en proportion directe de la production d'étain dans chacun des pays producteurs, au cours de la période la plus récente de trente-six mois civils consécutifs pour laquelle les chiffres sont connus.

#### *Règle 2*

Si une période est déclarée période de contrôle, les pourcentages ne sont réajustés qu'à l'issue d'une nouvelle période de quatre trimestres consécutifs qui n'ont pas été déclarés période de contrôle. L'ajustement suivant a alors lieu dès que les chiffres de la production d'étain dans chacun des pays producteurs pendant les quatre trimestres consécutifs en question sont connus, et les ajustements sont ensuite effectués à des intervalles d'un an aussi longtemps qu'aucune période n'a été déclarée période de contrôle.

Pour tout ajustement ultérieur effectué en application de la présente règle, les nouveaux pourcentages sont calculés de la façon suivante :

- i) Pour le premier ajustement consécutif à une période de contrôle, les pourcentages sont fixés en proportion directe de la somme de la production d'étain dans chacun des pays producteurs au cours de la période la plus récente de douze mois civils consécutifs pour laquelle les chiffres sont connus et pendant les quatre trimestres qui ont précédé immédiatement la période de contrôle envisagée;
- ii) Pour le deuxième ajustement, les pourcentages, à condition qu'aucune période n'ait entre-temps été déclarée période de contrôle, sont fixés en proportion directe de la production d'étain dans chacun des pays producteurs au cours de la période la plus récente de vingt-quatre mois civils consécutifs pour laquelle les chiffres sont connus;
- iii) Pour chacun des ajustements ultérieurs, les pourcentages, à condition qu'aucune période n'ait entre-temps été déclarée période de contrôle, sont fixés en proportion directe de la production d'étain dans chacun des pays producteurs au cours de la période la plus récente de trente-six mois civils consécutifs pour laquelle les chiffres sont connus.

#### *Règle 3*

Aux fins des présentes règles, les ajustements sont réputés avoir été effectués à des intervalles d'un an s'ils ont eu lieu pendant le même trimestre de l'année civile que les ajustements précédents.

#### *Règle 4*

Aux fins des présentes règles, tous les pays producteurs communiquent au Conseil les chiffres de leur production pour la période de douze mois la plus récente, dans les trois mois suivant le dernier mois de ladite période. Si un pays n'a pas communiqué ces chiffres, on calcule sa production pour une période de douze mois en multipliant par douze la quantité moyenne produite mensuellement, telle qu'elle ressort des chiffres connus pour ladite période.

#### *Règle 5*

Les chiffres de la production d'étain d'un pays producteur pendant toute période antérieure aux quarante-deux mois précédant la date d'un ajustement ne sont pas pris en considération aux fins de cet ajustement, non plus que les chiffres de la production d'étain pendant une période de contrôle.

#### *Règle 6*

Le Conseil peut réduire le pourcentage attribué à tout pays producteur qui n'a pas exporté la totalité du tonnage de ses exportations autorisées fixé conformément au paragraphe *a* de l'article 34 ou tout tonnage supérieur accepté par lui conformément au paragraphe *b* dudit article. Pour se prononcer, le Conseil admet comme circonstance atténuante le fait que le pays producteur intéressé a renoncé, conformément au paragraphe *b* de l'article 34, à une partie du tonnage de ses exportations autorisées, à une date permettant aux autres pays producteurs de prendre toutes mesures utiles pour combler ce déficit, ou le fait que le pays producteur intéressé, bien que n'ayant pas exporté le tonnage fixé conformément au paragraphe *d* de l'article 34, a néanmoins exporté la totalité du tonnage de ses exportations autorisées fixé conformément aux dispositions du paragraphe *a* ou du paragraphe *b* de l'article 34.

*Règle 7*

Si le pourcentage attribué à un pays producteur est réduit conformément à la règle 6, le pourcentage ainsi rendu disponible est réparti entre les autres pays producteurs en proportion des pourcentages en vigueur à la date à laquelle le Conseil décide de cette réduction.

*Règle 8*

Si, en application des règles qui précèdent, le pourcentage d'un pays producteur tombe au-dessous du chiffre minimal autorisé en vertu de la condition figurant à l'alinéa i du paragraphe g de l'article 13, il est rétabli à ce chiffre minimal, et les pourcentages des autres pays producteurs sont réduits proportionnellement, de façon que le total des pourcentages s'établisse à nouveau à cent.

*Règle 9*

Aux fins de l'alinéa ii du paragraphe g de l'article 13 et du paragraphe a de l'article 34, peuvent être notamment considérées comme constituant des circonstances exceptionnelles : une catastrophe nationale, une grève de grande envergure ayant paralysé l'industrie extractive de l'étain pendant une période considérable, une interruption sérieuse de l'approvisionnement en énergie ou des transports sur la principale voie de communication conduisant à la côte ou au point d'exportation comme défini à l'annexe C.

*Règle 10*

Aux fins des présentes règles, le calcul relatif aux pays producteurs qui sont de gros consommateurs d'étain provenant de leur production minière intérieure sera fondé sur leurs exportations d'étain et non sur la production minière d'étain.

*Règle 11*

Dans la présente annexe, l'expression «production d'étain» sera réputée se référer exclusivement à la production minière; il ne sera donc pas tenu compte de la production des fonderies.

## [CHINESE TEXT — TEXTE CHINOIS]

## 第五个国际锡协定

## 序 言

各参加国政府认识到：

(a) 订立商品协定，可以帮助稳定价格、逐步增加出口收益和扩大初级商品市场，从而大大地促进经济增长，特别是发展中初级商品生产国的经济增长；

(b) 生产国和消费国利害与共、休戚相关，从订立国际锡协定在建立新的国际经济秩序方面所能起的作用上来看，为支持联合国和联合国贸易和发展会议的宗旨和原则及利用国际商品协定以解决在锡方面的各种问题，彼此之间极应继续合作；

(c) 对许多经济上严重地依赖有利的和公平的条件发展生产、消费和贸易的国家，锡具有特殊的重要性；

(d) 需要保护和发展锡工业的健康发展，特别是发展中的生产国的锡工业的健全发展，供以消费者的利益，保证锡的充分供应；

(e) 保持和扩大锡生产国的进口购买能力的重要性；和

(f) 为帮助对于世界锡资源的节约爱护，发展中国家和工业化国家对于锡的利用都应该力求其经济有效；

协议了下列条款：

第一章： 宗旨

## 第一条

宗 旨

本协定宗旨如下：

(a) 对世界锡的生产和消费进行调整，并减轻因实际的和预期的锡过剩或锡短缺所产生的严重困难；

(b) 防止锡价格和锡出口收入的过份波动；

(c) 作出各种安排以利于增加锡出口收入，特别是增加发展中生产国锡出口收入，从而有利于向这些国家提供为其加速的经济增长和社会发展所需的资源，同时，还要考虑到进口国消费者的利益；

(d) 采取各项措施以确保在对生产国有利的情况下，推动锡生产的迅速发展，以帮助消费者以公平价格取得锡的充分供应及使生产和消费之间较易建立长期的平衡；



- (e) 防止可能由于锡的供求失调而带来的广泛失业或就业不足以及其他严重困难；
- (f) 进一步，特别是在发展中生产国家，推进锡的用途和改进锡的土法炼制；
- (g) 在出现锡供应短缺或预测将出现短缺时，采取措施增加锡生产，合理分配锡金属，以减轻消费国可能遇到的严重困难；
- (h) 在出现锡供应过剩或预测会出现过剩时，采取措施以减少生产国可能遇到的严重困难；
- (i) 检查各国政府非商业性锡库存的处理情况，并采取措施以避免可能由此而产生的任何不稳定和困难；
- (j) 经常审查是否需要发展和勘探新的锡矿藏，是否有必要通过联合国和联合国系统内其他组织的技术和财政援助在锡金属采矿、选矿和冶炼方面不断采用最有效的方法；以及
- (k) 促进锡市场在发展中国家的开展以鼓励它们在锡的推销中起一种比较重要的作用；以及
- (l) 国际锡理事会继续办理根据第四（以下简称第四协定）及其以前各国际锡协定应办的工作。

## 第二章： 定义

### 第二条

#### 定 义

本协定中：

“锡”指锡金属、其他精炼锡或从天然锡精矿或锡矿石中提出的锡成分。在本定义中，“矿石”应视为不包括 (a) 从矿产中提出的非洗矿目的物和 (b) 在洗矿过程中所淘汰的物质。

“锡金属”指经化验含量不少于 99.75 % 并且符合良好商业品质的精炼锡。

“缓冲库存”指按本协定第十章规定所建立的并进行买卖活动的缓冲库存。

“持有的锡金属”指缓冲库存所存有的锡金属。包括缓冲库存经理已为缓冲库存买进但尚未到货的金属，并扣除已从库存中售出但尚未交货的金属。

“吨”指公吨，即 1000 公斤。

“管制期”指理事会宣布的一段规定了准许出口总限额的管制时期。

“季度”指一月一日、四月一日、七月一日和十月一日开始的日历季度。

“净出口”指按本协定附件 C 第一部分规定所出口的数额减去按同一附件第二部分规定所进口的数额。

“参加国”指其政府已批准、核许、接受或加入本协定的国家，或已发出通知表示准备核准、核许、接受或加入本协定的国家；或依第五十三条分别加入本协定的任何地区；或视情况，指这些国家或这些地区本身的政府或第五十四条所称的组织。

“生产国”指理事会在经其本国同意后宣布为生产国的参加国。

“消费国”指理事会在经其本国同意后宣布为消费国的参加国。

“输纳国”指向缓冲库存输纳部分库存的参加国。

“简单多数”：动议得到参加表决的参加国过半数表决权的支持即是达到简单多数。

“简单配分多数”：动议得到参加表决的生产国过半数表决权的支持，同时又得到参加表决的消费国过半数表决权的支持即是达到“简单配分多数”。

“三分之二配分多数”：动议得到参加表决的生产国三分之二表决权的支持，同时又得到参加表决的消费国三分之二表决权的支持即是达到三分之二的配分多数。

“生效”指本协定的开始生效，除非特别指明，不分按第五十条规定的暂时生效或按第四十九条规定的确定生效。

“会计年度”指从一年的七月一日开始到下一年六月三十日止的一年时间。

“一届会议”包括一次或多次会议。

### 国际锡理事会： 组织条例

#### 第三章： 会员

##### 第三条

##### 理事会

(a) 由前国际锡协定所成立的国际锡理事会（以下简称理事会）应仍继续存在，凭本协定所规定的成员、权力和职能，实施第五个国际锡协定。

(b) 理事会会址，如无理事会另作决定，仍设伦敦。

##### 第四条

##### 理事会的组成

(a) 理事会由所有参加国组成。

(b) (一) 每一参加国在理事会内应有一名代表，并可以委派若干副代表和顾问出席理事会各届会议；

(二) 代表缺席或在其他特殊情况下，副代表有权代行代表的职权和投票。

(c) 除第五十三条另有规定外，每一参加国应为理事会的一个成员。

##### 第五条

##### 参加国分类

(a) 理事会应于收到联合国秘书长通知，说明某一成员国已依本协定第四十八或第五十二条的规定交存其批准、核许、接受或加入的文书，或依第五十或第五十二条的规定送达准备批准、核许、接受或加入的通知后，尽快经该本国的同意宣布其为一个生产国或消费国。

- (b) 生产成员国或消费成员国的确定，分别以这些国家的采矿量和消费量为根据，但
- (一) 对一个消费大量自产锡金属的生产国，得征得该国的同意后，依锡的出口量确定其会员的属类；
  - (二) 对一个生产大部分自用锡金属的消费国，得征得该国的同意后，依锡的进口量确定其会员的属类。
- (c) 各国政府可在其批准、核许、接受或加入的文书中或其准备批准、核许、接受或加入本协定的通知中，表明它认为应属的参加国分类。
- (d) 理事会应在本协定生效后召开的第一届理事会会议上，由附件 A 所列参加国和附件 B 所列参加国分别投票，凭按附件 A 和附件 B 所列表决权数分开计算的过半数表决权作出为实施本条款所需的决定。在作此项表决时，暂不计及第十三条所规定的办法。

## 第六条

### 属类的变更

- (a) 当一个参加国的地位由一个消费国变为生产国或生产国变为消费国时，理事会应根据该国的要求或由理事会主动提出而经该国的同意，重新审定该国的地位并订定其在本公约有关附件中所应列的吨数和百分数。
- (b) 理事会应分别情况，决定据本条(a)款所订定的吨数及/或百分数的生效日期。
- (c) 从理事会根据(b)款决定的生效日期起，有关参加国应立即停止根据本协定其原属类别国家所享的权利和特权，并除该国在其原属类别时尚未履行的财务或其他义务外，亦停止其所应尽的义务；同时并开始，根据本协定，其新属类别国家所享的权利和特权及其所应尽的义务。但：
- (一) 在由生产国变为消费国时，变更属类的国家应仍保有在本协定废止时，依第二十五条及第二十六条清理缓冲库存时应得归还份额的权利；
  - (二) 在由消费国变为生产国时，理事会对该变更属类的国家所定的条件应与已参加本协定的其他生产国相当。

## 第四章： 权力和职能

### 第七条

#### 理事会的权力和职能

理事会：

- (a) 有实际和执行本协定应具的权力，应履行为实施和执行本协定所必需的职务。
- (b) 得为履行本协定规定的职能向执行主席要求取得其认为需要的关于缓冲库存的存量和买卖情况的资料。

(c) 在不违背第四十四条关于国家安全规定的前提下，得要求参加国提供关于锡生产、生产成本和生产额、锡消费、锡的国际贸易和锡存量方面的资料，以及为妥善实施本协定所需的其他资料，由各国根据要求尽可能充分提供。

(d) 有权为依第十六条规定所设的行政帐户移借，并亦得依第二十四条规定为缓冲库存帐户移借。

(e) 应在一会计年度终了后公布该年度所有的活动情况。

(f) 应在每一季度终了后，发表该季度结束时锡金属库存吨数的报告。除非理事会另有决定，此项发表应不早于此一季终了之后三个月。

(g) 应作出妥适安排，同下列机构进行协商合作：

- (一) 联合国，它的适当机关——特别是联合国贸易和发展会议——各专门机构，联合国系统内的其他组织和有关的政府间组织；
- (二) 为联合国或其专门机构的会员国或前国际锡协定成员的非本协定参加国。

## 第八条

### 理事会的议事规则

理事会：

(a) 应自订其议事规则。

(b) 可作出它所认为必要的安排在理事会休会期间向执行主席提送意见。

(c) 可指派它认为帮助它履行职能所需要的委员会并制订这些委员会的职权范围；除非理事会另有决定，这些委员会可以自订它们的议事规则。

(d) (一) 随时可以用三分之二的配分多数授权任何委员会行使理事会可以凭简单配分多数行使的权力；但与下列几条有关的事项除外：

- 第十九条关于输纳额份的计算；
- 第二十七和第三十一条关于最低限价和最高限价的订定；
- 第三十二、三十三、三十四、三十五和第三十六条关于出口管制的计算；
- 第四十条关于发生锡短缺时应采的行动；

(二) 应以三分之二的配分多数决定委员会的成员和制订委员会的职权范围；

(三) 随时可以凭简单多数撤回授给委员会的权力和撤销这些委员会的任命。

## 第九条

### 统计和研究

理事会：

(a) 至少应在每一季度对下一个或下几个季度的锡的大约生产量及消费量作一次估计，借以对于这一时期的锡的整个统计形势有个概念；在估计时，也应该考虑到其他有关的因素。

(b) 应该作出安排，对锡的生产成本、生产数量、价格趋势以及世界锡工业的各种短期和长期问题进行持续不断的研究；为求达同样的目的，理事会还应该自任或促进在锡工业方面选定课题的研究工作。

(c) 应不断了解锡的各种新的用途以及可能在锡的传统用途上取代锡的代用品的发展情况。

(d) 应鼓励同研究如何增进锡的探采、生产、加工、利用的效率的组织保持更密切的联系，作出更广泛的参加。

(e) 应研究有无其他途径可以补充或替代目前筹供缓冲库存资金的方法。

## 第五章： 组织和行政

### 第十条

#### 理事会的执行主席和副主席

(a) 理事会凭三分之二配分多数，通过投票选任一名独立的执行主席；执行主席可以是一个参加国的国民。关于选任执行主席的事，应在本协定生效后第一届会议上，即行审议。

(b) 在选举前五年内曾经积极参与过锡工业或锡贸易工作的候选人，不得膺选。执行主席应遵守第十二条的规定进行工作。

(c) 理事会的职员，不因有本条(b)款的规定而失去膺选为执行主席的资格。

(d) 执行主席的任期和其他任职条件，由理事会决定。

(e) 执行主席主持理事会的会议，但没有表决权。

(f) 理事会每年选举副主席两名：一名是生产国的代表，一名是消费国的代表，分别为第一副主席和第二副主席。第一副主席逐年由生产国代表或消费国代表轮任。

(g) 执行主席辞职或长期不能行使职务，理事会即应按照本条(a)款所定的程序，另派新的执行主席。在尚未另派或执行主席暂时缺席时，应由第一副主席，或于必要时，由第二副主席代理。除理事会另有决定外，副主席代理主席，仅负主持会议的责任。理事会并应在议事规则中规定选派代理执行首长的办法，俾能在执行主席暂时缺席或尚未依照本款规定另行选派时，依照第十二条的规定负责本协定的实施和执行。

(h) 副主席代行执行主席的职务时，没有表决权；他所代表的国家的表决权可依第四条(b)款(二)项和第十四条(c)款的规定行使。

### 第十一条

#### 理事会的届会

(a) 理事会每年举行四次经常届会，必要时并得举行特别届会。

(b) 第一次经常届会由联合国秘书长根据本协定在伦敦召开。这一届会应该在本协定生效后八天之内就开始。

(c) 经任何参加国的要求或根据本协定规定应行召开时，均得由执行主席召开会议；执行主席因故不能行使职权时，可由代理执行首长与第一副主席协商后以执行主席的名义召开。执行主席也可以自行决定召开会议。

(d) 除非理事会另有决定，会议应在理事会所在地举行。除根据第三十一条规定召开的会议外，每届会议至少应在七天之前发出通知。

(e) 同时有占全体生产国总表决权三分之二的代表和占全体消费国总表决权三分之二的代表出席，构成理事会会议的法定人数。理事会任何一届会议，不足上述法定人数，即应在至少再隔七天之后重行召开。重行召开的会议，以总计有一千票表决权的代表出席为已足法定人数。

## 第十二条

### 理事会的工作人员

(a) 依第十条所任命的执行主席，为依照理事会的决定实施和执行本协定对理事会负责。

(b) 执行主席兼负管理行政事务和工作人员的责任。

(c) 理事会应任命一名缓冲库存的经理（以下简称经理）和一名秘书，并规定这两名官员的任用条件。

(d) 理事会应就经理依本协定职责的履行向执行主席提出指示。

(e) 执行主席的工作应有理事会认为必要的工作人员帮助。所有的工作人员，包括经理和理事会秘书，都对执行主席负责。征聘工作人员的方法和他们的任用条件，需经理事会的核定。

(f) 执行主席和所有的工作人员都不能在锡工业、锡贸易、锡运输、锡宣传和其他与锡有关的活动中持有经济利益。

(g) 执行主席和工作人员在行使职务时，除接受理事会或，根据本协定规定，代表理事会的人员的指示外，不请求或接受任何政府、个人或机关的指示；不得有任何有损于他们作为仅对理事会负责的国际公务员身份的举动。每个参加国都答应尊重执行主席和工作人员职务的专属国际性，不在他们履行职务时，设法去影响他们。

(h) 除经理事会授权或为妥善履行本协定规定职务之所必要外，执行主席、经理或其他工作人员不得透露与实施或执行本协定有关的消息。

## 第六章：理事会的表决权

### 第十三条

#### 百分数和表决权

(a) 生产国应共有一千票表决权。每一生产国应先分得五票基本票。其余各票应尽量按附件 A 所列或依本条规定另行决定的百分数在生产国间比例分配。

(b) 消费国应共有一千票表决权。每一消费国应先分得五票基本票；但如消费国的数目超过十五国时，其每一国所得的基本票应为其总数不超过一百五十的一个等额整数。其余各票，应尽量按附件 B 所列或依本条规定另行决定的百分数，在消费国间比例分配。

(c) 任何一个参加国不得有四百五十票以上的表决权。

(d) 表决权只能按整票计算，不足一票者不予计算。

(e) 若因列在附件 A 或 B 中的国家未能批准、核许、接受或加入本协定或尚未送达准备批准、核许、接受或加入的通知，或者因参加国依照第六条的规定改变属类，或者因参加国退出，或者因执行本协定的某项规定而使生产国或消费国的总百分数不到一百或其总表决权不到一千票时，即应将这不足额的百分数和票数，按个别情形，尽量照各国原占的百分数，比例分配给其余的生产国或消费国，使生产国或消费国的百分数仍各为一百，表决权票数仍各为一千。

(f) (一) 如在本协定尚未生效以前，有一个非附件 A 或 B 所列国家的政府批准、核许、接受或加入本协定或已提送准备批准、核许、接受或加入本协定的通知；或

(二) 在本协定业已生效之后，有尚非参加国的政府批准、核许、接受或加入本协定或提送准备批准、核许、接受或加入本协定的通知，或有任何参加国被核准按第六条规定变更属类；

理事会应为这一个国家决定一个百分数并根据现有参加国的现占比例重订它们的百分数，使生产国和消费国的百分数总额仍各为一百，表决权票数仍各为一千。除本条(1)款另有规定外，依照本款所决定的百分数，从理事会所决定的日期起，即应对本条的规定分别被视为即系附件 A 或附件 B 中所列的百分数。

(g) (一) 理事会应随时检查生产国的百分数，并依附件 F 的规定予以重订。除在理事会第一次经常届会中所作的重订外，一个生产国在任何十二个月期间百分数的减少，不得超过在该时期开始时比数的十分之一；

(二) 理事会依附件 F 规定建议采取的行动，应适当考虑任何生产国所陈述的特殊情况，并得以三分之二的配分多数放弃或变通这些规定；

(三) 理事会可随时以三分之二的配分多数修改附件 F 的规定。修改的效力，与附件中原来的规定同；

(四) 依本款程序所订的百分数应予公布，并应在理事会作出变更附件 A 所列百分数的决定后次一季度的第一天生效。

(h) 理事会应在第一届会议中修订附件 B，并予以公布；修订后的附件，应对本条的规定立刻生效；之后，理事会应在每一历年的第二季度审查每个消费国在前三个历年的锡消费数字，并根据这些数字的平均数公布每个消费国的订正百分数；这一百分数从下一个七月一日起，即应对本条的规定，被视为即系附件 B 中所列的百分数。

(i) 如在理事会依第三十三条的规定宣布的管制期内，生产国的百分数已照本条(f)款所订的办法比例调整，理事会即应将这一订正的百分数表尽速公布。订正的百分数表应在决定订正的这个管制期以后的一个季度的第一天，对第三十三条生效。

#### 第十四条

##### 理事会的投票程序

(a) 理事会成员有权凭其在理事会中持有的表决权票数，参加表决。投票时，一国代表不得将其持有的表决权分开。弃权作没有投票论。

(b) 理事会的决定，除另有规定外，应均以简单的配分多数作出。

(c) 在任何一届理事会上，任何成员，均得以理事会认为满意的方式，授权任何成员代表它的利益和代行它的表决权。

#### 第七章： 特权与豁免

##### 第十五条

##### 特权与豁免

(a) 每个参加国都应给予理事会为根据本协定执行职能所需要的兑换货币的方便。

(b) 理事会具有法人资格；特别有订立契约、取得与处理动产和不动产及起诉的资格能力。

(c) 理事会在根据本协定规定执行其职能时，其在每个参加国中的资产、收入及其他财产应在该国的法律范围内免于课税。

(d) 理事会在联合王国境内应享的地位、特权和豁免，应仍照一九七二年二月九日大不列颠及北爱尔兰联合王国与国际锡理事会所签的总部协定办理。

#### 财务条例

#### 第八章： 帐目和审计

##### 第十六条

##### 行政帐户

(a) (一) 本协定的管理和执行分设两个帐户，即行政帐户和缓冲库存帐户；

(二) 理事会的行政开支，包括执行主席、秘书、缓冲库存经理和工作人员的薪酬等，列入行政帐户；



- (三) 任何有关移借手续、储藏、佣金和保险费等纯属与缓冲库存的交易或买卖活动有关的开支，由经理记入缓冲库存帐户；
  - (四) 缓冲库存帐户对于别种费用的承付，需经执行主席的决定。
- (b) 理事会不负担理事会代表或他们的副代表和顾问的开支。

## 第十七条

### 现金输纳 — 计缴的货币

参加国依第十九条和第五十八条向行政帐户输纳的现金、输纳国依第二十一、二十二和第二十三条向缓冲库存帐户所提供的现金、行政帐户依第五十三条向参加国支付的现金以及缓冲库存帐户依第二十一、二十二、二十三和二十五条向输纳国支付的现金均应按英镑摊算，以英镑支付，或经有关国家的选择，以任何可在伦敦外汇市场自由兑换英镑的货币支付。

## 第十八条

### 审 计

- (a) 理事会应指派审计员，审计帐目。
- (b) 理事会应在每一审计年度结束后，尽速将业经独立审计的行政和缓冲库存帐目公布，但缓冲库存帐目的公布，不得早于有关会计年度结束之后三个月。

## 第九章： 行政帐户

### 第十九条

#### 预 算

(a) 理事会应在本协定生效后的第一届会议上核定从本协定生效之日起到该会计年度终了时止这一期间行政帐户下的摊缴份额和开支的预算；此后并应逐年为每一会计年度核定此类预算。如果在会计年度的任何时候，出现或预计可能出现有原未料到的情况，致其行政帐户的余额，有不够支付理事会行政开支的可能时，理事会得为该会计年度的剩余时间，核定一项必要的追加预算。

(b) 理事会根据本条(a)款所订定的预算，以英镑计算每一参加国应向行政帐户缴纳的份额。参加国在收到算出摊额的通知后，即有向理事会全费缴纳的义务。在决定缴额之日，拥有二十一票或二十一票以上表决权的参加国，应各付预算总额的百分之一；在决定会费之日，拥有二十

票或二十票以下表决权的参加国，应各付预算总额的千分之三。不足之数，另由参加国根据其在决定缴额之日所拥有的表决权票数，每票认缴所缺总额的千分之二。

(c) 任何参加国如未能在摊额通知之日起六个月内缴纳其在行政帐户下应缴的额份，其表决权即可为理事会所剥夺；假若此等国家在摊额通知之日起，十二个月后尚未能缴纳其额份时，其根据本协议所应享的其他权利，亦可为理事会所剥夺；但理事会应在收到补缴的额份后，恢复有关国家根据本款规定所被剥夺的权利。

## 第十章： 缓冲库存帐户

### 第二十条

#### 缓冲库存的建立

(a) 应建立缓冲库存。 库存总额由生产国按第二十一条的规定输纳，消费国按第二十二条的规定输纳。

(b) 缓冲库存资源的不足之数，可向资本市场移借；或照第二十四条所述的办法予以补充。

(c) 在实施本条的规定时，任何以现金输纳的部分，均应按依第二十一条规定通知输纳及根据第二十二条规定作出输纳时，当天的最低限价折合的锡金属计算。

### 第二十一条

#### 生产国的输纳

- (a) (一) 生产国应向缓冲库存用现金、锡金属或两者的搭配输纳相等于二万吨的锡金属，其中相等于七千五百吨的锡金属，应在本协定生效之日即予缴纳；
- (二) 第一次和以后各次的输纳中，应输现金或锡金属的比例，由理事会决定；
- (三) 除本款第四项另有规定外，第一次输纳应在根据本协议召开的理事会第一次经常届会上提缴；
- (四) 生产国应按理事会规定的日期缴付现金，并应在理事会作出此项决定之后三个月内缴纳税金属的部分；
- (五) 虽然有第(三)项的规定，理事会仍可随时决定总数中尚未收缴部分的全部或一部分应在哪一天或哪几天、分几批提缴。 但理事会亦可授权执行主席以不少于十四天的通知要求缴付一部分应缴额份；
- (六) 倘在任何时候，理事会的缓冲库存现金资产超过依本款(一)项第一次应输的数额及根据第二十二条另输的数额时，理事会即可准许将此超出之数，按生产国依本条规定输纳的比例退还生产国。 生产国可以要求将它应得退还的部分，仍旧保留在缓冲

库存。退回的数目应即加入各国根据第(一)项应摊总额中待缴的份额，那个虽然已经核准退还而仍保留在缓冲库存的部分，则不再加入。

(b) 根据本条(a)款规定到期应缴的份额，得经有关输纳国的同意，由该国在第四协定缓冲库存所占的份额中移付。

(c) 本条(a)款所指的应缴份额应在各生产国间按经理事会第一次经常届会依第十三条(s)款检查并重订过的附件 A 所订百分数比例摊派。

(d) (一) 如果列入附件 A 中的一个国家在本协定生效之日或之后批准、核许、接受或加入本协定或送达准备批准、核许、接受或加入本协定的通知，或者一个消费国已依第五条规定改变属类成为一个生产国，应即由理事会参照附件 A 所定该国的百分数决定该国应行缴纳的份额；

(二) 依第(一)项规定摊派的份额应在交存上类文书之日或理事会依第六条(b)款所决定的日期缴纳；

(三) 在收到此项输纳后，理事会可以命令将不超过所收总额的输纳退回给其他生产国或消费国。如理事会决定要将其全部或一部分用锡金属退回时，并可另外规定它所认为必要的条件。经生产国的要求，可将其应得退回的份额仍旧保留在缓冲库存中；

(e) (一) 生产国在一个出口管制时期，为了要依照本条规定向缓冲库存提缴份额而想将它本国的存锡运出时，得在其依第三十四条规定原得的出口许额（如果有的话）之外，另请理事会准许输出其所需的数量；

(二) 理事会应对任何这类申请，进行审议并可以根据它认为必要的条件予以核定。如果条件符合，且有为理事会所要求的证明，证实此项输出的金属或精矿确系交付缓冲库存的锡金属时，即不对此项输出适用第三十四条(b)、(d)两款及第三十六条(a)款的规定。

(f) 经理可在经伦敦五金交易所所认许的仓库或理事会所决定的其他地方接受缴纳的锡金属。所缴的锡金属应具有在伦敦五金交易所登记，并经其承认的牌号。

## 第二十二条

### 额外输纳

(a) 消费国按照经理事会同意的条件，得以现金、锡金属或两者的搭配另向缓冲库存输纳相等于二万吨的锡金属。虽有根据本条规定所加的条件，理事会仍将根据本款规定对缓冲库存所为输纳的全部或一部分退回其输纳国。如此项退回的全部或一部分是以锡金属作出时，理事会并可对这种退回另外规定它所认为必要的条件。

(b) 任何被邀请出席一九七五年联合国锡会议的国家，经理事会的同意，可按理事会规定的，包括退回在内的条件，以现金、锡金属或两者搭配向缓冲库存作出输纳。这种输纳不计入根据第二十一条(a)款和本条(a)款所作的输纳。

(c) 执行主席应根据本条(a)、(b)两款所收到的输纳通知各参加国，并同时将根据本条(b)款所收到的输纳通知过去已按该款作出此项提供的非参加国。

(d) 理事会应在本协定生效三十个历月后检查本条(a)、(b)两款所指额外输纳的盈亏，并可以决定在它作出决定之后的六个月内召开一次洽商会议，以便用决议书或其他适当形式的国际文书整个地或部分地来修订这一个协定。理事会在作出这一个决定之后，应即请联合国秘书长召开这一个洽商会议。

### 第二十三条

#### 有关欠缴额份的处罚

(a) 理事会应规定罚则，处罚未能照第二十一条(a)款(b)项的规定履行义务的国家。

(b) 生产国不能履行第二十一条所规定的义务，理事会可剥夺该国在本协定下所应享的任何或一切权利和特权，并也可要求其余的生产国用现金、锡金属或两者搭配的形式来补足这个亏数。

(c) 如果其中一部分的亏数，要用锡金属来补足时，就应准许负责补足这一亏数的各生产国在原来根据第三十四条的出口许额外之外，再出口要它们补足的数额。只要能够提出理事会所要求的证明，证实此项输出的锡金属或锡精矿确实就是交付给缓冲库存的锡金属时，即不对此项输出适用第三十四条(b)及(d)款和第三十六条(a)款的规定。

(d) 理事会随时可根据它所决定的条件：

- (一) 宣布拖欠部分的补缴清讫；
- (二) 恢复有关国家的权利和特权；
- (三) 加利退还其他生产国依本条(b)款作出的额外输纳，其利率由理事会根据当时的国际通行利率酌定，唯其以锡金属输纳的部分，利息的计算应以理事会根据(b)款作出决定之日在一个经理事会协议承认的市场上的适当价格为基准。如此项退回的全部或一部分是以锡金属作出时，理事会并可对这种退回另外规定它所认为必要的条件。

### 第二十四条

#### 为缓冲库存的移借

(a) 理事会可以为缓冲库存的需要用缓冲库存所持存锡的栈单为担保移借它所需要的数额；唯其最大额度和移借条件应得多数消费国和全部生产国的投票认可。

(b) 理事会可用三分之二的配分多数作出它所认为适当的其他安排，为应付缓冲库存的需要或补充缓冲库存的资源的移借。

(c) 在不妨碍本条(d)款规定的情形下,所有这类移借和安排的费用,均应记入缓冲库存帐户;但理事会亦可决定由欠缴份额的参加国来负担这笔开支。执行主席应经常将本款的执行情况向理事会提出报告。本款的执行情况,应在第二十二条(d)款规定的范围内予以审议。

(d) 非经有关国家的同意,不得对任何参加国强加根据本条而来的义务。

(e) 理事会可以在获得任何财政资源时,用三分之二的配分多数修改第二十一条(a)款和第二十二条(a)款中所定的数字。

## 第十一章: 缓冲库存的清理

### 第二十五条

#### 清理程序

(a) 本协定一经废止,缓冲库存应立即停止所有根据第二十八、二十九、三十、三十一各条或第二十六条(b)款的买卖活动。从此时起,经理不能再买进锡金属,且只能作为本条(b)、(c)或(i)各款所授权的卖出。

(b) 除非理事会已决定不照本条所规定的办法,另作其他安排,经理应依照本条(c)、(d)、(e)、(f)、(g)、(h)、(i)和(j)各款的规定,采取清理缓冲库存的措施。

(c) 协定废止后,经理应根据本条的规定,尽快作出缓冲库存清理总费用的估算,并在缓冲库存帐户尚存的余额中,留出他认为足以支付这一费用的金额;但如缓冲库存帐户中所剩的余额不敷这一笔支出时,经理应卖出足够数量的锡金属以补足这所需的金额。

(d) 各国在缓冲库存中所为的输纳,应按本协定所规定的条件和办法,获得退还。

(e) (一) 各国份额的计算,依本条(f)款所订的办法办理;

(二) 如经所有输纳国的要求,理事会应对本条(f)款加以修改。

(f) 经理为计算输纳国在缓冲库存中所占的份额,应采下列程序:

(一) 先将每个输纳国向缓冲库存所为的输纳,除去其依第二十二条规定输纳或依第二十二条规定退回的部分,进行估值;估值时,对于全部或部分以锡金属缴纳者,按征缴当日的最低限价折成现金后与各该国所缴现金总额一并计算;

(二) 经理在协定废止之日所持有的锡金属,应全部按理事会协议承认的市场的当天适当价格折算,并在当天将根据本条(c)款所需的金额留出以后,计入为经理所持有的现金总额;

(三) 如按(二)项计算得出的总数,大于按(一)项计算全体输纳国所缴的总额,则应将每个输纳国所缴总值乘以截止协定废止时止经理收到的天数,按比例将其盈余分配给各个输纳国。在计算这一比例时,所缴的锡金属应按(一)项的办法计算;在乘以经理收到的天数时,不论其所缴的是现金或锡金属,每一宗都应该分开计算。在计算经

理收到的天数时，缴纳的当天和协定废止的当天都不算在内。各输纳国由此而分得的盈余应各加到各该国按(一)项计算的所缴总额中去。在核算这种盈余的应得配额时，对于丧失权利的输纳，其丧失权利的期间不算为在经理收到的时间之内；

(四) 如按(二)项计算得出的总数，少于按(一)项计算全体输纳国所缴的总额，则应按每个输纳国所缴总值的比例分摊亏损。各国所分摊的亏损，应从其所为输纳的总额中扣除；其计算应按(一)项所规定的办法；

(五) 用上述办法计算所得的结果即为各输纳国在缓冲库存中所占的份额。

(g) 除尚应按照本条(c)款的规定办理外，应将各输纳国根据本条(f)款可以分得的现金和锡金属，分配给它们；但如按第十九、二十三、三十六、四十五、四十六或第五十六条规定输纳国分得清理缓冲库存收入的权利业已全部或部分丧失时，即应根据其丧失的程度从其应得的退款中扣除，而将由此而多出来的数目按各在缓冲库存中所占份额的比例，分给其他输纳国。

(h) 根据本条(d)、(e)和(g)各款分配给每个输纳国的锡金属和现金，搭配的比率应该相同。

(i) 各输纳国按本条(f)款所订办法计算应得的现金，应以现金退还；至于

(一) 各输纳国按此项办法计算应得的锡金属则可依理事会认为适当的期限和批量，分期分批退还这些国家，但无论如何不能超过二十四个月；或

(二) 如经输纳国的要求，任何一批应该退还的锡金属，都可以在卖出之后以所得净额退还。

(j) 一俟所有的锡金属，都已按本条(i)款的规定处理完毕，经理应将依本条(c)款留出金额的余数，按本条(e)款和(f)款的规定按比例分配给每个国家。

## 第二十六条

### 清理和出口管制

(a) 依照第三十二条，规定一个管制期准许出口的总额时，理事会应参酌依第五十七条(c)款规定审议本协议是否尚须延长的情形，决定是否需要将缓冲库存现存锡金属的吨数减少。如认为应该减少，理事会可以斟酌情况把准许出口的总额订得比理事会本来准备为该管制期所订的限额略低。

(b) 在不违背理事会所予指示的范围内，理事会可以按不低于最低限价的任何价格从缓冲库存中卖出与理事会依本条(a)款规定从准许出口总额中减低的数额相等的锡金属。

## 经济条款

### 第十二章：最低限价和最高限价

#### 第二十七条

##### 最低限价和最高限价

(a) 为实施本协定的需要，应为锡金属订定最低限价和最高限价。最低限价和最高限价以马来西亚叻币或理事会选定的其他货币计数。最低限价和最高限价之间的价幅应该分成三档。

(b) 最初的最低限价和最高限价以及在这两个价格之间的分档应仍沿用第四协定废止之日原有的规定。

(c) 理事会可在任何一次会议上决定本条(a)款中所指各档或其中任何一档的幅度。

(d) (一) 理事会应在本协定生效后及，根据继续不断的研究，在以后的任何时间或依照第三十一条的规定审议最低限价和最高限价之是否适合于达成本协定所定的目标，并可修改其中的任何一项或全部。如理事会在协定生效后第一次经常届会上并未另订新的最低限价和最高限价，则其最低限价和最高限价以及在这两个价格之间的分档，应仍沿用第四协定废止之日原有的规定；

(二) 在审查时，理事会应计及锡生产的短期变化和中期趋势，锡的生产成本，锡的生产量和消费量，现有的采矿能量，目前价格之是否能够保证将来维持足够的采矿能量以及其他可能影响锡价格变动的有关因素。

(e) 理事会应将修订后的最低限价和最高限价迅为公布，包括根据第三十一条的规定所订定的临时或订正价格以及价幅分档的变动。

### 第十三章：缓冲库存买卖活动的管理

#### 第二十八条

##### 缓冲库存的买卖活动

(a) 经理在符合第十二条的要求及在本协定各项规定和理事会指示的范围内，就缓冲库存的买卖活动对执行主席负责。

(b) 本条中所称锡的市场价格系指在第四协定废止时锡在经理理事会承认的市场上的价格或理事会在任何时间所决定的其他市场的价格。

(c) 如果锡的市场价格：

- (一) 等于或高于最高限价时，除非理事会另有指示，经理应在不违背第二十九和第三十一条的规定范围内，将其手头所有的锡，按市价报价出卖，直到锡的市价跌至最高限价以下或其手头的锡完全卖完时为止；
- (二) 在最低限价和最高限价之间的高档时，经理可以在必要时在理事会承认的市场上进行买卖，以防止市价的激涨；但其在市场上交易的净差，必须是卖多买少；
- (三) 在最低限价和最高限价之间的中档时，经理只有在得到理事会的特别授权时，才能够进行买卖；
- (四) 在最低限价和最高限价之间的低档时，经理可以在必要时在理事会承认的市场上进行买卖，以防止市价的陡落；但其在市场上交易的净差，必须是买多卖少；
- (五) 等于或低于最低限价时，除非理事会另有指示，如经理手头持有资金，应在不违背第二十九和第三十一条的规定范围内，按最低限价收进，直到锡的市价涨至最低限价以上或其手头资金完全告竭时为止。

(d) 本条所用承认的市场一语，指棕榈屿锡市场和伦敦五金交易所及（或）任何经理事会认可由缓冲库存进行买卖的市场。

(e) 经理可以根据本条(c)款的规定从事期货交易，但此交易必须在本协定废止前或理事会决定的本协定废止后的另一日期以前交割清讫。

## 第二十九条

### 限制或停止缓冲库存的买卖

(a) 虽有第二十八条(c)款(二)和(四)的规定，如理事会认为达到本协定目的之所必要时，它可以限制或停止期货交易。

(b) 虽有第二十八条(c)款(一)和(五)的规定，如理事会在开会期间，认为由经理履行上述各项规定的职务，并不能达到本协定所要的目的的话，它可以限制或停止缓冲库存的买卖。

(c) 理事会休会期间，依本条(b)款所规定的限制或停止缓冲库存买卖的权力，由执行主席行使。

(d) 执行主席随时可撤销根据本条(c)款限制或停止缓冲库存买卖的决定。

(e) 执行主席依本条(c)款作出限制或停止缓冲库存买卖的决定后，应马上就召开一届理事会来重新审查这一决定。这种会议应在限制或停止缓冲库存买卖开始后十四天内召开。

(f) 理事会可以确认或撤销依本条(c)款所施的限制和停止；如果理事会未能作出决定，缓冲库存的买卖活动应即照第二十八条的规定恢复或不受限制地继续下去。

(g) 在依本条规定对缓冲库存的买卖实施限制或停止的决定仍在执行的时期，理事会应在每隔不超过六个星期的时间内，重新检查一次这项决定。如理事会在重新检查这项决定的会议上，未能作出赞成继续限制或停止的决定，缓冲库存的买卖活动应即恢复。



## 第三十条

缓冲库存的其他买卖活动

(a) 理事会可以授权经理从一个政府的非商业库存中买进锡，或把锡卖给一个政府的非商业库存；也可以代替一个政府的非商业库存出卖锡。理事会可以授权经理从第四协定缓冲库存输纳国应得在清理该协定缓冲库存时，根据本协定应得份额中买进锡。经本款授权允许的买卖，不适用第二十八条(c)款的规定。

(b) 虽有第二十八和第二十九条的规定，理事会得授权经理在其所有资金不足以应付开支时，按市价卖出足够数量的锡来应付开支。

## 第三十一条

缓冲库存与兑换率

(a) 如执行主席或任何一个参加国认为根据兑换率的变化已有重新检查最低限价和最高限价之必要时，执行主席得或在后一情况下，经该参加国的要求后，立刻召开一届理事会来作此检查。依本款规定召开的会议，可以以不到七天的通知召集。

(b) 在有本条(a)款所说的情形时，执行主席认为有必要限制或停止缓冲库存的买卖以防止经理进出过多而损及本协定的目的，得在前款所指的理事会届会尚未召开以前，暂行限制或停止缓冲库存的买卖。

(c) 理事会可以确认、修改或撤销据本条而对缓冲库存的买卖所施的限制或停止。如理事会未能作出决定，该暂受限制或停止的缓冲库存的买卖活动，应即予以恢复。

(d) 在作出确认、修改或撤销据本条而对缓冲库存买卖所施的限制或停止的决定后三十天内，理事会应讨论如何暂行订定最低限价和最高限价，并订定这些暂定的价格。如理事会未能依本款规定订定最低限价和最高限价，除尚应按照本条(f)款的规定办理外，应仍沿用原有的最低限价和最高限价。

(e) 从订定暂定最低限价和最高限价之日起九十天内，理事会应重新检查这些价格并订定新的最低限价和最高限价。如理事会未能依本款规定订定新的最低限价和最高限价，暂定的最低限价和最高限价，应仍有效。

(f) 如理事会未依本条(d)款的规定订定最低限价和最高限价，它可以在以后的任何一次会议上订出最低限价和最高限价。

(g) 如已分别情况按本条(d)、(e)或(f)款的规定，订定新的最低限价和最高限价，缓冲库存应即根据这些价格恢复其依照第二十八条规定的买卖活动。

## 第十四章： 出口管制

### 第三十二条

#### 出口管制的计算

(a) 理事会可随时订定生产国依照本条规定可以出口的锡的数量并宣布某一时期为管制期；同时在这同一决议中订定在该管制期内准许出口的总额。理事会在订定这种总额的过程中，应该注意到根据第九条(a)款对于锡生产和锡消费的估计，缓冲库存所持有的锡金属和现金、其他锡库存的数量、供应情况和可能趋势、锡的贸易、锡金属的现价和其他有关因素。

(b) 理事会应负责调整供应和需求，使锡价格保持在最低限价和最高限价之间。理事会也应设法做到在缓冲库存中保持有足够的锡金属和现金以便纠正正在供求之间可能出现的矛盾。

(c) 依本协定所定各个出口管制期的出口限额应以理事会的决议为根据；且只有理事会已将某一时期宣布为管制期，并为之订有准许出口总额之后，才能规定这种限额。

(d) 虽依第二十九和第三十一条的规定对缓冲库存的买卖施有限制或停止，理事会仍可将其某一时期宣布为管制期并为之订定准许出口的总额。

(e) 理事会可以在一个管制期内增加，但不能减少，其过去根据本条(a)款为本管制期所订的准许出口总额。

(f) 理事会依本条(a)款规定宣布某一时期为管制期并为之订定准许出口总额的同时，得号召任何也在本国领土采矿的国家对它们所生产的锡，实施由理事会和该国协议商定的适当限额。同时理事会也可以同消费锡的国家商订办法，抓紧对国际市场上锡的来路的控制。

### 第三十三条

#### 管制期

(a) 管制期应与一个季度的开始和结束，同其起讫；但若是在本协定生效后第一次实施出口管制，或在隔了一段没有限额规定的时期之后重新实施管制时，理事会可以宣布任何一段以三月三十一日、六月三十日、九月三十日和十二月三十一日为终结的时期为管制期，但其期间最短不得少于二月，最长不得超过五月。

(b) 除非理事会认为在一个时期的开始，缓冲库存至少可能有一万吨锡时，不能宣布该一时期为管制期，但是：

- (一) 如果一个管制期是在隔了一段没有限额规定的时期之后才宣布的，则为本款规定所要求的数字应为五千吨； 和
- (二) 理事会可以用三分之二的配分多数根据当时缓冲库存的全部能量，修改任何一个管制期前述要求的一万吨或五千吨两种数字。

(c) 已经生效的准许出口总额在整个管制期间不应仅由于缓冲库存下降到低于本条(b)款所规定锡金属的最低吨数或依同款规定另外订定的吨数而停止生效。

(d) 理事会可以在一个已经宣布的管制期开始之前或有效期中撤销或停止其为管制期，被撤销或停止了期间，在实施第三十二条(f)款和第三十六条(a)款(一)、(三)、(四)各项时，不作为管制期对待。

(e) 虽有本条的规定，如第四协定对该协定最后的一个季度业已订有准许出口总额且在其度止之时仍属有效时，

(一) 从本协定生效时起，应视为据本协定而宣布的一个管制期；

(二) 除非理事会已据本条规定进行修改，该一管制期的准许出口总额，其按季度推算的数额应与第四协定为其最后一季所订的相同。

但如在根据本协定的召开的理事会第一次经常届会期间，缓冲库存的存量不足一万吨时，理事会即应在第一次经常届会上考虑这一情况，如其并未作出实施出口限额的决定，则这一时期即不再算是管制期。

### 第三十四条

#### 准许出口总额的分配

(a) 任何管制期的准许出口总额，应按各生产国在有关管制期以前一段未被宣布为管制期的时期中连续四个季度的——按情况——生产或出口吨数的比例，在生产国之间进行分配。在依本条规定而分配准许出口总额时，理事会应适当地照顾到附件 F 第六项规定所指的情况和根据生产国自称依附件 F 第九项规定应属于例外的情况，而在取得其他生产国的同意后，对该国按理事会另行决定的一段时期为准。

(b) (一) 虽有本条(a)款的规定，理事会在征得一个生产国本身的同意后，可以减少该国在准许出口总额中所占的份额，而将其减少之数，按各占的百分数重新分配给其他生产国；在需要时，也可以按其他方式，进行分配；

(二) 按本款(一)项为管制期中各个生产国所订的锡数量，应在实施本条的过程中被视为在管制期中该国的出口许额。

(c) 生产国应该采取必要措施，维护和实施本条的规定，使它在管制期的出口尽可能与出口许额相符。

(d) (一) 生产国如认为它在管制期内未必能够输出它所得出口许额那么多的锡时，就有责任尽早向理事会作此声明；在任何情形下，这种声明不得迟于有关出口许额生效之后两个历月作出；

(二) 理事会收到这种声明后或在它认为某一生产国未必能在管制期内输出它所得出口许额那么多的锡时，即可采取它所认为可以使各国输出总和实际达到准许出口总额的许措施。

(e) 在实施本条规定时，理事会可以决定，把生产国其他输出矿产中的含锡都算为该国的锡输出。

### 第三十五条

#### 出口点

就附件 C 的国家的锡来说，在该国名右栏所列的手续办完以后，就算已经出口，但：

- (一) 理事会得随时征得有关国的同意，修改附件 C；任何这种修改，与该附件原有的规定，效力相等；
- (二) 如果生产国用附件 C 以外的方式出口锡，理事会即应决定这种锡是否已经作了根据本协解释所谓的出口；如果是的话，就应该再决定，应该算是在什么时候出口的。

### 第三十六条

#### 出口管制中的处罚

- (a) (一) 除本条另有规定外，生产国在管制期内的净输出应保持在该管制期内该国的出口许额之内；
- (二) 如果有一生产国的净输出，尽管在本款(一)项的规定之下，仍旧超出了管制期出口许额百分之五以上，理事会可以要求该国对缓冲库存提供额外输纳，其数量不得超过该国输出实际超额的吨数。这种输纳应在理事会所决定的日期和期间，由理事会决定以锡金属或现金，或按理事会所定的锡金属和现金的比例搭配缴纳。其中如有以现金缴纳的部分，即应按作出决定之日有效的最低限价计算；如有以锡金属缴纳的部分，则应把这些锡金属算为该国在作出输纳时那个管制期的出口许额的一部分，不再另行计算；
- (三) 如果生产国在连续四个管制期的净输出累计，有时并可以包括第(二)项所指的管制期在内，超出了这些时期里出口许额总和的百分之一时，即应将该国在以后连续四个管制期的出口许额各减其超额总和的四分之一，或经理事会决定的四分之一以上、但不超过二分之一的其他分数。这种扣减，应在理事会作出决定后的下一个管制期实行或从该下一个管制期起开始实行；
- (四) 如果生产国已如第(三)项所说，有连续四个管制期的净输出累计超出了它在这些时期里出口许额的总和后，其净输出累计继续在并不包括与第(三)项超额有关的任何管制期的以后四个连续管制期内，超出了它在这些时期里出口许额的总和，理事会除可以依照第(三)项的规定扣减该国出口许额的总数以外，宣布该国丧失一部分参加析分清理缓冲库存所得的权利；唯在第一次宣布这种权利的丧失时，其丧失部分不应

超过一半。理事会随时可以按照它所决定的条件，恢复有关国家由此而丧失的那部分权利；

- (E) 输出超过出口许额或任何经本条其他规定所许数额的生产国，有责任要尽早采取有效步骤，改正违约的错误。理事会在决定依本款规定应采的行动时，应该考虑到有无故不采取或拖延采取改正行动的情况。

(b) 就本条(a)款第(二)、(三)、(四)各项的规定而言，凡依第四协定第三十三条规定所订的管制期的准许出口总额超过出口许额的输出吨数和其所执行的处罚，都应从本协定开始生效之日起，视为在本条规定下订的、输出的和执行的。

### 第三十七条

#### 特殊输出

(a) 在任何已经宣布为管制期的时期内，理事会可以在下列条件下，用三分之二的配分多数，在依第三十四条(a)款规定所予的出口许额之外，另外批准出口一定数量的锡（以下简称特殊输出），其条件是要：

- (一) 理事会认为那个预备作出的特殊输出肯定会成为政府储备的一部分；  
(二) 理事会认为那个预备作出的特殊输出不致于在本协定有效期内被用于任何商业或工业方面的用途。

(b) 理事会可以三分之二的配分多数对特殊输出规定条件。

(c) 符合第三十九条规定和理事会据本条(b)款所订条件的特殊输出，在实施第三十四条(b)、(d)两款和第三十六条(a)款时，免于计入。

(d) 理事会可以三分之二的配分多数随时修改本条(a)款的规定；但此项修改并不妨碍一国依照原得许可和根据依本条(b)款所定条件而采取的行动。

### 第三十八条

#### 特别囤储

(a) 生产国经理事会的同意随时可以向经理寄储锡金属的特别囤储。特别囤储不是缓冲库存的一部分，也不由经理处理。

(b) 有意向缓冲库存寄储该国所出锡金属的国家，可以在该国根据第三十四条所得的许额之外，获准输出作为特别囤储的金属和精矿；唯其在将此项意向通知理事会时，必须依理事会的要求提出识别所储金属和精矿的证据，以备其折成为囤储计算对象的锡金属。除应由该生产国遵守第三十九条所规定的条件之外，第三十四条(b)、(d)两款和第三十六条(a)款的规定，不适用于这一类的出口。

- (c) 接收特别囤储的地点，应凑经理的方便。
- (d) 执行主席应在收到这种特别囤储后通知各参加国，但其发出通知的时间，不能早于从收到囤储之日算起三个月。
- (e) 寄储锡金属特别囤储的生产国为应付它在一个管制期所得出口许额的全部或一部，可以将其所寄囤储全部或部分收回。在遇到这种情形的时候，其从特别囤储中收回的数量，应视为已在这收回的管制期作出了依照第三十三条规定的出口。
- (f) 在一个尚未被宣布为管制期的季度中，特别囤储，只要符合第三十九条(b)款的规定，可以由寄储国自行处理。
- (g) 特别囤储所需的费用，由寄储国负担，理事会不負責任。

### 第三十九条

#### 生产国的库存

- (a) (一) 管制期内，各生产国所存尚未依照附件 C 对该国所订出口定义输出的库存，在任何时间不得超过附件 D 对该国所定的吨数；
- (二) 这种库存，不包括从矿场到附件 C 所指出口点之间运输途中的锡；
- (三) 理事会可以修改附件 D；但如其修改是增加附件 D 中对该国所规定的吨数时，它可以对这些增加的吨数，规定若干条件，包括对时间和今后出口的规定。
- (b) 除理事会在本协定生效后六个月内另作规定者外，依第四协定第三十六条(a)款批准的、在该协定废止时仍然有效的任何增加部分以及对这种增加所规定的任何条件，应视同是经本协定批准的和规定的。
- (c) 依第三十八条寄储的特别囤储，应从寄储生产国依本条规定在一个管制期内可以持有的库存数中扣除。
- (d) (一) 如附件 F 中所列的生产国在开采该附件所列其他矿产品的过程中，不可避免地必然会同时采得锡矿石，使本条(a)款所规定的库存限额会不合理的限制了其他矿产品的开采时，即应容许该国持有锡精矿石的额外库存，但须由该国政府出具证书，证明这些锡矿石纯属在开采其他矿产品时附带开采出来的并确实保存在自己国内，但此额外库存与开采出来的其他矿产品总额的比例绝不能超过附件 E 的规定；
- (二) 除经理事会的同意，在缓冲库存所存的锡金属全部清理完毕之前，不得输出额外库存；即在其后出口的数额，亦每季不得超过此项库存总额五十分之一或二百五十吨两者之间的一个较大的数额。
- (e) 附件 D 或 E 中所列的国家，应与理事会协商订出保管、防护和管制额外库存的条例。
- (f) 经有关生产国的同意，理事会可以修改附件 D 和 E。

(g) 每个生产国应按照理事会的要求定期向理事会提交，依照附件 C 就该国所订的定义，在其本国领土内尚未出口的锡库存清表。库存清表中不应包括从矿场到附件 C 所指出口点之间运输途中的锡。库存清表应将依本条(d)款所持有的库存分开列出。

(h) 持有第三十五条规定的特别囤储、或是依本条(a)款规定获准增加存锡的国家，最迟应在本协定废止前十二个月将其处理特别囤储和输出全部或一部分增加存锡的计划通知理事会；但其输出应照本条(d)款办理的库存则不在此例。该生产国应与理事会协商研究免使这种出口不必要地打乱锡市场的最好方法，并与缓冲库存依照第二十六条规定的清理程序，配合步调。有关生产国应对理事会的建议给予应有的考虑。

### 第十五章： 锡短缺

#### 第四十条

#### 发生锡短缺时应采的行动

(a) 如果在任何时候，锡价已在价幅高档或高档以上，理事会认定锡的供应已经发生或可能发生严重短缺时，理事会：

(一) 可以根据第三十二条(a)款和第三十三条(d)款撤销当时正在执行的出口管制并建议不应超出的库存量；

(二) 应向参加国建议采取一切可能的步骤，尽快增加它们所能提供的锡数量。

(b) 理事会应该决定依本条规定所采各项措施的有效期间。这种期间应按季度计算；但若是在本协定生效后第一次实施这类措施，或在经过了一段并没有公认短缺现象的时期之后，重新实施这类措施的时候，理事会可以宣布任何一段以三月三十一日、六月三十日、九月三十日或十二月三十一日为终结的时期为这些措施的实施期；这些期间最长不能超过五月，最短不能少于一月。

(c) 理事会可以在根据本条而采取的措施实行以前或进行期中予以撤销，也可以逐季地予以延长。

(d) 理事会应根据其依照第九条(a)款对于锡的生产和消费所作的估计并计及缓冲库存所持有的锡金属和现金以及其他，特别是生产能量利用的程度，其他方面有无存锡和目前价格的趋势等一切有关因素，进行必要的研究，以便其可以估计出在这宣布的时期中以及它所决定的以后各段时期中锡的总需求量和总供应量的大概。

(e) 理事会可以三分之二的配分多数邀请参加国加入一种可以使消费国公平分配到可得锡供应的安排。

(f) 理事会可以向生产国建议，在不违背其他国际贸易协定的情形下，在锡短缺时尽先供应参加本协定的消费国。

(g) 理事会应在实行本条期间的每次届会中检查从上一届会以后根据本条规定所采措施的成效。

## 其他规定

### 第十六章： 杂项规定

#### 第四十一条

##### 成员的一般责任

- (a) 参加国应在本协定有效期内，尽最大努力相互合作以促进本协定宗旨的实现。
- (b) 参加国承认理事会根据本协定所作的一切决定，具有拘束性。
- (c) 在不妨碍本条(a)款的一般规定下，参加国应特别遵守下列各项：
  - (一) 只要有充足的锡可以应付全部需要，参加国不应对于锡的具体用途施以任何禁止或限制，但如这种禁止或限制与其他国际贸易协定不相抵触时，则不在此限；
  - (二) 参加国应创造条件，促使锡生产从不甚有效的企业转变而为效率较高的企业；
  - (三) 参加国应防止过早放弃矿床，鼓励对于自然资源的撙节爱护。

#### 第四十二条

##### 公平的劳工标准

参加国宣布，为避免抑低生活水准和不在世界贸易中采用不公平的竞争条件，将努力确保在锡工业中采用公平的劳工标准。

#### 第四十三条

##### 非商品储备存锡的处理

- (a) 参加国准备处理非商业储备的存锡，须及时通知理事会磋商处理计划。
- (b) 理事会接到参加国关于处理非商业储备存锡计划的通知，应立刻与该国的计划进行正式磋商以确保本条(d)款规定的切实履行。
- (c) 理事会应经常检查此项处理工作的进行，并向进行此项处理的参加国提出建议。接到建议的参加国应对理事会的建议给予适当考虑。
- (d) 在进行此项处理时，应当注意保护生产者、加工者和消费者，不要不必要地打乱他们的正常交易，并防止这种处理对于生产国投资在探采新矿源的资本和其采锡工业的健康成长产生不良影响。处理的数量和时间，都不能影响生产国锡工业的生产和就业，并避免对生产参加国的经济造成困难。



## 第四十四条

国家安全

(a) 本协定中任何规定，不得解释为：

- (一) 要求参加国提供它认为泄露后违背其重要安全利益的情报；
- (二) 不让一个参加国单独或与其他国家一起采取它认为为保护其重要安全利益所必须的行动，诸如武器、弹药和军事器材的运销，或直接间接为供应一个国家军事建置及在战时或国际局势紧张时期，其他货品与材料的运销；
- (三) 不让一个参加国缔结或履行由一个或为一个军事机构的政府间协定以保证参与该协定的一个或多个国家的安全；同时也不能不让一个参加国为本款目的而代表一个国家缔结和履行其他协定；
- (四) 不让一个参加国采取行动，履行其根据联合国宪章维护国际和平及安全的义务。

(b) 参加国应尽快将他们因为本条(a)款(二)或(四)项的情形而采取的关于锡的行动通知执行主席，由执行主席尽快通知其他参加国。

(c) 任何参加国如认为该国在本协定内的经济利益因其他参加国据本条(a)款规定所采取的行动而受到严重损害，除系在战时所采取的外，可以向理事会提出申诉。

(d) 理事会收到此项申诉后，应审查具体情况，并以全体消费国半数以上表决权 and 全体生产国半数以上表决权，决定原告申诉的是否合理。如其认为合理，即应许原告国退出本协定。

第十七章： 控诉与争端

## 第四十五条

控 诉

(a) 任何认为某一参加国已经违犯本协定的控诉，其在本协定其他规定中并未订有补救办法者，应据原告国的要求，提交理事会裁决。

(b) 除在本协定中另有规定者外，非经通过决议不得认为任何参加国已经违犯协定。认定违犯时，必须说明违犯的性质和程度。

(c) 如理事会根据本条款认定某一参加国已违犯本协定，除非本协定其他规定中已经另订罚则，理事会可剥夺该国的投票权和其他权利直至该国已经改正这种违约行为或已用其他方式履行其义务时为止。

(d) 本条内所用“违犯本协定”一语应视为包括违犯理事会所定的任何条件，或未能履行本协定对任何参加国所规定的义务。

#### 第四十六条

##### 争 端

- (a) 对于本协定的解释或适用发生争端而未能以协商解决，须经参加国的请求交理事会裁决。
- (b) 争端经依本条规定而提交理事会时，经过半数参加国或在理事会中占表决权三分之一以上的参加国的请求，理事会经过充分讨论，可在征求本条(c)款所指的咨询团对于争执事项的意见后，再行裁决。
- (c) (一) 除非理事会投票表决一致议定其他办法，咨询团应由下列人员组成：  
由生产国提名二人：对争端所涉事项具有宏富经验者一人，在法律方面资深望重者一人；  
由消费国提名具有上述条件者二人；又  
主席一人，由上述提名的四人一致同意选定，如该四人不能达成一致的意見时，由执行主席选派；
- (二) 选派到咨询团的人员以个人资格履行职责，不得接受任何政府的指示；
- (三) 咨询团的费用由理事会支付。
- (d) 咨询团应向理事会提出意见及其理由，由理事会在审查全部有关资料后予以裁决。

#### 第十八章： 最后条款

#### 第四十七条

##### 签 字

本协定将从一九七五年七月一日起至一九七六年四月三十日止在纽约联合国总部对第四协定的成员和参加一九七五年联合国锡会议的独立国政府开放签字。

#### 第四十八条

##### 批准、核许、接受

本协定须经签字政府分别依照它们各自的宪法程序予以批准、核许或接受；签字政府如已准备批准、核许或接受本协定时，得提送有关此项意向的通知。批准、核许或接受的文书，或准备批准、核许或接受的通知，应送交联合国秘书长保存。

#### 第四十九条

##### 确定生效

(a) 本协定应在至少有附件 A 中拥有九百五十票表决权以上的六个生产国政府和至少有附件 B 中拥有三百票表决权的九个消费国政府交存批准、核许、接受或加入的文书后，于一九七六年六月三十日以后，对这些交存文书的政府确定生效。

(b) 本协定对于在确定生效后交存批准、核许、接受或加入文书的签字政府，应从交存上述文件之日起，确定生效。

(c) 如本协定已依第五十条(a)款的规定暂时生效，则应从交存批准、核许、接受或加入文书的政府数目和其所代表的表决权票数已符合本条(a)款的规定时起，对这些政府确定生效。

#### 第五十条

##### 暂时生效

(a) (一) 如至一九七六年七月一日，或如在第四协定已经延长时，第四协定废止后一日，本协定尚未能确定生效时，本协定应在至少有附件 A 中拥有九百五十票表决权以上的六个生产国政府和至少有附件 B 中拥有三百票表决权以上的九个消费国政府交存批准、核许、接受或加入的文书或提交准备批准、核许、接受或加入的通知后，对这些政府暂时生效；

(二) 本协定对于在协定暂时生效期间，交存批准、核许、接受或加入文书或提交准备批准、核许、接受或加入的通知的政府，应从其交存上述文书或提送通知之日起，暂时生效。

(b) 如在第四协定废止后六个月内，本协定已暂时生效，但尚未依第四十九条的规定确定生效，执行主席应尽速召开一届或几届理事会讨论这一情况。如本协定的地位，持续为暂时生效，则从其暂时生效之日起，最多一年，应予废止。

#### 第五十一条

##### 意向通知的失效

如在本协定已按第四十九条(a)或(c)款的规定确定生效后九十天，已经提送准备批准、核许、接受或加入通知的政府尚未交存其批准、核许、接受或加入的文书时，则这一政府即停止为这一协定的参加国，但

(一) 经有关政府的请求，理事会可以展延上述规定的期限；

(二) 有关政府亦得在上述规定的期限或其展延的期间届满前，以至少三十天的通知，通知联合国秘书长停止参加本协定。

## 第五十二条

加 入

(a) 任何被邀参加一九七五年联合国锡会议的政府或第四协定的成员，均得按理事会决定的条件，加入本协定。加入政府应在加入书中申明它们接受所有这些条件。

(b) 理事会应公平制定申请加入政府与本协定原有成员政府间关于表决权 and 财政义务方面的条件。

(c) 当一个生产国加入本协定时，理事会应：

(一) 征得该国的同意，按规定分别确定附件 D 和 E 中该国名下应缴库存的吨数和比例；  
及

(二) 确定对该国实施出口管制时附件 C 中所应规定的详细情况。由这样确定下来的库存吨数、比例或情况应视同原在上述附件的吨数、比例或情况。

(d) 本条(a)款所指的政府，如有意加入本协定者，得提送准备加入的通知。

(e) 第四协定的理事会可以在本协定生效以前，决定在本条(a)款中所指的条件，唯须经本协定理事会和有关国政府的确认。

(f) 加入本协定，须以向联合国秘书长交存加入书为之。

## 第五十三条

分别参加

任何政府可在其交存批准、核许、接受或加入的文书、或提送准备批准、核许、接受或加入的通知时，或在其后的任何时间，提出让由该政府负责外交事务而又可以适用本协定或在本协定生效之后可以适用的领土，按照其与锡生产或锡消费的关系，分别参加为本协定的生产国或消费国。这种分别参加须经理事会的同意并按照理事会所决定的条件进行。

## 第五十四条

政府间组织

(a) 第四十七、四十八、四十九、五十、五十一和第五十二条中所称的政府，应视为包括负有谈判、订立和实施国际协定，特别是商品协定的政府间组织在内。

(b) 这种组织本身没有表决权；但对于在它权限以内的事务，则可以代它的成员国集体行使表决权。但在这样行使表决权的时候，该组织各个成员国本身即不得再行使它们各自的表决权。

## 第五十五条

修 正

(a) 理事会可以用全体生产国总表决权三分之二多数和全体消费国总表决权三分之二多数向缔约国建议对本协定的修正。理事会并应在建议中定出参加国应以其是否批准、核许、或接受这一修正案的意向通知联合国秘书长的期限。

(c) 理事会可以延长依本条(a)款所定通知批准、核许或接受的期限。

(c) 如果一项修正案，在依本条(a)款所定或已依本条(b)款予以延长的期限内，获得全体参加国的批准、核许或接受，则应在联合国秘书长收到最后一件批准、核许或接受的通知后，立即生效。

(d) 如果一项修正案，在依本条(a)款所定或已依本条(b)款予以延长的期限后，仍未得拥有生产国全部表决权的参加国和拥有消费国三分之二表决权的参加国的批准、核许或接受，则归无效。

(e) 如果一项修正案在依本条(a)款所定或已依本条(b)款予以延长的期限结束时，获得拥有生产国全部表决权的参加国和拥有消费国三分之二表决权的参加国的批准、核许或接受，则

(一) 应在联合国秘书长收到最后达到生产国全部表决权和消费国三分之二表决权的批准、核许或接受的通知后三个月对那些已经表示批准、核许或接受的国家生效；及

(二) 凡在这一修正生效之日，还没有批准、核许或接受的参加国，应从该日起即视为停止参加本协定，除非其中有的参加国能在该修正生效后的第一届会议中向理事会表明并经理事会查实它的未能及时取得批准、核许或接受确系由于宪法上的程序困难而经理事会决定对于这一参加国延长其批准、核许或接受的期限，直至其困难可以解决时为止。

(f) 如有消费国认为某一项修正损害了它的利益，它可以在此修正案生效之日前通知联合国秘书长从本协定退出。此项退出应自修正案生效之日起生效。理事会可以在任何时间，根据它所认为公平合理的规定和条件，准许该国撤销其退出通知。

(g) 任何对本条的修正，只有得到全体参加国的批准、核许或接受以后才生效。

(h) 本条的各项规定，不影响本协定中关于修改协定附件的权力，也不影响协定中订有特殊修改程序的各项条款的执行。

## 第五十六条

退 出

在本协定有效期内，从本协定退出的参加国，无权依第二十五条的规定分得清理缓冲库存的收入，也无权依第五十七条的规定在本协定废止时分得理事会的其他资产，但属以下情况者不在此例：

- (一) 根据第四十四条(a)款或第五十五条(f)款的退出； 或
- (二) 在本协定生效最少一年以后，至少在十二个月前已将退约通知送达联合国秘书长者。

### 第五十七条

#### 期限、延长及废止

- (a) 本协定有效期，除本条或第五十条(b)款另行规定外，应自生效日算起五年。
- (b) 理事会凭全体生产国总表决权三分之二多数及全体消费国总表决权三分之二多数可以延长本协定的期限，但总的延长时间不得超过十二个月。
- (c) 理事会应最迟在本协定生效后四年，向各参加国建议是否尚需要或应该延长本协定，如有需要，应以何种形式进行；同时，理事会并应考虑在本协定满期后，锡的供求关系大致上将是怎样一种情况。
- (d) (一) 参加国可以随时以书面通知执行主席，它打算在理事会下届会议上建议废止本协定；
- (二) 理事会经全体生产国总表决权三分之二多数和全体消费国总表决权的同意通过该废止协定的建议，应向参加国建议本协定的废止；
- (三) 如拥有全体生产国总表决权三分之二和全体消费国总表决权三分之二的参加国通知理事会接受该项建议，则本协定即应在理事会所决定的日期予以废止。 废止日期不得迟于理事会收到参加国送交最后一个接受废止的通知后六个月。

### 第五十八条

#### 废止程序

- (a) 理事会应为执行本条(b)款的需要而继续存在，监督缓冲库存的清理及生产国库存依第三十九条规定的清理和理事会根据本协定而规定的及第四协定所规定的各种条件的妥善执行。 理事会应有为履行此项任务的必要而由本协定授予的权力和职能。
- (b) 本协定一经废止，即应：
  - (一) 依第二十五条的规定清理缓冲库存；
  - (二) 由理事会估算其对工作人员所负的义务；在必要时采取步骤，依照第十九条的规定追加行政帐户的预算，为履行此项义务筹集足够的资金；
  - (三) 在理事会已经清偿不属于缓冲库存的全部债务以后，依本条的规定，处理其余的资产；
  - (四) 在理事会继续存在时期，其档案、统计资料和其他一切文件，应予继续保存；
  - (五) 如理事会不再继续而另外成立一个接替机构时，由理事会将其档案、统计资料和其他一切文件，移交给接办机构；并可以将全部或任何遗留下来的资产，凭三分之二的配分多数移交给接办机构，或依照理事会指示的其他方式予以处理；

- (六) 如理事会不再继续，又不另设接办机构，则应由理事会将其档案、统计资料和其他文件移交给联合国秘书长或经联合国秘书长指定的国际组织；倘联合国秘书长未予指定，则移交给理事会自己决定的国际组织；而另将其余非现金资产出售或照理事会指示的办法予以变卖；
- (七) 然后将变卖非现金资产所得和其余的现金资产按参加国对第十九条行政帐户所为输纳的比例分配给各个参加国。

#### 第五十九条

##### 协定的有效文本

本协定中、英、法、俄、西文各本，具有同等效力，正本交给联合国秘书长保存。

为证明有过这样的协议，下列各经其政府或当局正式授权的代表，谨分别在其签字侧面所载的日期，签字于本协定。

## 附件 A

## 生产国的百分数和表决权票数

国 家	百分数	表 决 权		
		基本票数	核加票数	合 计
澳大利亚	4.37	5	42	47
玻利维亚	18.06	5	174	179
印度尼西亚	13.71	5	133	138
马来西亚	43.60	5	421	426
尼日利亚 (联邦共和国)	4.17	5	40	45
泰 国	12.55	5	121	126
扎伊尔 (共和国)	3.54	5	34	39
总 计	100.00	35	965	1,000

## 说明:

上述所列的国家、百分数和表决权票数是制定第五个国际锡协定的一九七五年联合国锡会议决定的。表上的国家和数字,随时可以据本协定各项规定的执行情况加以修改。



## 附件 B

## 消费国的百分数和表决权票数

国 家	百分数	表 决 权		
		基本票数	核加票数	合 计
奥地利	0.31	5	3	8
比利时/卢森堡	1.95	5	17	22
保加利亚	0.48	5	4	9
加拿大	2.91	5	25	30
古巴	0.05	5	1	6
捷克斯洛伐克	1.91	5	16	21
丹麦	0.30	5	3	8
多米尼加共和国	0.03	5	0	5
法国	6.09	5	52	57
德意志民主共和国	0.53	5	5	10
德意志联邦共和国	8.16	5	70	75
匈牙利	0.68	5	6	11
印度	1.88	5	16	21
爱尔兰	0.04	5	1	6
意大利	4.37	5	38	43
日本	18.55	5	160	165
大韩民国	0.38	5	3	8
荷兰	2.50	5	21	26
尼加拉瓜	0.03	5	0	5
波兰	2.39	5	20	25
罗马尼亚	1.62	5	14	19
西班牙	1.99	5	17	22
瑞士	0.41	5	3	8
土耳其	0.72	5	6	11
联合王国	8.10	5	70	75
美国	29.56	5	254	259
苏联	3.21	5	28	33
南斯拉夫	0.85	5	7	12
总 计	100.00	140	860	1,000

## 说明：

上表所列的国家、百分数和表决权票数是制定第五个国际锡协定的一九七五年联合国锡会议决定的。表上的国家和数字，随时可以据本协定各项规定的执行情况加以修改。

## 附件 C

## 第一部分

计算出口管制时，一批锡在各国分别算是已经出口的各种情况

- 澳大利亚 从海关根据（禁止输出品）条例发给限制输出物资出口许可证之日起，算是已经出口。
- 玻利维亚 从通过玻利维亚海关的检验，已可缴纳出口税时起算是已经出口。
- 印度尼西亚 从办完海关手续及/或已将锡精矿送到熔炼厂并已由熔炼厂在海关监督下过称、经海关人员发给验关证书后算是已经从印度尼西亚输出。但以后又再输入供印度尼西亚本国消费的锡不算在内。
- 马来西亚 锡精矿已经马来西亚皇家海关及税务部过称或在未缴出口税以前即将精矿交付熔炼时，在该部已将熔炼后的金属过称并可缴出口税时起算是已经从马来西亚输出。
- 尼日利亚  
(联邦共和国) 从锡精矿送到熔炼厂，已经过称、检验、可付采矿费时起算是已经出口。但如不送到熔炼厂时，则从经尼日利亚铁路公司发给运货单、证明已经收到这批出口精矿时起算是已经出口。
- 泰国 经矿产部正式证明已将一批锡精矿送到设在泰国的一家熔炼公司过称后算是已经出口。凡不交熔炼公司的输出，则从矿产部发给出口许可证之时起算是已经出口。
- 扎伊尔  
(共和国) 从扎伊尔内陆运输委员会特约承运人发给联运提单，证明已经收到这批精矿时起算是已经出口。  
倘若有一批货因为某种原因而没有这种提单时，应从扎伊尔海关管理局发给输出证件时起算是已经作了依本协定规定所谓的出口。
- 一般例外 任何在一个管制期内从生产国运出的锡，都算是该生产国在该一管制期内出口的，并应作为该国在该一管制期内出口许额中的一部分，唯下列两种情形的计算办法除外：  
(a) 本附件所说的关于澳大利亚的情形；  
(b) 理事会根据第三十五条(二)项决定认为已经输出的锡，除非本附件前面该国国名右侧所列的手续，在一个管制期的开始之前即已完成。

第二部分生产国的进口

在根据第三十五条计算一个生产国在管制期内的净出口数量时，其可以扣除的进口量，就是这个国家在宣布管制期以前的一个季度所进口的锡，但在进口熔炼之后再行出口的不算。

附件 D生产国根据第三十九条所持有的库存

国 家	吨 数
澳大利亚	3,000
玻利维亚	8,000
印度尼西亚	6,200
马来西亚	17,050
尼日利亚(联邦共和国)	1,500
泰 国	5,300
扎伊尔(共和国)	2,000

## 附件 E

不可避免增加的额外库存

国 家	其他矿产品	每采一吨其他矿产所许 增加的库存精矿锡含量 (吨)
澳大利亚	钽 — 铌	1.5
尼日利亚 (联邦共和国)	铌	1.5
泰 国	黑钨砂—白钨砂	1.5
扎伊尔 (共和国)	钽 — 铌	1.5

## 附件 F

重订生产国百分数的规定第一项

重订生产国百分数，第一次应在理事会根据本协定召开的第一次经常届会中办理。虽有第二项的规定，重订百分数应以实施出口管制前最近四个已有各生产国锡生产数字的季度为依准。生产国的新百分数应以各国在这四个季度里的锡生产成正比。

第一次以后，应该每隔一年重订一次，但要在本条所指的几个季度以后并未再有管制期的情况下，才如此。

第一次以后，依本项规定重订新百分数的计算方法如下：

- (一) 第二次重订，各生产国的百分数应与它们各在最近连续二十四个月份中的锡生产成正比；
- (二) 第三次和第三次以后重订，各生产国的百分数应与它们各在最近连续三十六个月份中的锡生产成正比。

### 第二项

在经过一次管制期以后，则在没有管制期的时间还不到连续四个季度以前，不再重订。但等到各国在这种没有管制期时间的数字，已经积有连续四个季度之后，就应该进行下一次的重订。此后，只要没有宣布过管制期，就应该每隔一年重订一次。

依本项规定重订新百分数的计算方法如下：

- (一) 经过一次管制期以后第一次重订，各生产国的百分数应与它们各在最近连续十二个已有数字的历月中和管制期以前四个季度中的锡生产之和成正比；
- (二) 第二次重订，只要并未再有管制期，各生产国的百分数应与它们各在最近连续二十四个已有数字的历月中的锡生产成正比；
- (三) 以后重订，只要并未再有管制期，各生产国的百分数应与它们各在最近连续三十六个已有数字的历月中的锡生产成正比。

### 第三项

在这些规定的意义范围内，重订百分数如在与上一年重订同一个历年季度中作出，即算是隔了一年再重订。

### 第四项

为实施这些规定，生产国都应在最后一个历月以后的三个月，把从这个月起前溯十二个月的生产数字提供理事会。如果一个国家提不出这些数字，则应以该国在这段期间能够提出数字的月平均数乘以十二，作为该国在这十二个月期间的生产数。

### 第五项

重订百分数不能用生产国在重订前四十二个历月以前的锡生产数字，也不能用在管制期的锡生产数字。

### 第六项

生产国不能输出根据第三十四条(a)款所定出口许额的全部或该国依该条(b)款业已接受输出的更多数量，理事会可以削减该生产国的百分数。但在作出这项决定时，理事会对于一些能够及时依照第三十四条(b)款把一部分出口许额缴回，俾其他生产国可以采取步骤补足这些缺额的生产国和一些虽然没有能够输出根据第三十四条(d)款所配给的出口额但却已能输出根据第三十四条(a)、(b)两款所与出口许额的全部的生产国，都应该从宽处理。

### 第七项

根据第六项规定所减少的生产国的百分数，应按在作出决定之日其他生产国所占百分数的比例，分配给这些其他国家。

### 第八项

如果因为实施前面的规定而将一个生产国的百分数减低到执行第十三条(5)款和(1)款但书规定所许的最低限额以下时，就应该把这个国家的百分数恢复到最低限额而将其他生产国的百分数按比例减低，使全部百分数的总和恢复到一百。

### 第九项

在实施第十三条(5)款(1)项和第三十四条(a)款中，除其他外，以下列情况视为例外：全国性的灾害、大规模罢工在相当长时期内使锡的采矿工业陷于瘫痪、电力供应出现严重故障或通向海岸和附件C所规定的出口点的运输干线的严重故障。

### 第十项

在实施这些规定时，对于大量消费自采锡矿的生产国，计算时应以它们的锡出口而不是锡生产的数字为依准。

### 第十一项

本附件中“锡生产”一词的含义，应视为仅指采矿业的生产，冶炼业的生产不算。

[RUSSIAN TEXT — TEXTE RUSSE]

## ПЯТОЕ МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ОЛОВУ

### ПРЕАМБУЛА

Участвующие страны, призывая:

*a)* значительное содействие росту экономики, особенно в развивающихся оловодобывающих странах, которое может быть оказано товарными соглашениями, способствующими стабилизации цен и неуклоному расширению экспортных поступлений и рынков сырьевых товаров;

*b)* общность и взаимосвязь интересов и большое значение непрерывного сотрудничества между оловодобывающими и потребляющими странами для содействия целям и принципам Организации Объединенных Наций и Конференции Организации Объединенных Наций по торговле и развитию, а также для решения проблем, относящихся к олову, посредством международного товариого соглашения, принимая во внимание ту роль, которую может играть Международное соглашение по олову в установлении нового международного экономического порядка;

*c)* исключительное значение олова для многих стран, чья экономика в значительной мере зависит от благоприятных и справедливых условий его производства, потребления и торговли;

*d)* необходимость защиты и содействия улучшению состояния и росту оловяной промышленности, особенно в развивающихся оловодобывающих странах, и обеспечения надлежащих поставок олова в целях охраны интересов потребителей;

*e)* значение для оловодобывающих стран поддержания и расширения их покупательной импортной способности; и

*f)* желательность повышения эффективности использования олова как в развивающихся, так и в промышленно развитых странах в целях содействия сохранению мировых запасов олова;

согласились о нижеследующем:

### ГЛАВА I. ЦЕЛИ

#### *Статья 1. Цели*

Настоящее соглашение имеет следующие цели:

- a)* обеспечить равновесие между мировым производством и мировым потреблением олова и смягчать серьезные трудности, возникающие в результате излишка или нехватки олова, как ожидаемых, так и фактических;
- b)* препятствовать чрезмерным колебаниям цен на олово и поступлений от экспорта олова;
- c)* принимать меры, которые будут содействовать увеличению выручки от экспорта олова, в особенности экспортных поступлений развивающихся оловодобывающих стран, для того чтобы обеспечить такие страны ресурсами для ускорения их экономического и социального развития, учитывая одновременно интересы потребителей;

- d) создавать такие условия, которые будут способствовать обеспечению неуклонного роста темпов производства олова на прибыльной для производителей основе, что будет содействовать обеспечению надлежащего снабжения по справедливым для потребителей ценам и установлению длительного равновесия между производством и потреблением;
- e) препятствовать возникновению массовой безработицы или неполной занятости и других серьезных трудностей, которые могут возникнуть в результате диспропорции между предложением олова и спросом на него;
- f) еще более расширять использование и местную обработку олова, особенно в развивающихся оловодобывающих странах;
- g) в случае наступившей или ожидаемой нехватки олова принимать меры, направленные на увеличение производства олова и справедливое распределение металлического олова, чтобы смягчить серьезные трудности, с которыми могли бы столкнуться потребляющие страны;
- h) в случае наступившего или ожидаемого излишка олова принимать меры, направленные на смягчение серьезных трудностей, с которыми могли бы столкнуться оловодобывающие страны;
- i) следить за реализацией некоммерческих запасов олова правительствами и принимать меры, которые устраняли бы все могущие возникнуть неясности и трудности;
- j) непрерывно изучать потребность в разработке и эксплуатации новых месторождений олова и в содействии внедрению наиболее эффективных методов добычи, обогащения и переплавки оловянных руд, в частности, путем оказания технической и финансовой помощи со стороны Организации Объединенных Наций и прочих организаций, входящих в систему ООН;
- k) способствовать развитию рынка олова в развивающихся оловодобывающих странах с целью поощрения расширения их роли в сбыте олова; и
- l) продолжать работу, выполняющуюся Международным советом по олову в рамках четвертого международного Соглашения по олову (именуемого в дальнейшем четвертым Соглашением) и предыдущих международных соглашений по олову.

## ГЛАВА II. ОПРЕДЕЛЕНИЯ

### Статья 2. ОПРЕДЕЛЕНИЯ

В настоящем Соглашении:

«Олово» означает металлическое олово, любое другое рафинированное олово или олово, содержащееся в концентратах или оловянной руде, извлеченной из месторождения. Для целей настоящего определения понятие «руда» исключает *a)* материал, извлеченный из рудного тела для другой цели, но не для обогащения, и *b)* материал, который удаляется в процессе обогащения.

«Металлическое олово» означает рафинированное олово хорошего товарного качества, чистотой не менее 99,75%.

«Буферный» запас означает буферный запас, основанный и управляемый в соответствии с положениями главы X настоящего Соглашения.



«Имеющееся в распоряжении металлическое олово» означает металл, находящийся в буферном запасе, включая металл, который был куплен для буферного запаса, но еще не получен Управляющим буферным запасом, и исключая металл, который был продан из буферного запаса, но еще не отгружен Управляющим буферным запасом.

«Тонна» означает метрическую тонну, т.е. 1 000 килограммов.

«Контрольный период» означает период, объявленный таковым Советом и для которого устанавливается общий разрешенный экспортный контингент.

«Квартал» означает календарную четверть года начиная с 1 января, 1 апреля, 1 июля или 1 октября.

«Нетто-экспорт» означает количество олова, экспортированное на условиях, изложенных в части первой приложения С к настоящему Соглашению, за вычетом количества олова, импортированного, как определено в соответствии с частью второй того же приложения.

«Участвующая страна» означает страну, правительство которой ратифицировало, одобрило, приняло настоящее Соглашение или присоединилось к нему или уведомило о своем намерении ратифицировать, одобрить, принять его или присоединиться к нему, или любую территорию или территории, чье независимое участие вступило в силу по статье 53, или, в зависимости от контекста, правительство такой страны или такой территории или территорий, или организацию, упоминаемую в статье 54.

«Оловодобывающая страна» означает участвующую страну, которую Совет с ее согласия объявил оловодобывающей страной.

«Потребляющая страна» означает участвующую страну, которую Совет с ее согласия объявил потребляющей страной.

«Страна-вкладчик» означает участвующую страну, которая сделала взносы в буферный запас.

«Простое большинство голосов» достигается в том случае, если предложение поддерживается большинством голосов, поданных участвующими странами:

«Простое раздельное большинство голосов» достигается в том случае, если предложение поддерживается как большинством голосов, поданных производящими странами, так и большинством голосов, поданных потребляющими странами.

«Раздельное большинство в две трети голосов» достигается в том случае, если предложение поддерживается как большинством в две трети голосов, поданных производящими странами, так и большинством в две трети голосов, поданных потребляющими странами.

«Вступление в силу» означает, если этот термин не уточнен, первоначальное вступление в силу настоящего Соглашения, независимо от того, является ли такое вступление в силу предварительным в соответствии с положениями статьи 50 или окончательным в соответствии с положениями статьи 49.

«Финансовый год» означает период в один год, начинающийся 1 июля и заканчивающийся 30 июня следующего года.

«Сессия» включает в себя одно или несколько заседаний Совета.

## МЕЖДУНАРОДНЫЙ СОВЕТ ПО ОЛОВУ: КОНСТИТУЦИОННЫЕ ПОЛОЖЕНИЯ

### ГЛАВА III. ЧЛЕНСТВО

#### Статья 3. СОВЕТ

а) Международный совет по олову (в дальнейшем называемый Советом), созданный в силу предыдущих международных соглашений по олову, будет продолжать функционировать с членским составом, полномочиями и функциями, предусмотренными пятым международным Соглашением по олову, чтобы обеспечить осуществление положений этого Соглашения.

б) Местопребыванием Совета будет Лондон, если Совет не примет другого решения.

#### Статья 4. УЧАСТИЕ В СОВЕТЕ

а) Совет состоит из всех участвующих стран.

б) i) Каждая участвующая страна представлена в Совете одним представителем и может назначить заместителей и советников для участия в сессиях Совета.

ii) Заместитель представителя уполномочен действовать и голосовать от имени представителя в случае отсутствия последнего или в других особых случаях.

с) Каждая участвующая страна является одним членом Совета, за исключением предусмотренных в статье 53 случаев.

#### Статья 5. КАТЕГОРИИ УЧАСТВУЮЩИХ СТРАН

а) Каждая страна-член Совета объявляется Советом, с ее согласия, оловодобывающей или потребляющей страной в кратчайший срок по получении Советом уведомления от Генерального Секретаря Организации Объединенных Наций, что такая страна-член депонировала свою ратификационную грамоту или акт об одобрении или принятии Соглашения или присоединении к нему в силу статей 48 и 52 или уведомление о своем намерении ратифицировать, одобрить, принять настоящее Соглашение или присоединиться к нему в силу статьи 50 или статьи 52.

б) Участие в Совете оловодобывающих и потребляющих стран основывается, соответственно, на их производстве олова из отечественной руды или на их потреблении металлического олова, но при условии, что:

i) участие в Совете оловодобывающей страны, которая является крупным потребителем металлического олова, производимого из отечественной руды, основывается, с согласия такой страны, на объеме ее экспорта олова; и

ii) участие в Совете потребляющей страны, которая производит из отечественной руды значительную часть потребляемого ею олова, основывается, с согласия такой страны, на объеме ее импорта олова.

с) В своей ратификационной грамоте или акте об одобрении и принятии Соглашения или присоединения к нему или в своем уведомлении о намерении ратифицировать, одобрить, принять или присоединиться к нему каждое

правительство может указать, к какой категории участвующих стран, по его мнению, оно принадлежит.

*d)* На первой очередной сессии Совета после вступления в силу настоящего Соглашения Совет принимает решения, необходимые для применения настоящей статьи, большинством голосов, поданных участвующими странами, перечисленными в приложении А, и большинством голосов, поданных участвующими странами, перечисленными в приложении В, причем голоса подсчитываются раздельно, а право голоса распределяется в соответствии с положениями приложений А и В к настоящему Соглашению, и статья 13 при этом не принимается во внимание.

#### *Статья 6.* ПЕРЕХОД ИЗ ОДНОЙ КАТЕГОРИИ В ДРУГУЮ

*a)* Если какая-либо участвующая страна переходит из категории потребляющих стран в категорию оловодобывающих стран или наоборот, Совет, по просьбе заинтересованной страны или по своей собственной инициативе, и с ее согласия, рассматривает создавшееся новое положение и устанавливает, какой контингент в тоннах или какая процентная доля будут применяться для целей соответствующих приложений к настоящему Соглашению.

*b)* Совет определяет дату, когда контингент в тоннах и/или процентная доля, в зависимости от случая, которую он установил в соответствии с положениями пункта «а» настоящей статьи, вступит в силу.

*c)* С момента их вступления в силу, который устанавливается Советом в соответствии с положениями пункта «b», участвующая страна теряет все права и привилегии и освобождается от всех тех обязательств по настоящему Соглашению, которые относятся к странам, входящим в его бывшую категорию, кроме неуплаченных финансовых или других обязательств, за которые несет ответственность страна, входящая в его бывшую категорию, и приобретает все те права и привилегии и принимает на себя все те обязательства по настоящему Соглашению, которые относятся к странам, входящим в его новую категорию, при условии, что:

- i)* если данная страна переходит из категории оловодобывающих стран в категорию потребляющих стран, она тем не менее сохраняет за собой право на возмещение в момент прекращения действия Соглашения своей доли при ликвидации буферного запаса в соответствии с положениями статей 25 и 26; и
- ii)* если данная страна переходит из категории потребляющих стран в категорию оловодобывающих стран, то условия, установленные Советом для этой страны, должны быть справедливыми по отношению к данной стране в сопоставлении с прочими оловодобывающими странами, уже участвующими в Соглашении.

### ГЛАВА IV. ПОЛНОМОЧИЯ И ФУНКЦИИ

#### *Статья 7.* ПОЛНОМОЧИЯ И ФУНКЦИИ СОВЕТА

Совет:

- a)* обладает такими полномочиями и выполняет такие обязанности, которые являются необходимыми для осуществления административных и оперативных функций, предусмотренных настоящим Соглашением;

- b) получает от Исполнительного председателя в любое время, когда он потребует, информацию об активах буферного запаса и об операциях с ним, которую он считает необходимой для выполнения своих функций по настоящему Соглашению;
- c) может просить участвующие страны представлять имеющиеся данные о производстве олова, издержках производства олова, уровне производства олова, потреблении олова, международной торговле и запасах олова, а также любую другую информацию, необходимую для надлежащего осуществления настоящего Соглашения, если это не противоречит положениям о государственной безопасности, изложенным в статье 44, и страны представляют запрашиваемую информацию в возможно более полном объеме;
- d) имеет право заключать займы для целей Административного счета, созданного в соответствии со статьей 16, или Счета буферного запаса в соответствии со статьей 24;
- e) публикует по окончании каждого финансового года отчет о своей работе за этот год;
- f) публикует по окончании каждого квартала (но не ранее чем через три месяца после его окончания, если только Совет не примет другого решения) сообщение о количестве металлического олова, имевшегося к концу данного квартала;
- g) принимает любые надлежащие меры для консультаций и сотрудничества с:
  - i) Организацией Объединенных Наций, ее компетентными органами (в частности, с Конференцией Организации Объединенных Наций по торговле и развитию), специализированными учреждениями и прочими организациями, входящими в систему Организации Объединенных Наций, и соответствующими межправительственными организациями; и
  - ii) странами, которые не участвуют в настоящем Соглашении, но которые являются членами Организации Объединенных Наций или ее специализированных учреждений или которые участвовали в предыдущих международных соглашениях по олову.

#### Статья 8. ПРОЦЕДУРЫ СОВЕТА

Совет:

- a) устанавливает сам свои правила процедуры;
- b) может принимать любые меры, которые считает необходимыми для того, чтобы консультировать Исполнительного председателя в периоды, когда Совет не заседает;
- c) создает те комитеты, которые он считает необходимыми для содействия ему в выполнении его функций, и устанавливает их круг ведения; эти комитеты могут сами устанавливать свои собственные правила процедуры, если Совет не примет другого решения;
- d) i) может в любое время передать раздельным большинством в две трети голосов любому комитету любые полномочия, которые Совет может осуществлять простым раздельным большинством голосов, за исключением тех полномочий, которые относятся к:

- установлению размеров взносов по статье 19;
- установлению и пересмотру минимальных и максимальных цен по статьям 27 и 31;
- определению размеров экспорта по статьям 32, 33, 34, 35 и 36 или
- мерам, принимаемым в случае нехватки олова, по статье 40;
- ii) устанавливает раздельным большинством в две трети голосов членский состав и круг ведения любого такого комитета; и
- iii) может простым большинством голосов в любое время аннулировать любые переданные любому такому комитету полномочия или создание любого такого комитета.

### Статья 9. СТАТИСТИКА И ИЗУЧЕНИЕ РЫНКА ОЛОВА

Совет:

- a) оценивает по крайней мере один раз в квартал вероятный объем производства и потребления олова в течение следующего квартала или кварталов с целью оценки общего статистического положения с оловом для этого периода и в этой связи может учесть и другие факторы, имеющие отношение к рынку олова;
- b) принимает меры для непрерывного изучения вопросов, касающихся издержек производства олова, уровня производства олова, тенденции цен, тенденции рынка и краткосрочных и долгосрочных проблем мировой оловянной промышленности; с этой целью он проводит или поощряет такие исследования проблем оловянной промышленности, какие он считает нужными;
- c) собирает информацию о новых сферах применения олова и о создании заменителей, которые могут использоваться вместо олова в традиционных сферах его применения;
- d) поощряет более тесные связи с организациями, которые занимаются исследованиями вопросов, касающихся эффективной разведки, а также добычи, переработки и использования олова, и более широкое участие в таких организациях; и
- e) изучает альтернативные возможности для того, чтобы дополнить или заменить существующие методы финансирования буферного запаса.

## ГЛАВА V. ОРГАНИЗАЦИЯ И АДМИНИСТРАЦИЯ

### Статья 10. ИСПОЛНИТЕЛЬНЫЙ ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛИ ИСПОЛНИТЕЛЬНОГО ПРЕДСЕДАТЕЛЯ СОВЕТА

- a) Совет назначает раздельным большинством в две трети голосов путем подачи бюллетеней независимого Исполнительного председателя, который может быть гражданином одной из участвующих стран. Вопрос о назначении Исполнительного председателя рассматривается на первой очередной сессии Совета по вступлении в силу настоящего Соглашения.
- b) Исполнительным председателем должно быть лицо, которое не принимало активного участия в оловянной промышленности или торговле

оловом в течение пяти лет, предшествующих его назначению, и отвечающее условиям, изложенным в статье 12.

с) При назначении Исполнительного председателя на основании пункта «b» настоящей статьи не исключается кандидатура сотрудника персонала Совета.

d) Исполнительный председатель занимает свою должность в течение такого срока и на таких других условиях, которые определяет Совет.

e) Исполнительный председатель председательствует на сессиях и заседаниях Совета. Он не участвует в голосовании.

f) Совет ежегодно избирает двух заместителей Исполнительного председателя, одного из числа представителей оловодобывающих стран, другого из числа представителей потребляющих стран. Два заместителя председателя называются: первый заместитель Исполнительного председателя и второй заместитель Исполнительного председателя. Первый заместитель Исполнительного председателя избирается попеременно из числа представителей оловодобывающих стран и из числа представителей потребляющих стран.

g) Если Исполнительный председатель уходит в отставку или надолго не в состоянии исполнять свои обязанности, Совет назначает нового Исполнительного председателя в соответствии с процедурой, предусмотренной в пункте «a» настоящей статьи. До такого назначения или в течение временного отсутствия Исполнительного председателя его заменяют первый заместитель Исполнительного председателя или, в случае необходимости, второй заместитель Исполнительного председателя, которые лишь обязаны председательствовать на сессиях и заседаниях, если только Совет не примет другого решения. Совет предусматривает также в своих Правилах процедуры назначение Исполняющего обязанности главного исполнительного должностного лица, ответственного за осуществление и функционирование настоящего Соглашения в соответствии со статьей 12 в течение временных отсутствий Исполнительного председателя или до назначения нового Исполнительного председателя в соответствии с настоящим пунктом.

h) Когда какой-либо заместитель Исполнительного председателя выполняет функции последнего, он не участвует в голосовании; право голоса его страны может осуществляться в соответствии с положениями подпункта «ii» пункта «b» статьи 4 и пункта «c» статьи 14.

## Статья II. СЕССИИ СОВЕТА

a) Совет проводит четыре очередные сессии в год. Совет может также проводить, в случае необходимости, специальные сессии.

b) Генеральный Секретарь Организации Объединенных Наций созывает в Лондоне первую очередную сессию Совета в рамках настоящего Соглашения. Эта сессия открывается в течение восьми дней после вступления в силу настоящего Соглашения.

с) Сессии Совета созываются Исполнительным председателем по требованию любой участвующей страны или когда это требуется в соответствии с положениями настоящего Соглашения; если же Исполнительный председатель лишен возможности это сделать, они созываются исполняющим обязанности главного исполнительного должностного лица после консультации с первым заместителем Исполнительного председателя и от его имени. Сессии могут быть также созваны Исполнительным председателем по его собственной инициативе.

d) Если Совет не принимает иного решения, сессии Совета созываются в штаб-квартире Совета. О созыве каждой такой сессии члены Совета предупреждаются не менее чем за семь дней, за исключением случаев, предусмотренных в статье 31.

e) Для обеспечения кворума на любой сессии или заседании Совета необходимо присутствие представителей, имеющих две трети голосов всех оловодобывающих стран и две трети голосов всех потребляющих стран. При отсутствии указанного выше кворума на какой-либо сессии Совета созывается новая сессия по истечении не менее семи дней, на которой кворум считается обеспеченным, если на ней присутствуют представители, имеющие вместе более 1000 голосов.

### Статья 12. ПЕРСОНАЛ СОВЕТА

a) Исполнительный председатель, назначенный в соответствии со статьей 10, ответственен перед Советом за осуществление административных и оперативных функций, предусмотренных настоящим Соглашением в соответствии с решениями Совета.

b) Исполнительный председатель несет, кроме того, ответственность за руководство административными службами и персоналом.

c) Совет назначает Управляющего буферным запасом (называемого в дальнейшем Управляющим) и секретаря и определяет условия деятельности и круг обязанностей обоих должностных лиц.

d) Совет дает директивы Исполнительному председателю относительно того, каким образом Управляющий должен выполнять свои обязанности, предусмотренные настоящим Соглашением.

e) В распоряжение Исполнительного председателя выделяется персонал, который Совет считает необходимым. Весь персонал, включая Управляющего и секретаря Совета, ответственен перед Исполнительным председателем. Порядок найма и условия работы этого персонала утверждаются Советом.

f) Ни Исполнительный председатель, ни сотрудники персонала не имеют материальной заинтересованности в оловодобывающей промышленности, торговле оловом, транспортировке олова, в рекламе, связанной с оловом, или другой деятельности, относящейся к олову.

g) При исполнении своих обязанностей ни Исполнительный председатель, ни сотрудники персонала не испрашивают и не получают инструкций от какого бы то ни было правительства или от каких бы то ни было лиц или органов, кроме Совета или лица, действующего от имени Совета в соответствии с положениями настоящего Соглашения. Они воздерживаются от любых действий, которые могут отразиться на их положении международных сотрудников, несущих ответственность только перед Советом. Каждая участвующая страна обязуется соблюдать исключительно международный характер обязанностей Исполнительного председателя и сотрудников персонала и не пытаться воздействовать на них при исполнении ими своих обязанностей.

h) Исполнительный председатель, Управляющий, секретарь Совета или другие служащие Совета не могут разглашать какие бы то ни было сведения об осуществлении административных или оперативных функций, предусмотренных настоящим Соглашением, если только они не уполномочены Советом или если это не является необходимым в связи с надлежащим исполнением их обязанностей по настоящему Соглашению.

## ГЛАВА VI. ГОЛОСА СОВЕТА

*Статья 13. ПРОЦЕНТНЫЕ ДОЛИ И ЧИСЛО ГОЛОСОВ*

*a)* Оловодобывающие страны располагают вместе 1000 голосами. Каждая оловодобывающая страна получает 5 первоначальных голосов; оставшиеся голоса делятся между оловодобывающими странами, возможно ближе соизмеряясь с процентной долей каждой оловодобывающей страны, указанной в приложении А или определенной каким-либо другим способом в соответствии с настоящей статьей.

*b)* Потребляющие страны располагают вместе 1000 голосами. Каждая потребляющая страна получает пять первоначальных голосов или, если число потребляющих стран превышает тридцать, максимальное целое число, с тем чтобы общее число первоначальных голосов не превышало 150; оставшиеся голоса делятся между потребляющими странами, как можно ближе соизмеряясь с процентной долей каждой потребляющей страны, указанной в приложении В или определенной каким-либо другим способом в соответствии с настоящей статьей.

*c)* Ни одна из участвующих стран не может иметь больше 450 голосов.

*d)* Дробление голосов не допускается.

*e)* Если вследствие того, что одно или несколько правительств стран, перечисленных в приложении А или в приложении В, не ратифицировали, не одобрили, не приняли настоящего Соглашения или не присоединились к нему или не заявили о своем намерении ратифицировать, одобрить, принять это Соглашение или присоединиться к нему или же в результате перехода одной из участвующих стран из одной категории в другую в соответствии со статьей 6, или по причине выхода одной из участвующих стран, или вследствие применения любого из положений настоящего Соглашения общее число процентных долей оловодобывающих стран или потребляющих стран становится меньше 100 или их общее количество соответствующих голосов становится меньше 1000, то разница в числе процентных долей и голосов распределяется, соответственно, между остальными потребляющими или оловодобывающими странами по возможности пропорционально процентным долям, которые они уже имеют, с тем чтобы соответствующее общее количество процентных долей оловодобывающих и потребляющих стран составило по 100, а соответствующая общая сумма их голосов составляла по 1000.

*f) i)* Если до вступления в силу настоящего Соглашения правительство страны, не внесенной в приложение А или В, ратифицировало, одобрило, приняло настоящее Соглашение или присоединилось к нему или уведомило о своем намерении ратифицировать, одобрить, принять его или присоединиться к нему или

*ii)* если по вступлении в силу настоящего Соглашения правительство какой-либо страны (еще не участвующей) ратифицирует, одобряет, принимает его или присоединяется к нему или уведомляет о своем намерении ратифицировать, одобрить или принять его или присоединяется к нему, или если какой-либо участвующей стране разрешено изменить свою категорию в соответствии с положениями статьи 6, то

Совет определяет процентную долю этой страны и затем заново определяет процентные доли всех других участвующих стран пропорционально их текущим долям так, чтобы соответствующая общая сумма процентных долей оло-



водобывающих и потребляющих стран составила 100, а соответствующая сумма их голосов составила 1000. За исключением положений, предусмотренных пунктом «i» настоящей статьи, процентная доля, определенная Советом в соответствии с положениями настоящего пункта, вступает в силу в день, устанавливаемый Советом для целей настоящей статьи, как если бы процентная доля являлась одной из перечисленных в приложении А или В.

g) i) Совет пересматривает процентные доли оловодобывающих стран в приложении А и определяет их заново в соответствии с правилами, изложенными в приложении F. За исключением первого пересмотра, который производится на первой очередной сессии Совета, процентная доля оловодобывающей страны не должна быть сокращена в любой двенадцатимесячный период больше чем на одну десятую ее процентной доли в начале данного периода.

ii) Совет, собираясь принимать какие-либо меры в соответствии с правилами приложения F, учитывает должным образом любые обстоятельства, на которые та или иная оловодобывающая страна указывает как на исключительные, и может отдельным большинством в две трети голосов отметить или изменить полное применение этих правил.

iii) Совет может время от времени пересматривать правила, содержащиеся в приложении F, отдельным большинством в две трети голосов, и результаты всякого такого пересмотра вступают в силу, как если бы они были включены в это приложение.

iv) Процентные доли, определяемые в порядке, изложенном в настоящем пункте, опубликовываются и вступают в силу в первый день квартала, следующего за датой принятия Советом решения, заменяя собой процентные доли, перечисленные в приложении А.

h) Совет на первой очередной сессии пересматривает приложение В и публикует это пересмотренное приложение, которое вступает в силу и применяется для целей настоящей статьи немедленно; на последующих сессиях, которые будут проводиться во втором квартале каждого календарного года, Совет рассматривает цифровые данные о потреблении олова каждой из потребляющих стран за каждый из трех предшествующих календарных лет и публикует пересмотренные процентные доли каждой потребляющей страны, причем эти процентные доли определяются на основе средних цифровых данных о потреблении; эти процентные доли вступают в силу для целей настоящей статьи, начиная с ближайшего 1 июля, как если бы они являлись процентными долями, предусмотренными в приложении В.

i) В том случае, когда в результате применения положений пункта «f» настоящей статьи процентные доли оловодобывающих стран были пропорционально изменены в течение контрольного периода, объявленного Советом в соответствии с положениями статьи 33, Совет публикует как можно скорее пересмотренную таблицу процентных долей, которая вступает в силу для целей статьи 33 с первого дня квартала, следующего за периодом, когда было принято решение об изменении процентных долей.

#### Статья 14. ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

a) Каждый член Совета уполномочен подавать все голоса, которыми он располагает в Совете. При голосовании делегат не может делить свои голоса. Если делегат воздерживается при голосовании, он рассматривается как не голосовавший.

b) Решения Совета, за исключением случаев, когда предусматривается иной порядок, принимаются простым раздельным большинством голосов.

c) Любая страна-член может в форме, приемлемой для Совета, уполномочить любую другую страну-члена представлять ее интересы и осуществлять ее право голоса на любой сессии или заседании Совета.

## ГЛАВА VII. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

### Статья 15. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

a) Каждая участвующая страна предоставляет Совету такие валютные льготы, какие являются необходимыми для выполнения им своих функций по настоящему Соглашению.

b) Совет является юридическим лицом. В частности, он обладает дееспособностью заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом, а также возбуждать судебные дела.

c) Совет освобождается в каждой участвующей стране в рамках действующего в ней законодательства от уплаты налогов на свои активы, доходы и прочее имущество в той мере, в какой это необходимо для выполнения им своих функций по настоящему Соглашению.

d) Юридический статус, привилегии и иммунитеты Совета на территориях Соединенного Королевства продолжают определяться Соглашением о штаб-квартире между правительством Соединенного Королевства Великобритании и Северной Ирландии и Международным советом по олову, подписанным в Лондоне 9 февраля 1972 года.

## ФИНАНСОВЫЕ ПОЛОЖЕНИЯ

## ГЛАВА VIII. СЧЕТА И РЕВИЗИЯ

### Статья 16. ФИНАНСОВЫЕ СЧЕТА

a) i) Для осуществления и функционирования настоящего Соглашения создаются два счета — Административный счет и Счет буферного запаса.

ii) Административные расходы Совета, включая оклады Исполнительного председателя, Управляющего, Секретаря и персонала, относятся на Административный счет.

iii) Любые расходы, связанные исключительно со сделками или операциями с буферным запасом, включая расходы по заключению займов, складированию, комиссиям и страхованию, относятся Управляющим на Счет буферного запаса.

iv) Вопрос об отнесении любого другого вида расходов на Счет буферного запаса решается Исполнительным председателем.

b) Совет не несет ответственности за расходы представителей в Совете или расходы их заместителей и советников.

### *Статья 17.* ВЗНОСЫ НАЛИЧНЫМИ — ВАЛЮТА ПЛАТЕЖА

Платежи наличными участвующих стран на Административный счет в соответствии с положениями статей 19 и 58, платежи наличными странами-вкладчиками на Счет буферного запаса в соответствии с положениями статей 21, 22 и 23, платежи наличными с Административного счета участвующим странам в соответствии с положениями статьи 58 и платежи наличными со Счета буферного запаса странам-вкладчикам в соответствии с положениями статей 21, 22, 23 и 25 оцениваются в фунтах стерлингов и производятся в фунтах стерлингов или, по выбору заинтересованной страны, сумма, эквивалентная причитающейся в фунтах стерлингов и пересчитанная по валютному курсу в день платежа, выплачивается в любой валюте, свободно конвертируемой в фунты стерлингов на Лондонской валютной бирже.

### *Статья 18.* РЕВИЗИЯ СЧЕТОВ

*a)* Совет назначает ревизоров для проверки его счетов.

*b)* В кратчайший срок по окончании каждого финансового года Совет публикует проверенные независимыми ревизорами Административный счет и Счет буферного запаса, при условии, что проверенный Счет буферного запаса публикуется не ранее чем через три месяца со дня окончания финансового года, к которому он относится.

## ГЛАВА IX. АДМИНИСТРАТИВНЫЙ СЧЕТ

### *Статья 19.* БЮДЖЕТ

*a)* На первой очередной сессии по вступлении в силу настоящего Соглашения Совет утверждает бюджет взносов и расходов по Административному счету на период со дня вступления в силу настоящего Соглашения и до конца первого финансового года. В последующем Совет утверждает подобный годовой бюджет на каждый финансовый год. Если в любое время в течение любого финансового года обнаруживается, что в силу непредвиденных обстоятельств, которые возникли или могут возникнуть, остаток денежных средств на Административном счете, вероятно, будет недостаточным для покрытия административных расходов Совета, Совет может утвердить необходимый дополнительный бюджет на оставшуюся часть финансового года.

*b)* На основе бюджетов, упомянутых в пункте «а» настоящей статьи, Совет устанавливает размер взноса в фунтах стерлингов на Административный счет для каждой участвующей страны, которая обязана полностью внести свой взнос Совету по получении извещения о его размере. Участвующие страны, имеющие на день установления размера взноса не менее 21 голоса, платят каждая 1% общего бюджета, а участвующие страны, имеющие не более 20 голосов на день установления размера взноса, платят каждая три десятых процента общего бюджета. Остальная часть бюджета, которая не покрывается указанными выше платежами, покрывается взносами из расчета одной двухтысячной требуемой суммы за каждый голос, который страна имеет в Совете на день установления размера ее взноса.

*c)* Совет может лишить любую участвующую страну, которая не уплачивает своего взноса на Административный счет в шестимесячный срок со дня

уведомления о размере взноса, ее права голоса в Совете. Если такая страна не уплачивает своего взноса в 12-месячный срок со дня уведомления о размере взноса, Совет может лишить ее любых других прав по настоящему Соглашению при условии, что Совет по получении любого такого просроченного взноса восстанавливает заинтересованную страну в правах, которых она была лишена в соответствии с положениями настоящего пункта.

## ГЛАВА X. СЧЕТ БУФЕРНОГО ЗАПАСА

### *Статья 20.* СОЗДАНИЕ БУФЕРНОГО ЗАПАСА

a) Создается буферный запас, совокупность которого состоит из взносов оловодобывающих стран в соответствии со статьей 21 и взносов потребляющих стран в соответствии со статьей 22.

b) Ресурсы буферного запаса могут дополняться путем получения займов на рынке капитала и осуществления мероприятий, указанных в статье 24.

c) Для целей настоящей статьи любая часть взноса наличными считается эквивалентной количеству металлического олова, которое могло бы быть куплено по минимальной цене, действующей в день, когда взнос этой части предлагается внести в буферный запас в соответствии со статьей 21 или когда он производится в соответствии со статьей 22.

### *Статья 21.* ВЗНОСЫ ОЛОВОДОБЫВАЮЩИХ СТРАН

a) i) Оловодобывающие страны делают взносы в буферный запас наличными или металлическим оловом или наличными и металлическим оловом вместе, которые должны быть эквивалентны 20000 тонн металлического олова, из которых взносы, эквивалентные 7500 тонн, должны вноситься по вступлении в силу настоящего Соглашения;

ii) Совет решает, какие доли первоначальных и последующих взносов подлежат уплате наличными и какие — металлическим оловом;

iii) С соблюдением положений подпункта «iv» уплата первоначальных взносов производится в день начала первой очередной сессии Совета, созываемой в соответствии с настоящим Соглашением;

iv) Оловодобывающие страны вносят свою долю наличными любого причитающегося с них взноса в день, устанавливаемый Советом, и поставляют причитающуюся долю в металлическом олове не позднее чем по истечении трех месяцев после дня принятия такого решения;

v) Несмотря на положения подпункта «iii», Совет может в любое время установить, в какой срок или в какие сроки и какими частями должен быть внесен целиком или частично остаток совокупных взносов. Однако Совет может уполномочить Исполнительного председателя потребовать уплаты дальнейших частей взносов с предупреждением не менее чем за 14 дней;

vi) Если в любое время Совет имеет на счете буферного запаса наличные денежные средства, общая сумма которых превышает размер первоначальных взносов, предусмотренных положениями подпункта «i» настоящей статьи, и любые дополнительные взносы, полученные в силу статьи 22, Совет может разрешить возратить за счет такого рода превышения оловодобывающим странам суммы, пропорциональные сделанным в силу этой статьи взносам. По просьбе оловодобывающей страны сумма, которую она имеет

право получить обратно, может оставаться на счете буферного запаса. Остаток, подлежащий взносам в счет совокупных взносов в силу положений подпункта «i» настоящей статьи, увеличивается на сумму таких возвращенных средств, но не считая тех сумм, которые подлежат возврату, но были оставлены в буферном запасе.

b) Взносы, причитающиеся в соответствии с пунктом «a» настоящей статьи, могут, с согласия заинтересованной страны-вкладчицы, быть сделаны путем передачи из буферного запаса, созданного в рамках четвертого Соглашения.

c) Взносы, упомянутые в пункте «a» настоящей статьи, распределяются между оловодобывающими странами в соответствии с предусмотренными в приложении А их процентными долями, пересмотренными и установленными заново на первой очередной сессии Совета в соответствии с пунктом «g» статьи 13.

d) i) Если в момент вступления в силу настоящего Соглашения или впоследствии какая-либо страна, указанная в приложении А, сдает на хранение ратификационную грамоту или акт об одобрении принятия или присоединении к Соглашению или уведомляет о своем намерении ратифицировать, одобрить или принять его или присоединиться к нему или если потребляющая страна переходит в категорию оловодобывающих стран в соответствии с положениями статьи 6, то взнос такой страны будет установлен Советом на основании ее процентной доли, указанной в приложении А;

ii) Взносы причитающиеся в соответствии с подпунктом «i», делаются в день сдачи на хранение ратификационной грамоты или соответствующего акта или же в день, установленный Советом в соответствии с положениями пункта «b» статьи 6;

iii) В этой связи Совет может распорядиться возвратить другим оловодобывающим странам или потребляющим странам часть взноса, не превышающую в общей сложности взноса, сделанного в соответствии с положениями подпункта «i» пункта «d». Если Совет постановляет, что такой возврат должен быть полностью или частично сделан металлическим оловом, он может обусловить его такими условиями, которые он считает необходимыми. По просьбе оловодобывающей страны взнос, который может быть ей возвращен, может быть оставлен в буферном запасе.

e) i) Оловодобывающая страна, которая с целью сделать взнос в соответствии с настоящей статьей пожелает во время периода экспортного контроля экспортировать олово из запасов, находящихся на ее территории, может обратиться к Совету с просьбой о разрешении экспортировать желаемое количество в дополнение к ее экспортному контингенту, определенному в соответствии с положениями статьи 34, если таковой был установлен;

ii) Совет рассматривает любую такую просьбу и может удовлетворить ее с соблюдением таких условий, которые он сочтет необходимыми. Если эти условия выполнены и представлены такие доказательства, которые могут потребоваться Совету с целью, чтобы убедиться в том, что экспортируемые металл или концентраты являются тем самым металлическим оловом, которое было поставлено для пополнения буферного запаса, то пункты «b» и «d» статьи 34 и пункт «a» статьи 36 не применяются к такому экспорту.

f) Взносы металлическим оловом могут приниматься управляющим на складах, официально признанных Лондонской биржей металлов, или в другом таком месте или местах, определенных Советом. Марки олова, поставлен-

ного таким образом, должны быть марками, зарегистрированными на Лондонской бирже металлов и признанными ею.

### Статья 22. ДОПОЛНИТЕЛЬНЫЕ ВЗНОСЫ

а) Потребляющие страны могут на условиях, одобренных Советом, делать взносы в буферный запас наличными или металлическим оловом или наличными и металлическим оловом вместе до дополнительной суммы, эквивалентной 20 000 тонн металлического олова. Несмотря на условия, которые налагаются в соответствии с настоящим пунктом, Совет может возвратит любой стране, которая делает взнос в буферный запас в соответствии с настоящим пунктом, весь такой взнос или любую часть такого взноса. Если взнос возвращается полностью или частично металлическим оловом, Совет может обусловить этот возврат такими условиями, которые он сочтет необходимыми.

б) Любая страна, приглашенная на Конференцию Организации Объединенных Наций по олову 1975 года, может делать взносы в буферный запас наличными или металлическим оловом или тем и другим при условии согласия Совета и на условиях, включающих условия относительно возврата взносов. Такие взносы являются дополнительными к взносам, указанным в пункте «а» статьи 21 и в пункте «а» настоящей статьи.

в) Исполнительный председатель уведомляет участвующие страны о получении взносов, сделанных в соответствии с пунктами «а» и «б» настоящей статьи, и извещает любую неучаствующую страну, которая сделала взнос в соответствии с пунктом «б» настоящей статьи, о получении любого такого взноса.

д) По истечении тридцати календарных месяцев после вступления в силу настоящего Соглашения Совет рассматривает достигнутые результаты в отношении дополнительных взносов, упоминаемых в пунктах «а» и «б» настоящей статьи, и он может принять решение о необходимости созыва в течение шести месяцев после даты вынесения решения Советом конференции с целью изменения настоящего Соглашения полностью либо частично посредством подписания Протокола или другого соответствующего международного акта. В случае принятия такого решения Совет просит Генерального Секретаря Организации Объединенных Наций созвать такую конференцию.

### Статья 23. САНКЦИИ В СВЯЗИ СО ВЗНОСАМИ

а) Совет определяет санкции, которые налагаются на страны, не выполнившие своих обязательств по подпункту «v» пункта «а» статьи 21.

б) Если какая-либо оловодобывающая страна не выполняет своих обязательств по статье 21, Совет может лишить ее любых или всех прав и привилегий, которыми она пользуется по настоящему Соглашению, и может также потребовать, чтобы остальные оловодобывающие страны восполнили дефицит наличными или металлическим оловом или же и наличным и металлическим оловом.

в) Если дефицит должен быть частично восполнен металлическим оловом, оловодобывающим странам, восполняющим этот дефицит, будет разрешено экспортировать затребованные от них количества в дополнение к любому дозволенному объему экспорта, установленному по статье 34. При условии представления доказательств, которые могут потребоваться Совету,

чтобы убедиться в том, что экспортированные металл и концентраты являются тем самым металлическим оловом, которое было поставлено для включения в буферный запас, положения пунктов «b» и «d» статьи 34 и пункта «a» статьи 36 не применяются к такому экспорту.

d) Совет может в любое время на определенных им условиях:

- i) объявить, что упущение было исправлено;
- ii) восстановить права и привилегии дающей страны; и
- iii) возратить дополнительные взносы, сделанные другими оловодобывающими странами в соответствии с пунктом «b» настоящей статьи, вместе с процентами, ставка которых будет определена Советом с учетом преобладающих международных учетных ставок при условии, что на ту часть дополнительного взноса, которая была сделана металлическим оловом, такие проценты исчисляются на основе соответствующей цены на металлическое олово в день принятия Советом решения в соответствии с положениями пункта «b» настоящей статьи на признанном рынке, объявленном Советом. Если такой возврат производится полностью или частично металлическим оловом, Совет может обусловить его требования, которые он считает необходимыми.

#### Статья 24. ЗАЕМ ДЕНЕГ ДЛЯ ЦЕЛЕЙ БУФЕРНОГО ЗАПАСА

a) Совет может занимать для целей буферного запаса и под обеспечение складских свидетельств на олово, хранящихся в буферном запасе, такую сумму или такие суммы, которые он считает необходимыми, при условии, что максимальная сумма таких займов и условия их предоставления одобрены большинством голосов, поданных потребляющими странами, и всеми голосами, поданными оловодобывающими странами.

b) Совет отдельным большинством в две трети голосов может принять любые другие меры, которые он сочтет подходящими, направленные на заключение займов для целей буферного запаса или на пополнение его ресурсов.

c) Без ущерба для положений пункта «d» настоящей статьи все расходы, связанные с такими займами и обязательствами, будут отнесены на счет буферного запаса, но Совет может решить, что участвующие страны, не являющиеся вкладчиками, могут внести суммы для покрытия этих расходов. Исполнительный председатель будет периодически докладывать Совету о действиях положений этого пункта. Действие положений этого пункта будет рассматриваться в связи с положениями пункта «d» статьи 22.

d) Никакие обязательства по настоящей статье не ложатся ни на одну участвующую страну без ее согласия.

e) В случае предоставления Совету каких-либо финансовых ресурсов, Совет может отдельным большинством в две трети голосов принять решение об изменении цифр, указанных в пункте «a» статьи 21 и в пункте «a» статьи 22.

### ГЛАВА XI. ЛИКВИДАЦИЯ БУФЕРНОГО ЗАПАСА

#### Статья 25. ПРОЦЕДУРА ЛИКВИДАЦИИ

a) По прекращении действия настоящего Соглашения все операции с буферным запасом, проводимые в соответствии со статьями 28, 29, 30, 31 или

пунктом «b» статьи 26, прекращаются. Управляющий не производит после этого дальнейших покупок металлического олова и может продавать металлическое олово только в соответствии с пунктами «b», «c» или «i» настоящей статьи.

b) Если только Совет не постановляет заменить мероприятия, предусмотренные настоящей статьей, Управляющий принимает в связи с ликвидацией буферного запаса меры, предусмотренные в пунктах «c», «d», «e», «f», «g», «h», «i» и «j» настоящей статьи.

c) В кратчайший срок по прекращении действия настоящего Соглашения Управляющий подсчитывает все расходы по ликвидации буферного запаса в соответствии с положениями настоящей статьи и откладывает из средств, остающихся на счете буферного запаса, сумму, которая, по его мнению, является достаточной для покрытия таких расходов. Если сальдо счета буферного запаса является недостаточным для покрытия таких расходов, Управляющий продает достаточное количество металлического олова для обеспечения необходимой дополнительной суммы.

d) С соблюдением положений настоящего Соглашения доля каждой страны-вкладчика в буферном запасе будет ей возвращена.

e) i) Доля каждой страны-вкладчика устанавливается в соответствии с положениями пункта «f» настоящей статьи.

ii) По просьбе всех стран-вкладчиков Совет пересматривает положения пункта «f» настоящей статьи.

f) Для определения доли каждой страны-вкладчика в буферном запасе Управляющий применяет следующую процедуру:

- i) Взносы каждой страны-вкладчика в буферный запас, за исключением любого взноса или части взноса, сделанного в соответствии со статьей 22 и возвращенного, должны быть исчислены, и с этой целью любой взнос страны-вкладчика металлом или часть такого взноса исчисляется по преобладающей минимальной цене, действовавшей в день, когда было предложено внести такой взнос, и добавляется к общей сумме взносов данной страны наличными.
- ii) Все металлическое олово, находящееся в распоряжении Управляющего на день прекращения действия настоящего Соглашения, оценивается на основе соответствующей цены на металлическое олово в этот день на признанном рынке, объявленном Советом, и исчисленная таким образом сумма добавляется к общей сумме наличных денежных средств, находящихся у Управляющего на этот день, за вычетом суммы, требуемой по пункту «c» настоящей статьи.
- iii) Если общая сумма, исчисленная в соответствии с подпунктом «ii», больше общей суммы всех взносов в буферный запас, сделанных всеми странами-вкладчиками, исчисленной в соответствии с подпунктом «i», то избыток распределяется между странами-вкладчиками пропорционально общей сумме взносов в буферный запас каждой страны-вкладчика, помноженной на число дней, в течение которых эти взносы находились в распоряжении Управляющего вплоть до дня прекращения действия настоящего Соглашения. Для этой цели взносы металлическим оловом исчисляются в соответствии с подпунктом «i» и каждый отдельный взнос, металлом или наличными, помножается на число дней, в течение которых данный взнос находился в распоряжении Управляющего. При подсчете числа этих дней в расчет не принимаются ни день получения взноса, ни день прекращения



действия настоящего Соглашения. Доля избытка, выделяемая таким образом каждой стране-вкладчику, добавляется к общей сумме ее взносов, исчисленной в соответствии с подпунктом «i». При распределении избытка взносы, права на которые были утрачены сделавшей их страной, не считаются находившимися в распоряжении Управляющего в течение периода, во время которого эти права были утрачены.

- iv) Если итог, исчисленный в соответствии с подпунктом «ii», меньше общей суммы всех взносов в буферный запас, сделанных всеми странами-вкладчиками, дефицит распределяется между странами-вкладчиками пропорционально общей сумме их взносов. Падающая таким образом на каждую страну-вкладчика доля дефицита вычитается из общей суммы взносов данной страны, причем такие взносы вычисляются в соответствии с подпунктом «i».
- v) Исчисленная таким образом сумма считается долей в буферном запасе каждой страны-вкладчика.

g) С соблюдением положений пункта «с» настоящей статьи доля каждой страны-вкладчика в денежных суммах и в металлическом олове, предназначенная для распределения в соответствии с пунктом «f» настоящей статьи, выделяется ей при условии, что, если любая страна-вкладчик утратила полностью или частично свое право участвовать в распределении выручки от ликвидации буферного запаса в силу статей 19, 23, 36, 45, 46 или 56, она лишается в соответствующем размере права на возвращение своей доли, и образующийся в результате остаток распределяется между другими странами-вкладчиками пропорционально их соответствующим долям в буферном запасе.

h) Соотношение металлического олова и наличных денежных средств, выделяемых в соответствии с положениями пунктов «d», «e», «g» настоящей статьи каждой стране-вкладчику, должно быть одинаковым.

i) Каждой стране-вкладчику выплачивается денежная сумма, выделенная для нее в соответствии с процедурой, изложенной в пункте «f», и либо:

- i) выделенное таким образом каждой стране-вкладчику количество металлического олова может пересылаться ей такими партиями и в такие сроки, которые Совет может найти подходящими, но в любом случае такие сроки не должны превышать двадцати четырех месяцев; либо
- ii) по выбору страны-вкладчика любая такая партия может быть продана и чистая выручка от такой продажи выплачена этой стране.

j) После того как Управляющий распределит все запасы металлического олова в соответствии с положениями пункта «i» настоящей статьи, он распределяет между странами-вкладчиками возможный остаток суммы, отложенный в соответствии с положениями пункта «с» настоящей статьи, пропорционально доле каждой страны, исчисленной в соответствии с положениями пунктов «e» и «f» настоящей статьи.

## Статья 26. ЛИКВИДАЦИЯ И ЭКСПОРТНЫЙ КОНТРОЛЬ

a) При определении общего разрешенного экспортного контингента в тоннах на любой контрольный период в соответствии с положениями статьи 32 Совет, в свете рассмотрения вопроса о возобновлении настоящего Соглашения в соответствии с пунктом «с» статьи 57, решает, является ли необходимым сокращение количества металлического олова, которое нахо-

дится на данный момент в буферном запасе. В этом случае общий разрешенный экспортный контингент может быть установлен, по решению Совета, на уровне ниже контингента, который был бы установлен Советом на данный период при других обстоятельствах.

b) В рамках инструкций Совета Управляющий может продавать из буферного запаса по любой цене, но не ниже минимальной цены, такое количество металлического олова, на которое Совет сократил общий разрешенный экспортный контингент в соответствии с положениями пункта «а» настоящей статьи.

## ЭКОНОМИЧЕСКИЕ ПОЛОЖЕНИЯ

### ГЛАВА XII. МИНИМАЛЬНЫЕ И МАКСИМАЛЬНЫЕ ЦЕНЫ

#### Статья 27. Минимальные и максимальные цены

a) Для целей настоящего Соглашения устанавливаются минимальные и максимальные цены на металлическое олово, которые выражаются в малайзийских долларах или в любой другой валюте, в отношении которой Совет может принять решения. Интервал между минимальной и максимальной ценами делится на три сектора.

b) Первоначальными минимальной и максимальной ценами и секторами внутри диапазона цен являются соответственно те цены и секторы, которые были в силе по четвертому Соглашению на день прекращения его действия.

c) Совет может на любой сессии установить пределы каждого или любого сектора, упомянутого в пункте «а» настоящей статьи.

d) i) На первой очередной сессии по вступлении в силу настоящего Соглашения и затем на основании непрерывно проводимых исследований в любое время или в соответствии с положениями статьи 31 Совет рассматривает, являются ли минимальная и максимальная цены подходящими для достижения целей настоящего Соглашения, и может изменить любую из них или обе эти цены. Если Совет не определяет новых минимальных и максимальных цен на первой очередной сессии после вступления в силу настоящего Соглашения, то минимальные и максимальные цены и секторы внутри интервала цен останутся такими же, какими они были на день прекращения четвертого Соглашения.

ii) Совет при этом учитывает краткосрочные изменения и среднесрочные тенденции добычи олова, издержки по добыче олова и уровень добычи и потребления олова, существующие мощности по добыче, а также определяет, обеспечивает ли текущая цена поддержание на соответствующем уровне этих мощностей по добыче в будущем, и учитывает любые другие имеющие отношение к данному вопросу факторы, влияющие на движение цены на олово.

e) Совет публикует в кратчайший срок пересмотренные минимальные и максимальные цены, включая любые временные или пересмотренные цены, определенные в соответствии со статьей 31, а также любые изменения секторов интервала между максимальной и минимальной ценами.

## ГЛАВА XIII. ПРОВЕДЕНИЕ ОПЕРАЦИЙ С БУФЕРНЫМ ЗАПАСОМ

## Статья 28. ОПЕРАЦИИ С БУФЕРНЫМ ЗАПАСОМ

а) Управляющий, в соответствии со статьей 12 и в рамках положений настоящего Соглашения и инструкций Совета, несет ответственность перед Исполнительным председателем за операции с буферным запасом.

б) Для целей настоящей статьи рыночной ценой на олово является цена олова на рынке, признанном Советом на день прекращения действия четвертого Соглашения, или другая цена, в отношении которой Совет может в любое время принять решение.

с) Если рыночная цена на олово:

- i) равна максимальной цене или превышает ее, Управляющий, если он не получил инструкций от Совета действовать иначе и с соблюдением положений статей 29 и 31, предлагает по рыночной цене олово, имеющееся в его распоряжении, на признанных рынках, пока рыночная цена на олово не упадет ниже максимальной цены или пока не иссякнут запасы олова, находящиеся в его распоряжении;
- ii) находится в верхнем секторе интервала между минимальной и максимальной ценами, Управляющий может производить операции с оловом на признанных рынках по рыночной цене, если это необходимо для того, чтобы предупредить чрезмерно быстрое повышение этой цены, при условии, что он является нетто-продавцом олова;
- iii) находится в среднем секторе интервала между минимальной и максимальной ценами, Управляющий может производить операции с оловом только с особого разрешения Совета;
- iv) находится в нижнем секторе интервала между минимальной и максимальной ценами, Управляющий может производить операции с оловом на признанных рынках по рыночной цене, если это необходимо для того, чтобы предупредить чрезмерно быстрое понижение этой цены, при условии, что он является нетто-покупателем олова; или
- v) равна минимальной цене или ниже ее, Управляющий, если он не получил иных инструкций от Совета и если у него имеются денежные средства, а также с соблюдением положений статей 29 и 31, выступает с предложениями о закупке олова на признанных рынках по минимальной цене до тех пор, пока рыночная цена олова не поднимется выше минимальной цены или пока не иссякнут денежные средства, находящиеся в его распоряжении.

д) Для целей настоящей статьи признанными рынками являются рынок олова «стрейтс» в Пенанге, Лондонская биржа металлов и/или любой другой рынок, который может время от времени объявляться Советом таковым для целей операций с буферным запасом.

е) Управляющий имеет право заключать срочные сделки в соответствии с положениями пункта «с» настоящей статьи только в том случае, если их срок истекает до прекращения действия настоящего Соглашения или до какой-либо другой даты после прекращения действия настоящего Соглашения, определяемой Советом.

*Статья 29.* ОГРАНИЧЕНИЕ ИЛИ ПРИОСТАНОВЛЕНИЕ  
ОПЕРАЦИЙ С БУФЕРНЫМ ЗАПАСОМ

*a)* Невзирая на положения подпунктов «ii» и «iv» пункта «с» статьи 28, Совет может ограничивать или приостанавливать сделки на срок с оловом, когда Совет считает это необходимым для достижения целей настоящего Соглашения.

*b)* Невзирая на положения подпунктов «i» и «v» пункта «с» статьи 28, Совет, если он заседает, может ограничить или приостановить операции с буферным запасом, если, по его мнению, выполнение обязательств, лежащих на Управляющем по этим подпунктам, не приведет к осуществлению целей настоящего Соглашения.

*c)* В периоды, когда Совет не заседает, право ограничения или приостановления операций в соответствии с положениями пункта «b» настоящей статьи принадлежит Исполнительному председателю.

*d)* Исполнительный председатель может в любое время отменить ограничение или приостановление операций, сделанные согласно пункту «с» настоящей статьи.

*e)* Немедленно по принятии Исполнительным председателем решения об ограничении или приостановлении операций с буферным запасом в силу полномочий, предоставленных ему по пункту «с» настоящей статьи, он созывает сессию Совета для обсуждения этого решения. Такая сессия должна состояться в двухнедельный срок со дня ограничения или приостановления операций.

*f)* Совет может подтвердить или отменить любое ограничение или приостановление операций, сделанное в соответствии с положениями пункта «с» настоящей статьи. Если Совет не приходит ни к какому решению, операции с буферным запасом возобновляются или продолжаются без ограничений в соответствии с положениями статьи 28.

*g)* Пока любое ограничение или приостановление операций с буферным запасом, о котором принято решение в соответствии с настоящей статьей, остается в силе, Совет пересматривает это решение не реже, чем каждые шесть недель. Если на сессии, созванной для такого пересмотра, Совет не принимает решения о продлении ограничения или приостановления операций с буферным запасом, эти операции возобновляются.

*Статья 30.* ДРУГИЕ ОПЕРАЦИИ С БУФЕРНЫМ ЗАПАСОМ

*a)* Совет может уполномочить Управляющего закупать олово из государственных некоммерческих запасов или продавать олово в такие запасы или для таких запасов. Совет может уполномочить Управляющего закупать олово у стран-вкладчиков в буферный запас четвертого Соглашения за счет их долей, полученных при ликвидации буферного запаса по этому Соглашению. Положения пункта «с» статьи 28 не применяются к покупке и продаже олова, в отношении которого было дано такое разрешение в соответствии с положениями настоящего параграфа.

*b)* Невзирая на положения статей 28 и 29, Совет может уполномочить Управляющего, если имеющиеся в его распоряжении денежные средства недостаточны для покрытия его эксплуатационных расходов, продавать достаточные количества олова по текущим ценам для покрытия этих расходов.

### Статья 31. БУФЕРНЫЙ ЗАПАС И ИЗМЕНЕНИЕ ВАЛЮТНЫХ КУРСОВ

а) Исполнительный председатель может созвать или любая участвующая страна может запросить его созвать сессию Совета для немедленного пересмотра минимальной и максимальной цен, если Исполнительный председатель или участвующая страна, в зависимости от случая, считает, что такой пересмотр является необходимым в результате изменения валютных курсов. Сессии в соответствии с этим пунктом могут быть созваны с предупреждением менее чем за семь дней.

б) В случае наступления условий, изложенных в пункте «а» настоящей статьи, Исполнительный председатель может, в ожидании указанной в этом пункте сессии Совета, временно ограничить или приостановить операции с буферным запасом, если такое ограничение или приостановление является, по его мнению, необходимым для предотвращения покупок или продаж олова Управляющим в таких размерах, что эти операции могли бы нанести ущерб достижению целей настоящего Соглашения.

в) Ограничение или приостановление операций буферного запаса в соответствии с настоящей статьей может быть одобрено, изменено или отменено Советом. Если Совет не приходит к определенному решению, операции с буферным запасом, если они были временно ограничены или приостановлены, возобновляются.

г) В тридцатидневный срок со дня принятия им решения одобрить, изменить или отменить ограничение или приостановление операций с буферным запасом в соответствии с настоящей статьей Совет рассматривает вопрос об установлении временных минимальной и максимальной цен и может установить такие цены. Если Совет не устанавливает временных минимальной и максимальной цен в соответствии с настоящим пунктом, существующие минимальная и максимальная цены остаются в силе, при условии соблюдения положений пункта «в» настоящей статьи.

д) В течение девяноста дней со дня установления временных минимальной и максимальной цен Совет пересматривает эти цены и может установить новые минимальную и максимальную цены. Если Совет не устанавливает новых минимальной и максимальной цен в соответствии с настоящим пунктом, временные минимальная и максимальная цены остаются в силе.

е) Если Совет не устанавливает временных минимальной и максимальной цен в соответствии с пунктом «д» настоящей статьи, он может на любой последующей сессии определить минимальную и максимальную цены.

ж) Операции с буферным запасом возобновляются в соответствии с положениями статьи 28 на основании таких минимальной и максимальной цен, которые установлены в соответствии с положениями пунктов «д», «е» и «в» настоящей статьи, в зависимости от случая.

## ГЛАВА XIV. ЭКСПОРТНЫЙ КОНТРОЛЬ

### Статья 32. УСТАНОВЛЕНИЕ ЭКСПОРТНОГО КОНТРОЛЯ

а) Совет может время от времени определять количество олова, которое может быть экспортировано оловодобывающими странами в соответствии с положениями настоящей статьи, и объявить тот или иной период контрольным периодом. Совет устанавливает в том же решении общий разрешенный

экспортный контингент для данного контрольного периода. При установлении такого общего разрешенного экспортного контингента Совет учитывает оценки добычи и потребления олова, составленные в соответствии с пунктом «а» статьи 9, количество металлического олова и наличных денежных средств в буферном запасе, объем, наличие и вероятное движение прочих запасов олова, состояние торговли оловом, текущую цену на металлическое олово и все прочие факторы, имеющие отношение к данному вопросу.

b) Совет должен также обеспечивать соответствие предложения и спроса, с тем чтобы поддерживать цену на металлическое олово между минимальной и максимальной ценами. Совет должен стремиться также к тому, чтобы в буферном запасе находилось металлическое олово и наличные денежные средства, достаточные для исправления любого несоответствия между предложением и спросом, которое может возникнуть.

c) Ограничение экспорта по настоящему Соглашению в течение каждого контрольного периода зависит от решения Совета, и никакие такие ограничения не могут быть введены в действие в течение какого-либо периода, если Совет не объявляет данный период контрольным и не устанавливает для него общий разрешенный экспортный контингент.

d) Совет может объявлять период контрольным и устанавливать общий разрешенный экспортный контингент, невзирая на ограничение или приостановление операций с буферным запасом в соответствии с положениями статьи 29 или 31.

e) Общий разрешенный экспортный контингент, ранее установленный в соответствии с пунктом «а» настоящей статьи, может быть увеличен, но не сокращен Советом в течение контрольного периода, к которому он относится.

f) В тех случаях, когда в соответствии с положениями пункта «а» настоящей статьи Совет объявляет контрольный период и устанавливает общий разрешенный экспортный контингент на данный период, он может одновременно предложить любой стране, которая является производителем олова, с месторождений, находящихся на ее территории или территориях, ввести в действие на этот период такое ограничение экспорта олова, полученного с этих месторождений, которое Совет и заинтересованная страна совместно признают надлежащим. Совет может также консультироваться со странами, являющимися потребителями олова, с целью повышения эффективности контроля над поставками олова на международные рынки.

### Статья 33. КОНТРОЛЬНЫЕ ПЕРИОДЫ

a) Контрольные периоды должны соответствовать кварталам года при условии, что в случае введения ограничения экспорта в первый раз во время действия настоящего Соглашения или повторного введения в действие такого ограничения после промежутка времени, в течение которого экспорт не был ограничен, Совет может объявить контрольным периодом любой период продолжительностью не более пяти месяцев и не менее двух месяцев, заканчивающийся 31 марта, 30 июня, 30 сентября или 31 декабря.

b) Совет объявляет период контрольным только в том случае, если он устанавливает, что к началу этого периода в буферном запасе, вероятно, будет храниться на менее 10 000 тонн металлического олова, за исключением, что:

- i) если контрольный период объявляется впервые после промежутка времени, в течение которого не действовали никакие экспортные ограничения, указанное в связи с этим пунктом количество составляет 5 000 тонн; и
- ii) Совет может отдельным большинством в две трети голосов пересмотреть в отношении любого контрольного периода требуемые, в зависимости от случая, показатели 10 000 или 5 000 тонн, с тем чтобы учесть общий объем буферного запаса на данное время.

с) Общий разрешенный экспортный контингент, который вступил в силу, не перестает быть действительным в течение периода, к которому он относится, в силу только того факта, что количество металлического олова в буферном запасе стало меньше минимального количества, которое требуется в соответствии с пунктом «b» настоящей статьи, или любого другого количества, которым оно было заменено в соответствии с положениями того же пункта.

d) Уже объявленный контрольный период может быть отменен до начала его действия или прекращения в течение этого периода Советом, и отмененный или прекращенный таким образом период не будет считаться контрольным периодом для целей пункта «f» статьи 32 и подпунктов «ii», «iii» и «iv» пункта «a» статьи 36.

e) Независимо от положений настоящей статьи, если Четвертым соглашением был установлен общий разрешенный экспортный контингент для последнего квартала срока действия этого Соглашения и если он все еще действителен в момент прекращения действия последнего, то:

- i) считается, что контрольный период, начинающийся с момента вступления в силу настоящего Соглашения, был объявлен в соответствии с положениями настоящего Соглашения;
- ii) общий разрешенный экспортный контингент на такой контрольный период будет сохранен на таком же квартальном уровне, как это было установлено Четвертым соглашением для последнего квартала срока его действия, до тех пор, пока не будет изменен Советом в соответствии со статьей 32;

при условии, что если ко времени проведения первой очередной сессии Совета по настоящему Соглашению буферный запас составляет менее 10 000 тонн, Совет рассматривает это положение на своей первой очередной сессии и что, если не будет принято решения о продлении ограничения экспорта, данный период перестает быть контрольным.

#### **Статья 34. РАСПРЕДЕЛЕНИЕ ОБЩЕГО РАЗРЕШЕННОГО ЭКСПОРТНОГО КONTИНГЕНТА**

a) Общий разрешенный экспортный контингент для любого контрольного периода распределяется между оловодобывающими странами пропорционально показателям об их производстве или экспорте, в зависимости от случая, за последние четыре последовательных квартала, предшествовавшие контрольному периоду и не объявленные контрольными периодами. При распределении общего разрешенного экспортного контингента согласно положениям настоящего пункта Совет должным образом учитывает любые обстоятельства, упомянутые в правиле 6 приложения F или о которых любая оловодобывающая страна заявила, что они являются исключительными в соответствии с правилом 9 приложения F, и может, с согласия других

оловодобывающих стран, использовать, в зависимости от случая, показатели о производстве или экспорте этой страны, относящиеся к другому периоду, определенному Советом.

b) i) Невзирая на положения пункта «а» настоящей статьи, Совет может, с согласия оловодобывающей страны, сократить ее долю в общем разрешенном экспортном контингенте и перераспределить количество, на которое данная доля была сокращена, между другими оловодобывающими странами пропорционально процентным долям этих стран или же, если этого требуют обстоятельства, каким-нибудь другим образом.

ii) Для целей настоящей статьи количество олова, определенное в соответствии с подпунктом «i» в отношении любой оловодобывающей страны для любого контрольного периода, считается разрешенным экспортным контингентом данной страны для этого контрольного периода.

c) Каждая оловодобывающая страна проводит меры, необходимые для выполнения и соблюдения положений настоящей статьи, с тем чтобы ее экспорт возможно более точно соответствовал разрешенному экспортовому контингенту для любого контрольного периода.

d) i) Каждая оловодобывающая страна, которая считает, что она, вероятно, не сможет экспортировать в течение какого-либо контрольного периода то количество олова, которое она имеет право экспортировать в соответствии с разрешенным экспортным контингентом для данного контрольного периода, обязана как можно скорее, но во всяком случае не позже, чем через два календарных месяца со дня, когда решение о таком разрешенном экспортном контингенте вступило в силу, сообщить об этом Совету.

ii) Если Совет получает такое уведомление или если он считает, что какая-либо оловодобывающая страна, вероятно, не сможет экспортировать в какой-либо контрольный период то количество олова, которое она имеет право экспортировать в соответствии с разрешенным экспортным контингентом, Совет может предпринять такие шаги, какие, по его мнению, фактически обеспечат вывоз всего разрешенного экспортного контингента.

e) Для целей настоящей статьи Совет может решить, что экспорт олова из любой оловодобывающей страны будет включать олово, содержащееся в любом материале, полученном в результате добычи полезных ископаемых в этой стране.

### Статья 35. МЕСТО ЭКСПОРТА

Олово считается экспортированным, если в отношении страны, упомянутой в приложении С, выполнены формальности, указанные в этом приложении против названия соответствующей страны, при условии, что:

- i) Совет может, с согласия заинтересованной страны, время от времени пересматривать приложение С, и результаты любого такого пересмотра имеют такую же силу, как если бы они были включены в это приложение; и
- ii) если какое-либо количество олова экспортируется из какой-либо оловодобывающей страны любым методом, не предусмотренным в приложении С, Совет определяет, следует ли считать это количество экспортированным с точки зрения настоящего Соглашения, и если следует, то он определяет, к какому периоду надлежит отнести экспорт этого олова.



*Статья 36. САНКЦИИ В СВЯЗИ С ЭКСПОРТНЫМ КОНТРОЛЕМ*

a) i) Нетто-экспорт олова из каждой оловопроизводящей страны на каждый контрольный период ограничивается, если иное не предусматривается настоящим Соглашением, разрешенным экспортным контингентом в отношении данной страны на этот контрольный период.

ii) Если, несмотря на положение подпункта «i», нетто-экспорт олова из какой-либо оловодобывающей страны на определенный контрольный период превышает разрешенный экспортный контингент на этот контрольный период больше чем на пять процентов, Совет может предложить заинтересованной стране сделать дополнительный взнос в буферный запас, причем этот дополнительный взнос не должен превышать то количество, на которое объем вышеуказанного экспорта превышает разрешенный экспортный контингент. Такой взнос должен быть сделан металлическим оловом или наличными или же должен содержать такую часть металлического олова и наличных и быть сделан до такой даты или таких дат, которые могут быть установлены Советом. Если часть этого взноса делается наличными, то она исчисляется на основе минимальной цены, действующей в день принятия решения Советом. Если часть этого взноса делается металлическим оловом, то она включается в разрешенный экспортный контингент заинтересованной страны на контрольный период, в течение которого этот взнос должен быть сделан, и не является добавлением к этому разрешенному контингенту.

iii) Если, несмотря на положение подпункта «i», совокупный нетто-экспорт из какой-либо оловодобывающей страны в течение четырех последовательных контрольных периодов, включающих в надлежащих случаях указанный в подпункте «ii» контрольный период, превышает более чем на один процент совокупный разрешенный экспортный контингент этой страны на эти периоды, то разрешенный экспортный контингент заинтересованной страны в течение каждого из четырех последующих контрольных периодов может быть сокращен на одну четверть такого превышения экспорта или, если Совет примет соответствующее решение, — на более крупную часть этого превышения, но не превышающую половины его. Такое сокращение вступает в силу с контрольного периода, непосредственно следующего за тем, в течение которого указанное решение было принято Советом.

iv) Если по истечении таких четырех последовательных контрольных периодов, в течение которых совокупный нетто-экспорт олова из какой-либо страны превысил ее разрешенный экспортный контингент, как указано в подпункте «iii», совокупный нетто-экспорт олова из такой страны в течение каких-либо четырех дальнейших последовательных контрольных периодов, не включающих какой-либо контрольный период, предусмотренный положениями подпункта «iii», превышает ее совокупный разрешенный экспортный контингент на эти четыре контрольных периода, Совет может, помимо сокращения общего разрешенного экспортного контингента этой страны в соответствии с положениями подпункта «iii», объявить, что заинтересованная страна теряет часть — которая для первого раза не превышает половины — своих прав на участие в результатах ликвидации буферного запаса. Совет может в любое время восстановить заинтересованную страну в той части ее прав, которая была таким образом утрачена, на условиях, которые он определяет.

v) На оловодобывающей стране, которая экспортировала олово в количестве, превышающем ее разрешенный экспортный контингент, и любое

количество олова, которое ей было разрешено экспортировать в соответствии с другими положениями настоящей статьи, лежит обязанность принять эффективные меры для исправления при первой возможности нарушения ею положений настоящего Соглашения. Совет, принимая решение о мерах, которые должны быть приняты в соответствии с положениями настоящего пункта, учитывает все случаи, когда данная страна не приняла таких мер или осуществила их с опозданием.

*b)* Для целей подпунктов «ii», «iii» и «iv» пункта «а» настоящей статьи контрольные периоды, в отношении которых были установлены общие разрешенные экспортные контингенты, контингенты, которые экспортировались сверх таких общих разрешенных экспортных контингентов, и санкции, положенные в соответствии со статьей 33 четвертого Соглашения, считаются, начиная со дня вступления в силу настоящего Соглашения, установленными, экспортированными или определяемыми положениями в соответствии с настоящей статьей.

### Статья 37. СПЕЦИАЛЬНЫЙ ЭКСПОРТ

*a)* Когда Совет объявляет какой-либо период контрольным, он может раздельным большинством в две трети голосов разрешить экспорт (называемый в дальнейшем «специальный экспорт») определенного количества олова в дополнение к разрешенному экспортному контингенту, указанному в пункте «а» статьи 34, при условии, что:

- i)* он считает, что предложенный специальный экспорт предназначается для образования части правительственного запаса, и
- ii)* он считает, что предложенный специальный экспорт не будет использован ни для какой коммерческой или промышленной цели во время действия настоящего Соглашения.

*b)* Совет может устанавливать раздельным большинством в две трети голосов такие условия для специального экспорта, которые он считает необходимыми.

*c)* В случае выполнения положений статьи 39 и условий, установленных Советом в соответствии с пунктом «b» настоящей статьи, специальный экспорт не принимается во внимание при применении положений пунктов «b» и «d» статьи 34 и пункта «а» статьи 36.

*d)* Совет может раздельным большинством в две трети голосов в любое время пересмотреть условия, содержащиеся в пункте «а» настоящей статьи, если такой пересмотр не нанесет ущерба для каких-либо мер, принятых той или иной страной в соответствии с предоставленным разрешением и условиями, уже установленными в пункте «b» настоящей статьи.

### Статья 38. СПЕЦИАЛЬНЫЕ ДЕПОЗИТЫ

*a)* Оловодобывающая страна может с согласия Совета в любое время сдавать Управляющему в специальный депозит металлическое олово. Специальный депозит не считается частью буферного запаса и не находится в распоряжении Управляющего.

*b)* Оловодобывающей стране, уведомившей Совет о своем намерении сдать в специальный депозит металлическое олово отечественного происхождения, разрешается, по представлении Совету доказательств, которые могут

ему потребоваться для того, чтобы установить, что это именно тот металл или те концентраты, подлежащие переработке в металлическое олово, которые являются предметом специального депозита, экспортировать этот металл или эти концентраты сверх разрешенного экспортного контингента, установленного для данной страны в соответствии со статьей 34, и к такому экспорту не применяются положения пунктов «b» и «d» статьи 34 и пункта «a» статьи 36 при условии, что оловодобывающая страна соблюдает предписания статьи 39.

c) Управляющий может принимать специальные депозиты только в удобном для него месте или местах.

d) Исполнительный председатель уведомляет участвующие страны о получении любого такого специального депозита, но не ранее чем через три месяца после их получения.

e) Оловодобывающая страна, внесшая металлическое олово в специальный депозит, может изъять весь этот металл или часть его, чтобы осуществить полностью или частично экспорт в счет разрешенного экспортного контингента, выделенного на любой контрольный период. В таких случаях изъятые из специального депозита количества олова рассматриваются как экспортированное согласно статье 33 в течение того контрольного периода, в котором оно было изъято.

f) В течение любого квартала, не объявленного контрольным периодом, любой специальный депозит находится в распоряжении страны, сделавшей его, с тем единственным условием, что она должна соблюдать положения пункта «h» статьи 39.

g) Все расходы, связанные с каким-либо специальным депозитом, ложатся на страну, делающую его, и Совет никаких расходов в связи с этим не несет.

### Статья 39. ЗАПАСЫ В ПРОИЗВОДЯЩИХ СТРАНАХ

a) i) Запасы олова в любой оловодобывающей стране, не экспортные с точки зрения содержащегося в приложении С определения, относящегося к данной стране, не могут превышать в любой момент в течение какого-либо контрольного периода количества, указанного против наименования данной страны в приложении D.

ii) В эти запасы не включается олово, находящееся в пути между рудником и пунктом экспорта, определенным тем способом, который указан в приложении С.

iii) Совет может внести изменения в приложение D, но в случае увеличения при этом количества, указанного в приложении D для любой страны, он может поставить условия, в том числе касающиеся периода и последующего экспорта в отношении любого дополнительного количества.

b) Любое повышение процентной доли, одобренное в соответствии с положениями пункта «a» статьи 36 четвертого Соглашения и еще действующее в момент прекращения действия этого Соглашения, и любые условия, поставленные в связи с ним, считаются одобренными или установленными в соответствии с положениями настоящего Соглашения, если Совет не решит иначе в течение шести месяцев после вступления в силу настоящего Соглашения.

с) Любой специальный депозит, сделанный в соответствии с положениями статьи 38, вычитается из объема запасов, которые разрешается держать по настоящей статье в течение контрольного периода в соответствующей оловодобывающей стране.

д) i) Если в какой-либо добывающей стране, упомянутой в приложении Е, где оловянная руда неизбежно извлекается из месторождений при добыче других упомянутых в этом приложении полезных ископаемых, и по этой причине ограничение запасов, предусматриваемое в пункте «а» настоящей статьи, необоснованно ограничило бы добычу этих других полезных ископаемых, то такой стране разрешается хранить дополнительные запасы оловянных концентратов в количестве, которое, согласно официальному свидетельству правительства данной страны, было добыто исключительно попутно с этими другими полезными ископаемыми и фактически осталось в стране, при условии, что отношение объема таких дополнительных запасов к общему количеству добытых других полезных ископаемых никогда не должно превышать отношение, указанное в приложении Е.

ii) За исключением тех случаев, когда Совет дает на то свое согласие, нельзя приступать к экспорту таких дополнительных запасов до ликвидации всего металлического олова в буферном запасе, и после этого объем экспорта за счет дополнительных запасов не может превышать в каждом квартале одну сороковую часть всех дополнительных запасов, или двести пятьдесят тонн, в зависимости от того, какое из этих количеств окажется больше.

е) Страны, неречисленные в приложении D или приложении Е, должны, по консультации с Советом, издавать в отношении таких дополнительных запасов, которые могут быть одобрены в соответствии с настоящей статьей, правила о порядке хранения, охраны и контроля.

ф) Совет может с согласия соответствующей оловодобывающей страны пересматривать приложения D и Е.

г) Каждая оловодобывающая страна направляет Совету в сроки, определяемые Советом, сообщения относительно запасов олова на ее территории, не экспортированных с точки зрения определения понятия экспорта для этой страны в приложении С. В эти сообщения не включается олово, находящееся в пути между рудником и пунктом экспорта, определенным тем способом, который указан в приложении С. Запасы, хранимые на основании положений пункта «d» настоящей статьи, указаны в этих ведомостях отдельно.

h) Страна, которая имеет специальные взносы в соответствии со статьей 38 или которой разрешено увеличить количество в соответствии с положениями пункта «а» настоящей статьи, должна не позднее чем за двенадцать месяцев до прекращения действия настоящего Соглашения уведомить Совет о своих планах в отношении реализации таких специальных депозитов и экспорта всего или части дополнительного количества, кроме дополнительных запасов, экспорт которых регулируется положениями пункта «d» настоящей статьи, и должна проконсультироваться с Советом относительно наиболее целесообразных способов осуществления такого экспорта с возможно меньшей дезорганизацией рынка олова и с соблюдением положений статьи 26 о ликвидации буферного запаса. Соответствующая оловодобывающая страна должна надлежащим образом учитывать рекомендации Совета.

## ГЛАВА XV. НЕХВАТКА ОЛОВА

*Статья 40.* МЕРЫ, ПРИНИМАЕМЫЕ В СЛУЧАЕ НЕХВАТКИ ОЛОВА

*a)* Если в какой-либо момент, когда цена находится в верхнем секторе или превышает его, Совет приходит к заключению, что наблюдается или будет, вероятно, наблюдаться серьезная нехватка олова, Совет:

- i)* может в соответствии с пунктом «*a*» статьи 32 и с пунктом «*d*» статьи 33 прекратить экспортный контроль, если он действует, и рекомендовать уровень запасов, который не должен превышать; и
- ii)* рекомендует участвующим странам принять все возможные меры для обеспечения возможно более быстрого увеличения количества олова, которое они смогут предлагать.

*b)* Совет определяет период, в течение которого будут действовать меры, предусмотренные настоящей статьей; такой период будет исчисляться в кварталах, причем, когда эти меры применяются в соответствии с настоящим Соглашением в первый раз или применяются вновь после промежутка, когда не было признанной нехватки олова, Совет может объявить периодом действия этих мер любой период сроком не более пяти месяцев и не менее одного месяца и заканчивающийся 31 марта, 30 июня, 30 сентября или 31 декабря.

*c)* Совет может аннулировать любые меры, принятые на основе настоящей статьи, до того, как они вступили в силу, прекратить их действие, когда они находятся в процессе осуществления, или продлить их из квартала в квартал.

*d)* С учетом оценок производства и потребления олова, которые Совет делает в соответствии с пунктом «*a*» статьи 9, и с учетом количества металлического олова и наличных денежных средств, имеющихся в буферном запасе, и всех других имеющих отношение к рынку олова факторов (в частности, использования производственных мощностей, наличия других запасов олова и тенденции текущих цен) Совет проводит любые исследования, необходимые для того, чтобы позволить ему произвести оценку общего спроса на олово и наличия олова на объявленный период и такие последующие периоды, которые он может определить.

*e)* Совет может отдельным большинством в две трети голосов предложить участвующим странам договориться с ним о таких мерах, которые могли бы обеспечить потребляющим странам справедливое распределение имеющихся количеств олова.

*f)* Совет может делать рекомендации оловодобывающим странам в отношении подлежащих мер, совместимых с другими международными соглашениями о торговле, для того чтобы в случае нехватки олова предпочтение в отношении поставок имеющегося олова отдавалось потребляющим странам, участвующим в настоящем Соглашении.

*g)* Совет на каждой проводимой в период действия настоящего Соглашения сессии обсуждает результаты мер, принятых в соответствии с настоящей статьей после предшествующей сессии.

## ПРОЧИЕ ПОЛОЖЕНИЯ

### ГЛАВА XVI. РАЗНОЕ

#### *Статья 41.* ОБЩИЕ ОБЯЗАТЕЛЬСТВА ЧЛЕНОВ СОВЕТА

*a)* В течение срока действия настоящего Соглашения участвующие страны прилагают все возможные усилия и сотрудничают друг с другом в целях облегчения достижения целей Соглашения.

*b)* Участвующие страны признают обязательными все решения Совета, принятые в соответствии с настоящим Соглашением.

*c)* Без ущерба для общего значения пункта «*a*» настоящей статьи, участвующие страны соблюдают, в частности, следующие условия:

- i)* До тех пор, пока имеется достаточное количество олова для полного удовлетворения их потребностей, они не должны запрещать или ограничивать использование олова в конкретных сферах применения, за исключением тех случаев, когда такое запрещение или ограничение не противоречит положениям других международных соглашений о торговле;
- ii)* они создают условия, поощряющие переход добычи олова от менее рентабельных к более рентабельным предприятиям;
- iii)* они поощряют охрану месторождений олова, предотвращая преждевременное прекращение их разработки.

#### *Статья 42.* СПРАВЕДЛИВЫЕ ТРУДОВЫЕ НОРМЫ

Участвующие страны заявляют, что во избежание снижения жизненного уровня и установления несправедливых конкурентных условий в мировой торговле они будут стремиться обеспечить справедливые трудовые нормы в оловодобывающей промышленности.

#### *Статья 43.* РЕАЛИЗАЦИЯ ОЛОВА ИЗ НЕКОММЕРЧЕСКИХ ЗАПАСОВ

*a)* Участвующая страна, желающая реализовать олово из некоммерческих запасов, заблаговременно предупредив его, консультируется с Советом о своей программе реализации.

*b)* Когда участвующая страна уведомляет о своей программе реализации олова из некоммерческих запасов, Совет немедленно начинает официальные консультации с заинтересованной страной по поводу этой программы, чтобы обеспечить надлежащее выполнение положений пункта «*d*» настоящей статьи.

*c)* Совет рассматривает время от времени ход реализации таких запасов и может делать рекомендации участвующей стране, реализующей их. Соответствующая участвующая страна должна надлежащим образом учитывать рекомендации Совета.

*d)* Реализация олова из некоммерческих запасов должна осуществляться с должным учетом необходимости защиты оловодобывающей и оловоплавильной промышленности и потребителей олова от любой дезорганизации их обычных рынков, которой можно избежать, и от неблагоприятных последствий такой реализации для капиталовложений в геологоразведочные работы и в разработку новых месторождений и для процветания и развития оловодо-

бывающей промышленности в оловодобывающих странах. Реализация должна осуществляться такими партиями и в такие сроки, чтобы она не оказала неблагоприятного влияния на добычу олова и занятость в оловодобывающей промышленности оловодобывающих стран и не создала серьезной угрозы для экономики участвующих оловодобывающих стран.

#### *Статья 44.* ПОЛОЖЕНИЯ О ГОСУДАРСТВЕННОЙ БЕЗОПАСНОСТИ

а) Ни одно положение настоящего Соглашения не должно быть истолковано:

- i) как требование, чтобы участвующая страна представляла какую-либо информацию, разглашение которой идет вразрез с существенными интересами ее безопасности;
- ii) как запрещение участвующей стране проводить либо самостоятельно, либо совместно с другими странами любые мероприятия, которые она считает необходимыми для защиты существенных интересов ее безопасности, в тех случаях, когда такие мероприятия относятся к торговле оружием, боеприпасами и военным снаряжением или к торговле другими товарами и материалами, которая прямо или косвенно ведется с целью снабжения вооруженных сил любой страны, или которые проводятся во время войны или в других случаях чрезвычайного обострения международных отношений;
- iii) как запрещение участвующей стране заключать или выполнять любое межправительственное соглашение, или другое соглашение от имени какой-либо страны для целей, определенных в настоящем пункте, заключенное вооруженными силами или для вооруженных сил с целью удовлетворения существенно важных потребностей государственной безопасности одной или нескольких стран, участвующих в таком соглашении;
- iv) как запрещение участвующей стране проводить любые мероприятия в связи с осуществлением ее обязанностей в соответствии с Уставом Организации Объединенных Наций по поддержанию международного мира и безопасности.

б) Участвующие страны уведомляют Исполнительного председателя в кратчайший срок о любых мероприятиях, проводимых ими в отношении олова в соответствии с подпунктами «ii» или «iv» пункта «а» настоящей статьи, и Исполнительный председатель сообщает об этом другим участвующим странам.

с) Любая участвующая страна, считающая, что ее экономические интересы в рамках настоящего Соглашения серьезно ущемляются в результате проводимых другой участвующей страной или странами мероприятий, в соответствии с пунктом «а» настоящей статьи, за исключением мероприятий, проводимых во время войны, может обратиться к Совету с жалобой.

д) По получении такой жалобы Совет рассматривает создавшееся фактическое положение и решает большинством голосов потребляющих стран и большинством голосов производящих стран, является ли жалоба обоснованной, и, если он решает этот вопрос утвердительно, разрешает стране-жалобщику выйти из настоящего Соглашения.

## ГЛАВА XVII. ЖАЛОБЫ И СПОРЫ

*Статья 45. ЖАЛОБЫ*

а) Любая жалоба на нарушение какой-либо участвующей страной настоящего Соглашения передается, если в настоящем Соглашении не предусматривается других мер по исправлению положения, по просьбе подающей эту жалобу страны на разрешение Совета.

б) За исключением случаев, когда в настоящем Соглашении предусматривается иное, ни одна из участвующих стран не может быть признана нарушившей настоящее Соглашение, если по этому поводу не принята соответствующая резолюция. Во всякой такой резолюции должны указываться характер и объем нарушения.

в) Если Совет устанавливает в соответствии с положениями настоящей статьи, что участвующая страна нарушила настоящее Соглашение, он может, если прочими статьями настоящего Соглашения не предусматривается других санкций, лишить соответствующую страну права голоса и других прав вверде до исправления ею этого положения или до выполнения ею своих обязательств каким-либо иным путем.

д) Для целей настоящей статьи под понятием «Нарушение настоящего Соглашения» понимается нарушение любых условий, поставленных Советом, или невыполнение любого обязательства, возложенного на участвующую страну Советом в соответствии с настоящим Соглашением.

*Статья 46. СПОРЫ*

а) Всякий спор о толковании или применении настоящего Соглашения, не урегулированный путем переговоров, передается по просьбе любой участвующей страны на разрешение Совета.

б) В случае передачи спора в Совет в соответствии с настоящей статьей большинство участвующих стран или любые участвующие страны, которые располагают не менее чем одной третьей общего числа голосов в Совете, могут потребовать, чтобы Совет после всестороннего обсуждения спорных вопросов запросил до вынесения своего решения мнение консультативной группы, указанной в пункте «с» настоящей статьи, по этим вопросам.

в) i) Если Совет не решает единогласно иного, то консультативная группа состоит из:

— двух назначенных оловодобывающими странами лиц, одно из которых имеет большой опыт в вопросах, аналогичных данному спорному вопросу, а другое — большой юридический авторитет и опыт;

— двух таких лиц, назначаемых потребляющими странами; и

— председателя, единогласно избираемого четырьмя лицами, назначенными, как указано выше, или, если они не смогут прийти к соглашению, — Исполнительным председателем.

ii) Лица, назначаемые участниками консультативной группы, действуют от собственного имени, не получая инструкций от какого-либо правительства.

iii) Расходы консультативной группы оплачиваются Советом.

д) Мнение консультативной группы и мотивировка этого мнения представляются Совету, который по рассмотрении всей относящейся к делу информации выносит свое решение по данному спору.



## ГЛАВА XVIII. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

*Статья 47.* ПОДПИСАНИЕ СОГЛАШЕНИЯ

Настоящее Соглашение будет открыто в Центральных учреждениях Организации Объединенных Наций с 1 июля 1975 года по 30 апреля 1976 года включительно для подписания странами-участниками четвертого международного Соглашения по олову и правительствами, приглашенными на Конференцию Организации Объединенных Наций по олову 1975 года.

*Статья 48.* РАТИФИКАЦИЯ, ОДОБРЕНИЕ ИЛИ ПРИНЯТИЕ СОГЛАШЕНИЯ

Настоящее Соглашение подлежит ратификации, одобрению или принятию подписавшими его правительствами согласно их соответствующим конституционным процедурам. Подписавшее правительство, которое намеревается ратифицировать, одобрить или принять настоящее Соглашение, может уведомить о своем намерении это сделать. Ратификационные грамоты или акты об одобрении или принятии или уведомления о намерении ратифицировать, одобрить или принять сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

*Статья 49.* ОКОНЧАТЕЛЬНОЕ ВСТУПЛЕНИЕ В СИЛУ

a) Настоящее Соглашение окончательно вступает в силу для правительств, которые сдали на хранение ратификационные грамоты или акты об одобрении, принятии его или присоединении к нему после 30 июня 1976 года, как только такие грамоты или акты будут сданы на хранение правительствами, представляющими по крайней мере шесть оловодобывающих стран, имеющих вместе по крайней мере 950 голосов, как указано в приложении А, и по крайней мере девять потребляющих стран, имеющих вместе по крайней мере 300 голосов, как указано в приложении В.

b) Для любого правительства, сдавшего на хранение ратификационную грамоту или акт об одобрении, принятии настоящего Соглашения или о присоединении к нему после его окончательного вступления в силу, оно вступает в силу окончательно в день сдачи им такой грамоты или такого акта на хранение.

c) Если настоящее Соглашение вступает в силу предварительно в соответствии с пунктом «а» статьи 50, то, как только ратификационные грамоты или акты об одобрении, принятии или присоединении сданы на хранение правительствами, представляющими страны, отвечающие условиям, изложенным в пункте «а» настоящей статьи, оно вступает в силу окончательно для этих правительств.

*Статья 50.* ПРЕДВАРИТЕЛЬНОЕ ВСТУПЛЕНИЕ В СИЛУ

a) i) Если настоящее Соглашение окончательно не вступает в силу к 1 июля 1976 года или если срок действия четвертого Соглашения продлен на следующий день после прекращения этого срока, то настоящее Соглашение вступает в силу предварительно для правительств, которые сдали на хранение ратификационные грамоты или акты об одобрении, принятии или присоединении или уведомили о своем намерении сделать это, при условии, что такие грамоты, акты или уведомления были сданы на хранение правительствами,

представляющими по крайней мере шесть оловодобывающих стран, имеющих вместе по крайней мере 950 голосов, как указано в приложении А, и по крайней мере девять потребляющих стран, имеющих вместе по крайней мере 300 голосов, как указано в приложении В.

ii) Для каждого правительства, сдавшего на хранение ратификационную грамоту или акт об одобрении, принятии или присоединении или уведомившего о своем намерении ратифицировать, одобрить, принять настоящее Соглашение или присоединиться к нему в течение срока его предварительного действия, настоящее Соглашение вступает в силу предварительно в день сдачи на хранение такой грамоты, такого акта или такого уведомления.

b) Если в течение шести месяцев после прекращения действия четвертого Соглашения настоящее Соглашение вступило в силу в предварительном порядке, но не окончательно в соответствии со статьей 49, Исполнительный председатель в кратчайший срок созывает сессию или сессии Совета для рассмотрения создавшегося положения. Если, однако, вступление в силу остается предварительным, то срок действия настоящего Соглашения прекращается не позднее чем через один год после его предварительного вступления в силу.

#### *Статья 51. ИСТЕЧЕНИЕ СРОКА УВЕДОМЛЕНИЯ О НАМЕРЕНИИ*

Если настоящее Соглашение вступило в силу окончательно в соответствии с пунктом «а» или пунктом «с» статьи 49 и если какое-либо правительство, уведомившее о своем намерении ратифицировать, одобрить, принять Соглашение или присоединиться к нему, не передало на хранение ратификационной грамоты или акта об одобрении, принятии или присоединении в течение девяноста дней со дня окончательного вступления Соглашения в силу, это правительство перестает быть участником настоящего Соглашения, но при условии, что:

- i) Совет может продлить вышеуказанный срок по просьбе данного правительства; и
- ii) это правительство может выйти из Соглашения до истечения вышеуказанного срока или любого дополнительного срока, уведомив заранее о своем выходе Генерального Секретаря Организации Объединенных Наций по крайней мере за тридцать дней.

#### *Статья 52. ПРИСОЕДИНЕНИЕ К СОГЛАШЕНИЮ*

a) Любое правительство, приглашенное на Конференцию Организации Объединенных Наций по олову 1975 года, или любая страна-участница четвертого Соглашения имеет право присоединиться к настоящему Соглашению на условиях, устанавливаемых Советом. В актах о присоединении таких правительств заявляется о том, что они принимают все эти условия.

b) Установленные Советом условия в отношении права голоса и финансовых обязательств должны быть одинаковыми как для правительств, желающих присоединиться к настоящему Соглашению, так и для прочих правительств, уже участвующих в нем.

c) При присоединении какой-либо оловодобывающей страны к настоящему Соглашению Совет:

- i) с согласия этой страны устанавливает контингенты в тоннах и процентные доли, которые должны быть указаны против наименования данной страны в приложениях D и E, соответственно; и
- ii) устанавливает также условия для целей экспортного контроля, которые должны быть указаны против наименования данной страны в приложении С. Установленные таким образом контингенты в тоннах, процентные доли или условия имеют такую же силу, как если бы они были включены в эти приложения.
  - d) Любое правительство, упомянутое в пункте «а» настоящей статьи, которое намерено присоединиться к настоящему Соглашению, может уведомить о своем намерении сделать это.
  - e) Совет четвертого Соглашения в ожидании вступления в силу настоящего Соглашения может устанавливать условия, упомянутые в пункте «а» настоящей статьи, при условии подтверждения их Советом настоящего Соглашения и соответствующим правительством или правительствами.
  - f) Присоединение осуществляется путем сдачи на хранение акта о присоединении Генеральному Секретарю Организации Объединенных Наций.

### Статья 53. НЕЗАВИСИМОЕ УЧАСТИЕ

Правительство может, в момент сдачи на хранение своей ратификационной грамоты или своего акта об одобрении, принятии Соглашения или присоединении к нему или уведомления о своем намерении ратифицировать, одобрить, принять Соглашение или присоединиться к нему, или в любое время после этого, предложить независимое участие в качестве оловодобывающей или потребляющей страны, в зависимости от случая, любой территории или любых территорий, заинтересованной или заинтересованных в производстве или потреблении олова, за международные отношения которой или которых данное правительство ответственно и к которой или которым настоящее Соглашение относится или будет относиться, когда оно вступит в силу. Для такого независимого участия требуется согласие Совета, и оно осуществляется на условиях, которые может устанавливать Совет.

### Статья 54. МЕЖПРАВИТЕЛЬСТВЕННЫЕ ОРГАНИЗАЦИИ

a) Любая ссылка на правительство в статьях 47, 48, 49, 50, 51 и 52 истолковывается как включающая ссылку на межправительственную организацию, имеющую обязательства в отношении переговоров, заключения и применения международных соглашений, в частности товарных соглашений.

b) Такая организация сама не располагает правом голоса, однако в случае голосования по вопросам, входящим в ее компетенцию, она имеет право осуществлять право голоса входящих в нее государств-членов и осуществляет его коллективно. В таких случаях государства-члены этой организации лишаются индивидуального права голоса.

### Статья 55. ПОПРАВКИ

a) Совет может большинством в две трети голосов всех оловодобывающих стран и большинством в две трети голосов всех потребляющих стран рекомендовать участвующим странам внести поправки в настоящее Согла-

шение. В своей рекомендации Совет устанавливает срок, в течение которого каждая участвующая страна должна уведомить Генерального Секретаря Организации Объединенных Наций о том, ратифицирует ли, одобряет или принимает она поправку или нет.

b) Совет может продлить срок представления уведомления о ратификации, одобрении или принятии, устанавливаемый им в соответствии с положениями пункта «а» настоящей статьи.

c) Если в течение срока, установленного в соответствии с положениями пункта «а» настоящей статьи или продленного в соответствии с положениями пункта «b» настоящей статьи, поправка ратифицируется, одобряется или принимается всеми участвующими странами, она вступает в силу немедленно по получении Генеральным Секретарем Организации Объединенных Наций последнего уведомления о ратификации, одобрении или принятии.

d) Если в течение срока, установленного в соответствии с положениями пункта «а» настоящей статьи или продленного в соответствии с положениями пункта «b» настоящей статьи, поправка не ратифицируется, не одобряется или не принимается участвующими странами, которые располагают всеми голосами оловодобывающих стран, и участвующими странами, которые располагают двумя третями голосов потребляющих стран, данная поправка не вступает в силу.

e) Если к концу срока, установленного в соответствии с положениями пункта «а» настоящей статьи или продленного в соответствии с положениями пункта «b» настоящей статьи, поправка ратифицируется, одобряется или принимается участвующими странами, которые располагают всеми голосами оловодобывающих стран, и участвующими странами, которые располагают двумя третями голосов потребляющих стран:

- i) эта поправка вступает в силу для участвующих стран, которые сообщили о ее ратификации, одобрении или принятии, через три месяца со дня получения Генеральным Секретарем Организации Объединенных Наций последнего уведомления о ратификации, одобрении или принятии, в результате которого получается, что за поправку подапы все голоса оловодобывающих стран и две трети голосов потребляющих стран;
- ii) любая участвующая страна, которая не ратифицировала, не одобрила или не приняла поправки ко дню вступления ее в силу, перестает с этого дня участвовать в настоящем Соглашении, если только данная участвующая страна не докажет Совету на первой сессии после даты вступления поправки в силу, что она не могла ратифицировать, одобрить или принять ее в установленное время вследствие затруднений конституционного порядка, и Совет не решает продлить для данной участвующей страны срок, установленный для ратификации, одобрения или принятия поправки, до тех пор, пока эти затруднения не будут преодолены.

f) Если какая-либо потребляющая страна считает, что ее интересы будут существенно затронуты данной поправкой, она может до вступления последней в силу уведомить Генерального Секретаря Организации Объединенных Наций о своем выходе из настоящего Соглашения. Этот выход становится действительным в день вступления поправки в силу. Совет может в любое время разрешить такой стране, на условиях, которые он сочтет приемлемыми, сиять свое извещение о выходе.

g) Любая поправка к настоящей статье вступает в силу только в том случае, если она ратифицирована, одобрена или принята всеми участвующими странами.

h) Положения настоящей статьи не затрагивают никаких предусмотренных настоящим Соглашением прав пересматривать любое приложение к нему или действие любой другой статьи настоящего Соглашения, предусматривающей специальную процедуру в отношении изменения настоящего Соглашения.

#### *Статья 56. ВЫХОД ИЗ СОГЛАШЕНИЯ*

Любая участвующая страна, которая выходит из настоящего Соглашения в течение срока его действия, если она только не выходит:

- i) в соответствии с положениями пункта «d» статьи 44 или пункта «f» статьи 55; или же
- ii) с уведомлением Генерального Секретаря Организации Объединенных Наций по крайней мере за двенадцать месяцев о выходе, сделанным по истечении не менее одного года со дня вступления в силу настоящего Соглашения,

не имеет права ни на какую долю выручки от ликвидации буферного запаса в соответствии с положениями статьи 25 и ни на какую долю других активов Совета в соответствии с положениями статьи 57 по прекращении действия настоящего Соглашения.

#### *Статья 57. СРОК ДЕЙСТВИЯ, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ*

a) Срок действия настоящего Соглашения составляет пять лет со дня его вступления в силу, если не будет предусмотрено другого срока в соответствии с положениями настоящей статьи или пунктом «b» статьи 50.

b) Совет может большинством в две трети голосов всех оловодобывающих стран и большинством в две трети голосов всех потребляющих стран продлить срок действия настоящего Соглашения на период или периоды, не превышающие в общей сложности двенадцати месяцев.

c) Совет в рекомендации участвующим странам не позднее, чем через четыре года по вступлении в силу настоящего Соглашения, информирует их о том, является ли необходимым и целесообразным возобновить настоящее Соглашение, и если да, то в какой форме; он в то же время рассматривает вопрос о вероятном соотношении предложения олова и спроса на него к моменту прекращения действия настоящего Соглашения.

d) i) Любая участвующая страна может в любой момент письменно предупредить Исполнительного председателя о том, что она собирается внести предложение на следующей сессии Совета о прекращении действия настоящего Соглашения.

ii) Если Совет большинством в две трети голосов всех оловодобывающих стран и всех потребляющих стран принимает предложение о прекращении, он рекомендует участвующим странам прекратить действие настоящего Соглашения.

iii) Если участвующие страны, располагающие двумя третями голосов всех оловодобывающих стран и двумя третями голосов всех потребляющих стран, уведомляют Совет, что они принимают эту рекомендацию, действие настоящего Соглашения прекращается в установленный Советом срок, который не может превышать шести месяцев со дня получения Советом последнего уведомления от вышеуказанных участвующих стран.

### Статья 58. ПРОЦЕДУРА ПО ПРЕКРАЩЕНИЮ

а) Совет продолжает функционировать в течение времени, необходимого для наблюдения за выполнением положений пункта «b» настоящей статьи, ликвидацией буферного запаса и любых запасов, хранящихся в оловодобывающих странах в соответствии с положениями статьи 39, а также за выполнением условий, предписанных Советом в соответствии с настоящим Соглашением или предусмотренных четвертым Соглашением; Совет будет иметь такие полномочия и функции в соответствии с настоящим Соглашением, которые необходимы для этой цели.

b) По прекращении действия настоящего Соглашения:

- i) буферный запас ликвидируется в соответствии с положениями статьи 25;
- ii) Совет оценивает принятые им на себя обязательства в отношении своего персонала и, если это необходимо, принимает меры к тому, чтобы имелось достаточно денежных средств для выполнения этих обязательств, путем составления дополнительной сметы к Административному счету, созданному в соответствии с положениями статьи 19;
- iii) после выполнения всех обязательств, принятых на себя Советом, кроме обязательств, связанных со счетом буферного запаса, остающиеся активы реализуются способом, указанным в настоящей статье;
- iv) если Совет продолжает свою работу, он сохраняет свои архивы, статистический материал и все другие документы;
- v) если Совет не продолжает своей работы, а создается орган-преемник, Совет передает ему свои архивы, статистический материал и все другие документы и может передать ему в силу решения, принимаемого раздельным большинством в две трети голосов, все остальные активы или ликвидировать их по собственному усмотрению;
- vi) если Совет не продолжает своей работы и органа-преемника не создается, Совет передает свои архивы, статистический материал и любые другие документы Генеральному Секретарю Организации Объединенных Наций или любой международной организации по указанию Генерального Секретаря или, за неимением такого указания, по усмотрению Совета и остальные неденежные активы Совета продаются или реализуются другим способом по указанию Совета;
- vii) выручка от реализации неденежных активов и любые остающиеся денежные средства распределяются затем таким образом, чтобы каждая участвующая страна получила долю, пропорциональную общей сумме ее взносов на Административный счет, созданный в соответствии со статьей 19.

### Статья 59. АУТЕНТИЧНЫЕ ТЕКСТЫ СОГЛАШЕНИЯ

Тексты настоящего Соглашения на английском, испанском, китайском, русском и французском языках являются равно аутентичными, причем подлинники сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи надлежащим образом уполномочены на это своими соответствующими правительствами или властями, подписали настоящее Соглашение в дни, указанные рядом с их подписями.

## ПРИЛОЖЕНИЕ А

## ПРОЦЕНТНЫЕ ДОЛИ И ЧИСЛО ГОЛОСОВ ОЛОВОДОБЫВАЮЩИХ СТРАН

Страна	Процентные доли	Число голосов		
		Первоначальное	Дополнительное	Итого
Австралия .....	4,37	5	42	47
Боливия .....	18,06	5	174	179
Заир, Республика .....	3,54	5	34	39
Индонезия .....	13,71	5	133	138
Малайзия .....	43,60	5	421	426
Нигерия, Федеративная Республка ...	4,17	5	40	45
Таиланд .....	12,55	5	121	126
Итого	100,00	35	965	1 000

## ПРИМЕЧАНИЕ

Страны, процентные доли и число голосов, указанные в настоящем приложении, были определены в ходе Конференции Организации Объединенных Наций по олову 1975 года, на который был составлен текст пятого международного Соглашения по олову. Перечень стран и цифровые данные подлежат пересмотру время от времени в соответствии с положениями настоящего Соглашения.

## ПРИЛОЖЕНИЕ В

## ПРОЦЕНТНЫЕ ДОЛИ И ЧИСЛО ГОЛОСОВ ПОТРЕБЛЯЮЩИХ СТРАН

Страна	Процентная доля	Число голосов		
		Первоначальное	Дополнительное	Итого
Австрия .....	0,31	5	3	8
Бельгия-Люксембург .....	1,95	5	17	22
Болгария .....	0,48	5	4	9
Венгрия .....	0,68	5	6	11
Германская Демократическая Республика .....	0,53	5	5	10
Дания .....	0,30	5	3	8
Доминиканская Республика .....	0,03	5	0	5
Индия .....	1,88	5	16	21
Ирландия .....	0,04	5	1	6
Испания .....	1,99	5	17	22
Италия .....	4,37	5	38	43
Канада .....	2,91	5	25	30
Корейская Республика .....	0,38	5	3	8
Куба .....	0,05	5	1	6
Нидерланды .....	2,50	5	21	26
Никарагуа .....	0,03	5	0	5
Польша .....	2,39	5	20	25
Румыния .....	1,62	5	14	19
Соединенное Королевство Великобритании и Северной Ирландии .....	8,10	5	70	75
Соединенные Штаты Америки .....	29,56	5	254	259
Союз Советских Социалистических Республик .....	3,21	5	28	33

Страна	Процентная доля	Число голосов		
		Первоначальное	Дополнительное	Итого
Турция .....	0,72	5	6	11
Федеративная Республика Германии ...	8,16	5	70	75
Франция .....	6,09	5	52	57
Чехословакия .....	1,91	5	16	21
Швейцария .....	0,41	5	3	8
Югославия .....	0,85	5	7	12
Япония .....	18,55	5	160	165
Итого	100,00	140	860	1 000

#### ПРИМЕЧАНИЕ

Страны, процентные доли и число голосов, указанные в настоящем приложении, были определены в ходе Конференции Организации Объединенных Наций по олову 1975 года, на которой был составлен текст пятого международного Соглашения по олову. Перечень стран и цифровые данные подлежат пересмотру время от времени, в соответствии с положениями настоящего Соглашения.

### ПРИЛОЖЕНИЕ С

#### Часть I. ОБСТОЯТЕЛЬСТВА, ПРИ НАСТУПЛЕНИИ КОТОРЫХ ОЛОВО СЧИТАЕТСЯ ЭКСПОРТИРОВАННЫМ ДЛЯ ЦЕЛЕЙ ЭКСПОРТНОГО КОНТРОЛЯ

*Австралия* Олово считается экспортированным в день, указанный в разрешении, выдаваемом в соответствии с Правилами об ограничении экспорта товаров, предоставляемом в силу таможенных правил (касающихся запрещенного экспорта).

*Боливия* Олово считается экспортированным, когда оно прошло контроль Органов Таможни Боливии по уплате экспортной пошлины.

*Заир, Республика* Олово считается экспортированным, когда перевозчик олова имеет при себе сквозной коносамент от Комитета внутреннего транспорта Республики Заир, который подтверждает, что перевозчик имеет право на поставку олова. Если, в связи с какими-нибудь обстоятельствами, такого документа не имеется для какой-либо партии олова, то олово из этой партии считается экспортированным для целей этого Соглашения, когда экспортные документы на соответствующее количество будут присланы Таможенной администрацией Республики Заир.

*Индонезия* Олово считается экспортированным из Индонезии, когда уплачены таможенные пошлины и/или когда олово в концентратах поставлено на плавильный завод и взвешено там под наблюдением представителя таможни и когда должностные лица таможни выдадут таможенный сертификат на такое олово. В это олово не входит олово, которое впоследствии импортируется в Индонезию для внутреннего потребления.

*Малайзия* Олово считается экспортированным из Малайзии тогда, когда Королевское таможенное и акцизное управление Малайзии взвесило олово в концентратах или, если концентраты выплавлены до уплаты экспортной пошлины, взвесило металл с целью уплаты экспортной пошлины.



*Нигерия, Федеративная Республика* Олово считается экспортированным, когда концентраты были доставлены на плавильный завод, взвешены и подготовлены к взиманию роялти. А олово, которое не доставлено на плавильный завод, считается экспортированным, когда железнодорожная корпорация Нигерии присылает железнодорожную накладную, подтверждающую доставку концентратов на экспорт в эту Корпорацию.

*Таиланд* Олово считается экспортированным из Таиланда, когда Управление минеральных ресурсов официально засвидетельствовало, что концентраты были доставлены и взвешены плавильной фирмой Таиланда, если олово предназначается на экспорт, оно не поставляется на плавильную фирму, а считается экспортированным из Таиланда, когда Управление минеральных ресурсов Таиланда выдает разрешение на экспорт такого олова.

*Общее условие* Олово любого вида, транспортируемое из оловодобывающей страны во время контрольного периода, считается экспортированным и считается частью дозволенного экспортного контингента данной страны для данного контрольного периода, кроме:

- a) случая, который изложен в приложении в отношении с Австралией; и
- b) случая, который определяется Советом в соответствии с подпунктом «ii» статьи 35, если только формальности, приведенные в настоящем приложении напротив названий оловодобывающих стран, не были закончены по отношению к данному олову до начала контрольного периода.

## *Часть II. ИМПОРТ В ОЛОВОДОБЫВАЮЩИЕ СТРАНЫ*

Для определения объема нетто-экспорта олова в соответствии с положениями статьи 35 объемом импорта, вычитаемым из объема экспорта в течение данного контрольного периода, считается объем импорта в соответствующую оловодобывающую страну в течение квартала, непосредственно предшествовавшего объявлению данного периода контрольным, но при условии, что олово, импортированное для выплавки и затем экспортированное, не принимается во внимание.

## ПРИЛОЖЕНИЕ D

### ОБЪЕМ ХРАНЯЩИХСЯ В СООТВЕТСТВИИ С ПОЛОЖЕНИЯМИ СТАТЬИ 39 ЗАПАСОВ В ОЛОВОДОБЫВАЮЩИХ СТРАНАХ

<i>Страны</i>	<i>Количество в тоннах</i>
Австралия . . . . .	3 000
Боливия . . . . .	8 000
Заир, Республика . . . . .	2 000
Индонезия . . . . .	6 200
Малайзия . . . . .	17 050
Нигерия, Федеративная Республика . . . . .	1 500
Таиланд . . . . .	5 300

## ПРИЛОЖЕНИЕ Е

ДОПОЛНИТЕЛЬНЫЕ ЗАПАСЫ ОЛОВА, ДОБЫЧА КОТОРОГО НЕРАЗРЫВНО  
СВЯЗАНА С ДОБЫЧЕЙ ДРУГОГО ПОЛЕЗНОГО ИСКОПАЕМОГО

<i>Страны</i>	<i>Прочие полезные ископаемые</i>	<i>Количество металличе- ского олова в кон- центрах, которое можно отложить в запас дополнительно в расчете на одну тонну другого полез- ного ископаемого (тонны)</i>
Австралия .....	Тантало-ниобиевая руда	1,5
Заир, Республика .....	Тантало-ниобиевая руда	1,5
Нигерия, Фед.Респ. ....	Ниобиевая руда	1,5
Таиланд .....	Вольфрамит-шеелит	1,5

## ПРИЛОЖЕНИЕ F

ПРАВИЛА, ПРИМЕНЯЕМЫЕ ПРИ ПЕРЕСМОТРЕ ПРОЦЕНТНЫХ ДОЛЕЙ  
ОЛОВОДОБЫВАЮЩИХ СТРАН*Правило 1*

Процентные доли оловодобывающих стран определяются заново в первый раз на первой очередной сессии Совета, созываемой в соответствии с положениями настоящего Соглашения. Несмотря на положения правила 2, этот пересмотр осуществляется на базе сведений за последние четыре квартала, непосредственно предшествующих введению любого экспортного контроля, за которые имеются цифровые данные о добыче олова в каждой из оловодобывающих стран. Новые процентные доли для потребляющих стран определяются прямо пропорционально производству олова в каждой из них в течение четырех кварталов.

Последующие пересмотры процентных долей осуществляются с интервалами в один год со времени первого пересмотра при условии, что ни один из периодов, следующих за кварталами, указанными в настоящем правиле, не был объявлен контрольным.

В таких последующих пересмотрах, сделанных по настоящему правилу, новые процентные доли подсчитываются следующим образом:

- i) процентные доли, устанавливаемые при втором пересмотре, должны быть прямо пропорциональны производству олова в каждой оловодобывающей стране за последние двадцать четыре последовательных календарных месяца, по которым имеются показатели, и
- ii) процентные доли, устанавливаемые при третьем пересмотре и при всех последующих пересмотрах, должны быть прямо пропорциональны производству олова в каждой оловодобывающей стране за последние тридцать шесть последовательных календарных месяцев, по которым имеются показатели.

*Правило 2*

Если какой-либо период объявляется контрольным, процентные доли не определяются заново до истечения четырех дальнейших последовательных кварталов, ни один из которых не был объявлен контрольным периодом; затем процентные доли

определяются заново немедленно по получении показателей о производстве олова в каждой из оловодобывающих стран в течение четырех таких последовательных кварталов; дальнейшие пересмотры осуществляются с интервалами в один год до тех пор, пока какой-либо период не объявляется контрольным.

При любом пересмотре, который осуществляется в соответствии с настоящим правилом, новые процентные доли подсчитываются следующим образом:

- i) процентные доли, устанавливаемые при первом пересмотре, следуя за периодом экспортного контроля, должны быть прямо пропорциональны сумме объема производства олова в каждой оловодобывающей стране за последние двенадцать последовательных месяцев, по которым имеются показатели, и объема производства за четыре квартала, непосредственно предшествующих этому контрольному периоду;
- ii) процентные доли, устанавливаемые при втором пересмотре, при условии, что ни один последующий период не был объявлен контрольным, должны быть прямо пропорциональны производству олова в каждой оловодобывающей стране за последние двадцать четыре последовательных календарных месяца, по которым имеются показатели; и
- iii) процентные доли, устанавливаемые при каждом последующем пересмотре, при условии, что ни один последующий период не был объявлен контрольным, должны быть прямо пропорциональны производству олова в каждой оловодобывающей стране за последние тридцать шесть последовательных календарных месяцев, по которым имеются показатели.

### *Правило 3*

Для целей этих правил считается, что пересмотр осуществляется с интервалами в один год, если он имеет место в том же квартале календарного года, как и предыдущий пересмотр.

### *Правило 4*

Для целей этих правил все оловодобывающие страны сообщают Совету показатели производства за последние двенадцать месяцев в течение трех месяцев после даты последнего календарного месяца. Если страна не сообщает этих данных, объем производства этой страны за период в двенадцать месяцев исчисляется посредством умножения на двенадцать показателей среднемесячного объема производства, имеющих за этот период.

### *Правило 5*

Показатели о производстве олова в любой оловодобывающей стране за любой период, который окончился раньше, чем за сорок два месяца до дня какого-либо пересмотра, не принимаются в расчет при пересмотре, также не учитываются данные о производстве олова в течение контрольных периодов.

### *Правило 6*

Совет может сократить процентную долю любой оловодобывающей страны, не экспортировавшей весь свой контингент олова (в тоннах), установленный в соответствии с пунктом «а» статьи 34, или какое-либо увеличенное количество, которое она согласилась экспортировать в соответствии с пунктом «b» этой статьи. При вынесении своего решения Совет должен в качестве смягчающего обстоятельства учитывать тот факт, что заинтересованная оловодобывающая страна отказалась в соответствии с пунктом «b» статьи 34 от части своего экспортного контингента (в тоннах) достаточно заблаговременно для того, чтобы позволить другим оловодобывающим странам восполнить дефицит, или же тот факт, что заинтересованная оловодобывающая

страна, не экспортировавшая контингент, установленный в соответствии с пунктом «d» статьи 34, экспортировала весь свой контингент, установленный в соответствии с пунктом «a» или «b» статьи 34.

#### *Правило 7*

Если процентная доля любой оловодобывающей страны сокращается в соответствии с правилом 6, то освобождающаяся таким образом процентная доля распределяется между другими оловодобывающими странами пропорционально их процентным долям, действующим на день принятия решения о таком сокращении.

#### *Правило 8*

Если в результате применения вышеизложенных правил процентная доля оловодобывающей страны сокращается до цифры, меньше минимальной цифры, допустимой с применением положений подпункта «i» пункта «g» статьи 13, то эта процентная доля восстанавливается до такой минимальной цифры, а процентные доли других оловодобывающих стран пропорционально сокращаются до того, чтобы общая сумма процентных долей опять составила 100%.

#### *Правило 9*

Для целей подпункта «ii» пункта «g» статьи 13 и пункта «a» статьи 34 следующие обстоятельства могут, в частности, считаться исключительными: национальное бедствие, массовая забастовка, парализовавшая оловодобывающую промышленность в течение продолжительного времени, продолжительное прекращение снабжения энергией или продолжительная приостановка движения на железнодорожной магистрали, ведущей к побережью или к экспортному пункту, как это определено в приложении С.

#### *Правило 10*

Для целей настоящих правил вычисления, касающиеся тех оловодобывающих стран, которые также являются крупными потребителями олова, выплавляемого из отечественной руды, основываются на объеме их экспорта олова, а не на объеме их производства олова на рудниках.

#### *Правило 11*

В настоящем приложении под выражением «производство олова» понимается исключительно добыча олова на рудниках, и поэтому это выражение не охватывает продукцию оловоплавильных заводов.

[SPANISH TEXT — TEXTE ESPAGNOL]

## QUINTO CONVENIO INTERNACIONAL DEL ESTAÑO

### PREÁMBULO

Los países participantes, reconociendo:

a) La considerable ayuda que los convenios sobre productos básicos pueden proporcionar al crecimiento económico, especialmente de los países productores en desarrollo, al contribuir a asegurar la estabilización de los precios y el constante desarrollo de los ingresos de exportación y de los mercados de productos primarios;

b) La comunidad e interrelación de intereses de los países productores y consumidores y la importancia de una continua cooperación entre ellos a fin de apoyar los Propósitos y Principios de las Naciones Unidas y de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo y de resolver los problemas relativos al estaño por medio de un convenio internacional sobre este producto, teniendo en cuenta la función que puede desempeñar el Convenio Internacional del Estaño en el establecimiento de un nuevo orden económico internacional;

c) La excepcional importancia que el estaño tiene para gran número de países cuya economía depende en medida considerable de la existencia de condiciones favorables y equitativas para la producción, el consumo o el comercio de ese producto;

d) La necesidad de proteger y fomentar la buena marcha y el crecimiento de la industria del estaño, especialmente en los países productores en desarrollo, y asegurar así suministros suficientes de estaño para salvaguardar los intereses de los consumidores;

e) La importancia que para los países productores de estaño tienen el mantenimiento y la ampliación de su poder adquisitivo de importación; y

f) La conveniencia de aumentar la eficiencia en el uso del estaño tanto en los países en desarrollo como en los países industrializados, para contribuir a conservar los recursos de estaño del mundo;

Han acordado lo siguiente:

### CAPÍTULO I. OBJETIVOS

#### *Artículo 1. OBJETIVOS*

Los objetivos del presente Convenio son:

- a) Lograr un equilibrio entre la producción y el consumo mundiales de estaño y atenuar las graves dificultades que podrían producirse a consecuencia de un excedente o de una escasez de estaño, ya sean previstos o reales;
- b) Evitar fluctuaciones excesivas del precio del estaño y de los ingresos provenientes de las exportaciones de estaño;
- c) Adoptar disposiciones que contribuyan a incrementar los ingresos provenientes de las exportaciones de estaño, especialmente los de los países productores en desarrollo, con objeto de facilitar a tales países recursos para acelerar su crecimiento económico y su desarrollo social, teniendo en cuenta al propio tiempo los intereses de los consumidores;

- d) Asegurar condiciones que contribuyan a lograr una tasa dinámica y ascendente de producción de estaño a base de ingresos remuneradores para los productores, lo cual coadyuvará a garantizar un suministro suficiente de estaño a precios equitativos para los consumidores y a proporcionar un equilibrio a largo plazo entre la producción y el consumo;
- e) Evitar un extenso desempleo o subempleo y otras dificultades graves que pudieran resultar de desajustes entre la oferta y la demanda de estaño;
- f) Continuar favoreciendo la expansión del uso del estaño y el tratamiento del estaño en los países productores, especialmente en los países productores en desarrollo;
- g) En caso de que se produzca o se prevea una escasez de estaño, tomar medidas encaminadas a asegurar un aumento de la producción de estaño y una distribución justa del estaño metal para mitigar las graves dificultades que podrían plantearse a los países consumidores;
- h) En caso de que se produzca o se prevea un excedente de estaño, tomar medidas para mitigar las graves dificultades que podrían plantearse a los países productores;
- i) Examinar las ventas de existencias no comerciales de estaño por los gobiernos y adoptar medidas destinadas a evitar cualesquiera incertidumbres y dificultades que pudieran plantearse;
- j) Mantener en examen la necesidad de que se desarrollen y exploten nuevos yacimientos de estaño y de que mediante, entre otras cosas, los recursos de asistencia técnica y financiera de las Naciones Unidas y otras organizaciones del sistema de las Naciones Unidas, se promuevan los métodos más eficientes de extracción, concentración y fundición de los minerales de estaño;
- k) Promover el desarrollo del mercado del estaño en los países productores en desarrollo para que puedan desempeñar un papel más importante en la comercialización del estaño; y
- l) Continuar la labor del Consejo Internacional del Estaño desarrollada en virtud del Cuarto Convenio Internacional del Estaño (denominado en lo sucesivo el Cuarto Convenio) y de anteriores Convenios Internacionales del Estaño.

## CAPÍTULO II. DEFINICIONES

### Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

«Estaño» significa estaño metal, cualquier otro estaño refinado o el contenido de estaño de los concentrados o del mineral de estaño extraído del yacimiento natural. A los efectos de esta definición, se considerará que «mineral» no incluye *a*) el material extraído de la masa mineral para otro propósito que el de su tratamiento y *b*) el material descartado durante el proceso de tratamiento;

«Estaño metal» significa el estaño refinado de buena calidad comercial con una ley no inferior a 99,75%;

«Reserva de estabilización» es la reserva establecida y regida conforme a las disposiciones del capítulo X del presente Convenio;

«Estaño metal en poder» (de la reserva de estabilización) significa las existencias de estaño metal de la reserva, con inclusión del estaño metal adquirido para la reserva pero aún no recibido por el Gerente de la reserva de estabilización y con exclusión del metal vendido por la reserva pero aún no entregado;

«Tonelada» significa una tonelada métrica, es decir, 1.000 kilogramos;

«Período de control» significa un período así declarado por el Consejo y para el cual se ha fijado un tonelaje total de exportaciones autorizadas;

«Trimestre» significa un trimestre civil que empiece el 1° de enero, el 1° de abril, el 1° de julio o el 1° de octubre;

«Exportaciones netas» significa la cantidad exportada en las condiciones expuestas en la parte I del anexo C del presente Convenio, menos la cantidad importada con arreglo a lo dispuesto en la parte II del mismo anexo;

«País participante» significa un país cuyo gobierno ha ratificado, aprobado o aceptado el presente Convenio o se ha adherido a él, o ha notificado su intención de ratificarlo, aprobarlo o aceptarlo o de adherirse a él, o cualquier territorio o territorios cuya participación por separado ha tenido efecto conforme al artículo 53, o, según sea el caso, el gobierno del propio país o del propio territorio o territorios, o una de las organizaciones a que se refiere el artículo 54;

«País productor» significa un país participante que, con su consentimiento, ha sido declarado por el Consejo país productor;

«País consumidor» significa un país participante que, con su consentimiento, ha sido declarado por el Consejo país consumidor;

«País contribuyente» significa un país participante que tiene contribuciones en la reserva de estabilización;

«Mayoría simple» es la que se obtiene si una moción es apoyada por la mayoría de los votos emitidos por los países participantes;

«Mayoría repartida simple» es la que se obtiene si una moción es apoyada por la mayoría de los votos emitidos por los países productores y la mayoría de los votos emitidos por los países consumidores;

«Mayoría repartida de dos tercios» es la que se obtiene si una moción es apoyada por una mayoría de dos tercios de los votos emitidos por los países productores y una mayoría de dos tercios de los votos emitidos por los países consumidores;

«Entrada en vigor» significa, salvo cuando la expresión se encuentra calificada, la entrada en vigor inicial del presente Convenio, independientemente de que dicha entrada en vigor sea provisional, conforme al artículo 50, o definitiva, conforme al artículo 49;

«Ejercicio financiero» significa el período de un año que empieza el 1° de julio y expira el 30 de junio del año siguiente;

«Un período de sesiones» comprenderá una o varias sesiones del Consejo.

## *EL CONSEJO INTERNACIONAL DEL ESTAÑO: DISPOSICIONES CONSTITUCIONALES*

### *CAPÍTULO III. COMPOSICIÓN DEL CONSEJO*

#### *Artículo 3. EL CONSEJO*

a) El Consejo Internacional del Estaño (denominado en lo sucesivo el Consejo), creado en virtud de los precedentes Convenios Internacionales del Estaño, seguirá en funciones a fin de administrar el Quinto Convenio Internacional del Estaño, con la composición, atribuciones y funciones previstas en el presente Convenio.

b) El Consejo tendrá su sede en Londres, salvo que el Consejo decida otra cosa.

#### Artículo 4. PARTICIPACIÓN EN EL CONSEJO

- a) El Consejo estará integrado por todos los países participantes.
- b) i) Cada país participante estará representado en el Consejo por un delegado y podrá designar suplentes y asesores para asistir a los períodos de sesiones del Consejo;
- ii) Un delegado suplente tendrá atribuciones para actuar y votar en nombre del delegado en ausencia de éste o en otras circunstancias especiales.
- c) Cada país participante constituirá un solo miembro del Consejo, sin perjuicio de lo dispuesto en el artículo 53.

#### Artículo 5. CATEGORÍAS DE PARTICIPANTES

a) Cada miembro del Consejo será declarado por éste, con el consentimiento del país interesado, país productor o país consumidor, lo antes posible después de que el Consejo haya recibido aviso del Secretario General de las Naciones Unidas de que tal miembro ha depositado su instrumento de ratificación, aprobación, aceptación o adhesión conforme al artículo 48 o al artículo 52, o la notificación de su intención de ratificar, aprobar o aceptar el presente Convenio o de adherirse a él conforme al artículo 50 o al artículo 52.

b) La clasificación de los países productores y los países consumidores se basará en su producción minera y en su consumo de estaño metal, respectivamente, con las siguientes salvedades:

- i) La clasificación de un país productor que haga un consumo considerable de estaño metal procedente de su propia producción minera se basará, con el consentimiento de ese país, en sus exportaciones de estaño; y
- ii) La clasificación de un país consumidor que satisfaga una proporción considerable de su consumo de estaño con su propia producción minera se basará, con el consentimiento de ese país, en sus importaciones de estaño.

c) En su instrumento de ratificación, aprobación, aceptación o adhesión o en la notificación de su intención de ratificar, aprobar o aceptar el presente Convenio o de adherirse a él, cada Gobierno podrá declarar la categoría de países participantes a la que estima que debe pertenecer.

d) Durante el primer período ordinario de sesiones del Consejo después de la entrada en vigor del presente Convenio, el Consejo tomará las decisiones necesarias para la aplicación de este artículo por mayoría de los votos emitidos por los países participantes enumerados en el anexo A y mayoría de los votos emitidos por los países participantes enumerados en el anexo B, contándose los votos por separado y determinándose los derechos de voto de conformidad con los anexos A y B del presente Convenio, sin tener en cuenta a tal efecto lo dispuesto en el artículo 13.

#### Artículo 6. CAMBIO DE CATEGORÍA

a) Cuando la posición de un país participante haya cambiado de país consumidor a país productor o viceversa, el Consejo, a petición de dicho país o por iniciativa del propio Consejo con el consentimiento del país, considerará la nueva situación y determinará qué tonelaje o porcentaje será aplicable a los efectos de los anexos pertinentes del presente Convenio.

b) El Consejo determinará la fecha en que entrarán en vigor el tonelaje y/o porcentaje, según sea el caso, definidos con arreglo al párrafo a) de este artículo.

c) A partir de la fecha de entrada en vigor determinada por el Consejo con arreglo al párrafo b), el país participante interesado cesará de tener cualesquiera derechos,



privilegios y obligaciones establecidos en el presente Convenio que sean propios de los países de su anterior categoría, excepto cualquier obligación financiera o de otro carácter contraída por el país en su categoría anterior, y adquirirá todos los derechos y privilegios y estará sujeto a todas las obligaciones que sean propias de su nueva categoría, de conformidad con el presente Convenio. No obstante:

- i) Si el cambio de categoría es de la de país productor a la de país consumidor, el país que haya cambiado de categoría conservará sus derechos a percibir, a la terminación del presente Convenio, el reintegro de su parte en la liquidación de la reserva de estabilización, de conformidad con los artículos 25 y 26; y
- ii) Si el cambio de categoría es de la de país consumidor a la de país productor, las condiciones estipuladas por el Consejo para el país que haya cambiado de categoría serán equitativas entre ese país y los demás países productores que ya participen en el presente Convenio.

#### CAPÍTULO IV. FACULTADES Y FUNCIONES

##### *Artículo 7. FACULTADES Y FUNCIONES DEL CONSEJO*

El Consejo:

- a) Tendrá las facultades y ejercerá las funciones que sean necesarias para la administración y aplicación del presente Convenio.
- b) Recibirá del Presidente Ejecutivo, cuando así lo solicite, la información relativa a los activos y operaciones de la reserva de estabilización que considere necesaria para el ejercicio de sus funciones con arreglo al presente Convenio.
- c) Podrá requerir de los países participantes que faciliten la información disponible relativa a la producción de estaño, los costos de producción del estaño, el nivel de producción del estaño, el consumo de estaño, el comercio internacional y las existencias de estaño, así como cualquier otra información que necesite para la satisfactoria administración del presente Convenio y que no sea incompatible con las disposiciones de seguridad nacional estipuladas en el artículo 44, y los países facilitarán en lo posible la información solicitada.
- d) Tendrá la facultad de concertar préstamos para las necesidades de la Cuenta Administrativa establecida de conformidad con el artículo 16, o de la Cuenta de la reserva de estabilización de acuerdo con el artículo 24.
- e) Publicará después de cada ejercicio financiero un informe sobre sus actividades durante ese ejercicio.
- f) Publicará después de cada trimestre, pero no antes de haber finalizado el trimestre siguiente salvo decisión en contrario del Consejo, un estado que indique el tonelaje de estaño metal en poder de la reserva al finalizar dicho trimestre.
- g) Adoptará todas las disposiciones adecuadas para facilitar la consulta y la colaboración con:
  - i) Las Naciones Unidas, sus órganos competentes—en particular la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo—, los organismos especializados, otras organizaciones del sistema de las Naciones Unidas y las organizaciones intergubernamentales pertinentes; y
  - ii) Los países no participantes que sean Miembros de las Naciones Unidas o miembros de sus organismos especializados o que hayan sido partes en los precedentes Convenios Internacionales del Estaño.

### Artículo 8. PROCEDIMIENTOS DEL CONSEJO

El Consejo:

- a) Elaborará su propio reglamento.
- b) Tomará cualquier medida que juzgue necesaria para asesorar al Presidente Ejecutivo en momentos en que el Consejo no esté reunido en período de sesiones.
- c) Podrá establecer los comités que considere necesarios para que le asistan en el desempeño de sus funciones, y podrá determinar sus atribuciones; salvo que el Consejo disponga otra cosa, dichos comités podrán elaborar sus propios reglamentos.
- d)
  - i) Podrá en todo momento delegar en cualquier comité, por mayoría repartida de dos tercios, las facultades que el Consejo pueda ejercer por mayoría repartida simple, salvo las relativas a:
    - la determinación de las contribuciones según lo dispuesto en el artículo 19;
    - los precios mínimo y máximo según lo dispuesto en los artículos 27 y 31;
    - la determinación del control de las exportaciones según lo dispuesto en los artículos 32, 33, 34, 35 y 36; o
    - las medidas que habrán de adoptarse en caso de escasez de estaño según lo dispuesto en el artículo 40;
  - ii) Fijará las atribuciones de dichos comités y designará sus miembros por mayoría repartida de dos tercios; y
  - iii) Podrá revocar en todo momento por mayoría simple cualquier delegación de facultades a cualquiera de esos comités o el establecimiento de cualquiera de esos comités.

### Artículo 9. ESTADÍSTICAS Y ESTUDIOS

El Consejo:

- a) Calculará, por lo menos una vez cada trimestre, la producción y el consumo probables de estaño durante el trimestre o los trimestres siguientes con miras a evaluar la posición estadística global del estaño durante el mismo período y, a este respecto, podrá tener en cuenta otros factores pertinentes.
- b) Tomará las medidas necesarias para mantener en estudio constante los costos de producción del estaño, el nivel de producción de estaño, las tendencias de los precios, las tendencias del mercado y los problemas a corto y a largo plazo de la industria mundial del estaño; a tal efecto, emprenderá o fomentará los estudios sobre los problemas de la industria del estaño que considere oportunos.
- c) Se mantendrá informado de las nuevas aplicaciones del estaño y del desarrollo de los productos de sustitución que puedan reemplazar al estaño en sus usos tradicionales.
- d) Fomentará relaciones más estrechas con las organizaciones que se dedican a la investigación de la eficiente exploración, producción, elaboración y utilización del estaño, así como una participación más amplia en esas organizaciones; y
- e) Estudiará otros medios que complementen o sustituyan a los métodos actuales de financiación de la reserva de estabilización.

## CAPÍTULO V. ORGANIZACIÓN Y ADMINISTRACIÓN

*Artículo 10.* PRESIDENTE EJECUTIVO Y VICEPRESIDENTES  
DEL CONSEJO

a) El Consejo designará, por mayoría repartida de dos tercios y por votación escrita, un Presidente Ejecutivo independiente que podrá tener la nacionalidad de uno de los países participantes. La designación del Presidente Ejecutivo se considerará en el primer período ordinario de sesiones del Consejo después de la entrada en vigor del presente Convenio.

b) Un Presidente Ejecutivo no deberá ser elegido si ha tenido alguna participación activa en la industria o el comercio del estaño durante los cinco años precedentes a su designación y habrá de reunir las condiciones señaladas en el artículo 12.

c) Un miembro del personal del Consejo no quedará excluido del nombramiento de Presidente Ejecutivo en virtud del párrafo b) de este artículo.

d) El Presidente Ejecutivo ejercerá sus funciones por el período y en los términos y condiciones que determine el Consejo.

e) El Presidente Ejecutivo presidirá los períodos de sesiones y las sesiones del Consejo; no tendrá voto.

f) El Consejo elegirá anualmente dos Vicepresidentes, uno entre los delegados de los países productores, y uno entre los delegados de los países consumidores. Los dos Vicepresidentes serán designados respectivamente Primer Vicepresidente y Segundo Vicepresidente. El Primer Vicepresidente será escogido alternativamente cada año entre los países productores y entre los países consumidores respectivamente.

g) En caso de dimisión o incapacidad de carácter permanente del Presidente Ejecutivo, el Consejo designará un nuevo Presidente Ejecutivo conforme al procedimiento establecido en el párrafo a) de este artículo. En espera de tal designación o en ausencia temporal del Presidente Ejecutivo, éste será reemplazado por el Primer Vicepresidente o, en caso necesario, por el Segundo Vicepresidente, quien sólo tendrá la función de presidir los períodos de sesiones y las sesiones, a menos que el Consejo decida otra cosa. El Consejo dispondrá también en su reglamento el nombramiento de un Oficial Ejecutivo Principal Interino encargado de la administración y funcionamiento del presente Convenio según el artículo 12, en ausencia temporal del Presidente Ejecutivo o en espera del nombramiento de un nuevo Presidente Ejecutivo, de conformidad con este párrafo.

h) Cuando un Vicepresidente desempeñe las funciones del Presidente Ejecutivo, no tendrá voto; el derecho de voto del país al que represente podrá ser ejercido con arreglo a las disposiciones del apartado ii) del párrafo b) del artículo 4 y el párrafo c) del artículo 14.

*Artículo 11.* PERÍODOS DE SESIONES DEL CONSEJO

a) El Consejo celebrará cuatro períodos ordinarios de sesiones al año. El Consejo podrá también celebrar los períodos extraordinarios de sesiones que sean necesarios.

b) El Secretario General de las Naciones Unidas convocará en Londres el primer período ordinario de sesiones del Consejo con arreglo al presente Convenio. Dicho período de sesiones comenzará dentro de los ocho días siguientes a la entrada en vigor del presente Convenio.

c) Los períodos de sesiones serán convocados, a petición de cualquier país participante o con arreglo a las disposiciones del presente Convenio, por el Presidente Ejecutivo o, en caso de incapacidad del Presidente Ejecutivo, por el Oficial Ejecutivo Principal Interino, previa consulta con el Primer Vicepresidente y en nombre de éste. El

Presidente Ejecutivo podrá también convocar períodos de sesiones, cuando lo juzgue oportuno.

*d)* A menos que el Consejo decida otra cosa, los períodos de sesiones se celebrarán en la sede del Consejo. Excepto en el caso de períodos de sesiones convocados con arreglo al artículo 31, la convocatoria de cada uno de ellos será notificada con un mínimo de siete días de antelación.

*e)* En cada período de sesiones o sesión del Consejo, los delegados que reúnan dos tercios del total de los votos de todos los países productores y dos tercios del total de los votos de todos los países consumidores constituirán conjuntamente quórum. Si para cualquier período de sesiones del Consejo no se ha alcanzado el quórum arriba indicado, se convocará, dentro de un plazo mínimo de siete días, un nuevo período de sesiones en el cual los delegados que tengan más de 1.000 votos constituirán conjuntamente quórum.

#### *Artículo 12.* PERSONAL DEL CONSEJO

*a)* El Presidente Ejecutivo mencionado en el artículo 10 será responsable ante el Consejo de la administración y aplicación del presente Convenio con arreglo a las decisiones adoptadas por el Consejo.

*b)* El Presidente Ejecutivo asumirá, además, la responsabilidad de los servicios administrativos y del personal de secretaría.

*c)* El Consejo nombrará un Gerente de la reserva de estabilización (denominado en lo sucesivo el Gerente) y un Secretario, y fijará los términos y condiciones de empleo de estos dos funcionarios.

*d)* El Consejo dará instrucciones al Presidente Ejecutivo sobre la manera en que el Gerente ha de desempeñar las funciones establecidas en el presente Convenio.

*e)* El Presidente Ejecutivo dispondrá del personal que el Consejo estime necesario. Todo el personal, incluidos el Gerente y el Secretario del Consejo, será responsable ante el Presidente Ejecutivo. El método de nombramiento y las condiciones de empleo del personal deberán ser aprobados por el Consejo.

*f)* Ni el Presidente Ejecutivo ni los miembros del personal tendrán interés financiero alguno en la industria, el comercio, el transporte y la publicidad del estaño o en otras actividades relacionadas con el estaño.

*g)* En el desempeño de sus funciones, ni el Presidente Ejecutivo ni los miembros del personal solicitarán o recibirán instrucciones de ningún gobierno ni de ninguna persona o autoridad que no sean el Consejo o la persona que actúe en nombre de éste con arreglo a lo dispuesto en el presente Convenio. Uno y otros se abstendrán de cualquier acto que pueda influir en su posición como funcionarios internacionales responsables únicamente ante el Consejo. Cada país participante se compromete a respetar el carácter exclusivamente internacional de las funciones del Presidente Ejecutivo y de los miembros del personal y a no tratar de influir en ellos en el cumplimiento de esas funciones.

*h)* Ninguna información relativa a la aplicación o administración del presente Convenio será revelada por el Presidente Ejecutivo, el Gerente, el Secretario del Consejo u otro miembro del personal del Consejo, salvo cuando el Consejo lo autorice o cuando ello sea menester para el buen desempeño de sus funciones con arreglo al presente Convenio.

## CAPÍTULO VI. VOTOS EN EL CONSEJO

*Artículo 13. PORCENTAJES Y VOTOS*

a) Los países productores tendrán en conjunto 1.000 votos. Cada país productor recibirá cinco votos iniciales; el resto se distribuirá entre los países productores en una proporción que corresponda lo más posible al porcentaje de cada país productor que figura en el anexo A o que se determine de otra manera de acuerdo con este artículo.

b) Los países consumidores tendrán en conjunto 1.000 votos. Cada país consumidor recibirá cinco votos iniciales o, si el número de países consumidores es superior a 30, el número de votos iniciales de cada país consumidor será el mayor número entero posible, quedando entendido que el total de esos votos iniciales no excederá de 150; el resto será dividido entre los países consumidores en una proporción que corresponda lo más posible al porcentaje de cada país consumidor que figura en el anexo B o que se determine de otra manera de acuerdo con este artículo.

c) Ningún país participante tendrá más de 450 votos.

d) En ningún caso se asignarán votos fraccionados.

e) Cuando, como consecuencia de que los gobiernos de uno o varios de los países que figuran en el anexo A o en el anexo B dejen de ratificar, aprobar o aceptar el presente Convenio o de adherirse a él, o de notificar su intención de ratificarlo, aprobarlo o aceptarlo o de adherirse a él, o a causa de un cambio en la categoría de un país participante de acuerdo con el artículo 6, o por razón del retiro de un país participante, o por aplicación de cualquiera de las disposiciones del presente Convenio, el total de los porcentajes de los países productores o de los países consumidores resulte inferior a 100 o el total de sus votos respectivos resulte inferior a 1.000, el resto de los porcentajes y votos será repartido entre los demás países productores o consumidores, según el caso, en una proporción lo más aproximada posible a los porcentajes que ya posean, de modo que los totales respectivos de los porcentajes de los países productores y consumidores sean cada uno de 100, y los totales respectivos de los votos sean cada uno de 1.000.

f) i) Si, antes de la entrada en vigor del presente Convenio, el gobierno de algún país que no esté incluido en los anexos A o B lo ratifica, lo aprueba o lo acepta o se adhiere a él, o notifica su intención de ratificarlo, aprobarlo o aceptarlo o de adherirse a él; o

ii) Si, después de la entrada en vigor del presente Convenio, el gobierno de algún país que no sea todavía país participante lo ratifica, lo aprueba o lo acepta o se adhiere a él, o notifica su intención de ratificarlo, aprobarlo o aceptarlo o de adherirse a él, o si algún país participante ha visto aprobado un cambio de su categoría de acuerdo con el artículo 6,

el Consejo determinará un porcentaje para ese país, y determinará de nuevo los porcentajes de los otros países participantes en proporción a sus porcentajes vigentes, de forma que los totales respectivos de los porcentajes de los países productores y consumidores sean cada uno de 100 y los totales respectivos de sus votos sean cada uno de 1.000. Salvo en el caso previsto en el párrafo i) de este artículo, el porcentaje determinado de acuerdo con este párrafo entrará en vigor en la fecha decidida por el Consejo a los efectos de este artículo como si fuera uno de los porcentajes que figuran en el anexo A o el anexo B, según el caso.

g) i) El Consejo revisará los porcentajes asignados a los países productores en el anexo A y los determinará de nuevo de conformidad con las disposiciones del anexo F. Salvo en el caso del primer reajuste, que se hará en el primer período ordinario de sesiones del Consejo, el porcentaje correspondiente a un país productor no se reducirá durante ningún período de 12 meses en más de una décima parte del porcentaje que le hubiera correspondido al comenzar dicho período;

ii) En cualquier medida que se proponga adoptar de conformidad con las disposiciones del anexo F, el Consejo prestará la debida atención a las circunstancias que cualquier país productor haya calificado de excepcionales y podrá suspender o modificar la plena aplicación de esas disposiciones por mayoría repartida de dos tercios;

iii) El Consejo podrá modificar en todo momento las reglas del anexo F por mayoría repartida de dos tercios, y las modificaciones que decida tendrán la misma validez que si estuvieran incluidas en dicho anexo;

iv) Los porcentajes obtenidos según el procedimiento establecido en este párrafo se publicarán y surtirán efecto el primer día del trimestre siguiente a la fecha en que el Consejo tome la decisión, en sustitución de los porcentajes que figuran en el anexo A.

h) El Consejo revisará en su primer período ordinario de sesiones el anexo B y publicará el anexo modificado, que entrará en vigor inmediatamente a los efectos de este artículo; y posteriormente, en los períodos de sesiones que se celebren durante el segundo trimestre de cada año civil, el Consejo examinará las cifras de consumo de estaño de cada país consumidor correspondientes a los tres años civiles anteriores, y publicará porcentajes modificados para cada país consumidor sobre la base de los promedios de tales cifras de consumo; a los efectos de este artículo, esos porcentajes surtirán efecto el día 1° de julio siguiente como si se tratara de los porcentajes que figuran en el anexo B.

i) Cuando, por razón de la aplicación del párrafo f) de este artículo, los porcentajes de los países productores hayan sido proporcionalmente ajustados durante un período de control declarado por el Consejo de acuerdo con el artículo 33, el Consejo publicará a la mayor brevedad posible el cuadro revisado de porcentajes que entrarán en vigor a los efectos del artículo 33 el primer día del trimestre siguiente al período de control en que se tomó la decisión de revisar los porcentajes.

#### *Artículo 14.* PROCEDIMIENTO DE VOTACIÓN EN EL CONSEJO

a) Cada miembro del Consejo estará autorizado a emitir el número de votos que tenga en el Consejo. Al efectuar la votación, ningún delegado podrá dividir sus votos. La abstención de un delegado será considerada como si el mismo no hubiera emitido sus votos.

b) Salvo disposición en contrario, las decisiones del Consejo serán adoptadas por mayoría repartida simple.

c) Cualquier miembro podrá autorizar a otro miembro a representar sus intereses y a ejercer sus derechos de voto en cualquier período de sesiones o sesión del Consejo, siempre que la autorización se haya otorgado a satisfacción del Consejo.

### CAPÍTULO VII. PRIVILEGIOS E INMUNIDADES

#### *Artículo 15.* PRIVILEGIOS E INMUNIDADES

a) En cada país participante se otorgarán al Consejo todas las facilidades de cambio de divisas necesarias para el ejercicio de sus funciones con arreglo al presente Convenio.

b) El Consejo tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

c) En cada país participante y dentro del marco de la legislación en vigor, el Consejo gozará de exenciones de impuestos sobre sus activos, ingresos y demás bienes en la medida necesaria para el ejercicio de sus funciones con arreglo al presente Convenio.

d) La condición, los privilegios y las inmunidades del Consejo en el territorio del Reino Unido continuarán siendo determinados por el Acuerdo de sede entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y el Consejo Internacional del Estando, firmado en Londres el 9 de febrero de 1972.

## DISPOSICIONES FINANCIERAS

### CAPÍTULO VIII. CUENTAS Y AUDITORÍA DE CUENTAS

#### Artículo 16. CUENTAS FINANCIERAS

a) i) Para la administración y aplicación del presente Convenio se llevarán dos cuentas: la Cuenta Administrativa y la Cuenta de la reserva de estabilización;

ii) Los gastos administrativos del Consejo, incluidas las remuneraciones del Presidente Ejecutivo, del Gerente, del Secretario y del personal, se cargarán a la Cuenta Administrativa;

iii) Cualquier gasto que sea imputable exclusivamente a transacciones u operaciones de la reserva de estabilización, incluidos los gastos por concepto de concertación de préstamos, almacenamiento, comisiones y seguros, será cargado a la Cuenta de la reserva de estabilización por el Gerente;

iv) El Presidente Ejecutivo decidirá si cualquier otro tipo de gastos debe sufragarse con cargo a la Cuenta de la reserva de estabilización.

b) El Consejo no será responsable de los gastos de los delegados en el Consejo ni de los gastos de sus suplentes y asesores.

#### Artículo 17. CONTRIBUCIONES EN EFECTIVO MONEDA EN QUE SE EFECTUARÁN LOS PAGOS

Los pagos en efectivo que los países participantes hagan a la Cuenta Administrativa en virtud de los artículos 19 y 58, los pagos en efectivo que los países contribuyentes hagan a la Cuenta de la reserva de estabilización en virtud de los artículos 21, 22 y 23, los pagos en efectivo de la Cuenta Administrativa a los países participantes en virtud del artículo 58 y los pagos en efectivo de la Cuenta de la reserva de estabilización a los países contribuyentes en virtud de los artículos 21, 22, 23 y 25 se determinarán en libras esterlinas y se pagarán en libras esterlinas o, a opción del país interesado, el equivalente de la cantidad debida en libras esterlinas podrá pagarse, al cambio registrado en la fecha del pago, en cualquier moneda convertible libremente en libras esterlinas en el mercado de divisas de Londres.

#### Artículo 18. AUDITORÍA DE CUENTAS

a) El Consejo designará auditores para que lleven a cabo la auditoría de sus libros de contabilidad.

b) El Consejo publicará, a la mayor brevedad posible después de terminado cada ejercicio financiero, los estados de la Cuenta Administrativa y de la Cuenta de la reserva de estabilización certificados por un auditor independiente, quedando entendido que los estados de esta última cuenta no se publicarán sino después de transcurridos tres meses desde la fecha en que termine el ejercicio financiero correspondiente.

## CAPÍTULO IX. CUENTA ADMINISTRATIVA

*Artículo 19.* PRESUPUESTO

a) El Consejo, en su primer período ordinario de sesiones después de la entrada en vigor del presente Convenio, aprobará el presupuesto de contribuciones y de gastos de la Cuenta Administrativa para el período que transcurra entre la fecha de entrada en vigor del presente Convenio y el final del primer ejercicio financiero. En lo sucesivo, aprobará presupuestos anuales análogos para cada ejercicio financiero. Si en un momento dado, en el curso de un ejercicio financiero, por circunstancias imprevistas que hayan surgido o puedan surgir, no parece probable que el saldo existente en la Cuenta Administrativa vaya a ser suficiente para cubrir los gastos administrativos del Consejo, éste podrá aprobar el presupuesto suplementario necesario para el resto del ejercicio financiero.

b) Sobre la base de los presupuestos descritos en el párrafo a) de este artículo, el Consejo fijará en libras esterlinas la contribución a la Cuenta Administrativa de cada país participante, que deberá abonar la totalidad de su contribución al Consejo en cuanto reciba notificación de su importe. Cada uno de los países participantes que dispongan de 21 votos o más en la fecha en que se fije su contribución pagará el 1% del presupuesto total, mientras que cada uno de los países participantes que en la fecha en que se fije su contribución dispongan de 20 votos o menos pagará el 0,3% del presupuesto total. Para la parte del presupuesto que no quede cubierta por esos pagos, cada país participante abonará, por cada voto de que disponga en la fecha en que se fije su contribución, la mitad de la milésima parte de la suma total requerida.

c) Todo país participante que no haya hecho efectiva su contribución a la Cuenta Administrativa dentro de los seis meses siguientes a la fecha en que se le haya notificado su importe podrá ser privado por el Consejo de su derecho de voto. En el caso de que dicho país no haya hecho efectiva su contribución en un plazo de 12 meses a contar desde la fecha de notificación, el Consejo podrá privarle de todos los demás derechos que le otorga el presente Convenio, quedando entendido que, si el país interesado satisface sus contribuciones atrasadas, el Consejo le reintegrará en el ejercicio de los derechos de que haya sido privado con arreglo a este párrafo.

## CAPÍTULO X. CUENTA DE LA RESERVA DE ESTABILIZACIÓN

*Artículo 20.* ESTABLECIMIENTO DE LA RESERVA DE ESTABILIZACIÓN

a) Se establecerá una reserva de estabilización, que comprenderá contribuciones de los países productores conforme al artículo 21 y contribuciones de los países consumidores conforme al artículo 22.

b) Los recursos de la reserva de estabilización podrán complementarse tomando fondos en préstamo en el mercado de capitales y adoptando las disposiciones estipuladas en el artículo 24.

c) A los efectos de este artículo, cualquier parte de una contribución aportada en efectivo será considerada equivalente a la cantidad de estaño metal que se hubiera podido adquirir al precio mínimo vigente en la fecha en que esta parte deba pagarse conforme al artículo 21 o sea aportada conforme al artículo 22.

*Artículo 21.* CONTRIBUCIONES DE LOS PAÍSES PRODUCTORES

a) i) Los países productores efectuarán contribuciones a la reserva de estabilización en efectivo, en estaño metal o en una combinación de ambos, por un equivalente de



20.000 toneladas de estaño metal, de las cuales el equivalente de 7.500 toneladas será exigible a la entrada en vigor del presente Convenio;

ii) El Consejo decidirá qué parte de la contribución inicial y de las subsiguientes deberá pagarse en efectivo o en estaño metal;

iii) Según lo establecido en el apartado iv), el pago de las contribuciones iniciales se hará en la fecha del primer período ordinario de sesiones del Consejo conforme al presente Convenio;

iv) Los países productores efectuarán el pago de la parte en efectivo de cualquier contribución debida por ellos en la fecha determinada por el Consejo, y entregarán la parte debida en estaño metal no más tarde de tres meses de la fecha de tal decisión;

v) No obstante lo establecido en el apartado iii), el Consejo podrá determinar en cualquier momento la fecha o fechas en que habrá de entregarse la totalidad o parte del saldo de la contribución total; sin embargo, el Consejo podrá autorizar al Presidente Ejecutivo a requerir que se efectúen entregas correspondientes a ese saldo en un plazo no inferior a catorce días;

vi) Si en cualquier momento el Consejo tiene activos en efectivo en la Cuenta de la reserva de estabilización que en total excedan de las contribuciones iniciales requeridas según el apartado i) y de cualquier contribución adicional recibida según el artículo 22, el Consejo puede autorizar el reembolso de tales excesos a los países productores en proporción a las contribuciones que hayan efectuado conforme a lo dispuesto en este artículo. A pedido de un país productor, el reembolso que le corresponda podrá ser mantenido en la reserva de estabilización. El saldo remanente a pagarse de las contribuciones totales debidas según el apartado i) será aumentado por la cantidad de tales reembolsos, pero no por la cantidad de reembolso alguno que se autorice y se mantenga en la reserva de estabilización.

b) Las contribuciones exigibles de conformidad con el párrafo a) de este artículo podrán efectuarse, con el consentimiento del país contribuyente interesado, mediante transferencias de la reserva de estabilización constituida en virtud del Cuarto Convenio.

c) Las contribuciones mencionadas en el párrafo a) de este artículo se dividirán proporcionalmente entre los países productores en relación con los porcentajes que figuran en el anexo A, una vez revisados y reajustados en el primer período ordinario de sesiones del Consejo de conformidad con lo dispuesto en el párrafo g) del artículo 13.

d) i) Si, a la entrada en vigor del presente Convenio o después de ella, un país enumerado en el anexo A deposita un instrumento de ratificación, aprobación o aceptación del presente Convenio o de adhesión a él, o notifica su intención de ratificarlo, aprobarlo o aceptarlo o de adherirse a él, o si un país consumidor ha cambiado su categoría a la de país productor de conformidad con el artículo 6, la contribución de ese país será determinada por el Consejo ateniéndose al porcentaje que le corresponda en el anexo A;

ii) Las contribuciones determinadas en el apartado i) deberán efectuarse en la fecha en que se deposite tal instrumento o en la que determine el Consejo con arreglo al párrafo b) del artículo 6;

iii) A este respecto, el Consejo podrá fijar reintegros en favor de los otros países productores o países consumidores, los cuales no excederán en conjunto de la cuantía de cualquier contribución recibida con arreglo al apartado i). Si el Consejo decide que estos reintegros, en su totalidad o en parte, se efectúen en estaño metal, podrá aplicar a dichos reintegros las condiciones que juzgue necesarias. A petición de un país productor, el reintegro a que tenga derecho podrá mantenerse en la reserva de estabilización.

e) i) El país productor que a los efectos de aportar una contribución conforme a este artículo, durante un período de control de exportaciones, desee exportar estaño de

reservas situadas en su territorio podrá solicitar del Consejo la autorización de exportar el tonelaje que desee, además de las exportaciones que, en su caso, se halle autorizado a hacer conforme al artículo 34;

ii) El Consejo examinará toda solicitud de esa índole y podrá aprobarla sujeto a las condiciones que considere necesarias. Siempre que se satisfagan esas condiciones y se presenten las pruebas que el Consejo pueda requerir para identificar el metal o los concentrados exportados con el estaño metal entregado a la reserva de estabilización, no se aplicarán a dichas exportaciones los párrafos *b)* y *d)* del artículo 34 y el párrafo *a)* del artículo 36.

*f)* El Gerente podrá aceptar las contribuciones en estaño metal en los almacenes oficialmente aprobados por la Bolsa de Metales de Londres o en el lugar o lugares que determine el Consejo. Las calidades del estaño metal así entregado serán calidades registradas en la Bolsa de Metales de Londres y reconocidas por la misma.

#### *Artículo 22.* CONTRIBUCIONES ADICIONALES

*a)* Los países consumidores podrán, en las condiciones que acuerde el Consejo, aportar contribuciones a la reserva de estabilización en efectivo, en estaño metal o en una combinación de ambos, hasta una cantidad adicional equivalente a 20.000 toneladas de estaño metal. No obstante las condiciones que se habrán impuesto en virtud de este párrafo, el Consejo podrá reintegrar a cualquier país que haya aportado una contribución a la reserva de estabilización con arreglo a este párrafo la totalidad o parte de esa contribución. Si ese reintegro o parte de ese reintegro se efectúa en estaño metal, el Consejo podrá imponer a tal reintegro las condiciones que estime necesarias.

*b)* Todo país invitado a la Conferencia de las Naciones Unidas sobre el Estaño, 1975, podrá aportar contribuciones a la reserva de estabilización en efectivo, en estaño metal, o en ambos, con sujeción al consentimiento del Consejo y en condiciones tales que comprendan las relativas al reintegro. Estas contribuciones se añadirán a las contribuciones mencionadas en el párrafo *a)* del artículo 21 y en el párrafo *a)* de este artículo.

*c)* El Presidente Ejecutivo comunicará a los países participantes la recepción de cualesquiera contribuciones que se aporten conforme a los párrafos *a)* y *b)* de este artículo, y también comunicará a los países no participantes que hayan aportado una contribución conforme al párrafo *b)* de este artículo la recepción de toda contribución de este tipo.

*d)* Al expirar 30 meses civiles después de la entrada en vigor del presente Convenio, el Consejo examinará los resultados obtenidos respecto de las contribuciones adicionales mencionadas en los párrafos *a)* y *b)* de este artículo y podrá decidir que se convoque una conferencia de negociación en el plazo de seis meses a contar desde la fecha de la decisión del Consejo con objeto de modificar total o parcialmente el presente Convenio mediante un Protocolo u otro instrumento internacional apropiado. Si se adopta esa decisión, el Consejo pedirá al Secretario General de las Naciones Unidas que convoque tal conferencia de negociación.

#### *Artículo 23.* SANCIONES RELATIVAS A LAS CONTRIBUCIONES

*a)* El Consejo determinará las sanciones que hayan de aplicarse a los países que no cumplan sus obligaciones con arreglo a lo dispuesto en el apartado *v)* del párrafo *a)* del artículo 21.

*b)* Cuando un país productor no cumpla las obligaciones establecidas en el artículo 21, el Consejo podrá privarle total o parcialmente de los derechos y las prerrogativas que le confiere el presente Convenio y podrá también requerir a los demás países productores que cubran el correspondiente déficit en efectivo o en estaño metal, o en ambas formas.

c) Cuando parte del déficit haya de cubrirse en estaño metal, los países productores que cubran ese déficit serán autorizados a exportar las cantidades requeridas de ellos, además de las exportaciones a que se hallen autorizados con arreglo al artículo 34. Con sujeción a la presentación de las pruebas que el Consejo pueda exigir para identificar el metal o los concentrados exportados con el estaño metal entregado a la reserva de estabilización, no se aplicarán a dichas exportaciones los párrafos b) y d) del artículo 34 y el párrafo a) del artículo 36.

d) En todo momento y en las condiciones que fije, el Consejo podrá:

- i) Declarar que la infracción ha sido subsanada;
- ii) Restituir al país interesado sus derechos y prerrogativas; y
- iii) Reintegrar las contribuciones adicionales entregadas por los demás países productores de conformidad con el párrafo b) de este artículo junto con un interés cuyo tipo determinará el Consejo teniendo en cuenta los tipos de interés vigentes en el mercado internacional, quedando entendido que, con respecto a la parte de la contribución adicional aportada en estaño metal, dicho interés se calculará sobre la base de un precio apropiado del estaño metal en la fecha de la decisión adoptada por el Consejo conforme al párrafo b) de este artículo, en un mercado reconocido que apruebe el Consejo. Cuando esos reintegros, en su totalidad o en parte, se efectúen en estaño metal, el Consejo podrá aplicarles las condiciones que estime necesarias.

#### Artículo 24. OBTENCIÓN DE PRÉSTAMOS PARA LA RESERVA DE ESTABILIZACIÓN

a) El Consejo podrá tomar en préstamo, a los efectos de la reserva de estabilización y con la garantía de los resguardos de depósito (*warrants*) de estaño en poder de esta reserva, la cantidad o cantidades que juzgue necesarias, siempre que la cifra máxima a que asciendan tales préstamos y los términos y condiciones en que se los concierte hayan sido aprobados por la mayoría de los votos emitidos por los países consumidores y por todos los votos emitidos por los países productores.

b) El Consejo podrá, por mayoría repartida de dos tercios, adoptar las demás disposiciones que juzgue oportunas para tomar fondos en préstamo a los efectos de la reserva de estabilización o a fin de complementar sus recursos.

c) Sin perjuicio del párrafo d) de este artículo, todas las cargas relacionadas con estos préstamos y disposiciones serán imputadas a la Cuenta de la reserva de estabilización, pero el Consejo podrá decidir que los países participantes no contribuyentes contribuyan a pagar tales cargas. El Presidente Ejecutivo informará periódicamente al Consejo sobre la aplicación de este párrafo. La aplicación de este párrafo se considerará en relación con lo dispuesto en el párrafo d) del artículo 22.

d) No se impondrá ninguna obligación a ningún país participante en virtud de este artículo sin el consentimiento de ese país.

e) En el caso de que se pongan recursos financieros a disposición del Consejo, el Consejo podrá, por mayoría repartida de dos tercios, modificar las cifras fijadas en el párrafo a) del artículo 21 y en el párrafo a) del artículo 22.

### CAPÍTULO XI. LIQUIDACIÓN DE LA RESERVA DE ESTABILIZACIÓN

#### Artículo 25. PROCEDIMIENTO DE LIQUIDACIÓN

a) En la fecha de terminación del presente Convenio cesarán todas las operaciones de la reserva de estabilización con arreglo a los artículos 28, 29, 30, 31 o al párrafo b) del

artículo 26. A partir de esa fecha el Gerente se abstendrá de comprar estaño metal y podrá vender estaño metal únicamente de conformidad con lo estipulado en los párrafos *b)*, *c)* o *i)* de este artículo.

*b)* A menos que el Consejo tome disposiciones distintas de las mencionadas en este artículo, el Gerente adoptará las medidas que, en relación con la liquidación de la reserva de estabilización, se establecen en los párrafos *c)*, *d)*, *e)*, *f)*, *g)*, *h)*, *i)* y *j)* de este artículo.

*c)* Lo antes posible después de la terminación del presente Convenio, el Gerente, de conformidad con las disposiciones de este artículo, hará un cálculo de todos los gastos relacionados con la liquidación de la reserva de estabilización y retendrá del saldo de la Cuenta de la reserva de estabilización la cantidad que a su juicio sea necesaria para hacer frente a dichos gastos. Si el saldo de la Cuenta de la reserva de estabilización no basta para cubrir dichos gastos, el Gerente venderá la cantidad de estaño metal suficiente para obtener la cantidad adicional necesaria.

*d)* Con sujeción a las estipulaciones del presente Convenio y de conformidad con las mismas, se reintegrará a cada país contribuyente su parte en la reserva de estabilización.

*e)* *i)* La parte que corresponda a cada país contribuyente será determinada con arreglo al párrafo *f)* de este artículo;

*ii)* El Consejo revisará el párrafo *f)* de este artículo, cuando así lo soliciten todos los países contribuyentes.

*f)* Para determinar la parte de la reserva de estabilización que corresponde a cada país contribuyente, el Gerente adoptará el siguiente procedimiento:

- i)* Las contribuciones a la reserva de estabilización de cada país contribuyente, excluyendo cualquier contribución o parte de una contribución que se haya aportado con arreglo al artículo 22 y que haya sido reintegrada de conformidad con el artículo 22, serán evaluadas; a este efecto cualquier contribución o parte de contribución aportada en estaño metal por un país contribuyente se calculará al precio mínimo prevaleciente vigente en la fecha en que se pida tal contribución y se agregará a las contribuciones totales hechas en efectivo por dicho país;
- ii)* El valor de todo el estaño metal en poder del Gerente en la fecha de terminación del presente Convenio será calculado sobre la base de un precio apropiado del estaño metal en esa fecha en un mercado reconocido que apruebe el Consejo, y el importe de dicho valor se sumará al total del efectivo en poder del Gerente en dicha fecha, después de reservada la cantidad prevista en el párrafo *c)* de este artículo;
- iii)* Si el total obtenido con arreglo al apartado *ii)* es mayor que el total de todas las contribuciones aportadas a la reserva de estabilización por todos los países contribuyentes, calculadas de conformidad con el apartado *i)*, el excedente se dividirá entre los países contribuyentes en proporción a las contribuciones totales aportadas a la reserva de estabilización por cada uno de ellos, multiplicadas por el número de días que dichas contribuciones hayan permanecido a disposición del Gerente hasta la terminación del presente Convenio. A este fin, las contribuciones de estaño metal se calcularán de conformidad con el apartado *i)* y cada una de las contribuciones, en estaño metal o en efectivo, se multiplicará por el número de días que haya permanecido a disposición del Gerente. A los efectos del cálculo del número de días que una contribución ha permanecido a disposición del Gerente no se incluirá el día en que el Gerente recibió las contribuciones ni el día de la terminación del presente Convenio. La cantidad excedente así asignada a cada país contribuyente se sumará al total de las contribuciones de ese país, calculadas de conformidad con el apartado *i)*. Al calcular la asignación de tal excedente cualquier contribución que haya sido retenida se considerará como si no hubiera permanecido a disposición del Gerente durante el período de retención;

- iv) Si el total obtenido con arreglo al apartado ii) es menor que el total de todas las contribuciones aportadas a la reserva de estabilización por todos los países contribuyentes, el déficit se dividirá entre los países contribuyentes en proporción a sus contribuciones totales. La parte del déficit así atribuida a cada país contribuyente se deducirá del total de las contribuciones de ese país. Tales contribuciones se calcularán de conformidad con el apartado i);
- v) El resultado de los cálculos mencionados se considerará, en lo que respecta a cada país contribuyente, como la parte de este país en la reserva de estabilización.
- g) Con sujeción a las disposiciones del párrafo c) de este artículo, se asignará a cada país contribuyente la parte que le corresponda en el efectivo y en el estaño metal disponible para su distribución con arreglo a lo establecido en el párrafo f) de este artículo, quedando entendido que si a un país contribuyente le ha sido suspendida la totalidad o parte de sus derechos a participar en el producto de la liquidación en virtud de lo dispuesto en los artículos 19, 23, 36, 45, 46 ó 56, quedará excluido de este reintegro en la parte que le corresponda, y el saldo se repartirá entre los demás países contribuyentes en proporción a sus respectivas partes en la reserva de estabilización.
- h) La proporción entre el estaño metal y el efectivo asignados en virtud de lo dispuesto en los párrafos d), e) y g) de este artículo será la misma para cada uno de los países contribuyentes.
- i) A cada país contribuyente se le reembolsará el efectivo que se le haya asignado como resultado del procedimiento establecido en el párrafo f), y según sea el caso:
- i) El estaño metal que se haya asignado a cada país contribuyente podrá ser transferido en las entregas y durante el período que el Consejo estime convenientes, no debiendo exceder en ningún caso de veinticuatro meses; o
- ii) A opción de cualquier país contribuyente, cualquiera de tales entregas podrá ser vendida y se abonará al país el producto neto de la venta.
- j) Cuando, de conformidad con el párrafo i) de este artículo, se haya liquidado todo el estaño metal, el Gerente distribuirá entre los países contribuyentes, en las proporciones asignadas a cada país con arreglo a los párrafos e) y f) de este artículo, cualquier saldo de la cantidad reservada en virtud del párrafo c) de este artículo.

#### Artículo 26. LIQUIDACIÓN Y CONTROL DE EXPORTACIONES

a) Al fijar, conforme a lo dispuesto en el artículo 32, el tonelaje total de exportaciones autorizadas para cualquier período de control, el Consejo, a la vista del examen de la renovación del presente Convenio que se haya efectuado conforme a lo dispuesto en el párrafo c) del artículo 57, decidirá si es preciso reducir la cantidad de estaño metal que se encuentre en ese momento en poder de la reserva de estabilización. En tal caso, el tonelaje total de exportaciones autorizadas podrá ser fijado, si el Consejo así lo decide, en una cifra inferior a la que habría señalado el Consejo en otras circunstancias para ese período.

b) Ateniéndose a las instrucciones que le dé el Consejo, el Gerente podrá vender a cualquier precio, siempre que no sea inferior al precio mínimo, cantidades de estaño metal de la reserva de estabilización iguales a las cantidades en que el Consejo haya reducido los tonelajes totales de exportaciones autorizadas con arreglo a lo dispuesto en el párrafo a) de este artículo.

*DISPOSICIONES ECONÓMICAS*

## CAPÍTULO XII. PRECIO MÍNIMO Y PRECIO MÁXIMO

*Artículo 27. PRECIO MÍNIMO Y PRECIO MÁXIMO*

a) A los efectos del presente Convenio se establecerán un precio mínimo y un precio máximo para el estaño metal que serán expresados en ringgit malasios o en cualquier otra moneda que el Consejo decida. La escala entre el precio mínimo y el precio máximo se dividirá en tres sectores.

b) Los precios mínimo y máximo iniciales y los sectores dentro de la escala de precios serán los que rijan con arreglo al Cuarto Convenio en la fecha de terminación de ese Convenio.

c) El Consejo podrá en cualquier período de sesiones decidir los límites de cualquiera de los sectores mencionados en el párrafo a) de este artículo.

d) i) El Consejo, en el primer período ordinario de sesiones que celebre después de la entrada en vigor del presente Convenio y, sobre la base de estudios continuos, en cualquier momento ulterior o según lo dispuesto en el artículo 31, examinará si los precios mínimo y máximo son apropiados para alcanzar los objetivos del presente Convenio y podrá modificar uno de estos precios o ambos. Si el Consejo no determina nuevos precios mínimo y máximo en el primer período ordinario de sesiones que celebre después de la entrada en vigor del presente Convenio, los precios mínimo y máximo y los sectores dentro de la escala de precios continuarán siendo los que rijan en la fecha de terminación del Cuarto Convenio.

ii) Al hacerlo, el Consejo tendrá en cuenta la evolución a corto plazo y las tendencias a plazo medio de la producción de estaño, los costos de producción del estaño y el nivel de la producción y del consumo de estaño, la capacidad de producción minera existente, la medida en que el precio corriente es apropiado para mantener una futura capacidad de producción minera suficiente y otros factores pertinentes que afecten a los movimientos del precio del estaño.

e) El Consejo publicará a la mayor brevedad posible los precios mínimo y máximo modificados, incluso los precios provisionales o modificados que se determinen en virtud del artículo 31 y cualquier división modificada de la escala de precios.

## CAPÍTULO XIII. ADMINISTRACIÓN DE LA RESERVA DE ESTABILIZACIÓN

*Artículo 28. FUNCIONAMIENTO DE LA RESERVA DE ESTABILIZACIÓN*

a) De conformidad con el artículo 12 y con arreglo a lo dispuesto en el presente Convenio y a las instrucciones que le dé el Consejo, el Gerente será responsable ante el Presidente Ejecutivo del funcionamiento de la reserva de estabilización.

b) A los efectos de este artículo, el precio de mercado del estaño será el precio del estaño en el mercado reconocido por el Consejo al terminar el Cuarto Convenio o cualquier otro precio que el Consejo pueda decidir en cualquier momento.

c) Si el precio de mercado del estaño:

i) Es igual o superior al precio máximo, el Gerente, salvo que reciba del Consejo instrucciones para operar de otro modo, y con sujeción a lo dispuesto en los artículos 29 y 31, ofrecerá a la venta en los mercados reconocidos al precio de mercado el

- estaño de que disponga hasta que el precio de mercado del estaño sea inferior al precio máximo o hasta que se agote el estaño de que disponga;
- ii) Se halla situado en el sector superior de la escala entre los precios mínimo y máximo, el Gerente podrá efectuar operaciones en los mercados reconocidos al precio de mercado si ello es necesario para evitar que se produzca un alza demasiado brusca del precio de mercado, siempre que esas operaciones den lugar a ventas netas de estaño;
  - iii) Se halla situado en el sector medio de la escala entre los precios mínimo y máximo, el Gerente podrá efectuar operaciones solamente previa autorización especial del Consejo;
  - iv) Se halla situado en el sector inferior de la escala entre los precios mínimo y máximo, el Gerente podrá efectuar operaciones en los mercados reconocidos al precio de mercado si ello es necesario para evitar una baja demasiado brusca del precio de mercado, siempre que esas operaciones den lugar a compras netas de estaño; o
  - v) Es igual o inferior al precio mínimo, el Gerente, si dispone de fondos, salvo que reciba del Consejo instrucciones para operar de otro modo, y con sujeción a lo dispuesto en los artículos 29 y 31, hará ofertas de compra de estaño en los mercados reconocidos al precio mínimo hasta que el precio de mercado del estaño sea superior al precio mínimo o hasta que se agoten los fondos de que disponga.
- d) A los efectos de este artículo, se entenderá por mercados reconocidos el mercado de estaño de los Estrechos en Penang, la Bolsa de Metales de Londres y/o cualquier otro mercado que el Consejo pueda reconocer en cualquier momento a los efectos del funcionamiento de la reserva de estabilización.
- e) El Gerente sólo podrá realizar transacciones a plazo de conformidad con el apartado c) de este artículo cuando vayan a quedar terminadas antes de la fecha de terminación del presente Convenio o antes de alguna otra fecha posterior a la terminación del presente Convenio si así lo decide el Consejo.

*Artículo 29. RESTRICCIÓN O SUSPENSIÓN DE LAS OPERACIONES  
DE LA RESERVA DE ESTABILIZACIÓN*

- a) No obstante lo dispuesto en los apartados ii) y iv) del párrafo c) del artículo 28, el Consejo podrá restringir o suspender las transacciones a plazo de estaño cuando lo estime necesario para los fines del presente Convenio.
- b) No obstante lo dispuesto en los apartados i) y v) del párrafo c) del artículo 28, el Consejo, si se halla reunido, en período de sesiones podrá restringir o suspender las operaciones de la reserva de estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente en virtud de esos apartados no ha de conseguir los propósitos del presente Convenio.
- c) Cuando el Consejo no se halle reunido en período de sesiones, la facultad de restringir o suspender las operaciones con arreglo al párrafo b) de este artículo corresponderá al Presidente Ejecutivo.
- d) En todo momento el Presidente Ejecutivo podrá revocar una suspensión o restricción que haya decidido de conformidad con el párrafo c) de este artículo.
- e) Inmediatamente después de que el Presidente Ejecutivo haya decidido, de conformidad con el párrafo c) de este artículo, restringir o suspender las operaciones de la reserva de estabilización, convocará un período de sesiones del Consejo con el fin de examinar tal decisión. Dicho período de sesiones se celebrará dentro de los catorce días siguientes a la fecha de la restricción o suspensión.
- f) El Consejo podrá confirmar o cancelar cualquier restricción o suspensión decidida de conformidad con el párrafo c) de este artículo. Si el Consejo no llega a una decisión, se

reanudarán o continuarán sin restricción las operaciones de la reserva de estabilización de acuerdo con lo dispuesto en el artículo 28.

g) mientras siga en vigor una restricción o suspensión de las operaciones de la reserva de estabilización decidida conforme a este artículo, el Consejo deberá reexaminar esa decisión a intervalos no mayores de seis semanas. Si en un período de sesiones para efectuar ese examen el Consejo no llega a ninguna decisión de que continúe la restricción o suspensión, se reanudarán las operaciones de la reserva de estabilización.

#### *Artículo 30.* OTRAS OPERACIONES DE LA RESERVA DE ESTABILIZACIÓN

a) El Consejo podrá autorizar al Gerente a comprar o vender estaño a la reserva no comercial de un gobierno o a venderlo por cuenta de la misma. El Consejo podrá también autorizar al Gerente a comprar estaño a los países contribuyentes a la reserva de estabilización del Cuarto Convenio de la parte que les correspondió de la liquidación de la reserva de estabilización con arreglo a ese Convenio. Las disposiciones del párrafo c) del artículo 28 no se aplicará a las compras o las ventas de estaño para las cuales se haya concedido autorización de acuerdo con lo dispuesto en este párrafo.

b) No obstante lo dispuesto en los artículos 28 y 29, cuando el Gerente no disponga de fondos suficientes para los gastos de funcionamiento, el Consejo podrá autorizarle a vender al precio corriente las cantidades de estaño necesarias para hacer frente a tales gastos.

#### *Artículo 31.* RESERVA DE ESTABILIZACIÓN Y MODIFICACIONES DE LOS TIPOS DE CAMBIO

a) El Presidente Ejecutivo podrá convocar, o cualquier país participante podrá pedirle que convoque un período de sesiones inmediato del Consejo para examinar los precios mínimo y máximo si el Presidente Ejecutivo o el país participante, según sea el caso, estiman que es necesaria dicha revisión por haberse producido modificaciones en los tipos de cambio. La convocatoria de los períodos de sesiones con arreglo a este párrafo se podrá hacer con menos de siete días de antelación.

b) En las condiciones indicadas en el párrafo a) de este artículo el Presidente Ejecutivo, en espera del período de sesiones del Consejo a que se hace referencia en ese párrafo, podrá restringir o suspender provisionalmente las operaciones de la reserva de estabilización si en su opinión dicha restricción o suspensión es necesaria para evitar que las compras o ventas de estaño por el Gerente alcancen un volumen que pueda ser perjudicial para los fines del presente Convenio.

c) El Consejo podrá confirmar, modificar o anular la restricción o la suspensión de las operaciones de la reserva de estabilización de conformidad con este artículo. Si el Consejo no llega a ninguna decisión se reanudarán las operaciones de la reserva de estabilización, en el caso de que hayan sido provisionalmente restringidas o suspendidas.

d) Dentro de los treinta días siguientes a la fecha en que haya decidido confirmar, modificar o anular la restricción o la suspensión de las operaciones de la reserva de estabilización de conformidad con este artículo, el Consejo examinará si procede fijar un precio mínimo y un precio máximo provisionales y podrá fijar estos precios. Si el Consejo no fija los precios mínimo y máximo provisionales de conformidad con este párrafo, los precios mínimo y máximo existentes continuarán en vigor, sin perjuicio de lo dispuesto en el párrafo f) de este artículo.

e) Dentro de los noventa días siguientes al establecimiento de los precios mínimo y máximo provisionales, el Consejo reexaminará estos precios y podrá fijar nuevos precios mínimo y máximo. Si el Consejo no fija nuevos precios mínimo y máximo de



conformidad con este párrafo, los precios mínimo y máximo provisionales continuarán en vigor.

f) Si el Consejo no fija los precios mínimo y máximo provisionales de conformidad con el párrafo *d)* de este artículo, podrá determinar en cualquier período de sesiones ulterior los precios mínimo y máximo que habrán de girar.

g) Las operaciones de la reserva de estabilización se reanudarán de conformidad con las disposiciones del artículo 28, sobre la base de los precios mínimo y máximo que se hayan fijado con arreglo a los párrafos *d)*, *e)* o *f)* de este artículo, según sea el caso.

#### CAPÍTULO XIV. CONTROL DE LAS EXPORTACIONES

##### *Artículo 32. DETERMINACIÓN DEL CONTROL DE LAS EXPORTACIONES*

a) El Consejo podrá en todo momento determinar las cantidades de estaño que podrán exportar los países productores de conformidad con las disposiciones de este artículo y podrá declarar un período de control y fijar en la misma decisión el tonelaje total de las exportaciones autorizadas durante este período de control. Para fijar este tonelaje, el Consejo tomará en consideración los cálculos de producción y consumo hechos con arreglo a lo dispuesto en el párrafo *a)* del artículo 9, la cantidad de estaño metal y de efectivo en poder de la reserva de estabilización, la cantidad, disponibilidad y tendencia probable de otras reservas de estaño, el comercio del estaño, el precio corriente del estaño metal y cualesquiera otros factores pertinentes.

b) El Consejo deberá también ajustar la oferta a la demanda con objeto de mantener el precio del estaño metal entre los precios mínimo y máximo. El Consejo procurará asimismo mantener disponibles en la reserva de estabilización cantidades de estaño metal y de efectivo suficientes para rectificar cualquier desequilibrio entre la oferta y la demanda que pudiera producirse.

c) La limitación de las exportaciones conforme al presente Convenio en cada período de control dependerá de la decisión del Consejo, y no se impondrá tal limitación en ningún período salvo que el Consejo lo declare período de control y fije un tonelaje total de exportaciones autorizadas con respecto al mismo.

d) El Consejo podrá declarar períodos de control y fijar los tonelajes totales de las exportaciones autorizadas, a pesar de la restricción o suspensión de las operaciones de la reserva de estabilización conforme a lo dispuesto en los artículos 29 ó 31.

e) El Consejo podrá aumentar cualquier tonelaje total de exportaciones autorizadas previamente fijado con arreglo al párrafo *a)* de este artículo durante el período de control a que se refiere ese tonelaje, pero no podrá reducirlo.

f) Cuando, con arreglo a lo dispuesto en el párrafo *a)* de este artículo, el Consejo haya declarado un período de control y haya fijado el tonelaje total de las exportaciones autorizadas con respecto a dicho período, el Consejo podrá al mismo tiempo pedir a todo país que sea también país productor de estaño procedente de minas situadas en su territorio o sus territorios que aplique durante dicho período a sus exportaciones de estaño derivado de tal producción la limitación que el Consejo y el país interesado puedan considerar apropiada. El Consejo podrá también consultar a los países consumidores de estaño con miras a aumentar la eficacia de los controles de la oferta de estaño en los mercados internacionales.

##### *Artículo 33. PERÍODOS DE CONTROL*

a) Los períodos de control coincidirán con trimestres; sin embargo, cuando la limitación de las exportaciones se introduzca por vez primera durante la vigencia del

presente Convenio o se implante de nuevo después de un intervalo durante el cual no haya regido ninguna limitación de las exportaciones, el Consejo podrá declarar como período de control cualquier período no mayor de cinco meses ni menor de dos que expire el 31 de marzo, el 30 de junio, el 30 de septiembre o el 31 de diciembre.

b) El Consejo no declarará ningún período de control a no ser que considere que la reserva de estabilización va a disponer probablemente de un mínimo de 10.000 toneladas de estaño metal a principios de ese período; no obstante:

- i) Si se declara un período de control por primera vez después de un intervalo durante el cual no haya habido limitación de las exportaciones, la cifra para los fines de este párrafo será de 5.000 toneladas; y
- ii) El Consejo, por mayoría repartida de dos tercios, podrá revisar las cifras requeridas de 10.000 toneladas o 5.000 toneladas, según sea el caso, para tener en cuenta la capacidad total de la reserva de estabilización en ese momento.

c) Todo tonelaje total de exportaciones autorizadas que entre en vigor no cesará de regir durante el período al cual se refiera por la única razón de que las existencias de la reserva de estabilización lleguen a ser menores que el tonelaje mínimo de estaño metal requerido en virtud del párrafo b) de este artículo o que cualquier otro tonelaje que se haya fijado en su lugar conforme al mismo párrafo.

d) El Consejo podrá revocar un período de control previamente declarado antes de que entre en vigor o declararlo terminado en el transcurso del mismo, y el período así revocado o terminado no será considerado un período de control a los efectos del párrafo f) del artículo 32 y de los apartados ii), iii) y iv) del párrafo a) del artículo 36.

e) No obstante lo dispuesto en este artículo, cuando en virtud del Cuarto Convenio se haya fijado un tonelaje total de exportaciones autorizadas para el último trimestre de dicho Convenio y ese tonelaje siga en vigor a la terminación del Convenio:

- i) Se considerará que se ha declarado un período de control que empieza a la entrada en vigor del presente Convenio y con arreglo al mismo; y
- ii) El tonelaje total de exportaciones autorizadas para tal período de control se calculará a la misma tasa trimestral que la que se haya fijado en virtud del Cuarto Convenio para el último trimestre del mismo, hasta que el Consejo la revise de conformidad con las disposiciones del artículo 32;

queda entendido que, si en el momento del primer período ordinario de sesiones del Consejo de conformidad con el presente Convenio, las existencias en poder de la reserva de estabilización son inferiores a 10.000 toneladas, el Consejo examinará la situación en su primer período ordinario de sesiones y, si no llega a una decisión sobre la continuación de la limitación de las exportaciones, dicho período de control dejará de serlo.

#### *Artículo 34. REPARTICIÓN DEL TONELAJE TOTAL DE EXPORTACIONES AUTORIZADAS*

a) El tonelaje total de exportaciones autorizadas para un período de control será repartido entre los países productores proporcionalmente a sus cifras de producción o de exportación, según proceda, en los últimos cuatro trimestres consecutivos que preceden al período de control y que no hayan sido declarados períodos de control. En la repartición del tonelaje total de exportaciones autorizadas que se haga con arreglo a este párrafo, el Consejo tomará debidamente en consideración las circunstancias a que se hace referencia en la regla 6 del anexo F, o que cualquier país productor haya declarado excepcionales con arreglo a la regla 9 del anexo F, y podrá, con el consentimiento de los demás países productores, utilizar para ese país cifras de producción o de exportación, según proceda, correspondientes a otro período decidido por el Consejo.

b) i) No obstante lo dispuesto en el párrafo a) de este artículo, el Consejo, con el consentimiento del país productor interesado, podrá reducir del tonelaje total de exportaciones autorizadas la parte que corresponde a dicho país y distribuir la cantidad así deducida entre el resto de los países productores, en proporción a los porcentajes correspondientes a cada uno de ellos, o si las circunstancias lo exigen, de otra manera;

ii) Se considerará, a los efectos de este artículo, que la cantidad de estaño determinada de conformidad con las disposiciones del apartado i) para cualquier país productor, durante un período de control cualquiera, constituye el tonelaje de exportaciones autorizadas para ese país durante el citado período de control.

c) Para el mejor cumplimiento y aplicación de este artículo, todo país productor adoptará las medidas que juzgue necesarias a fin de que sus exportaciones correspondan lo más exactamente posible al tonelaje de sus exportaciones autorizadas para cada período de control.

d) i) Si, durante un determinado período de control, un país productor estima que probablemente no estará en condiciones de exportar la cantidad de estaño que le corresponde en virtud del tonelaje de sus exportaciones autorizadas para dicho período de control, ese país tendrá la obligación de enviar una declaración en ese sentido al Consejo a la mayor brevedad posible, y en todo caso dentro de los dos meses civiles siguientes a la fecha en que haya entrado en vigor tal tonelaje de exportaciones autorizadas;

ii) Si el Consejo ha recibido una declaración en este sentido o considera que un país productor cualquiera no estará probablemente en condiciones de exportar durante un determinado período de control la cantidad de estaño que le corresponde en virtud del tonelaje de sus exportaciones autorizadas para dicho período de control, el Consejo podrá adoptar las medidas que juzgue necesarias para garantizar que el tonelaje total de exportaciones autorizadas será efectivamente exportado.

e) A los efectos de este artículo, el Consejo podrá decidir que las exportaciones de estaño de cualquier país productor comprenderán el contenido de estaño de cualquier material derivado de la producción minera del país de que se trate.

#### *Artículo 35. PUNTO DE EXPORTACIÓN*

En el caso de un país enumerado en el anexo C, se considerará que el estaño ha sido exportado si se han cumplido las formalidades indicadas en dicho anexo junto al nombre de ese país, quedando entendido que:

- i) El Consejo podrá modificar en todo momento el anexo C con el consentimiento del país interesado, y esta modificación surtirá efecto como si estuviese incluida en dicho anexo; y
- ii) Si un país productor exporta estaño en condiciones distintas de las establecidas en el anexo C, el Consejo decidirá si dicho estaño se considerará exportado a los efectos del presente Convenio y, en caso afirmativo, el momento en que considerará que se ha efectuado dicha exportación.

#### *Artículo 36. SANCIONES RELATIVAS AL CONTROL DE LAS EXPORTACIONES*

a) i) Las exportaciones netas de estaño de cada país productor durante cada período de control se limitarán al tonelaje de exportaciones autorizadas para dicho país durante el mencionado período de control, salvo que el presente Convenio disponga otra cosa;

ii) Si, no obstante lo dispuesto en el apartado i), las exportaciones netas de estaño de un país productor durante cualquier período de control exceden en más de un 5% de su

tonelaje de exportaciones autorizadas para ese período, el Consejo podrá reclamar al país interesado una contribución adicional a la reserva de estabilización no superior a la cantidad exportada en exceso. Esa contribución se efectuará en estaño metal o en efectivo o en las proporciones de estaño metal y de efectivo que decida el Consejo y antes de la fecha o las fechas que el Consejo fije. De decidirse que una parte de la contribución se aporte en efectivo, esa parte se calculará al precio mínimo vigente en la fecha de la decisión del Consejo. De decidirse que una parte de la contribución se aporte en estaño metal, esa parte estará incluida en el tonelaje de exportaciones autorizadas del país interesado para el período de control durante el cual se aporte la contribución y no se añadirá a ese tonelaje;

iii) Si, no obstante lo dispuesto en el apartado i), el total de las exportaciones netas de estaño de un país productor durante cuatro períodos de control consecutivos, incluyendo, si corresponde, el período de control mencionado en el apartado ii), es superior en más del 1% al total de sus exportaciones autorizadas para esos períodos, el tonelaje de las exportaciones autorizadas para dicho país durante cada uno de los cuatro períodos de control subsiguientes podrá ser reducido en una cuarta parte del tonelaje total exportado en exceso o, si el Consejo así lo decide, en un fracción mayor pero que no exceda de la mitad de dicho tonelaje. Esta reducción surtirá efecto durante y a partir del período de control siguiente a aquel durante el cual el Consejo tome la decisión;

iv) Si después de dichos cuatro períodos de control consecutivos, durante los cuales el total de las exportaciones netas de estaño de un país excede del tonelaje de sus exportaciones autorizadas según se indica en el apartado iii), el total de las exportaciones netas de estaño de ese país durante otros cuatro futuros períodos de control consecutivos, que no comprenderán ningún período de control cubierto por el apartado iii) es superior al total de exportaciones autorizadas para esos cuatro períodos de control, el Consejo, además de reducir el tonelaje de exportaciones autorizadas de dicho país de conformidad con lo dispuesto en el apartado iii), podrá privarle de una parte, que la primera vez no podrá ser superior a la mitad, de su derecho a participar en la liquidación de la reserva de estabilización. El Consejo podrá restituir al citado país la parte de los derechos de que se le haya privado de esta manera en cualquier momento y en los términos y condiciones que decida;

v) Un país productor que haya rebasado el tonelaje de sus exportaciones autorizadas de estaño y cualquier otro tonelaje autorizado en virtud de las disposiciones de este artículo tendrá la obligación de tomar medidas efectivas, a la mayor brevedad posible, para subsanar la infracción del presente Convenio. El Consejo, al adoptar una decisión con arreglo a este párrafo, tendrá en cuenta el hecho de no haber tomado tales medidas o la demora en hacerlo.

b) A los efectos de los apartados ii), iii) y iv) del párrafo a) de este artículo, se considerará, a partir de la entrada en vigor del presente Convenio, que todo período de control con respecto al cual se haya fijado un tonelaje total de exportaciones autorizadas, así como todo tonelaje que haya sido exportado en exceso de tal tonelaje de exportaciones autorizadas y que toda sanción que haya sido impuesta con arreglo al artículo 33 del Cuarto Convenio, han sido fijados, exportados o impuestos en virtud de este artículo.

#### Artículo 37. EXPORTACIONES ESPECIALES

a) En cualquier momento después de declarar un período de control, el Consejo podrá, por mayoría repartida de dos tercios, autorizar la exportación (denominada en lo sucesivo exportación especial) de una cantidad determinada de estaño además del tonelaje de exportaciones autorizadas mencionado en el párrafo a) del artículo 34, a condición de que:

- i) Considere que la exportación especial propuesta está destinada a formar parte de una reserva gubernamental, y
- ii) Considere que la exportación especial propuesta probablemente no será utilizada para fines comerciales o industriales durante el período de vigencia del presente Convenio.
- b) El Consejo, por mayoría repartida de dos tercios, podrá imponer las condiciones que juzgue necesarias con respecto a toda exportación especial.
- c) De cumplirse las disposiciones del artículo 39 y las condiciones impuestas por el Consejo con arreglo al párrafo b) de este artículo, no se tendrán en cuenta las exportaciones especiales al aplicarse las disposiciones contenidas en los párrafos b) y d) del artículo 34 y en el párrafo a) del artículo 36.
- d) El Consejo podrá modificar en cualquier momento, por mayoría repartida de dos tercios, las condiciones contenidas en el párrafo a) de este artículo en la inteligencia de que dicha modificación no deberá afectar a ninguna operación realizada por un país en virtud de alguna autorización concedida ni a las condiciones ya impuestas en virtud del párrafo b) de este artículo.

#### Artículo 38. DEPÓSITOS ESPECIALES

- a) Todo país productor podrá en cualquier momento, con el consentimiento del Consejo, hacer depósitos especiales de estaño metal en custodia del Gerente. Ningún depósito especial será considerado parte de la reserva de estabilización ni estará a disposición del Gerente.
- b) Todo país productor que informe al Consejo de su intención de hacer un depósito especial de estaño metal procedente de su territorio, siempre que presente las pruebas que el Consejo pueda requerir para identificar el metal o los concentrados para conversión a metal que sean objeto del depósito especial, estará autorizado a exportar dicho metal o dichos concentrados además de cualquier tonelaje de exportaciones autorizadas que se le pueda haber asignado con arreglo al artículo 34 y, a condición de que el país productor cumpla las disposiciones del artículo 39, no se aplicarán a tales exportaciones los párrafos b) y d) del artículo 34 y el párrafo a) del artículo 36.
- c) El Gerente podrá aceptar los depósitos especiales únicamente en el lugar o los lugares que estime convenientes.
- d) El Presidente Ejecutivo notificará a los países participantes el recibo de cualquier depósito especial después de que hayan transcurrido tres meses por lo menos desde la fecha de recibo.
- e) Un país productor que haya hecho un depósito especial de estaño metal podrá retirar la totalidad o una parte de dicho depósito especial con objeto de cubrir la totalidad o una parte del tonelaje de sus exportaciones autorizadas en cualquier período de control. En tal caso se considerará que la cantidad retirada del depósito especial ha sido exportada, a los efectos del artículo 33, en el período de control en que se efectúe ese retiro.
- f) En un trimestre que no haya sido declarado período de control, todo depósito especial permanecerá a disposición del país que haya hecho el depósito, con sujeción únicamente a las disposiciones del párrafo h) del artículo 39.
- g) Todos los gastos que se realicen en relación con un depósito especial serán por cuenta del país que efectúe dicho depósito y el Consejo no se hará cargo de ningún gasto.

#### Artículo 39. RESERVAS EN LOS PAÍSES PRODUCTORES

- a) i) Las reservas de estaño en cualquier país productor que no hayan sido exportadas de conformidad con la definición dada para ese país en el anexo C no deberán

exceder en ningún momento durante un período de control de la cantidad señalada para ese país en el anexo D;

ii) No se incluirá en dichas reservas el estaño que esté en camino entre la mina y el punto de exportación, tal como éste se define en el anexo C;

iii) El Consejo podrá modificar el anexo D, pero, si al hacerlo aumenta el tonelaje indicado en el anexo D para cualquier país, podrá imponer condiciones, en particular con respecto a la exportación ulterior de las cantidades adicionales y al período de exportación.

b) Todo aumento en la proporción aprobada con arreglo al párrafo a) del artículo 36 del Cuarto Convenio y todavía en vigor a la terminación del mismo y toda condición impuesta a este respecto se considerarán aprobados o impuestos de conformidad con el presente Convenio, a menos que el Consejo decida otra cosa dentro de un plazo de seis meses desde la entrada en vigor del presente Convenio.

c) Todo depósito especial efectuado con arreglo al artículo 38 se deducirá de las reservas que, con arreglo a este artículo, puedan mantenerse en el país productor interesado durante un período de control.

d) i) Cuando en un país productor mencionado en el anexo E el mineral de estaño se extraiga inevitablemente de su yacimiento natural durante la extracción de los otros minerales mencionados en el mismo anexo y, por esta razón, la limitación de reservas prescrita en el párrafo a) de este artículo pueda limitar indebidamente la extracción de esos otros minerales, se podrán mantener en ese país reservas adicionales de concentrados de estaño en la medida en que el gobierno de tal país certifique que el estaño de que se trata ha sido obtenido exclusivamente junto con esos otros minerales y que efectivamente se conserva en el país, y siempre que la proporción que guarden tales reservas adicionales con la cantidad total de los otros minerales obtenidos no exceda en ningún momento de la proporción indicada en el anexo E;

ii) Salvo con el consentimiento del Consejo, la exportación de dichas reservas adicionales no empezará sino después de haberse liquidado todo el estaño metal en poder de la reserva de estabilización; posteriormente no podrán exportarse esas reservas sino a razón de 1/40 parte de su totalidad o 250 toneladas por trimestre, si esta cantidad es mayor.

e) Los países mencionados en los anexos D o E, después de consultar con el Consejo, elaborarán las normas convenientes para el mantenimiento, la protección y el control de las reservas adicionales que puedan ser aprobadas con arreglo a este artículo.

f) El Consejo, con el consentimiento del país productor interesado, podrá modificar los anexos D y E.

g) Cada país productor enviará al Consejo en los intervalos que éste señale declaraciones sobre las reservas de estaño que se encuentran en su territorio y que no han sido exportadas según la definición dada para ese país en el anexo C. Estas declaraciones no incluirán el estaño que esté en camino entre la mina y el punto de exportación tal como se define en el anexo C. Además, en estas declaraciones se indicarán por separado las reservas mantenidas en virtud de las disposiciones del párrafo d) de este artículo.

h) El país que mantenga depósitos especiales en virtud del artículo 38 o que haya sido autorizado para aumentar los tonelajes de conformidad con las disposiciones del párrafo a) de este artículo, informará al Consejo, por lo menos doce meses antes de la terminación del presente Convenio, sobre sus planes para la venta de tales depósitos especiales y la exportación de la totalidad o parte de dichos tonelajes aumentados, pero sin incluir las reservas adicionales cuya exportación se rige por las disposiciones del párrafo d) de este artículo, y procederá a celebrar consultas con el Consejo para buscar los medios más eficaces de efectuar tal exportación sin ocasionar una perturbación evitable del

mercado del estaño y en consonancia con las disposiciones para la liquidación de la reserva de estabilización con arreglo al artículo 26. El país productor interesado tendrá debidamente en cuenta las recomendaciones del Consejo.

## CAPÍTULO XV. ESCASEZ DE ESTAÑO

### *Artículo 40. MEDIDAS QUE HABRÁN DE ADOPTARSE EN CASO DE ESCASEZ DE ESTAÑO*

*a)* Si en cualquier momento, cuando el precio del estaño se halle en el sector superior o por encima de éste, llega a la conclusión de que se ha producido o es probable que se produzca una grave escasez en los suministros de estaño, el Consejo:

- i)* Podrá, de conformidad con el párrafo *a)* del artículo 32 y el párrafo *d)* del artículo 33, poner término a la aplicación de todo control de las exportaciones que esté en vigor y recomendar el nivel de reservas que no deberá rebasarse en ellos; y
- ii)* Recomendará a los países participantes que tomen todas las medidas factibles que aseguren tan pronto como sea posible un aumento de la cantidad de estaño que puedan facilitar.

*b)* Consejo determinará el período durante el cual seguirán en efecto las medidas previstas en este artículo; dicho período se contará por trimestres, quedando entendido que, cuando esas medidas se apliquen por vez primera en virtud del presente Convenio o se apliquen de nuevo después de un intervalo durante el cual no se haya comprobado una escasez, el Consejo podrá declarar como período de aplicabilidad de esas medidas cualquier plazo no mayor de cinco meses ni menor de un mes que expire el 31 de marzo, el 30 de junio, el 30 de septiembre o el 31 de diciembre.

*c)* El Consejo podrá anular cualesquiera medidas adoptadas sobre la base de este artículo antes de que entren en vigor, ponerles término en curso de aplicación o prorrogarlas de un trimestre u otro.

*d)* Según los cálculos de producción y consumo que establezca el Consejo conforme al párrafo *a)* del artículo 9, y teniendo en cuenta la cantidad de estaño metal y de efectivo en poder de la reserva de estabilización y todos los demás factores pertinentes, en particular la utilización de la capacidad de producción, la disponibilidad de otras reservas de estaño y la tendencia de los precios corrientes, el Consejo hará los estudios que sean necesarios a fin de poder calcular el total de la demanda y de la oferta de estaño para el período declarado y para los períodos subsiguientes que determine.

*e)* El Consejo, por mayoría repartida de dos tercios, podrá invitar a los países participantes a que concierten con él acuerdos que puedan asegurar a los países consumidores un reparto equitativo de las cantidades de estaño disponibles.

*f)* El Consejo podrá hacer a los países productores recomendaciones acerca de medidas apropiadas que no sean incompatibles con otros acuerdos internacionales sobre comercio, a fin de que, en caso de escasez, se dé preferencia, en cuanto al suministro del estaño disponible, a los países consumidores que participen en el presente Convenio.

*g)* En cada período de sesiones que se celebre durante la vigencia de este artículo, el Consejo examinará los resultados obtenidos desde el período de sesiones precedente con las medidas adoptadas en virtud de este artículo.

## OTRAS DISPOSICIONES

### CAPÍTULO XVI. DISPOSICIONES VARIAS

#### *Artículo 41. OBLIGACIONES GENERALES DE LOS MIEMBROS*

a) Durante la vigencia del presente Convenio, los países participantes cooperarán entre sí y harán todo lo posible para lograr los objetivos del mismo.

b) Los países participantes aceptarán como obligatorias todas las decisiones que el Consejo adopte en virtud de las disposiciones del presente Convenio.

c) Sin perjuicio del alcance general del párrafo a) del presente artículo, los países participantes observarán en particular las siguientes normas:

- i) Mientras haya disponibles cantidades suficientes de estaño para satisfacer completamente sus necesidades, no prohibirán ni limitarán la utilización del estaño para determinados usos finales salvo en circunstancias en que tales prohibiciones o limitaciones no sean incompatibles con otros acuerdos internacionales sobre el comercio;
- ii) Crearán condiciones que permitan traspasar a empresas de mejor rendimiento la producción de empresas menos eficaces; y
- iii) Fomentarán la conservación de los recursos naturales de estaño, evitando el abandono prematuro de los yacimientos.

#### *Artículo 42. NORMAS JUSTAS DE TRABAJO*

Los países participantes declaran que, con objeto de evitar la baja del nivel de vida y la introducción de factores de competencia desleal en el comercio mundial, procurarán mantener normas justas de trabajo en la industria del estaño.

#### *Artículo 43. VENTAS DE ESTAÑO PROCEDENTE DE RESERVAS NO COMERCIALES*

a) Todo país participante que desee vender estaño procedente de sus reservas no comerciales celebrará, con la suficiente antelación, consultas con el Consejo, acerca de sus planes de venta.

b) Cuando un país participante anuncie su plan de vender estaño procedente de reservas no comerciales, el Consejo iniciará prontamente consultas oficiales con dicho país acerca del plan a fin de asegurar el cumplimiento adecuado de las disposiciones del párrafo d) de este artículo.

c) El Consejo examinará periódicamente la marcha de dichas ventas y podrá formular recomendaciones al país participante vendedor. Todo país participante interesado prestará la debida consideración a las recomendaciones del Consejo.

d) Las ventas de estaño de reservas no comerciales se efectuarán protegiendo debidamente a los productores, elaboradores y consumidores de estaño contra todo trastorno evitable de sus mercados habituales y contra las consecuencias perjudiciales de tales ventas en lo que se refiere a la inversión de capital en la exploración y desarrollo de nuevas fuentes de suministros y a la prosperidad y expansión de las minas de estaño en los países productores. Las ventas se efectuarán en cantidades y a lo largo de períodos tales que no afecten indebidamente a la producción ni al empleo en la industria del estaño de los países productores y se evite crear dificultades para la economía de los países productores participantes.



#### Artículo 44. SEGURIDAD NACIONAL

- a) Ninguna disposición del presente Convenio se interpretará en el sentido de que:
- i) Obliga a un país participante a proporcionar información cuya divulgación sería, a su juicio, contraria a los intereses esenciales de su seguridad;
  - ii) Impide a un país participante adoptar, solo o con otros países, cualquier medida que a su juicio sea necesaria para la protección de los intereses esenciales de su seguridad cuando tales medidas se refieran al comercio de armas, municiones o material de guerra, o al comercio de otras mercancías y materiales destinados directa o indirectamente a abastecer las fuerzas armadas de cualquier país, o se adopten en tiempo de guerra o en otros casos de emergencia de carácter internacional;
  - iii) Impide a un país participante concluir o aplicar cualquier acuerdo intergubernamental, u otro acuerdo concertado en nombre de un país para los fines especificados en este párrafo, que haya sido concertado por las fuerzas armadas o por cuenta de éstas, con objeto de satisfacer las necesidades esenciales de la seguridad nacional de uno o varios países participantes en tal acuerdo; o
  - iv) Impide a un país participante adoptar cualquier medida para el mantenimiento de la paz y la seguridad internacionales conforme a las obligaciones contraídas en virtud de la Carta de las Naciones Unidas.

b) Los países participantes notificarán a la mayor brevedad posible al Presidente Ejecutivo cualquier medida que adopten respecto al estaño, conforme a lo dispuesto en los apartados ii) o iv) del párrafo a) de este artículo, y el Presidente Ejecutivo lo notificará a su vez a los demás países participantes.

c) Todo país participante que estime que sus intereses económicos con arreglo al presente Convenio han sido gravemente lesionados a consecuencia de medidas adoptadas por cualquier otro o cualesquiera otros países participantes, con excepción de las medidas adoptadas en tiempo de guerra, según lo dispuesto en el párrafo a) de este artículo, podrá presentar la correspondiente reclamación al Consejo.

d) El Consejo, al recibir una reclamación de esta índole, procederá al examen de los hechos y por mayoría del total de votos de que dispongan todos los países consumidores y por mayoría del total de votos de que dispongan todos los países productores decidirá si son fundados los motivos que alega el país reclamante y, en caso afirmativo, le autorizará a retirarse del presente Convenio.

### CAPÍTULO XVII. RECLAMACIONES Y CONTROVERSIAS

#### Artículo 45. RECLAMACIONES

a) Toda reclamación contra un país participante que hubiera cometido una infracción del presente Convenio para la cual no haya sanción alguna en otra parte del presente Convenio será sometida, a petición del país reclamante, a la decisión del Consejo.

b) Salvo cuando se disponga otra cosa en el presente Convenio, no se declarará que un país participante ha cometido una infracción del presente Convenio mientras no se apruebe una resolución en este sentido. En cualquier declaración de este tipo se especificará la naturaleza y la amplitud de la infracción.

c) Cuando el Consejo, con arreglo a este artículo, llegue a la conclusión de que un país participante ha infringido el presente Convenio, podrá, a menos que se estipule alguna otra sanción en el Convenio, privar a ese país de su derecho de voto y de sus otros derechos hasta que dicho país haya reparado la infracción o haya cumplido de otro modo sus obligaciones.

d) A los efectos del presente artículo, se entenderá que la expresión «infracción del presente Convenio» incluye la infracción de cualquier condición impuesta por el Consejo o el incumplimiento de cualquier obligación impuesta a un país participante en virtud del presente Convenio.

#### *Artículo 46.* CONTROVERSIAS

a) A petición de cualquier país participante, toda controversia relativa a la interpretación o aplicación del presente Convenio que no quede resuelta por negociación será sometida a la decisión del Consejo.

b) Cuando una controversia haya sido sometida al Consejo con arreglo a este artículo, la mayoría de los países participantes o cualesquiera países participantes que dispongan por lo menos de un tercio de los votos en el Consejo podrán pedir a éste que, después de detenido examen y antes de tomar una decisión, solicite sobre las cuestiones en litigio la opinión del Comité Consultivo a que se refiere el párrafo c) de este artículo.

c) i) A menos que el Consejo decida otra cosa por unanimidad de los votos emitidos, el Comité Consultivo se compondrá de:

— Dos miembros designados por los países productores, uno con competencia especial en las cuestiones que han dado lugar a la controversia y otro con formación y experiencia jurídica reconocidas;

— Dos miembros de condiciones análogas designados por los países consumidores; y

— Un presidente elegido por unanimidad por esos cuatro miembros o, en caso de desacuerdo, por el Presidente Ejecutivo;

ii) Las personas designadas para formar parte del Comité Consultivo actuarán a título personal y no recibirán instrucciones de ningún gobierno;

iii) El Consejo sufragará los gastos del Comité Consultivo.

d) La opinión del Comité Consultivo y las razones que la motiven serán sometidas al Consejo, el cual después de tomar en consideración todos los datos pertinentes dirimirá la controversia.

### CAPÍTULO XVIII. DISPOSICIONES FINALES

#### *Artículo 47.* FIRMA

El presente Convenio estará abierto a la firma en la Sede de las Naciones Unidas del 1º de julio de 1975 al 30 de abril de 1976, inclusive, por las partes en el Cuarto Convenio Internacional del Estaño y por los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Estaño, 1975.

#### *Artículo 48.* RATIFICACIÓN, APROBACIÓN, ACEPTACIÓN

El presente Convenio estará sujeto a la ratificación, aprobación o aceptación de los gobiernos signatarios, de acuerdo con sus respectivos procedimientos constitucionales. Todo gobierno signatario que tenga la intención de ratificar, aprobar o aceptar el presente Convenio podrá notificar dicha intención. Los instrumentos de ratificación, aprobación o aceptación, o las notificaciones de intenciones de ratificar, aprobar o aceptar, serán depositados en poder del Secretario General de las Naciones Unidas.

*Artículo 49. ENTRADA EN VIGOR DEFINITIVA*

a) Para los gobiernos que hayan depositado instrumentos de ratificación, aprobación, aceptación o adhesión, el presente Convenio entrará en vigor definitivamente, después del 30 de junio de 1976, en cuanto se hayan depositado dichos instrumentos por gobiernos que representen por lo menos a seis países productores que en conjunto reúnan un mínimo de 950 de los votos indicados en el anexo A y por lo menos a nueve países consumidores que en conjunto reúnan por lo menos 300 de los votos indicados en el anexo B.

b) Para cada gobierno que haya depositado un instrumento de ratificación, aprobación, aceptación o adhesión después de la entrada en vigor definitiva del presente Convenio, éste entrará en vigor definitivamente en la fecha de depósito de dicho instrumento.

c) Si el presente Convenio entra en vigor provisionalmente con arreglo al párrafo a) del artículo 50, tan pronto como se hayan depositado instrumentos de ratificación, aprobación, aceptación o adhesión por gobiernos que representen a países que satisfagan las condiciones enunciadas en el párrafo a) de este artículo, el Convenio entrará en vigor definitivamente para dichos gobiernos.

*Artículo 50. ENTRADA EN VIGOR PROVISIONAL*

a) i) Si el presente Convenio no ha entrado en vigor definitivamente el 1º de julio de 1976 o, si el Cuarto Convenio se proroga, el día siguiente a la terminación de aquel Convenio, el presente Convenio entrará en vigor provisionalmente para los gobiernos que hayan depositado instrumentos de ratificación, aprobación, aceptación o adhesión, o que hayan notificado su intención de hacerlo, si dichos instrumentos o notificaciones han sido depositados por gobiernos que representen por lo menos a seis países productores que en conjunto reúnan al menos 950 de los votos indicados en el anexo A y por lo menos a nueve países consumidores que en conjunto reúnan por lo menos 300 de los votos indicados en el anexo B.

ii) Para cada uno de los gobiernos que haya depositado un instrumento de ratificación, aprobación o aceptación del presente Convenio, o un instrumento de adhesión al mismo, o que haya notificado su intención de ratificarlo, aprobarlo, aceptarlo o adherirse a él mientras esté en vigor provisionalmente, el presente Convenio entrará en vigor provisionalmente en la fecha de depósito de dicho instrumento o notificación.

b) Si, dentro de los seis meses siguientes a la terminación del Cuarto Convenio, el presente Convenio ha entrado en vigor provisionalmente pero no definitivamente con arreglo al artículo 49, el Presidente Ejecutivo convocará uno o varios períodos de sesiones del Consejo a la mayor brevedad posible para considerar la situación. Sin embargo, si la entrada en vigor se mantiene provisional, el presente Convenio quedará sin efecto a más tardar un año después de la entrada en vigor provisional.

*Artículo 51. EXPIRACIÓN DE LAS NOTIFICACIONES DE INTENCIÓN*

Si el presente convenio entra en vigor definitivamente con arreglo al párrafo a) o al párrafo c) del artículo 49, y si un gobierno que haya notificado su intención de ratificarlo, aprobarlo o aceptarlo o de adherirse a él no deposita un instrumento de ratificación, aprobación, aceptación o adhesión dentro de un período de noventa días a partir de la fecha de la entrada en vigor definitiva, ese gobierno dejará de participar en el presente Convenio, quedando entendido que:

- i) El Consejo podrá prorrogar el mencionado período si así lo solicita ese gobierno; y
- ii) Ese gobierno podrá dejar de participar en el presente Convenio antes de expirar ese período o cualquier prórroga del mismo comunicándolo, por lo menos con treinta días de antelación, al Secretario General de las Naciones Unidas.

#### *Artículo 52. ADHESIÓN*

*a)* Todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Estaño, 1975, o toda parte en el Cuarto Convenio tendrá derecho a adherirse al presente Convenio en las condiciones que determine el Consejo. En los instrumentos de adhesión de tales gobiernos se declarará que aceptan todas esas condiciones.

*b)* Las condiciones que establezca el Consejo deberán ser equitativas, en lo referente a los derechos de voto y a las obligaciones financieras, en relación con los gobiernos que deseen adherirse al presente Convenio y con los otros gobiernos ya participantes en él.

*c)* Cuando un país productor se adhiera al presente Convenio, el Consejo:

- i) Fijará, con el consentimiento de dicho país, los tonelajes y porcentajes que han de señalársele en los anexos D y E, según el caso; y
- ii) Fijará también, a los efectos del control de las exportaciones, las condiciones que deberán figurar frente al nombre de dicho país en el anexo C. Los tonelajes, proporciones o condiciones así fijados tendrán efecto como si estuviesen incluidos en dichos anexos.

*d)* Cualquiera de los gobiernos a que se refiere el párrafo *a)* de este artículo que se proponga adherirse al presente Convenio podrá notificar su intención de hacerlo.

*e)* El Consejo del Cuarto Convenio podrá, hasta la entrada en vigor del presente Convenio, determinar las condiciones a que se refiere el párrafo *a)* de este artículo, a reserva de su confirmación por el Consejo del presente Convenio y por el gobierno o gobiernos interesados.

*f)* La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

#### *Artículo 53. PARTICIPACIÓN POR SEPARADO*

Todo gobierno, en el momento del depósito de su instrumento de ratificación, aprobación, aceptación o adhesión, o de la notificación de su intención de ratificar, aprobar o aceptar el presente Convenio, o de adherirse a él o en cualquier momento posterior, podrá proponer la participación por separado como país productor o como país consumidor, según el caso, de todo territorio o territorios interesados en la producción o el consumo del estaño de cuyas relaciones internacionales asuma la responsabilidad ese gobierno y al que el presente Convenio se aplique o haya de aplicarse cuando entre en vigor. Tal participación por separado estará sujeta al consentimiento del Consejo y a las condiciones que el Consejo determine.

#### *Artículo 54. ORGANIZACIONES INTERGUBERNAMENTALES*

*a)* Toda referencia que se haga a un gobierno en los artículos 47, 48, 49, 50, 51 y 52 del presente Convenio será interpretada en el sentido de que incluye una referencia a toda organización intergubernamental que tenga responsabilidades respecto de la negociación, celebración y aplicación de acuerdos internacionales, en particular convenios sobre productos básicos.

*b)* Esa organización, como tal, no tendrá voto, pero en caso de votación sobre cuestiones de su competencia tendrá derecho a emitir los votos de sus Estados miembros y

los emitirá colectivamente. En tal caso, los Estados miembros de la organización de que se trate no tendrán derecho a ejercer individualmente su derecho de voto.

*Artículo 55. ENMIENDAS*

a) El Consejo, por mayoría de dos tercios del total de votos de que dispongan todos los países productores y por mayoría de dos tercios del total de votos de que dispongan todos los países consumidores, podrá recomendar a los países participantes enmiendas al presente Convenio. En su recomendación, el Consejo fijará el plazo dentro del cual cada país participante deberá notificar al Secretario General de las Naciones Unidas si ratifica, aprueba o acepta la enmienda o su negativa a hacerlo.

b) El Consejo podrá prorrogar el plazo que haya fijado de conformidad con el párrafo a) de este artículo para la notificación de la ratificación, aprobación o aceptación.

c) Las enmiendas ratificadas, aprobadas o aceptadas por todos los países participantes dentro del plazo fijado con arreglo al párrafo a) de este artículo o prorrogado con arreglo al párrafo b) de este artículo entrarán inmediatamente en vigor al recibir el Secretario General de las Naciones Unidas la última ratificación, aprobación o aceptación.

d) No surtirán efecto las enmiendas que no hayan sido ratificadas, aprobadas o aceptadas por los países participantes que dispongan de la totalidad de los votos de los países productores y por los países participantes que dispongan de dos tercios del total de votos de todos los países consumidores, dentro del plazo fijado con arreglo al párrafo a) de este artículo o prorrogado con arreglo al párrafo b) de este artículo.

e) Si al finalizar el plazo fijado con arreglo al párrafo a) de este artículo o prorrogado con arreglo al párrafo b) de este artículo, una enmienda ha sido ratificada, aprobada o aceptada por los países participantes que dispongan de la totalidad de los votos de los países productores y por los países participantes que dispongan de dos tercios del total de votos de todos los países consumidores:

- i) Dicha enmienda entrará en vigor, con respecto a los países participantes que hayan notificado su ratificación, aprobación o aceptación, tres meses después de que el Secretario General de las Naciones Unidas haya recibido la última ratificación, aprobación o aceptación necesaria para llegar a reunir la totalidad de los votos de todos los países productores y los dos tercios del total de todos los países consumidores; y
- ii) Todo país participante que no haya ratificado, aprobado o aceptado una enmienda en la fecha de su entrada en vigor dejará de ser parte en el presente Convenio a partir de esta misma fecha, a menos que dicho país participante demuestre satisfactoriamente al Consejo, en su primer período de sesiones después de la entrada en vigor de la enmienda, que no le ha sido posible ratificar, aprobar o aceptar la enmienda dentro del plazo prescrito a causa de dificultades de carácter constitucional, y el Consejo decida prorrogar el período fijado a dicho país participante para la ratificación, aprobación o aceptación hasta que se hayan superado esas dificultades.

f) Si un país consumidor estima que sus intereses resultarán perjudicados por una enmienda determinada, podrá comunicar su retiro del presente Convenio al Secretario General de las Naciones Unidas antes de la fecha de la entrada en vigor de dicha enmienda. El retiro entrará en vigor en la fecha en que la enmienda surta efecto. El Consejo podrá, en cualquier momento, permitir a dicho país que cancele su notificación de retiro en los términos y condiciones que juzgue equitativos.

g) Toda enmienda a este artículo entrará en vigor solamente si ha sido ratificada, aprobada o aceptada por todos los países participantes.

h) Las disposiciones de este artículo no afectarán a ninguna facultad concedida con arreglo al presente Convenio para modificar cualquier anexo del presente Convenio ni a la

aplicación de ningún otro artículo del presente Convenio en el que se establezca un procedimiento específico para la modificación del presente Convenio.

#### *Artículo 56. RETIRO*

Ningún país participante que se retire del presente Convenio durante el período de su vigencia tendrá derecho a participación alguna en el producto de la liquidación de la reserva de estabilización, conforme a lo dispuesto en el artículo 25, ni en los demás haberes del Consejo, conforme a lo dispuesto en el artículo 57, a la terminación del presente Convenio, excepto:

- i) Si actúa de conformidad con lo dispuesto en el párrafo *d)* del artículo 44 o en el párrafo *f)* del artículo 55; o
- ii) Si, por lo menos un año después de haber entrado en vigor el presente Convenio, comunica con una antelación mínima de doce meses al Secretario General de las Naciones Unidas su intención de retirarse.

#### *Artículo 57. DURACIÓN, PRÓRROGA Y TERMINACIÓN*

*a)* Sin perjuicio de lo dispuesto en los párrafos siguientes de este artículo o en el párrafo *b)* del artículo 50, la duración del presente Convenio será de cinco años a partir de la fecha de entrada en vigor.

*b)* El Consejo, por mayoría de dos tercios del total de los votos de que dispongan todos los países productores y por mayoría de dos tercios del total de los votos de que dispongan todos los países consumidores, podrá prorrogar la duración del presente Convenio por uno o varios períodos que no excedan en total de doce meses.

*c)* El Consejo, por recomendación dirigida a los países participantes antes de que transcurran cuatro años desde la entrada en vigor del presente Convenio, les comunicará si su renovación es necesaria y oportuna y, en caso afirmativo, en qué forma; examinará al mismo tiempo la relación probable entre la oferta y la demanda de estaño en el momento de la expiración del presente Convenio.

*d)* i) Todo país participante podrá en cualquier momento notificar por escrito al Presidente Ejecutivo su intención de proponer en el siguiente período de sesiones del Consejo la terminación del presente Convenio;

ii) Si el Consejo, por mayoría de dos tercios del total de los votos de que dispongan todos los países productores y todos los países consumidores, aprueba la propuesta de terminar el Convenio, recomendará a los países participantes la terminación del presente Convenio;

iii) Si los países participantes que dispongan de dos tercios del total de los votos de todos los países productores y de dos tercios del total de los votos de todos los países consumidores notifican al Consejo que aceptan esa recomendación, el presente Convenio terminará en la fecha que determine el Consejo, fecha que no podrá exceder en seis meses de aquella en que el Consejo haya recibido la última notificación de esos países participantes.

#### *Artículo 58. PROCEDIMIENTO DE TERMINACIÓN*

*a)* El Consejo permanecerá en funciones durante el tiempo necesario para llevar a cabo lo dispuesto en el párrafo *b)* de este artículo, supervisar la liquidación de la reserva

de estabilización y de todas las reservas mantenidas en los países productores en virtud del artículo 39 y velar por el debido cumplimiento de las condiciones impuestas por el Consejo con arreglo al presente Convenio o al Cuarto Convenio; el Consejo conservará todas aquellas facultades y atribuciones que le confiere el presente Convenio y que sean indispensables al efecto.

b) A la terminación del presente Convenio:

- i) Se liquidará la reserva de estabilización con arreglo a lo dispuesto en el artículo 25;
- ii) El Consejo determinará las obligaciones que haya contraído respecto a su personal y, de ser necesario, tomará medidas para asegurar que haya suficientes fondos disponibles para hacer frente a dichas obligaciones, mediante un presupuesto suplementario en la Cuenta Administrativa establecida de conformidad con el artículo 19;
- iii) Una vez que se hayan satisfecho todas las obligaciones del Consejo, salvo las relativas a la Cuenta de la reserva de estabilización, los activos disponibles se distribuirán con arreglo a lo dispuesto en este artículo;
- iv) Si el Consejo continúa en funciones, conservará sus archivos, su documentación estadística y todos los demás documentos;
- v) Si el Consejo no continúa en funciones pero se crea un órgano que le suceda, el Consejo le transferirá sus archivos, su documentación estadística y todos los demás documentos y, por mayoría repartida de dos tercios, podrá transferir la totalidad o una parte de sus restantes activos a tal órgano o disponer de ellos en la forma que el Consejo determine;
- vi) Si el Consejo no continúa en funciones y no se crea ningún órgano sucesor del mismo, el Consejo transferirá sus archivos, su documentación estadística y todos los demás documentos al Secretario General de las Naciones Unidas, o a cualquier organización internacional designada por éste o, a falta de tal designación, según determine el propio Consejo, y los demás bienes del Consejo, exceptuando el efectivo, se venderán o liquidarán en la manera que el Consejo decida;
- vii) Los ingresos procedentes de esa liquidación al igual que el remanente del efectivo, se repartirán seguidamente de manera que la parte que corresponda a cada país participante sea proporcional al total de las contribuciones que el mismo haya aportado a la Cuenta Administrativa establecida con arreglo al artículo 19.

#### *Artículo 59. TEXTOS AUTÉNTICOS DEL CONVENIO*

Los textos del presente Convenio en los idiomas chino, español, francés, inglés y ruso son igualmente auténticos. Los originales serán depositados en poder del Secretario General de las Naciones Unidas.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus respectivos gobiernos o autoridades, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

## ANEXO A

## PORCENTAJES Y VOTOS DE LOS PAÍSES PRODUCTORES

<i>País</i>	<i>Porcentaje</i>	<i>Votos</i>		<i>Total</i>
		<i>Iniciales</i>	<i>Complementarios</i>	
Australia .....	4,37	5	42	47
Bolivia .....	18,06	5	174	179
Indonesia .....	13,71	5	133	138
Malasia .....	43,60	5	421	426
Nigeria, República Federal de .....	4,17	5	40	45
Tailandia .....	12,55	5	121	126
Zaire, República de .....	3,54	5	34	39
TOTAL	100,00	35	965	1 000

## NOTA :

Los países, porcentajes y votos incluidos en el presente anexo son los determinados durante la Conferencia de las Naciones Unidas sobre el Estanto, 1975, en la que se redactó el Quinto Convenio Internacional del Estanto. La relación de los países y cifras podrá ser modificada cada cierto tiempo, de conformidad con lo dispuesto en el presente Convenio.

## ANEXO B

## PORCENTAJES Y VOTOS DE LOS PAÍSES CONSUMIDORES

<i>País</i>	<i>Porcentaje</i>	<i>Votos</i>		<i>Total</i>
		<i>Iniciales</i>	<i>Complementarios</i>	
Alemania, República Federal de .....	8,16	5	70	75
Austria .....	0,31	5	3	8
Bélgica/Luxemburgo .....	1,95	5	17	22
Bulgaria .....	0,48	5	4	9
Canadá .....	2,91	5	25	30
Cuba .....	0,05	5	1	6
Checoslovaquia .....	1,91	5	16	21
Dinamarca .....	0,30	5	3	8
España .....	1,99	5	17	22
Estados Unidos de América .....	29,56	5	254	259
Francia .....	6,09	5	52	57
Hungría .....	0,68	5	6	11
India .....	1,88	5	16	21
Irlanda .....	0,04	5	1	6
Italia .....	4,37	5	38	43
Japón .....	18,55	5	160	165
Nicaragua .....	0,03	5	0	5
Países Bajos .....	2,50	5	21	26
Polonia .....	2,39	5	20	25
Reino Unido de Gran Bretaña c Irlanda del Norte .....	8,10	5	70	75



País	Porcentaje	Votos		
		Iniciales	Complementarios	Total
República de Corea .....	0,38	5	3	8
República Democrática Alemana .....	0,53	5	5	10
República Dominicana .....	0,03	5	0	5
Rumania .....	1,62	5	14	19
Suiza .....	0,41	5	3	8
Turquía .....	0,72	5	6	11
Unión de Repúblicas Socialistas Soviéticas .....	3,21	5	28	33
Yugoslavia .....	0,85	5	7	12
TOTAL	100,00	140	860	1 000

## NOTA

Los países, porcentajes y votos incluidos en el presente anexo son los determinados durante la Conferencia de las Naciones Unidas sobre el Estañó, 1975, en la que se redactó el Quinto Convenio Internacional del Estañó. La relación de los países y cifras podrá ser modificada cada cierto tiempo, de conformidad con lo dispuesto en el presente Convenio.

## ANEXO C

*Parte I. CIRCUNSTANCIAS EN LAS QUE SE CONSIDERARÁ QUE EL ESTAÑO HA SIDO EXPORTADO A LOS EFECTOS DEL CONTROL DE EXPORTACIONES*

- Australia:* Se considerará que el estaño ha sido exportado en la fecha que figure en el *Restricted Goods Export Permit* expedido conforme a las *Customs (Prohibited Exports) Regulations*.
- Bolivia:* Se considerará que el estaño ha sido exportado cuando haya sido despachado por las Autoridades Aduaneras de Bolivia para el pago del derecho de exportación.
- Indonesia:* Se considerará que el estaño ha sido exportado de Indonesia cuando haya sido despachado en aduana y/o cuando el estaño en concentrados haya sido entregado a la fundición y pesado por ella bajo supervisión de la aduana y los funcionarios de aduanas hayan expedido un certificado por ese estaño. Tal estaño no incluirá el que Indonesia importe ulteriormente para el consumo interno.
- Malasia:* Se considerará que el estaño ha sido exportado de Malasia en el momento en que el Real Departamento de Aduanas y Consumos de Malasia haya pesado los concentrados o, cuando los concentrados hayan sido fundidos antes del pago del derecho de exportación, haya pesado el metal a efectos del pago de tal derecho.
- Nigeria, República Federal de:* Se considerará que el estaño ha sido exportado cuando los concentrados hayan sido entregados a la fundición, pesados y despachados para el pago de la regalía; no obstante, el estaño que no haya sido entregado a la fundición se considerará exportado cuando la Nigerian Railway Corporation haya entregado una carta de porte en la que conste la entrega de los concentrados para la exportación.
- Tailandia:* Se considerará que el estaño ha sido exportado de Tailandia cuando el Departamento de Recursos Minerales haya certificado oficialmente que los concentrados han sido entregados a una compañía fundidora en Tailandia y pesados por ella; no obstante, el estaño para exportación no entregado a la compañía fundidora se considerará exportado de Tailandia cuando el Departamento de Recursos Minerales haya expedido un permiso de exportación relativo a ese estaño.
- Zaire, República de:* Se considerará que el estaño ha sido exportado cuando un transportista afiliado al Comité Intérieur des Transporteurs de la République du Zaïre haya entregado un conocimiento de embarque directo en el que conste la entrega de dicho estaño al transportista.

Si por cualquier razón no se ha entregado tal documento para una determinada partida, se considerará que el tonelaje de estaño en dicha partida ha sido exportado a los efectos del presente Convenio cuando la Administración de Aduanas de la República de Zaire haya entregado los documentos de exportación.

*Disposición general.* Todo estaño transportado de un país productor durante un período de control se considerará exportado y se reputará parte del tonelaje de exportaciones autorizadas de ese país para ese período de control, salvo:

- a) lo establecido en el presente anexo con respecto a Australia; o
- b) lo que determine el Consejo conforme al apartado ii) del artículo 35, a menos que las formalidades especificadas en el presente anexo frente al nombre de ese país hayan sido cumplidas con respecto a dicho estaño antes del comienzo del período de control.

#### Parte II. IMPORTACIONES A PAÍSES PRODUCTORES

Con el fin de determinar las exportaciones netas de estaño según el artículo 35, las importaciones deducibles de las exportaciones durante un período de control serán la cantidad importada al país productor interesado durante el trimestre inmediatamente anterior a la declaración del período de control en cuestión, siempre que el estaño importado para fundición y exportado no se tome en cuenta.

### ANEXO D

#### RESERVAS EN LOS PAÍSES PRODUCTORES CONFORME AL ARTÍCULO 39

<i>País</i>	<i>Toneladas</i>
Australia.....	3 000
Bolivia.....	8 000
Indonesia.....	6 200
Malasia.....	17 050
Nigeria, República Federal de.....	1 500
Tailandia.....	5 300
Zaire, República de.....	2 000

### ANEXO E

#### RESERVAS ADICIONALES OBTENIDAS INEVITABLEMENTE

<i>País</i>	<i>Otro mineral</i>	<i>Contenido de estaño en concentrados que se permite almacenar adicionalmente por cada tonelada de otro mineral extraído: (Toneladas)</i>
Australia.....	Tántalo-columbita	1,5
Nigeria, República Federal de.....	Columbita	1,5
Tailandia.....	Wolframio-scheelita	1,5
Zaire, República de.....	Tántalo-columbita	1,5

## ANEXO F

## REGLAS PARA EL REAJUSTE DE LOS PORCENTAJES DE LOS PAÍSES PRODUCTORES

*Regla 1*

Los porcentajes de los países productores se reajustarán por primera vez en la primera reunión ordinaria del Consejo conforme a lo dispuesto en el presente Convenio. No obstante las provisiones de la regla 2, ese reajuste se hará sobre la base de los últimos cuatro trimestres que precedan inmediatamente a la introducción de cualquier período de control de las exportaciones y con respecto a los cuales se disponga de cifras de la producción de estaño de los países productores. Se determinarán nuevos porcentajes para los países productores en proporción directa a la producción de estaño en cada uno de ellos durante esos cuatro trimestres.

Los reajustes sucesivos de los porcentajes se harán a intervalos anuales a partir del primer reajuste, siempre que ninguno de los períodos posteriores a los citados en esta regla haya sido declarado período de control.

En los reajustes sucesivos, hechos conforme a esta regla, los nuevos porcentajes se calcularán como sigue:

- i) Los porcentajes del segundo reajuste serán directamente proporcionales a la producción de estaño en cada uno de los países productores durante los últimos 24 meses civiles consecutivos de cuyas cifras se disponga; y
- ii) Los porcentajes del tercer reajuste y de todos los reajustes ulteriores serán directamente proporcionales a la producción de estaño en cada uno de los países productores durante los últimos 36 meses civiles consecutivos de cuyas cifras se disponga.

*Regla 2*

Si un período fuere declarado período de control, no se hará ningún reajuste de porcentajes hasta que hayan transcurrido cuatro trimestres consecutivos que no hayan sido declarados períodos de control. Los reajustes sucesivos se harán tan pronto como se disponga de las cifras de producción de estaño de cada país productor durante dichos cuatro trimestres consecutivos, y los reajustes se harán después a intervalos anuales, siempre que ninguno de los períodos sea declarado período de control.

En todo reajuste hecho conforme a esta regla los nuevos porcentajes se calcularán como sigue:

- i) Los porcentajes del primero de esos reajustes posteriores a un período de control serán directamente proporcionales a la suma de la producción de estaño en cada uno de los países productores durante los últimos 12 meses civiles consecutivos de cuyas cifras se disponga y durante los cuatro trimestres inmediatamente anteriores al período de control;
- ii) Los porcentajes en el segundo reajuste, siempre que no se haya declarado un ulterior período de control, serán directamente proporcionales a la producción de estaño en cada uno de los países productores durante los últimos 24 meses civiles consecutivos de cuyas cifras se disponga; y
- iii) Los porcentajes de cada reajuste sucesivo, siempre que no se haya declarado un ulterior período de control, serán directamente proporcionales a la producción de estaño en cada uno de los países productores durante los últimos 36 meses civiles consecutivos de cuyas cifras se disponga.

*Regla 3*

A los efectos de lo dispuesto en las presentes reglas, los reajustes se considerarán hechos a intervalos anuales, siempre que se hagan en el mismo trimestre del año civil que los reajustes que los precedieron.

*Regla 4*

A los efectos de las presentes reglas, todo país productor dará a conocer al Consejo sus cifras de producción relativas a los últimos 12 meses dentro de los tres meses siguientes a la fecha del último mes civil. Si un país no ha dado a conocer esas cifras, la producción de ese país para un período de 12 meses se calculará multiplicando por 12 la producción mensual media que indiquen las cifras de que se disponga acerca de dicho período.

*Regla 5*

Al hacer un reajuste de porcentajes no se tendrán en cuenta las cifras de producción de estaño de ninguno de los países productores correspondientes a un período que anteceda en más de 42 meses a la fecha en que se haga ese reajuste, ni las cifras de producción de estaño durante los períodos de control.

*Regla 6*

El Consejo podrá reducir el porcentaje de cualquier país productor que haya dejado de exportar el tonelaje total de exportaciones autorizadas, determinado según el párrafo *a*) del artículo 34, o cualquier cantidad mayor aceptada por él, conforme al párrafo *b*) de dicho artículo. Al considerar esta decisión el Consejo estimará como circunstancias atenuantes el hecho de que el país productor interesado hubiere renunciado, de conformidad con lo dispuesto en el párrafo *b*) del artículo 34, a una parte del tonelaje de exportaciones autorizadas, a tiempo para que los demás países productores pudieran tomar medidas efectivas para cubrir el déficit, o el de que un país productor interesado que no hubiere exportado la cantidad determinada de conformidad con el párrafo *d*) del artículo 34 hubiere exportado el tonelaje total de exportaciones autorizadas que le correspondiere, determinado conforme a las disposiciones del párrafo *a*) o del párrafo *b*) del artículo 34.

*Regla 7*

Si se redujere el porcentaje de algún país productor de conformidad con la regla 6, el porcentaje que así quedare disponible se distribuirá entre los demás países productores en proporción a los porcentajes que correspondieren a cada uno de ellos en la fecha en que se decidiere hacer la reducción.

*Regla 8*

Si, por aplicación de las reglas precedentes, se redujere el porcentaje de un país productor por debajo de la cifra mínima que permite el apartado *i*) del párrafo *g*) del artículo 13, el porcentaje correspondiente a dicho país se restablecerá en esa cifra mínima y se reducirán proporcionalmente los porcentajes de los demás países de manera que el total de los porcentajes vuelva a sumar cien.

*Regla 9*

A los efectos del apartado *ii*) del párrafo *g*) del artículo 13 y del párrafo *a*) del artículo 34, podrán considerarse excepcionales, entre otras, las siguientes circunstancias: una catástrofe nacional, una huelga importante que haya paralizado la industria minera del estaño durante un período considerable, una interrupción importante en el suministro de energía, o la interrupción de la línea principal de transporte hacia la costa o al punto de exportación, según se define en el anexo C.

*Regla 10*

A los efectos de las presentes reglas, el cálculo relativo a los países productores que consumen una parte importante del estaño de su producción minera nacional se basará en sus exportaciones de estaño y no en su producción minera de estaño.

*Regla 11*

En el presente anexo la expresión «producción de estaño» se considerará exclusivamente como la producción minera y, por lo tanto, se hará caso omiso de la producción de las fundiciones.

FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗:  
За Афганистан:  
POR EL AFGANISTÁN:

FOR ALBANIA:  
POUR L'ALBANIE:  
阿尔巴尼亚:  
За Албанию:  
POR ALBANIA:

FOR ALGERIA:  
POUR L'ALGÉRIE:  
阿尔及利亚:  
За Алжир:  
POR ARGELIA:

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷:  
За Аргентину:  
POR LA ARGENTINA:

FOR AUSTRALIA:  
POUR L'AUSTRALIE:  
澳大利亚:  
За Австралию:  
POR AUSTRALIA:

[RALPH LINDSAY HARRY]  
28 April 1976

FOR AUSTRIA:  
POUR L'AUTRICHE:  
奥地利:  
За Австрию:  
POR AUSTRIA:

[PETER JANKOWITSCH]  
20 avril 1976

FOR THE BAHAMAS:  
POUR LES BAHAMAS:  
巴哈马:  
За Багамские острова:  
POR LAS BAHAMAS:

FOR BAHRAIN:  
POUR BAHREÏN:  
巴林:  
За Бахрейн:  
POR BAHRÉIN:

FOR BANGLADESH:  
POUR LE BANGLADESH:  
孟加拉国:  
За Бангладеш:  
POR BANGLADESH:

FOR BARRADOS:  
POUR LA BARBADE:  
巴巴多斯:  
За Барбадос:  
POR BARBADOS:

FOR BELGIUM:  
POUR LA BELGIQUE:  
比利时:  
За Бельгию:  
POR BÉLGICA:

[E. LONGERSTAEY]  
26-4-1976

FOR BHUTAN:  
POUR LE BHOUTAN:  
不丹:  
За Бутан:  
POR BHUTÁN:

FOR BOLIVIA:  
POUR LA BOLIVIE:  
玻利维亚:  
За Бoлнвню:  
POR BOLIVIA:

[MARIO GUTIÉRREZ GUTIÉRREZ]  
N.Y. 30-IV-1976

FOR BOTSWANA:  
POUR LE BOTSWANA:  
博茨瓦纳:  
За Ботсвану:  
POR BOTSWANA:

FOR BRAZIL:  
POUR LE BRÉSIL:  
巴西:  
За Бразилню:  
POR EL BRASIL:

FOR BULGARIA:  
POUR LA BULGARIE:  
保加利亚:  
За България:  
POR BULGARIA:

FOR BURMA:  
POUR LA BIRMANIE:  
缅甸:  
За Бирму:  
POR BIRMANIA:

FOR BURUNDI:  
POUR LE BURUNDI:  
布隆迪:  
За Бурунди:  
POR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:  
白俄罗斯苏维埃社会主义共和国:  
За Белорусскую Советскую Социалистическую Республику:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CANADA:  
POUR LE CANADA:  
加拿大:  
За Канаду:  
POR EL CANADÁ:

[SAUL F. RAE]  
April 29, 1976



FOR THE CENTRAL AFRICAN REPUBLIC:  
POUR LA RÉPUBLIQUE CENTRAFRICAINE:  
中非共和国:  
За Централноафриканскую Республику:  
POR LA REPÚBLICA CENTROAFRICANA:

FOR CHAD:  
POUR LE TCHAD:  
乍得:  
За Чад:  
POR EL CHAD:

FOR CHILE:  
POUR LE CHILI:  
智利:  
За Чили:  
POR CHILE:

FOR CHINA:  
POUR LA CHINE:  
中国:  
За Китай:  
POR CHINA:

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥伦比亚:  
За Колумбию:  
POR COLOMBIA:

**FOR THE CONGO:**

**POUR LE CONGO:**

**刚果**

**3a KONGO:**

**POR EL CONGO:**

**FOR COSTA RICA:**

**POUR LE COSTA RICA:**

**哥斯达黎加:**

**3a KOSTA-PHRY:**

**POR COSTA RICA:**

**FOR CUBA:**

**POUR CUBA:**

**古巴:**

**3a Kyby:**

**POR CUBA:**

**FOR CYPRUS:**

**POUR CHYPRE:**

**塞浦路斯:**

**3a KHP:**

**POR CHIPRE:**

**FOR CZECHOSLOVAKIA:**

**POUR LA TCHÉCOSLOVAQUIE:**

**捷克斯洛伐克:**

**3a ЧЕХОСЛОВАКИО:**

**POR CHECOSLOVAQUIA:**

[LADISLAV ŠMID]<sup>1</sup>  
27 April 1976

<sup>1</sup> For the text of the declarations made upon signature, see p. 278 of this volume—Pour le texte des déclarations faites lors de la signature, voir p. 278 du présent volume.

FOR DAHOMEY:  
POUR LE DAHOMEY:  
达荷美:  
За Дагомею:  
POR EL DAHOMEY:

FOR THE DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA:  
POUR LA RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE DE CORÉE:  
朝鮮民主主义人民共和国:  
За Корейскую Народно-Демократическую Республику:  
POR LA REPÚBLICA POPULAR DEMOCRÁTICA DE COREA:

FOR THE DEMOCRATIC REPUBLIC OF VIET-NAM:  
POUR LA RÉPUBLIQUE DÉMOCRATIQUE DU VIET-NAM:  
越南民主共和国:  
За Демократическую Республику Вьетнам:  
POR LA REPÚBLICA DEMOCRÁTICA DE VIET-NAM:

FOR DEMOCRATIC YEMEN:  
POUR LE YÉMEN DÉMOCRATIQUE:  
民主也门:  
За Демократический Йемен:  
POR EL YEMEN DEMOCRÁTICO:

FOR DENMARK:  
POUR LE DANEMARK:  
丹麦:  
За Данию:  
POR DINAMARCA:

[HENNING HJORTH-NIELSEN]  
11th March 1976

**FOR THE DOMINICAN REPUBLIC:**  
**POUR LA RÉPUBLIQUE DOMINICAINE:**  
**多米尼加共和国:**  
**За Доминиканскую Республику:**  
**FOR LA REPÚBLICA DOMINICANA:**

**FOR ECUADOR:**  
**POUR L'ÉQUATEUR:**  
**厄瓜多尔:**  
**За Эквадор:**  
**FOR EL ECUADOR:**

**FOR EGYPT:**  
**POUR L'ÉGYPTE:**  
**埃及:**  
**За Египет:**  
**FOR EGIPTO:**

**FOR EL SALVADOR:**  
**POUR EL SALVADOR:**  
**萨尔瓦多:**  
**За Сальвадор:**  
**FOR EL SALVADOR:**

**FOR EQUATORIAL GUINEA:**  
**POUR LA GUINÉE ÉQUATORIALE:**  
**赤道几内亚:**  
**За Экваториальную Гвинею:**  
**FOR GUINEA ECUATORIAL:**

FOR ETHIOPIA:  
POUR L'ETHIOPIE:  
埃塞俄比亚:  
За Эфиопию:  
POR ETIOPÍA:

FOR FIJI:  
POUR FIDJI:  
斐济:  
За Фиджи:  
POR FIJI:

FOR FINLAND:  
POUR LA FINLANDE:  
芬兰:  
За Финляндию:  
POR FINLANDIA:

FOR FRANCE:  
POUR LA FRANCE:  
法国:  
За Францию:  
POR FRANCIA:

[LOUIS DE GUIRINGAUD]  
23 février 1976

FOR GABON:  
POUR LE GABON:  
加蓬:  
За Габон:  
POR EL GABÓN:

**FOR GAMBIA:**  
**POUR LA GAMBIE:**  
**冈比亚:**  
**За Гамбидо:**  
**FOR GAMBIA:**

**FOR THE GERMAN DEMOCRATIC REPUBLIC:**  
**POUR LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE:**  
**德意志民主共和国:**  
**За Германскую Демократическую Республику:**  
**FOR LA REPÚBLICA DEMOCRÁTICA ALEMANA:**

**FOR GERMANY, FEDERAL REPUBLIC OF:**  
**POUR L'ALLEMAGNE, RÉPUBLIQUE FÉDÉRALE D':**  
**德意志联邦共和国:**  
**За Федеративную Республику Германия:**  
**FOR ALEMANIA, REPÚBLICA FEDERAL DE:**

[RÜDIGER VON WECHMAR]  
12 March 76

**FOR GHANA:**  
**POUR LE GHANA:**  
**加纳:**  
**За Гану:**  
**FOR GHANA:**

**FOR GREECE:**  
**POUR LA GRÈCE:**  
**希腊:**  
**За Грецию:**  
**FOR GRECIA:**

FOR GRENADA:  
POUR LA GRENADE:  
格林纳达:  
3a ГРЕНАДЫ:  
POR GRANADA:

FOR GUATEMALA:  
POUR LE GUATEMALA:  
危地马拉:  
3a ГВАТЕМАЛЫ:  
POR GUATEMALA:

FOR GUINEA:  
POUR LA GUINÉE:  
几内亚:  
3a ГУИНЕИ:  
POR GUINEA:

FOR GUINEA-BISSAU:  
POUR LA GUINÉE-BISSAU:  
几内亚 - 比绍:  
3a ГУИНЕИ-БИСАУ:  
POR GUINEA-BISSAU:

FOR GUYANA:  
POUR LA GUYANE:  
圭亚那:  
3a ГУЯНЫ:  
POR GUYANA:

FOR HAITI:  
POUR HAÏTI:  
海地:  
За Гаити:  
POR HAÏTÍ:

FOR THE HOLY SEE:  
POUR LE SAINT-SIÈGE:  
教廷:  
За Святейший престол:  
POR LA SANTA SEDE:

FOR HONDURAS:  
POUR LE HONDURAS:  
洪都拉斯:  
За Гондурас:  
POR HONDURAS:

FOR HUNGARY:  
POUR LA HONGRIE:  
匈牙利:  
За Венгрию:  
POR HUNGÁRIA:

[IMRE HOLLAI]<sup>1</sup>  
30th April 1976

FOR ICELAND:  
POUR L'ISLANDE:  
冰島:  
За Исландию:  
POR ISLANDIA:

<sup>1</sup> For the text of the declarations made upon signature, see p. 278 of this volume—Pour le texte des déclarations faites lors de la signature, voir p. 278 du présent volume.



FOR INDIA:  
POUR L'INDE:  
印度:  
За Индию:  
POR LA INDIA:

[SHRI A. G. ASRANI]  
April 30, 1976

FOR INDONESIA:  
POUR L'INDONÉSIE:  
印度尼西亚:  
За Индонезию:  
POR INDONESIA:

[AUGUST MARPAUNG]  
April 29, 1976

FOR IRAN:  
POUR L'IRAN:  
伊朗:  
За Иран:  
POR EL IRÁN:

FOR IRAQ:  
POUR L'IRAK:  
伊拉克:  
За Ирак:  
POR EL IRAK:

FOR IRELAND:  
POUR L'IRLANDE:  
爱尔兰:  
За Ирландию:  
POR IRLANDA:

[EAMONN L. KENNEDY]  
28 April 1976

FOR ISRAEL:  
POUR ISRAËL:  
以色列:  
За Израиль:  
FOR ISRAEL:

FOR ITALY:  
POUR L'ITALIE:  
意大利:  
За Италию:  
FOR ITALIA:

[PIERO VINCI]  
30 Avril 1976

FOR THE IVORY COAST:  
POUR LA CÔTE-D'IVOIRE:  
象牙海岸:  
За Берег Слоновой Кости:  
FOR LA COSTA DE MARFIL:

FOR JAMAICA:  
POUR LA JAMAÏQUE:  
牙买加:  
За Ямайку:  
FOR JAMAICA:

FOR JAPAN:  
POUR LE JAPON:  
日本:  
За Японию:  
FOR EL JAPÓN:

[SHIZUO SAITO]  
March 16, 1976

FOR JORDAN:  
POUR LA JORDANIE:  
约旦:  
За Иорданию:  
FOR JORDANIA:

FOR KENYA:  
POUR LE KENYA:  
肯尼亚:  
За Кению:  
FOR KENIA:

FOR THE KHMER REPUBLIC:  
POUR LA RÉPUBLIQUE KHMÈRE:  
高棉共和国:  
За Кхмерскую Республику:  
FOR LA REPÚBLICA KHMER:

FOR KUWAIT:  
POUR LE KOWEÏT:  
科威特:  
За Кувейт:  
FOR KUWAIT:

FOR LAOS:  
POUR LE LAOS:  
老挝:  
За Лаос:  
FOR LAOS:

**FOR LEBANON:**  
**POUR LE LIBAN:**  
**黎巴嫩:**  
**За Ливан:**  
**POB EL LÍBANO:**

**FOR LESOTHO:**  
**POUR LE LESOTHO:**  
**莱索托:**  
**За Лесото:**  
**FOR LESOTHO:**

**FOR LIBERIA:**  
**POUR LE LIBÉRIA:**  
**利比里亚:**  
**За Либерию:**  
**FOR LIBERIA:**

**FOR THE LIBYAN ARAB REPUBLIC:**  
**POUR LA RÉPUBLIQUE ARABE LIBYENNE:**  
**阿拉伯利比亚共和国:**  
**За Ливийскую Арабскую Республику:**  
**FOR LA REPÚBLICA ARABE LIBIA:**

**FOR LIECHTENSTEIN:**  
**POUR LE LIECHTENSTEIN:**  
**列支敦士登:**  
**За Лихтенштейн:**  
**FOR LIECHTENSTEIN:**

FOR LUXEMBOURG:  
POUR LE LUXEMBOURG:  
卢森堡:  
За Люксембург:  
POR LUXEMBURGO:

[E. LONGERSTAEY]  
26-4-1976

FOR MADAGASCAR:  
POUR MADAGASCAR:  
马达加斯加:  
За Мадагаскар:  
POR MADAGASCAR:

FOR MALAWI:  
POUR LE MALAWI:  
马拉维:  
За Малави:  
POR MALAWI:

FOR MALAYSIA:  
POUR LA MALAISIE:  
马来西亚:  
За Малайскую Федерацию:  
POR MALASIA:

[Datuk MUSA BIN HITAM]  
18/3/76

FOR THE MALDIVES:  
POUR LES MALDIVES:  
马尔代夫:  
За Мальдивы:  
POR LAS MALDIVAS:

FOR MALI:  
POUR LE MALI:  
马里:  
За МАЛИ:  
POR MALÍ:

FOR MALTA:  
POUR MALTE:  
马耳他:  
За МАЛЬТУ:  
POR MALTA:

FOR MAURITANIA:  
POUR LA MAURITANIE:  
毛里塔尼亚:  
За МАВРИТАНИЮ:  
POR MAURITANIA:

FOR MAURITIUS:  
POUR MAURICE:  
毛里求斯:  
За МАВРИКИЙ:  
POR MAURICIO:

FOR MEXICO:  
POUR LE MEXIQUE:  
墨西哥:  
За Мексику:  
POR MÉXICO:

FOR MONACO:  
POUR MONACO:  
摩纳哥:  
3a MOHAKO:  
POR MÓNACO:

FOR MONGOLIA:  
POUR LA MONGOLIE:  
蒙古:  
3a MONGOLIO:  
POR MONGOLIA:

FOR MOROCCO:  
POUR LE MAROC:  
摩洛哥:  
3a MAPOKKO:  
POR MARRUECOS:

FOR NAURU:  
POUR NAURU:  
瑙鲁:  
3a HAYPY:  
POR NAURU:

FOR NEPAL:  
POUR LE NÉPAL:  
尼泊尔:  
3a HENAJ:  
POR NEPAL:

**FOR THE NETHERLANDS:**

**POUR LES PAYS-BAS:**

**荷兰:**

**За Нидерланды:**

**FOR LOS PAÍSES BAJOS:**

[J. KAUFMANN]

26 April 1976

**FOR NEW ZEALAND:**

**POUR LA NOUVELLE-ZÉLANDE:**

**新西兰:**

**За Новую Зеландию:**

**FOR NUEVA ZELANDIA:**

**FOR NICARAGUA:**

**POUR LE NICARAGUA:**

**尼加拉瓜:**

**За Никарагуа:**

**FOR NICARAGUA:**

**FOR THE NIGER:**

**POUR LE NIGER:**

**尼日尔:**

**За Нигер:**

**FOR EL NIGER:**

**FOR NIGERIA:**

**POUR LA NIGÉRIA:**

**尼日利亚:**

**За Нигерию:**

**FOR NIGERIA:**

[L. O. HARRIMAN]

22nd April 1976



FOR NORWAY:  
POUR LA NORVÈGE:  
挪威:  
3a Норвегію:  
POR NORUEGA:

FOR OMAN:  
POUR L'OMAN:  
阿曼:  
3a Оман:  
POR OMÁN:

FOR PAKISTAN:  
POUR LE PAKISTAN:  
巴基斯坦:  
3a Пакистан:  
POR EL PAKISTÁN:

FOR PANAMA:  
POUR LE PANAMA:  
巴拿马:  
3a Панама:  
POR PANAMÁ:

FOR PARAGUAY:  
POUR LE PARAGUAY:  
巴拉圭:  
3a Паргвай:  
POR EL PARAGUAY:

FOR PERU:  
POUR LE PÉROU:  
秘魯:  
За Перу:  
POR EL PERÚ:

FOR THE PHILIPPINES:  
POUR LES PHILIPPINES:  
菲律賓:  
За Филиппины:  
POR FILIPINAS:

FOR POLAND:  
POUR LA POLOGNE:  
波兰:  
За Польшу:  
POR POLONIA:

[HENRYK JAROSZEK]  
April 29, 1976

FOR PORTUGAL:  
POUR LE PORTUGAL:  
葡萄牙:  
За Португалию:  
POR PORTUGAL:

FOR QATAR:  
POUR LE QATAR:  
卡塔尔:  
За Катар:  
POR QATAR:

FOR THE REPUBLIC OF KOREA:  
POUR LA RÉPUBLIQUE DE CORÉE:  
大韩民国:  
За Корейскую Республику:  
POR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:  
POUR LA RÉPUBLIQUE DU VIET-NAM:  
越南共和国:  
За Республику Вьетнам:  
POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:  
POUR LA ROUMANIE:  
罗马尼亚:  
За Румынию:  
POR RUMANIA:

[ION DATCU]  
29 Avril 1976  
Avec déclaration jointe<sup>1</sup>

FOR RWANDA:  
POUR LE RWANDA:  
卢旺达:  
За Руанду:  
POR RWANDA:

FOR SAN MARINO:  
POUR SAINT-MARIN:  
圣马力诺:  
За Сан-Марино:  
POR SAN MARINO:

<sup>1</sup> For the text of the declarations made upon signature, see p. 278 of this volume—Pour le texte des déclarations faites lors de la signature, voir p. 278 du présent volume.

**FOR SAUDI ARABIA:**  
**POUR L'ARABIE SAOUDITE:**  
**沙特阿拉伯:**  
**За Саудовскую Аравию:**  
**FOR ARABIA SAUDITA:**

**FOR SENEGAL:**  
**POUR LE SÉNÉGAL:**  
**塞内加尔:**  
**За Сенегал:**  
**FOR EL SENEGAL:**

**FOR SIERRA LEONE:**  
**POUR LE SIERRA LEONE:**  
**塞拉勒窝内:**  
**За Сьерра-Леоне:**  
**FOR SIERRA LEONA:**

**FOR SINGAPORE:**  
**POUR SINGAPOUR:**  
**新加坡:**  
**За Сингапур:**  
**FOR SINGAPUR:**

**FOR SOMALIA:**  
**POUR LA SOMALIE:**  
**索马里:**  
**За Сомали:**  
**FOR SOMALIA:**

FOR SOUTH AFRICA:  
POUR L'AFRIQUE DU SUD:  
南非:  
За Южную Африку:  
POR SUDÁFRICA:

FOR SPAIN:  
POUR L'ESPAGNE:  
西班牙:  
За Испанию:  
POR ESPAÑA:

[JAIME DE PINIÉS Y RUBIO]  
29 Abril 1976<sup>1</sup>

FOR SRI LANKA:  
POUR SRI LANKA:  
斯里兰卡:  
За Шри Ланка:  
POR SRI LANKA:

FOR THE SUDAN:  
POUR LE SOUDAN:  
苏丹:  
За Судан:  
POR EL SUDÁN:

FOR SWAZILAND:  
POUR LE SOUAZILAND:  
斯威士兰:  
За Свазиленд:  
POR SWAZILANDIA:

<sup>1</sup> 29 April 1976—29 avril 1976.

**FOR SWEDEN:**  
**POUR LA SUÈDE:**  
**瑞典:**  
**За Швецию:**  
**FOR SUÉCIA:**

**FOR SWITZERLAND:**  
**POUR LA SUISSE:**  
**瑞士:**  
**За Швейцарию:**  
**FOR SUIZA:**

**FOR THE SYRIAN ARAB REPUBLIC:**  
**POUR LA RÉPUBLIQUE ARABE SYRIENNE:**  
**阿拉伯叙利亚共和国:**  
**За Сирийскую Арабскую Республику:**  
**FOR LA REPÚBLICA ARABE SIRIA:**

**FOR THAILAND:**  
**POUR LA THAÏLANDE:**  
**泰国:**  
**За Таиланд:**  
**FOR THAILANDIA:**

[PRACHA GUNAKASEM]  
Feb. 10, 1976

**FOR TOGO:**  
**POUR LE TOGO:**  
**多哥:**  
**За Того:**  
**FOR EL TOGO:**

FOR TONGA:  
POUR LES TONGA:  
汤加:  
За Тонга:  
POR TONGA:

FOR TRINIDAD AND TOBAGO:  
POUR LA TRINITÉ-ET-TOBAGO:  
特立尼达和多巴哥:  
За Тринидад и Тобаго:  
POR TRINIDAD Y TABAGO:

FOR TUNISIA:  
POUR LA TUNISIE:  
突尼斯:  
За Тунис:  
POR TUNÉZ:

FOR TURKEY:  
POUR LA TURQUIE:  
土耳其:  
За Турцию:  
POR TURQUÍA:

FOR UGANDA:  
POUR L'UGANDA:  
乌干达:  
За Уганду:  
POR UGANDA:

**FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:**  
**POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:**  
**乌克兰苏维埃社会主义共和国:**  
**За Українську Соціалістическу Республіку:**  
**FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:**

**FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:**  
**POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:**  
**苏维埃社会主义共和国联盟:**  
**За Союз Советских Социалистических Республик:**  
**FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:**  
[MIKHAIL AVERKIEVICH KHARLAMOV]<sup>1</sup>  
23/IV 76

**FOR THE UNITED ARAB EMIRATES:**  
**POUR LES ÉMIRATS ARABES UNIS:**  
**阿拉伯联合酋长国:**  
**За Объединенные Арабские Эмираты**  
**FOR LOS EMIRATOS ARABES UNIDOS:**

**FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:**  
**POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:**  
**大不列颠及北爱尔兰联合王国:**  
**За Соединенное Королевство Великобритании и Северной Ирландии:**  
**FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:**  
[JAMES MURRAY]<sup>1</sup>  
17 November 1975

<sup>1</sup> For the text of the declarations made upon signature, see p. 278 of this volume—Pour le texte des déclarations faites lors de la signature, voir p. 278 du présent volume.



FOR THE UNITED REPUBLIC OF CAMEROON:  
POUR LA RÉPUBLIQUE-UNIE DU CAMEROUN:  
喀麦隆联合共和国:  
За Объединенную Республику Камерун:  
POR LA REPÚBLICA UNIDA DEL CAMERÚN:

FOR THE UNITED REPUBLIC OF TANZANIA:  
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:  
坦桑尼亚联合共和国:  
За Объединенную Республику Танзания:  
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:  
POUR LES ÉTATS-UNIS D'AMÉRIQUE:  
美利坚合众国:  
За Соединенные Штаты Америки:  
POR LOS ESTADOS UNIDOS DE AMÉRICA:  
[TAPLEY BENNETT, JR.]  
11 March 1976

FOR THE UPPER VOLTA:  
POUR LA HAUTE-VOLTA:  
上沃尔特:  
За Верхнюю Вольту:  
POR EL ALTO VOLTA:

FOR URUGUAY:  
POUR L'URUGUAY:  
乌拉圭:  
За Уругвай:  
POR EL URUGUAY:

FOR VENEZUELA:  
POUR LE VENEZUELA:  
委內瑞拉:  
За Венесуэлу:  
POR VENEZUELA:

FOR WESTERN SAMOA:  
POUR LE SAMOA-OCCIDENTAL:  
西萨摩亚:  
За Западное Самоа:  
POR SAMOA OCCIDENTAL:

FOR YEMEN:  
POUR LE YÉMEN:  
也门:  
За Йемен:  
POR EL YEMEN:

FOR YUGOSLAVIA:  
POUR LA YOUGOSLAVIE:  
南斯拉夫:  
За Югославию:  
POR YUGOSLAVIA:

[MIODRAG M. ČABRIĆ]  
April 27, 1976

FOR ZAIRE:  
POUR LE ZAIRE:  
扎伊尔:  
За Занр:  
POR EL ZAIRE:

[MAMPUYA MUSUNGAYI NKEMBE]  
30 avril 1976

FOR ZAMBIA:

POUR LA ZAMBIE:

赞比亚:

За Замбией:

FOR ZAMBIA:

FOR THE EUROPEAN ECONOMIC COMMUNITY:

POUR LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE:

欧洲经济联盟

За европейское экономическое сообщество:

FOR LA COMUNIDAD ECONÓMICA EUROPEA:

[JEAN RETTEL]

29 avril 1976

DECLARATIONS MADE  
UPON SIGNATURE

## CZECHOSLOVAKIA

"The International Tin Agreement, 1975, is being signed with the reservation of approval by the Government of the Czechoslovak Socialist Republic.

"The Czechoslovak Socialist Republic signs the above mentioned Agreement as a consumer country.

"The Government of the Czechoslovak Socialist Republic considers the provisions of the article 53 of the International Tin Agreement, 1975, to be contradictory to the United Nations Declaration on the granting of independence to colonial countries and peoples (resolution 1514 (XV) of 14 December 1960)."<sup>1</sup>

## HUNGARY

[See p. 280 in this volume for the text of the same declaration, in essence, made upon ratification.]

## ROMANIA

## [TRANSLATION — TRADUCTION]

In signing the Fifth International Tin Agreement adopted at Geneva on 21 June 1975 and in reaffirming its position as stated at the United Nations Tin Conference, the Socialist Republic of Romania:

(a) Considers that the provisions of article 52 of the Agreement are not in accordance with the principle whereby international multilateral treaties, the subject and purpose of which are of concern to the whole international community, must be open to universal participation;

(b) Declares that the maintenance in a state of dependence of certain territories, referred to in article 53 of the Agreement, is not in accordance with the Charter of the United Nations and the instruments adopted by the United Nations concerning the granting of independence to colonial countries and peoples,<sup>1</sup> including the Declaration on Principles of International Law concerning Friendly Relations and Co-operation among States in accordance with

<sup>1</sup> United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

DÉCLARATIONS FAITES  
LORS DE LA SIGNATURE

## TCHÉCOSLOVAQUIE

## [TRADUCTION — TRANSLATION]

L'Accord international sur l'étain de 1975 est signé sous réserve d'approbation par le Gouvernement de la République socialiste tchécoslovaque.

La République socialiste tchécoslovaque signe l'Accord mentionné ci-dessus en tant que pays consommateur.

Le Gouvernement de la République socialiste tchécoslovaque considère que les dispositions de l'article 53 de l'Accord international sur l'étain de 1975 sont en contradiction avec la Déclaration des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux (résolution 1514 (XV) de l'Assemblée générale, en date du 14 décembre 1960)<sup>1</sup>.

## HONGRIE

[Traduction — Translation]  
[Voir p. 280 du présent volume pour le texte de la même déclaration, en substance, faite lors de la ratification.]

## ROUMANIE

«En signant le Cinquième Accord international sur l'étain adopté à Genève le 21 juin 1975 et en réaffirmant sa position exprimée à la Conférence de l'Organisation des Nations Unies sur l'étain, la République socialiste de Roumanie :

«a) Considère que les dispositions de l'article 52 de l'Accord ne sont pas en concordance avec le principe selon lequel les traités internationaux multilatéraux, dont l'objet et le but intéressent toute la communauté internationale, doivent être ouverts à la participation universelle;

«b) Déclare que le maintien de l'état de dépendance de certains territoires, auxquels se réfère l'article 53 de l'Accord, n'est pas en concordance avec la Charte des Nations Unies et les documents adoptés par cette organisation en ce qui concerne l'octroi de l'indépendance aux pays et aux peuples coloniaux<sup>1</sup>, y compris la Déclaration relative aux principes du droit international touchant les relations amicales et la

<sup>1</sup> Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

the Charter of the United Nations, adopted unanimously in 1970 in General Assembly resolution 2625 (XXV),<sup>1</sup> which solemnly proclaims the obligation of States to promote the realization of the principle of equal rights and self-determination of peoples with a view to bringing a speedy end to colonialism.

coopération entre les Etats conformément à la Charte des Nations Unies, adoptée à l'unanimité en 1970 par la résolution 2625 (XXV) de l'Assemblée générale, qui proclament solennellement l'obligation des Etats de favoriser la réalisation du principe de l'égalité de droits des peuples et de leur droit à disposer d'eux-mêmes, en vue de mettre rapidement fin au colonialisme.»

*UNION OF SOVIET SOCIALIST  
REPUBLICS*

*UNION DES RÉPUBLIQUES  
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

а) положения статей 47 и 52 Соглашения, ограничивающие возможность участия в нем некоторых государств, противоречат общепризнанному принципу суверенного равенства государств;

б) положения статей 2, 4, 53 Соглашения относительно распространения участвующими правительствами его действия на территории, за международные отношения которых они несут ответственность, являются устаревшими и противоречат Декларации Генеральной Ассамблеи ООН о предоставлении независимости колониальным странам и народам (резолюция ГА ООН 1514/XV от 14 декабря 1960 г.), провозглашавшей необходимость незамедлительно и безоговорочно положить копец колониализму во всех его формах и проявлениях;

в) содержащееся в приложении «В» Соглашения упоминание так называемой Корейской Республики является неправомерным, так как южнокорейские власти ни в коем случае не могут выступать от имени Кореи».

[TRANSLATION]

[TRADUCTION]

(a) The provisions of articles 47 and 52 of the Agreement which restrict the opportunity for some States to participate in it contradict the generally recognized principle of the sovereign equality of States;

(b) The provisions of articles 2, 4 and 53 of the Agreement concerning the extension of its operation by participating Governments to territories for whose international relations they are responsible are outdated and contradict the Declaration of the United Nations General Assembly on the granting of independence to colonial countries and peoples [General Assembly resolution 1514 (XV) of 14 December 1960],<sup>2</sup> which proclaims the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations;

(c) The reference in annex B of the Agreement to the so-called Republic of Korea is illegal, since the South Korean authorities can in no circumstances act on behalf of Korea.

a) Les dispositions des articles 47 et 52 de l'Accord, qui limitent la possibilité pour certains Etats de participer audit Accord, sont incompatibles avec le principe universellement reconnu de l'égalité souveraine des Etats;

b) Les dispositions des articles 2, 4 et 53 de l'Accord, qui prévoient que les gouvernements signataires peuvent étendre l'application de l'Accord à des territoires dont ils assurent les relations internationales, sont archaïques et incompatibles avec la Déclaration de l'Assemblée générale des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV) de l'Assemblée générale en date du 14 décembre 1960],<sup>2</sup> par laquelle l'Assemblée a proclamé la nécessité de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations;

c) La mention de la prétendue République de Corée à l'annexe B de l'Accord est illégale, étant donné que les autorités de Corée du Sud ne peuvent en aucun cas parler au nom de la Corée.

<sup>1</sup> United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28 (A/8028)*, p. 121.

<sup>2</sup> *Ibid.*, *Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

<sup>1</sup> Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément n° 28 (A/8028)*, p. 131.

<sup>2</sup> *Ibid.*, *quinzième session, Supplément n° 16 (A/4684)*, p. 70.

**UNITED KINGDOM  
OF GREAT BRITAIN  
AND NORTHERN IRELAND**

"Her Majesty's Government intend that the United Kingdom should make a financial contribution to the buffer stock of the International Tin Council under the Fifth International Tin Agreement. The basis of this contribution has still to be decided."

**DECLARATIONS MADE  
UPON RATIFICATION  
OR ACCEPTANCE (A)**

**HUNGARY**

1. The Hungarian People's Republic wishes to become party to the Agreement as an importing country in accordance with Article 5, paragraph (c), thereof.

2. The Hungarian People's Republic calls attention to the fact that the provisions of Article 52, paragraphs (a) and (b) of the Agreement are contrary to the basic principles of international law. In accordance with the generally recognized principle of the sovereign equality of States this Agreement ought to be open for participation by all States without any discrimination and restriction.

3. The Hungarian People's Republic calls attention to the fact that Article 53 of the Agreement is at variance with the Declaration on the Granting of Independence to Colonial Countries and Peoples as adopted by the United Nations General Assembly in Resolution 1514/XV/ of 14 December 1960.<sup>1</sup>

**UNION OF SOVIET SOCIALIST  
REPUBLICS (A)**

*[Confirming the declaration made upon signature. For the text of the declaration see p. 279 of this volume]*

**ROYAUME-UNI  
DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD**

[TRANSLATION — TRANSLATION]

Le Gouvernement de Sa Majesté a décidé que le Royaume-Uni verserait une contribution financière au stock régulateur du Conseil international de l'étain en vertu du cinquième Accord international sur l'étain. La base de cette contribution reste encore à déterminer.

**DÉCLARATIONS FAITES  
LORS DE LA RATIFICATION  
OU DE L'ACCEPTATION (A)**

**HONGRIE**

1. La République populaire hongroise souhaite devenir partie à l'Accord en tant que pays importateur, conformément à l'alinéa c de l'article 5 dudit Accord.

2. La République populaire hongroise appelle l'attention sur le fait que les dispositions des alinéas a et b de l'article 52 de l'Accord sont contraires aux principes fondamentaux du droit international. Conformément au principe universellement reconnu de l'égalité souveraine des Etats, l'Accord devrait être ouvert à la participation de tous les Etats sans discrimination ni restriction quelle qu'elle soit.

3. La République populaire hongroise appelle l'attention sur le fait que l'article 53 de l'Accord est incompatible avec la Déclaration sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, adoptée par l'Assemblée générale des Nations Unies dans sa résolution 1514 (XV) du 14 décembre 1960<sup>1</sup>.

**UNION DES RÉPUBLIQUES  
SOCIALISTES SOVIÉTIQUES (A)**

*[Avec confirmation de la déclaration faite de la signature. Pour le texte de la déclaration, voir p. 279 du présent volume.]*

<sup>1</sup> United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

<sup>1</sup> Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

**No. 14852**

---

**UNION OF SOVIET SOCIALIST REPUBLICS  
and  
UNITED STATES OF AMERICA**

**Convention on matters of taxation. Signed at Washington on  
20 June 1973**

*Authentic texts: Russian and English.*

*Registered by the Union of Soviet Socialist Republics on 2 July 1976.*

---

**UNION DES RÉPUBLIQUES SOCIALISTES  
SOVIÉTIQUES  
et  
ÉTATS-UNIS D'AMÉRIQUE**

**Convention relative à des questions d'ordre fiscal. Signée à  
Washington le 20 juin 1973**

*Textes authentiques : russe et anglais.*

*Enregistrée par l'Union des Républiques socialistes soviétiques le 2 juillet 1976.*

[TRADUCTION — TRANSLATION]

CONVENTION<sup>1</sup> BETWEEN THE  
UNION OF SOVIET SOCIALIST  
REPUBLICS AND THE UNITED  
STATES OF AMERICA ON  
MATTERS OF TAXATION

CONVENTION<sup>1</sup> ENTRE L'UNION  
DES RÉPUBLIQUES SOCIA-  
LISTES SOVIÉTIQUES ET LES  
ÉTATS-UNIS D'AMÉRIQUE RE-  
LATIVE À DES QUESTIONS  
D'ORDRE FISCAL

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolutions 33/141 A of 19 December 1978.<sup>2</sup>*

*Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.<sup>2</sup>*

<sup>1</sup> Came into force on 29 January 1976, i.e., the thirtieth day after the date of exchange of the instruments of ratification, which took place at Moscow on 30 December 1975, in accordance with article XIII.

<sup>2</sup> For the text of the Agreement, see *International Tax Agreements*, vol. IX, Supplement No. 29, No. 347 (United Nations publication, Sales No. E.76.XVI.2).

<sup>1</sup> Entrée en vigueur le 29 janvier 1976, soit le trentième jour après la date de l'échange des instruments de ratification, qui a eu lieu à Moscou le 30 décembre 1975, conformément à l'article XIII.

<sup>2</sup> Pour le texte de l'Accord, voir *Recueil des Conventions fiscales internationales*, vol. IX, Supplément n° 29, n° 347 (publication des Nations Unies, numéro de vente: F.76.XVI.2).



No. 14853

---

**UNION OF SOVIET SOCIALIST REPUBLICS,  
BULGARIA, CUBA, CZECHOSLOVAKIA, GERMAN  
DEMOCRATIC REPUBLIC, HUNGARY, MONGOLIA,  
POLAND and ROMANIA**

**Protocol concerning the amendment of the Charter of the  
Council for Mutual Economic Assistance and of the  
Convention concerning the juridical personality, priv-  
ileges and immunities of the Council for Mutual  
Economic Assistance (with annexes). Concluded at  
Sofia on 21 June 1974**

*Authentic text: Russian.*

*Registered by the Union of Soviet Socialist Republics on 2 July 1976.*

---

**UNION DES RÉPUBLIQUES SOCIALISTES  
SOVIÉTIQUES, BULGARIE, CUBA, HONGRIE,  
MONGOLIE, POLOGNE, RÉPUBLIQUE  
DÉMOCRATIQUE ALLEMANDE, ROUMANIE et  
TCHÉCOSLOVAQUIE**

**Protocole portant modification des Statuts du Conseil d'as-  
sistance économique mutuelle et de la Convention  
concernant la personnalité juridique, les privilèges et  
les immunités du Conseil d'assistance économique mu-  
tuelle (avec annexes). Conclu à Sofia le 21 juin 1974**

*Texte authentique : russe.*

*Enregistré par l'Union des Républiques socialistes soviétiques le 2 juillet 1976.*

[RUSSIAN TEXT— TEXTE RUSSE]

## ПРОТОКОЛ ОБ ИЗМЕНЕНИИ УСТАВА СОВЕТА ЭКОНОМИЧЕСКОЙ ВЗАИМОПОМОЩИ И КОНВЕНЦИИ О ПРАВОСПОСОБНОСТИ, ПРИВИЛЕГИЯХ И ИММУНИТЕТАХ СОВЕТА ЭКОНОМИЧЕСКОЙ ВЗАИМОПОМОЩИ

Правительства Народной Республики Болгарии, Венгерской Народной Республики, Германской Демократической Республики, Республики Куба, Монгольской Народной Республики, Польской Народной Республики, Социалистической Республики Румынии, Союза Советских Социалистических Республик и Чехословацкой Социалистической Республики,

учитывая постановления XVI, XVII и XXVIII сессий СЭВ относительно изменений Устава СЭВ и Конвенции о правоспособности, привилегиях и иммунитетах СЭВ,

принимая во внимание постановления ст. XVI Устава СЭВ и ст. VI Конвенции о правоспособности, привилегиях и иммунитетах СЭВ,

договорились о нижеследующем:

*Статья 1.* Внести в Устав Совета Экономической Взаимопомощи и Конвенцию о правоспособности, привилегиях и иммунитетах Совета Экономической Взаимопомощи, подписанные 14 декабря 1959 г. и вступившие в силу 13 апреля 1960 г., изменения, указанные в приложениях 1 и 2 к настоящему Протоколу.

*Статья 2.* Протокол подлежит ратификации подписавшими его странами и вступит в силу в день сдачи депозитарно на хранение ратификационных грамот всеми странами, подписавшими данный Протокол, о чем депозитарий уведомит эти страны. При этом имеется в виду, что Республика Куба и Монгольская Народная Республика одновременно ратифицируют Устав СЭВ и Конвенцию о правоспособности, привилегиях и иммунитетах СЭВ с изменениями, внесенными в них согласно ст. 1 настоящего Протокола.

*Статья 3.* Протокол после вступления его в силу будет зарегистрирован депозитарием в соответствии со ст. 102 Устава Организации Объединенных Наций.

*Статья 4.* Протокол составлен в одном экземпляре на русском языке. Протокол будет сдан на хранение Правительству Союза Советских Социалистических Республик, которое назначается депозитарием данного Протокола.

Правительство СССР разошлет заверенные копии Протокола правительствам других стран-членов СЭВ, подписавших данный Протокол, а также будет сообщать им и Секретарю Совета о сдаче Правительству СССР на хранение ратификационных грамот.

СОВЕРШЕНО в г. Софии 21 июня 1974 г.

По уполномочию Правительства Народной Республики Болгарии:

[Signed— Signé]<sup>1</sup>

По уполномочию Правительства Венгерской Народной Республики:

[Signed— Signé]<sup>2</sup>

<sup>1</sup> Signed by Tano Tsolev — Signé par Tano Tsolev.

<sup>2</sup> Signed by D. Lázár — Signé par D. Lázár.

По уполномочию Правительства Германской Демократической Республики:

[Signed—Signé]<sup>1</sup>

По уполномочию Правительства Республики Куба:

[Signed—Signé]<sup>2</sup>

По уполномочию Правительства Монгольской Народной Республики:

[Signed—Signé]<sup>3</sup>

По уполномочию Правительства Польской Народной Республики:

[Signed—Signé]<sup>4</sup>

По уполномочию Правительства Социалистической Республики Румынии:

[Signed—Signé]<sup>5</sup>

По уполномочию Правительства Союза Советских Социалистических Республик:

[Signed—Signé]<sup>6</sup>

По уполномочию Правительства Чехословацкой Социалистической Республики:

[Signed—Signé]<sup>7</sup>

## ПРИЛОЖЕНИЕ 1

### Изменения Устава Совета Экономической Взаимопомощи

1. В п. 1 ст. I после слов: «путем объединения и координации усилий стран-членов Совета» включить слова: «дальнейшему углублению и совершенствованию сотрудничества и развитию социалистической экономической интеграции», а после слов: «непрерывному росту производительности труда» включить слова: «постепенному сближению и выравниванию уровней экономического развития».

2. Изложить второй абзац п. 2 ст. I в следующей редакции:

«Экономическое и научно-техническое сотрудничество стран-членов Совета осуществляется в соответствии с принципами социалистического интернационализма, на основе уважения государственного суверенитета, независимости и национальных интересов, невмешательства во внутренние дела стран, полного равноправия, взаимной выгоды и товарищеской взаимопомощи.»

3. В п. 2 ст. II исключить слово «Европы».

4. В п.п. 2) п. 4 ст. II слова: «рекомендаций, принятых в Совете» заменить словами: «принятых ими рекомендаций органов Совета.»

5. Изложить п. 1 ст. III в следующей редакции:

«1. В соответствии с целями и принципами, указанными в ст. I настоящего Устава, Совет Экономической Взаимопомощи:

<sup>1</sup> Signed by Gerhard Weiss—Signé par Gerhard Weiss.

<sup>2</sup> Signed by Rafael Rodríguez—Signé par Rafael Rodríguez.

<sup>3</sup> Signed by D. Gombojav—Signé par D. Gombojav.

<sup>4</sup> Signed by M. Jagielski—Signé par M. Jagielski.

<sup>5</sup> Signed by Gheorghe Radulescu—Signé par Gheorghe Radulescu.

<sup>6</sup> Signed by M. A. Lesechko—Signé par M. A. Lesechko.

<sup>7</sup> Signed by Rudolf Rohlička—Signé par Rudolf Rohlička.

- а) организует всестороннее экономическое и научно-техническое сотрудничество стран-членов Совета в направлении наиболее рационального использования их природных ресурсов и ускорения развития производительных сил и содействует развитию социалистической экономической интеграции;
- б) содействует совершенствованию международного социалистического разделения труда путем координации планов развития народного хозяйства, специализации и кооперирования производства стран-членов Совета;
- в) предпринимает меры по изучению экономических и научно-технических проблем, представляющих интерес для стран-членов Совета;
- г) содействует странам-членам Совета в разработке, согласовании и осуществлении совместных мероприятий в области:
- развития промышленности и сельского хозяйства стран-членов Совета;
  - развития транспорта в целях первоочередного обеспечения возрастающих перевозок экспортно-импортных и транзитных грузов стран-членов Совета;
  - наиболее эффективного использования основных капиталовложений, выделяемых странами-членами Совета на развитие добывающих и перерабатывающих отраслей промышленности, а также строительство важнейших объектов, представляющих интерес для двух и более стран;
  - развития товарооборота и обмена услугами стран-членов Совета между собой и с другими странами;
  - обмена научно-техническими достижениями и передовым производственным опытом;
- д) предпринимает другие действия, необходимые для достижения целей Совета.».
6. Пункт 2 ст. III изложить в следующей редакции:
- «2. Совет Экономической Взаимопомощи в соответствии с настоящим Уставом:
- а) полномочен принимать рекомендации и решения в лице своих органов, действующих в пределах их компетенции;
- б) может заключать международные соглашения со странами-членами Совета, с другими странами и международными организациями.».
7. В п. 2 ст. IV после слов: «если иное не предусмотрено в самих решениях» включить слова: «или не следует из характера решений».
8. Изложить п. I ст. V в следующей редакции:
- «1. Для осуществления функций и полномочий, указанных в ст. V настоящего Устава, Совет Экономической Взаимопомощи имеет следующие основные органы:
- Сессия Совета,
  - Исполнительный Комитет Совета,
  - комитеты Совета,
  - постоянные комиссии Совета,
  - Секретариат Совета.».
9. Изложить пп. 3 и 5 ст. VI в следующей редакции:
- «3. Очередные сессии Совета созываются не реже одного раза в год поочередно в столицах стран-членов Совета под председательством главы делегации страны, в которой проводится Сессия.».
- «5. Сессия Совета:
- а) рассматривает:
- основные вопросы экономического и научно-технического сотрудничества и определяет главные направления деятельности Совета,
  - доклад Исполнительного Комитета о деятельности Совета;

б) осуществляет другие функции, которые окажутся необходимыми для достижения целей Совета.».

10. Изложить ст. VII в следующей редакции:

«ИСПОЛНИТЕЛЬНЫЙ КОМИТЕТ СОВЕТА

1. Исполнительный Комитет Совета Экономической Взаимопомощи состоит из представителей всех стран-членов Совета на уровне заместителей глав правительств, по одному от каждой страны.

Исполнительный Комитет является главным исполнительным органом Совета.

2. Исполнительный Комитет проводит свои заседания, как правило, один раз в квартал.

3. Исполнительный Комитет в пределах своей компетенции имеет право принимать рекомендации и решения согласно настоящему Уставу. Исполнительный Комитет может вносить предложения на рассмотрение Сессии Совета.

4. Исполнительный Комитет:

а) руководит всей совокупностью работ, связанных с реализацией задач, стоящих перед Советом в соответствии с решениями Сессии Совета, осуществляет систематическое наблюдение за выполнением странами-членами Совета обязательств, вытекающих из принятых ими рекомендаций органов Совета;

б) руководит работой по координации планов развития народного хозяйства, специализации и кооперированию производства стран-членов Совета и организует разработку основных направлений рационального разделения труда в важнейших отраслях производства этих стран;

в) рассматривает предложения стран-членов Совета и соответствующих органов Совета по вопросам экономического и научно-технического сотрудничества, анализирует состояние этого сотрудничества и разрабатывает мероприятия по его дальнейшему развитию;

г) разрабатывает основные направления и меры по развитию:

товарооборота и обмена услугами между странами-членами Совета, научно-технического сотрудничества между странами-членами Совета;

д) осуществляет руководство работой комитетов, постоянных комиссий и Секретариата Совета, а также других соответствующих органов Совета, определяет основные вопросы и направления их деятельности;

е) утверждает:

штаты Секретариата Совета, бюджет Совета и отчет Секретариата об исполнении бюджета,

положения о комитетах, постоянных комиссиях и Секретариате Совета, а также о других органах Совета;

ж) создает контрольные органы для проверки финансовой деятельности Секретариата Совета;

з) выполняет другие функции, вытекающие из настоящего Устава, а также из рекомендаций и решений Сессии Совета.

5. Исполнительный Комитет может учреждать такие органы, которые он сочтет необходимыми для осуществления своих функций.

6. Исполнительный Комитет устанавливает свои правила процедуры.».

11. Включить в Устав Совета ст. VIII следующего содержания:

«Статья VIII. КОМИТЕТЫ СОВЕТА

1. Комитеты Совета создаются Сессией Совета для обеспечения комплексного рассмотрения и решения на многосторонней основе важнейших проблем сотрудничества стран-членов Совета в области экономики, науки и техники.

Комитеты Совета выполняют функций, предусмотренные положениями о них, а также другие функции, вытекающие из рекомендаций и решений Сессии Совета и Исполнительного Комитета Совета.

2. Комитеты Совета состоят из руководителей соответствующих компетентных органов стран-членов Совета, по одному от каждой страны.

3. Комитеты Совета в пределах их компетенции имеют право:

- а) принимать рекомендации и решения в соответствии с настоящим Уставом;
- б) вносить предложения на рассмотрение Сессии Совета и Исполнительного Комитета Совета;
- в) учреждать рабочие органы для подготовки на рассмотрение комитетов и для согласования отдельных вопросов, относящихся к ведению комитетов, а также созывать научно-технические конференции и другие совещания;
- г) запрашивать материалы, соображения и предложения постоянных комиссий и других соответствующих органов Совета по вопросам, связанным с их деятельностью.

4. Комитеты Совета представляют Исполнительному Комитету Совета ежегодные доклады о проделанной работе.

5. Комитеты Совета устанавливают свои правила процедуры.».

12. Статьи VIII-XVII действующего Устава Совета изменить соответственно на статьи IX-XVIII.

13. Наименование ст. VIII\* изложить в следующей редакции: «Постоянные комиссии Совета».

14. Исключить второй абзац п. 1 ст. VIII.

15. Изложить п. 2 ст. VIII в следующей редакции:

«2. Постоянные комиссии состоят из делегаций, назначенных странами-членами Совета.».

16. Изложить п. 3 ст. VIII в следующей редакции:

«3. Постоянные комиссии в пределах их компетенции имеют право:

- а) принимать рекомендации и решения в соответствии с настоящим Уставом;
- б) вносить предложения на рассмотрение Сессии Совета и Исполнительного Комитета Совета, а также направлять по запросу или по собственной инициативе материалы, соображения и предложения другим соответствующим органам Совета;
- в) учреждать рабочие органы для подготовки на рассмотрение комиссий и для согласования отдельных вопросов, относящихся к ведению комиссий, а также созывать научно-технические конференции и другие совещания.».

17. Первый абзац п. 4 ст. VIII перенести в качестве второго абзаца п. 1 этой статьи, изложив его в следующей редакции:

«Постоянные комиссии разрабатывают мероприятия и подготавливают предложения по осуществлению указанного выше сотрудничества, включая подготовку соответствующих многосторонних соглашений, а также выполняют другие функции, вытекающие из настоящего Устава, рекомендаций и решений Сессии Совета, Исполнительного Комитета и комитетов Совета.».

18. Второй абзац п. 4 ст. VIII сохранить в качестве п. 4 этой статьи.

19. Исключить пп. 5, 6 и 7 ст. VIII; п. 8 этой статьи сделать п. 5.

20. Изложить наименование ст. IX в следующей редакции: «СЕКРЕТАРИАТ СОВЕТА».

\* Здесь и далее указаны номера статей действующего Устава Совета.

21. Изложить второй абзац п. 1 ст. IX в следующей редакции:

«Секретарь Совета назначается Сессией Совета, а его заместители — Исполнительным Комитетом Совета.

Секретарь Совета и его заместители руководят работой Секретариата Совета. Персонал Секретариата комплектуется из граждан стран-членов Совета в соответствии с Положением о Секретариате Совета.».

22. Изложить п. 2 ст. IX в следующей редакции:

«2. Секретариат Совета:

- а) организует подготовку и содействует проведению заседаний органов Совета и совещаний, проводимых в рамках Совета, подготавливает материалы или содействует подготовке материалов к заседаниям органов Совета в соответствии с планами работы этих органов, обеспечивает выполнение функций секретариата других органов Совета;
- б) составляет экономические обзоры и проводит экономические исследования по материалам стран-членов Совета, подготавливает и публикует информационные, справочные и другие материалы по вопросам экономического и научно-технического сотрудничества стран-членов Совета, а также подготавливает иные обзоры и исследования;
- в) подготавливает предложения по отдельным вопросам работы Совета для рассмотрения их в соответствующих органах Совета;
- г) разрабатывает или содействует разработке проектов многосторонних соглашений по вопросам экономического и научно-технического сотрудничества в соответствии с рекомендациями и решениями органов Совета;
- д) организует и осуществляет учет выполнения рекомендаций и решений органов Совета и подготавливает соответствующие предложения на их рассмотрение;
- е) предпринимает другие действия, вытекающие из настоящего Устава, принятых в Совете рекомендаций и решений, а также из Положения о Секретариате Совета.».

23. Наименование ст. X изложить в следующей редакции: «ОТНОШЕНИЯ СОВЕТА С ДРУГИМИ СТРАНАМИ».

24. Первый абзац ст. X дополнить словами: «или осуществлять с ними сотрудничество в иных формах.».

25. Второй абзац ст. X изложить в следующей редакции:

«Условия участия стран-нечленов Совета в работе органов Совета или их сотрудничества с Советом в иных формах определяются Советом по договоренности с этими странами, как правило, путем заключения соглашений.».

26. Изложить ст. XI в следующей редакции:

«ОТНОШЕНИЯ СОВЕТА С МЕЖДУНАРОДНЫМИ ОРГАНИЗАЦИЯМИ

Совет Экономической Взаимопомощи может устанавливать и поддерживать отношения с органами ООН, специализированными и другими международными организациями.

Характер и форма этих отношений определяются Советом по договоренности с соответствующими органами ООН и международными организациями, в частности путем заключения соглашений.».

27. Изложить ст. XII в следующей редакции:

«ФИНАНСОВЫЕ ВОПРОСЫ

1. Все доходы и расходы Совета предусматриваются в бюджете Совета. Страны-члены Совета несут расходы, связанные с содержанием Секретариата, финансированием его деятельности, и другие расходы Совета в соответствии с его бюджетом. Размер долевых взносов стран-членов в бюджет Совета устанавливается Сессией Совета.

2. Секретариат Совета представляет Исполнительному Комитету Совета проект бюджета Совета на каждый календарный год и отчет об исполнении бюджета.

Проверка финансовой деятельности Секретариата Совета осуществляется ежегодно.

3. Расходы по содержанию участников заседаний органов Совета, а также совещаний, проводимых в рамках Совета, несет страна, командирующая своих представителей на эти заседания и совещания.

4. Расходы, связанные с предоставлением помещений, а также технических средств, необходимых для заседаний и совещаний, указанных в п. 3 настоящей статьи, несет страна, в которой проводятся эти заседания и совещания, за исключением случаев, когда такие заседания и совещания проводятся в помещениях Совета.»

28. Изложить п. 5 ст. XIII в следующей редакции:

«5. Представители стран в Исполнительном Комитете Совета являются одновременно постоянными представителями своих стран в Совете. Постоянный представитель страны в Совете имеет в месте пребывания Секретариата Совета заместителя, необходимое количество советников и других сотрудников.»

29. В п. 4 ст. XV после слов: «он вступит в силу» включить слова: «временно со дня решения Сессии Совета о приеме данной страны в члены Совета и окончательно —».

## П Р И Л О Ж Е Н И Е 2

### ИЗМЕНЕНИЯ КОНВЕНЦИИ О ПРАВОСПОСОБНОСТИ, ПРИВИЛЕГИЯХ И ИММУНИТЕТАХ СОВЕТА ЭКОНОМИЧЕСКОЙ ВЗАИМОПОМОЩИ

1. Изложить п. 2 ст. IV в следующей редакции:

«2. Постоянные представители стран в Совете и их заместители кроме привилегий и иммунитетов, указанных в п. 1 настоящей статьи, пользуются привилегиями и иммунитетами, предоставляемыми в данной стране дипломатическим представителям.»

2. Изложить п. 5 ст. IV в следующей редакции:

«5. Понятие «представители» в п. 1 настоящей статьи включает постоянных представителей стран в Совете, их заместителей, глав, членов и секретарей делегаций, а также советников и экспертов.»

3. Изложить п. 1 ст. V в следующей редакции:

«1. Исполнительный Комитет Совета Экономической Взаимопомощи по представлению Секретаря Совета определяет категории должностных лиц, к которым применяются положения настоящей статьи. Фамилии таких должностных лиц периодически сообщаются Секретарем Совета странам-членам Совета.»

4. Последнюю фразу п. 4 ст. V изложить в следующей редакции:

«В отношении Секретаря Совета и его заместителей право отказа от иммунитета принадлежит Исполнительному Комитету Совета.»

5. В п. 4 ст. VI слова: «настоящая Конвенция вступит в силу» заменить словами: «и заявят о своем согласии присоединиться к настоящей Конвенции, она вступит в силу временно со дня решения Сессии Совета о приеме данной страны в члены Совета и окончательно —».



[TRANSLATION — TRADUCTION]

PROTOCOL<sup>1</sup> CONCERNING THE AMENDMENT OF THE CHARTER OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE<sup>2</sup> AND OF THE CONVENTION CONCERNING THE JURIDICAL PERSONALITY, PRIVILEGES AND IMMUNITIES OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE<sup>3</sup>

The Governments of the People's Republic of Bulgaria, the Hungarian People's Republic, the German Democratic Republic, the Republic of Cuba, the Mongolian People's Republic, the Polish People's Republic, the Socialist Republic of Romania, the Union of Soviet Socialist Republics and the Czechoslovak Socialist Republic,

Taking into account the decisions of the sixteenth, seventeenth and twenty-eighth sessions of CMEA concerning amendments to the Charter of CMEA and to the Convention concerning the juridical personality, privileges and immunities of CMEA,

Taking into consideration the provisions of article XVI of the Charter of CMEA and article VI of the Convention concerning the juridical personality, privileges and immunities of CMEA,

Have agreed as follows:

*Article 1.* To incorporate in the Charter of the Council for Mutual Economic Assistance and in the Convention concerning the juridical personality, privileges and immunities of the Council for Mutual Economic Assistance, which were signed on 14 December 1959<sup>2, 3</sup> and entered into force on 13 April 1960, the amendments specified in annexes 1 and 2 to this Protocol.

*Article 2.* The Protocol shall be subject to ratification by the signatory countries and shall enter into force on the date of deposit of the instruments of ratification with the depositary by all countries signatories to this Protocol, and the depositary shall notify those countries thereof. It is intended that the Republic of Cuba and the Mongolian People's Republic should at the same time ratify the Charter of CMEA and the Convention concerning the juridical personality, privileges and immunities of CMEA, as amended in accordance with article 1 of this Protocol.

*Article 3.* After its entry into force, the Protocol shall be registered by the depositary in accordance with Article 102 of the Charter of the United Nations.

*Article 4.* This Protocol has been drawn up in a single copy in the Russian language. It shall be deposited with the Government of the Union of Soviet Socialist Republics, which is designated the depositary of the Protocol.

<sup>1</sup> Came into force on 13 February 1976, the date by which the instruments of ratification had been deposited with the Government of the Union of Soviet Socialist Republics by all signatory States, in accordance with article 2. The instruments of ratification were deposited as follows:

State	Date of deposit of the instrument of ratification	State	Date of deposit of the instrument of ratification
Bulgaria	25 Nov. 1974	Mongolia	28 Mar. 1975
Cuba	13 Feb. 1976	Poland	28 Jan. 1975
Czechoslovakia	24 Feb. 1975	Romania	15 Aug. 1975
German Democratic Republic	5 Nov. 1974	Union of Soviet Socialist Republics	5 Nov. 1974
Hungary	24 Sep. 1974		

<sup>2</sup> United Nations, *Treaty Series*, vol. 368, p. 253.

<sup>3</sup> *Ibid.*, p. 237.

The Government of the USSR shall send certified true copies of the Protocol to the Governments of the other member countries of CMEA which have signed the Protocol and shall notify them and the Secretary of the Council of the deposit of the instruments of ratification with the Government of the USSR.

DONE at Sofia, on 21 June 1974.

- For the Government of the People's Republic of Bulgaria:  
[TANO TSOLEV]
- For the Government of the Hungarian People's Republic:  
[D. LÁZÁR]
- For the Government of the German Democratic Republic:  
[GERHARD WEISS]
- For the Government of the Republic of Cuba:  
[RAFAEL RODRÍGUEZ]
- For the Government of the Mongolian People's Republic:  
[D. GOMBOJAV]
- For the Government of the Polish People's Republic:  
[M. JAGIELSKI]
- For the Government of the Socialist Republic of Romania:  
[GHEORGHE RADULESCU]
- For the Government of the Union of Soviet Socialist Republics:  
[M. A. LESECHKO]
- For the Government of the Czechoslovak Socialist Republic:  
[RUDOLF ROHLIČKA]

## ANNEX I

### AMENDMENTS TO THE CHARTER OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE

1. In article I, paragraph 1, after the words: "by uniting and co-ordinating the efforts of the member countries of the Council", insert the words: "the further deepening and improvement of co-operation and the development of socialist economic integration,"; and replace the words: ", and a continual growth in the productivity" by the words: ", a continual growth in the productivity, and a gradual narrowing of differences between and equalization of the levels of economic development".

2. Re-draft the second sentence of article I, paragraph 2, to read:

"Economic and scientific-technical co-operation between the member countries of the Council shall take place in accordance with the principles of socialist internationalism and on the basis of respect for State sovereignty, independence and national interests, non-interference in the internal affairs of countries, complete equality of rights, mutual advantage and friendly mutual aid."

3. In article II, paragraph 2, delete the word "European".

4. In article II, paragraph 4 (d), replace the words "recommendations adopted in the Council" by the words: "recommendations by organs of the Council which they have adopted".

5. Re-draft article III, paragraph 1, to read:

"1. In conformity with the purposes and principles set forth in article I of the present Charter, the Council for Mutual Economic Assistance shall:

- (a) Organize comprehensive economic and scientific-technical co-operation among the member countries of the Council with a view to the most rational use of their natural resources and the more rapid development of their productive forces, and promote the development of socialist economic integration;
- (b) Contribute to the improvement of the international socialist division of labour by co-ordinating the national economic development plans of the member countries of the Council and their specialization and co-operation in production;
- (c) Make arrangements for the study of economic and scientific-technical problems which are of interest to the member countries of the Council;
- (d) Assist the member countries of the Council in the preparation, concertation and execution of joint measures regarding:
  - The development of industry and agriculture in the member countries of the Council;
  - The development of transport, for the primary purpose of ensuring the carriage of the increasing volume of export-import and transit freight between member countries of the Council;
  - The most effective use of basic capital investment by member countries of the Council in the development of the mining and manufacturing sectors of industry and in the construction of major projects which are of interest to two or more countries;
  - The development of the exchange of goods and services between member countries of the Council and with other countries;
  - The exchange of experience in the matter of scientific-technical achievements and advanced methods of production;
- (e) Undertake other action required for achieving the purposes of the Council.”

6. Re-draft article III, paragraph 2, to read:

“2. The Council for Mutual Economic Assistance, in accordance with the present Charter:

- (a) Is authorized to adopt recommendations and decisions through its organs acting within their competence;
- (b) May conclude international agreements with member countries of the Council, with other countries and with international organizations.”

7. In article IV, paragraph 2, after the words: “unless it is specified otherwise in them”, insert the words: “or follows from the nature of the decisions”.

8. Re-draft article V, paragraph I, to read:

“1. For the discharge of the functions and the exercise of the powers mentioned in article III of the present Charter, the Council for Mutual Economic Assistance shall have the following principal organs:

- The Session of the Council,
- The Executive Committee of the Council,
- The Committees of the Council,
- The Standing Commissions of the Council,
- The Secretariat of the Council.”

9. Re-draft article VI, paragraphs 3 and 5, to read:

“3. The regular sessions of the Council shall be convened at least once a year in the capital of each member country of the Council in turn, under the chairmanship of the head of the delegation of the country in which the session is held.”

“5. The Session of the Council shall:

(a) Consider:

Basic questions of economic and scientific-technical co-operation and determine the main courses of action of the Council,

The report of the Executive Committee on the activities of the Council;

(b) Perform such other functions as may be found necessary for achieving the purposes of the Council.”

10. Re-draft article VII to read:

“THE EXECUTIVE COMMITTEE OF THE COUNCIL

1. The Executive Committee of the Council for Mutual Economic Assistance shall consist of representatives of all member countries of the Council, one for each country, at the level of deputy Head of Government.

The Executive Committee shall be the principal executive organ of the Council.

2. The Executive Committee shall hold its meetings, as a rule, once every three months.

3. Within its field of competence, the Executive Committee shall have the right to adopt recommendations and decisions in conformity with the present Charter. The Executive Committee may submit proposals for consideration by the Session of the Council.

4. The Executive Committee shall:

(a) Direct the totality of the work performed in accomplishing the tasks of the Council in accordance with the decisions of the Session of the Council, and regularly verify compliance by the member countries of the Council with the obligations arising from recommendations by organs of the Council which they have adopted;

(b) Direct the work of co-ordinating the national economic development plans of the member countries of the Council and their specialization and co-operation in production, and organize the elaboration of basic guidelines for the rational division of labour in the most important production sectors of these countries;

(c) Consider proposals from the member countries of the Council and from the relevant organs of the Council on questions of economic and scientific-technical co-operation, analyse the state of such co-operation and elaborate measures for its further development;

(d) Elaborate basic courses of action and measures for the development of:

The exchange of goods and services among the member countries of the Council and scientific-technical co-operation among the member countries of the Council;

(e) Direct the work of the Committees, Standing Commissions and Secretariat of the Council, and also of the other relevant organs of the Council, and determine the main questions to be considered by them and the main lines of their work;

(f) Approve:

The manning table of the Secretariat of the Council, the budget of the Council and the report of the Secretariat on the execution of the budget,

The Regulations concerning the Committees, Standing Commissions and Secretariat of the Council, and also concerning other organs of the Council:

(g) Establish control organs for auditing the finances of the Secretariat of the Council;

(h) Perform other functions arising from the present Charter and from the recommendations and decisions of the Session of the Council.

5. The Executive Committee may establish such organs as it considers necessary for the performance of its functions.

6. The Executive Committee shall establish its own rules of procedure.”

11. Insert in the Charter of the Council a new article VIII reading:

“Article VIII. THE COMMITTEES OF THE COUNCIL

1. The Committees of the Council shall be established by the Session of the Council for the purpose of considering from every aspect, and solving on a multilateral basis, the most important problems of co-operation among member countries of the Council in the field of economics, science and technology.

The Committees of the Council shall perform the functions specified in the Regulations concerning them, and also other functions arising from the recommendations and decisions of the Session of the Council and of the Executive Committee of the Council.

2. The Committees of the Council shall consist of the directors of the relevant competent organs of the member countries of the Council, one from each country.

3. The Committees of the Council shall have the rights within their field of competence:

- (a) To adopt recommendations and decisions in conformity with the present Charter;
- (b) To submit proposals for consideration by the Session of the Council and by the Executive Committee of the Council;
- (c) To establish working organs to prepare, for consideration by the Committees and for agreement thereon, individual items relating to the fields of competence of the Committees and to convene scientific-technical conferences and other meetings;
- (d) To request information, observations and proposals from the Standing Commissions and other relevant organs of the Council on questions relating to their work.

4. The Committees of the Council shall submit annual reports to the Executive Committee of the Council on the work they have accomplished.

5. The Committees of the Council shall establish their own rules of procedure.”

12. Renumber articles VIII to XIV of the Charter of the Council as articles IX to XV.

13. Re-word the title of article VIII<sup>1</sup> to read: “THE STANDING COMMISSIONS OF THE COUNCIL”.

14. Delete the second paragraph of article VIII, paragraph 1.

15. Re-draft article VIII, paragraph 2, to read:

“2. The Standing Commissions shall consist of delegations appointed by the member countries of the Council”.

16. Re-draft article VIII, paragraph 3, to read:

“3. The Standing Commissions shall have the right, within their field of competence:

- (a) To adopt recommendations and decisions in conformity with the present Charter;
- (b) To submit proposals for consideration by the Session of the Council and by the Executive Committee of the Council and also, on request or on their own initiative, to transmit information, observations and proposals to other relevant organs of the Council;
- (c) To establish working organs to prepare, for consideration by the Commissions and for agreement thereon, individual items relating to the fields of competence of the Commissions and to convene scientific-technical conferences and other meetings.”

17. Insert the first sentence of article VIII, paragraph 4, as the second sentence of paragraph 1 of this article, and re-draft it to read:

“The Standing Commissions shall elaborate measures and prepare proposals for the practical realization of the above-mentioned co-operation, including the preparation of multilateral agreements on the subject, and shall also perform other functions arising from the present Charter and from the recommendations and decisions of the Session of the Council, the Executive Committee and the Committees of the Council.”

18. Retain the second sentence of article VIII, paragraph 4, as paragraph 4 of this article.

19. Delete paragraphs 5, 6 and 7 of article VIII, and re-number paragraph 8 of the article as paragraph 5.

20. Re-word the title of article IX to read: “THE SECRETARIAT OF THE COUNCIL”.

21. Re-draft the second and third sentences of article IX, paragraph 1 to read:

“The Secretary of the Council shall be appointed by the Session of the Council and his deputies by the Executive Committee of the Council.

<sup>1</sup> The numbers given here and in subsequent paragraphs of this annex are the numbers of the articles in the existing text of the Charter of the Council.

The Secretary of the Council and his deputies shall direct the work of the Secretariat of the Council. The staff of the Secretariat shall be recruited from citizens of the member countries of the Council, in accordance with the Regulations concerning the Secretariat of the Council.”

22. Re-draft article IX, paragraph 2, to read:

“2. The Secretariat of the Council shall:

- (a) Organize the preparation and assist in the conduct of meetings of organs of the Council and of meetings held under the auspices of the Council, prepare material or assist in the preparation of material for meetings of organs of the Council in accordance with the plans of work of those organs, and provide secretariat services for other organs of the Council;
- (b) Compile economic surveys and carry out economic research on the basis of material submitted by member countries of the Council, prepare and publish information, reference material and other data on questions of economic and scientific-technical co-operation among member countries of the Council, and also prepare other surveys and studies;
- (c) Prepare proposals on individual aspects of the work of the Council for consideration in the appropriate organs of the Council;
- (d) Elaborate or assist in the elaboration of draft multilateral agreements on questions of economic and scientific-technical co-operation in accordance with recommendations and decisions by the organs of the Council;
- (e) Organize and keep records of the application of recommendations and decisions by the organs of the Council, and prepare proposals relating thereto for their consideration;
- (f) Take other action arising out of the present Charter, the recommendations and decisions adopted in the Council, and the Regulations concerning the Secretariat of the Council.”

23. Re-word the title of article X to read: “RELATIONS OF THE COUNCIL WITH OTHER COUNTRIES”.

24. At the end of the first sentence of article X, add the words “or to co-operate with them in other ways”.

25. Re-draft the second sentence of article X, to read:

“The conditions on which countries which are not members of the Council may participate in the work of the organs of the Council or co-operate with the Council in other ways shall be determined by the Council with the concurrence of the countries concerned, usually through the conclusion of agreements.”

26. Re-draft article XI to read:

“RELATIONS OF THE COUNCIL WITH INTERNATIONAL ORGANIZATIONS

The Council for Mutual Economic assistance may establish and maintain relations with United Nations organs and with specialized and other international organizations.

The nature and form of such relations shall be determined by the Council with the concurrence of the relevant organs of the United Nations and international organizations, in particular through the conclusion of agreements.”

27. Re-draft article XII to read:

“FINANCIAL QUESTIONS

1. All the income and expenditure of the Council shall be specified in the Council's budget. The member countries of the Council shall bear the cost of maintaining the Secretariat and in financing its activities, and also other costs incurred by the Council in accordance with its budget. The percentage contributions payable by each member country to the Council's budget shall be determined by the Session of the Council.

2. The Secretariat of the Council shall submit to the Executive Committee of the Council a draft budget of the Council for each calendar year and a report on the execution of the budget.

The finances of the Secretariat of the Council shall be audited each year.

3. The maintenance expenses of participants in meetings of organs of the Council, and in meetings held under the auspices of the Council, shall be borne by the country sending its representatives to the said meetings and conferences.

4. The expenses involved in the provision of accommodation and technical services for the meetings and conferences referred to in paragraph 3 of this article shall be borne by the country in which the meetings and conferences are held except in cases when such meetings and conferences are held in premises of the Council."

28. In article XIII, add a new paragraph 5, reading:

"5. The representatives of countries in the Executive Committee of the Council shall at the same time be the permanent representatives of their countries to the Council. The permanent representative of a country to the Council shall have, at the headquarters of the Secretariat of the Council, a deputy and the necessary number of advisers and other assistants."

29. In article XV, paragraph 4, after the words "shall enter into force", insert the words: "provisionally from the date on which the Session of the Council decides to admit such country to membership of the Council and permanently".

## ANNEX 2

### AMENDMENTS TO THE CONVENTION CONCERNING THE JURIDICAL PERSONALITY, PRIVILEGES AND IMMUNITIES OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE

1. Re-draft article IV, paragraph 2, read:

"2. In addition to the privileges and immunities specified in paragraph 1 of this article, permanent representatives of countries to the Council and their deputies shall enjoy the privileges and immunities accorded to diplomatic envoys in the country concerned".

2. Re-draft article IV, paragraph 5, to read:

"5. The expression 'representatives' in paragraph 1 of this article shall be deemed to include permanent representatives to the Council, their deputies, the heads, members and secretaries of delegations, and also advisers and experts."

3. Re-draft article V, paragraph 1, to read:

"1. The Executive Committee of the Council for Mutual Economic Assistance, on the recommendation of the Secretary of the Council, shall specify the categories of officials to which the provisions of this article shall apply. The names of such officials shall periodically be communicated by the Secretary of the Council to the member countries of the Council."

4. Re-draft the last sentence of article V, paragraph 4, to read:

"In the case of the Secretary of the Council and his deputies, the right to waive immunity shall be vested in the Executive Committee of the Council."

5. In article VI, paragraph 4, replace the words: "this Convention shall enter into force on" by the words: "and declares its agreement to accede to this Convention, it shall enter into force provisionally from the date on which the Session of the Council decides to admit such country to membership of the Council and permanently from".

[TRADUCTION — TRANSLATION]

**PROTOCOLE<sup>1</sup> PORTANT MODIFICATION DES STATUTS DU CONSEIL  
D'ASSISTANCE ÉCONOMIQUE MUTUELLE<sup>2</sup> ET DE LA CONVEN-  
TION CONCERNANT LA PERSONNALITÉ JURIDIQUE, LES  
PRIVILÈGES ET LES IMMUNITÉS DU CONSEIL D'ASSISTANCE  
ÉCONOMIQUE MUTUELLE<sup>2</sup>**

Les Gouvernements de la République populaire de Bulgarie, de la République populaire hongroise, de la République démocratique allemande, de la République de Cuba, de la République populaire de Mongolie, de la République populaire de Pologne, de la République socialiste de Roumanie, de l'Union des Républiques socialistes soviétiques et de la République socialiste tchécoslovaque,

Compte tenu des décisions prises par le CAEM à ses seizième, dix-septième et vingt-huitième sessions concernant les modifications à apporter aux Statuts du CAEM ainsi qu'à la Convention concernant la personnalité juridique, les privilèges et les immunités du CAEM,

Prenant en considération les dispositions de l'article XVI des Statuts du CAEM et de l'article VI de la Convention concernant la personnalité juridique, les privilèges et les immunités du CAEM,

Sont convenus de ce qui suit :

*Article premier.* Les amendements spécifiés aux annexes 1 et 2 du présent protocole sont incorporés dans les Statuts du Conseil d'assistance économique mutuelle ainsi que dans la Convention concernant la personnalité juridique, les privilèges et les immunités du Conseil d'assistance économique mutuelle, qui ont été signés le 14 décembre 1959<sup>2</sup> et qui sont entrés en vigueur le 13 avril 1960.

*Article 2.* Le présent Protocole sera sujet à ratification par les pays signataires et entrera en vigueur à la date du dépôt des instruments de ratification auprès du dépositaire par tous les pays signataires du présent Protocole, et le dépositaire en informera lesdits pays. Il est entendu que la République de Cuba et la République populaire de Mongolie devront simultanément ratifier les Statuts du CAEM ainsi que la Convention concernant la personnalité juridique, les privilèges et les immunités du CAEM, tels qu'ils auront été modifiés conformément à l'article premier du présent Protocole.

*Article 3.* Après son entrée en vigueur, le Protocole sera enregistré par le dépositaire conformément à l'Article 102 de la Charte des Nations Unies.

<sup>1</sup> Entré en vigueur le 13 février 1976, date à laquelle les instruments de ratification avaient été déposés auprès du Gouvernement de l'Union des Républiques socialistes soviétiques par tous les Etats signataires, conformément à l'article 2. Les instruments de ratification ont été déposés comme suit :

<i>Etat</i>	<i>Date de dépôt de l'instrument de ratification</i>	<i>Etat</i>	<i>Date de dépôt de l'instrument de ratification</i>
Bulgarie .....	25 nov. 1974	République démocratique allemande .....	5 nov. 1974
Cuba .....	13 févr. 1976	Roumanie .....	15 août 1975
Hongrie .....	24 sept. 1974	Tchécoslovaquie .....	24 févr. 1975
Mongolie .....	28 mars 1975	Union des Républiques socialistes soviétiques .....	5 nov. 1974
Pologne .....	28 janv. 1975		

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 368, p. 253 (Statuts) et 237 (Convention). [N.B. : Dans les traductions françaises des Statuts et de la Convention alors établies par le Secrétariat, le Conseil était désigné sous le nom de «Conseil d'entraide économique».]



*Article 4.* Le présent Protocole a été établi en un seul exemplaire en langue russe. Il sera déposé auprès du Gouvernement de l'Union des Républiques socialistes soviétiques, désigné comme dépositaire du Protocole.

Le Gouvernement de l'URSS enverra des copies certifiées conformes du présent Protocole aux Gouvernements des autres pays membres du CAEM ayant signé ledit Protocole et les informera, ainsi que le Secrétaire du Conseil, du dépôt des instruments de ratification auprès du Gouvernement de l'URSS.

FAIT à Sofia, le 21 juin 1974.

Pour le Gouvernement de la République populaire de Bulgarie :

[TANO TSOLEV]

Pour le Gouvernement de la République populaire hongroise :

[D. LAZÁR]

Pour le Gouvernement de la République démocratique allemande :

[GERHARD WEISS]

Pour le Gouvernement de la République de Cuba :

[RAFAEL RODRÍGUEZ]

Pour le Gouvernement de la République populaire de Mongolie :

[D. GOMBOJAV]

Pour le Gouvernement de la République populaire de Pologne :

[M. JAGIELSKI]

Pour le Gouvernement de la République socialiste de Roumanie :

[GHEORGHE RADULESCU]

Pour le Gouvernement de l'Union des Républiques socialistes soviétiques :

[M. A. LESECHKO]

Pour le Gouvernement de la République socialiste tchécoslovaque :

[RUDOLF ROHLÍČKA]

## ANNEXE 1

### AMENDEMENTS AUX STATUTS DU CONSEIL D'ASSISTANCE ÉCONOMIQUE MUTUELLE

1. Au paragraphe 1 de l'article premier, après les mots «par l'union et la coordination des efforts de ses pays membres», ajouter les mots «le renforcement et l'amélioration de la coopération et le développement de l'intégration économique socialiste», et, après les mots «à accroître constamment leur rendement du travail», ajouter les mots «, à réduire progressivement les différences existant entre les niveaux de développement économique atteints par les pays membres et à égaliser ces niveaux de développement économique».

2. Remanier la deuxième phrase du paragraphe 2 de l'article premier de manière qu'elle se lise comme suit :

«La coopération économique, scientifique et technique des pays membres du Conseil repose sur les principes de l'internationalisme socialiste et sur le respect de la souveraineté des Etats, de l'indépendance et des intérêts nationaux, de la non-ingérence dans les affaires intérieures des pays, de la pleine égalité de droits, de l'avantage mutuel et de l'entraide amicale.»

3. Au paragraphe 2 de l'article II, supprimer les mots «d'Europe».

4. A l'alinéa d du paragraphe de l'article II, remplacer les mots «des recommandations qu'il aura adoptées» par les mots «des recommandations des organes du Conseil qu'ils auront adoptées».

5. Remanier le paragraphe 1 de l'article III, de manière à ce qu'il se lise comme suit :
- «1. Conformément aux buts et principes énoncés à l'article premier des présents Statuts, le Conseil d'assistance économique mutuelle :
- «a) Organise la coopération économique, scientifique et technique harmonieuse des pays membres en vue de l'utilisation la plus rationnelle de leurs ressources naturelles et d'un développement plus rapide de leurs forces productives ainsi que du renforcement de l'intégration économique socialiste;
  - «b) Contribue à l'amélioration de la division internationale socialiste du travail en coordonnant les plans nationaux de développement économique des pays membres du Conseil ainsi que leur spécialisation et leur coopération en matière de production;
  - «c) Prend les dispositions voulues pour l'étude de problèmes économiques, scientifiques et techniques présentant un intérêt pour les pays membres du Conseil;
  - «d) Aide les pays membres du Conseil à préparer, arrêter de concert et appliquer des mesures conjointes concernant :
    - Le développement de l'industrie et de l'agriculture dans les pays membres du Conseil;
    - Le développement des transports, essentiellement dans le but d'assurer le transport du volume croissant des exportations, des importations et des marchandises en transit entre les pays membres du Conseil;
    - L'utilisation la plus efficace des investissements d'équipement de base par les pays membres du Conseil afin de développer les industries extractives et les secteurs manufacturiers et de réaliser des projets de grande ampleur présentant un intérêt pour deux ou plusieurs pays;
    - Le développement de l'échange de biens et de services entre les pays membres du Conseil et avec d'autres pays;
    - L'échange de données d'expérience en ce qui concerne les réalisations scientifiques et techniques et les méthodes de production avancées;
  - «e) Entreprenne toutes autres tâches nécessaires à la réalisation des objectifs du Conseil.»
6. Remanier le paragraphe 2 de l'article III de manière à ce qu'il se lise comme suit :
- «2. Le Conseil d'assistance économique mutuelle, conformément au présent Statut :
- «a) Peut adopter des recommandations et prendre des décisions par l'intermédiaire de ses organes, agissant dans les limites de leurs compétences;
  - «b) Peut conclure des accords internationaux avec des pays membres du Conseil, avec d'autres pays et avec des organisations internationales.»
7. Au paragraphe 2 de l'article IV, après les mots «à moins que leurs textes n'en disposent autrement», ajouter les mots «ou que cela ne découle de la nature desdites décisions».
8. Remanier le paragraphe 1 de l'article V de manière qu'il se lise comme suit :
- «1. Pour l'exercice des fonctions et pouvoirs définis à l'article III des présents statuts, le Conseil d'assistance économique mutuelle a les organes principaux suivants :
- Session du Conseil,
  - Comité exécutif du Conseil,
  - Comités du Conseil,
  - Commissions permanentes du Conseil,
  - Secrétariat du Conseil.»
9. Remanier les paragraphes 3 et 5 de l'article VI de manière qu'il se lise comme suit :
- «3. Le Conseil tient au moins une session ordinaire par an à tour de rôle dans chacune des capitales des pays membres, sous la présidence du chef de la délégation du pays hôte.»
- «5. La session du Conseil :
- «a) Examine :
    - Les questions fondamentales relatives à la coopération économique, scientifique et technique et oriente les principales activités du Conseil,

Le rapport du Comité exécutif sur les activités du Conseil;

«b) Exerce les autres fonctions nécessaires pour atteindre les buts du Conseil.»

10. Remanier l'article VII de manière qu'il se lise comme suit :

«COMITÉ EXÉCUTIF DU CONSEIL

«1. Le Comité exécutif du Conseil d'assistance économique mutuelle se compose de représentants de tous les pays membres, à raison d'un représentant par pays, au niveau du Chef de gouvernement adjoint.

«Le Comité exécutif est le principal organe exécutif du Conseil.

«2. Le Comité exécutif, en règle générale, se réunit tous les trois mois.

«3. Dans les limites de sa compétence, le Comité exécutif a le droit d'adopter des recommandations et de prendre des décisions conformément au présent Statut. Il peut également présenter des propositions à la session du Conseil.

«4. Le Comité exécutif :

«a) Dirige tous les travaux réalisés dans l'accomplissement des tâches du Conseil conformément aux décisions prises par la Session du Conseil, et contrôle régulièrement l'observation par les pays membres du Conseil des obligations qui leur incombent en vertu des recommandations des organes du Conseil qu'ils auront adoptées;

«b) Dirige les travaux réalisés pour coordonner les plans nationaux de développement économique des membres du Conseil ainsi que leurs spécialisations et leur coopération en matière de production, et organise l'élaboration de directives de base applicables à une division rationnelle du travail dans les secteurs de production les plus importants de ces pays;

«c) Examine les propositions des pays membres du Conseil et des organes compétents du Conseil concernant les questions relatives à la coopération économique, scientifique et technique, analyse l'état de cette coopération et définit les mesures à prendre pour favoriser son développement;

«d) Définit les stratégies et les mesures à adopter pour le développement de :

L'échange de biens et services entre les pays membres du Conseil et de la coopération scientifique et technique entre les membres du Conseil;

«e) Dirige les travaux des comités, des commissions permanentes et du Secrétariat du Conseil, ainsi que des autres organes compétents du Conseil, détermine les principales questions qu'ils doivent examiner et oriente leurs travaux;

«f) Approuve :

Les effectifs du Secrétariat du Conseil, le budget du Conseil et le rapport du Secrétariat sur l'exécution du budget,

Les règlements des comités, des commissions permanentes et du Secrétariat du Conseil, ainsi que des autres organes du Conseil;

«g) Crée des organes de contrôle chargés de vérifier les comptes du Secrétariat du Conseil;

«h) Exerce les autres fonctions découlant du présent Statut ainsi que des recommandations et décisions de la Session du Conseil.

«5. Le Comité exécutif peut créer tous les organes qu'il juge nécessaires pour l'accomplissement de ses fonctions.

«6. Le Comité exécutif établit son règlement intérieur.»

11. Insérer dans les statuts du Conseil un nouvel article VIII ainsi conçu :

«Article VIII. COMITÉS DU CONSEIL

«1. Les comités du Conseil sont constitués par la Session du Conseil afin d'examiner sous tous leurs aspects, et de résoudre sur une base multilatérale, les principaux problèmes de

coopération entre les pays membres du Conseil dans le domaine de l'économie, de la science et de la technologie.

«Les comités du Conseil exercent les fonctions spécifiées dans les règlements les concernant, ainsi que toutes autres fonctions découlant des recommandations et des décisions de la Session du Conseil ainsi que du Comité exécutif du Conseil.

«2. Les comités du Conseil se composent des directeurs des organes compétents intéressés des pays membres du Conseil, à raison d'un par pays.

«3. Dans les limites de leurs compétences, les comités du Conseil ont le droit :

- «a) D'adopter des recommandations et des décisions conformément aux présents statuts;
- «b) De soumettre des propositions à l'examen de la Session du Conseil et du Comité exécutif du Conseil;
- «c) Constituer des organes de travail chargés de préparer, pour l'examen et l'approbation des comités, les questions spécifiques relevant du domaine de compétence des comités, et de convoquer des conférences scientifiques et techniques et d'autres réunions;
- «d) De solliciter des informations, des observations et des propositions des commissions permanentes et des autres organes compétents du Conseil sur les questions intéressant leurs travaux.

«4. Les comités du Conseil soumettent des rapports annuels au Comité exécutif du Conseil sur les travaux qu'ils ont réalisés.

«5. Les comités du Conseil établissent leur règlement intérieur.»

12. Renuméroter les articles VIII à XIV du Statut du Conseil, qui deviennent les articles IX à XV.

13. Remanier le titre de l'article VIII<sup>1</sup> de manière qu'il se lise comme suit : «COMMISSION PERMANENTE DU CONSEIL».

14. Supprimer le deuxième alinéa du paragraphe 1 de l'article VIII.

15. Remanier le paragraphe 2 de l'article VIII de manière qu'il se lise comme suit :

«2. Les commissions permanentes se composent de délégations nommées par les pays membres du Conseil.»

16. Remanier le paragraphe 3 de l'article VIII de manière à ce qu'il se lise comme suit :

«3. Dans les limites de leur compétence, les commissions permanentes ont le droit :

- «a) D'adopter des recommandations et des décisions conformément aux présents statuts;
- «b) De soumettre des propositions à l'examen de la Session du Conseil et du Comité exécutif du Conseil et aussi, sur demande ou de leur propre initiative, de transmettre des informations, des observations et des propositions aux autres organes compétents du Conseil;
- «c) De créer des organes de travail chargés de préparer, pour l'examen et l'approbation des commissions, des questions spécifiques relatives aux domaines de compétence des commissions, et de convoquer des conférences scientifiques et techniques et d'autres réunions.»

17. Insérer la première phrase du paragraphe 4 de l'article VIII en tant que deuxième phrase du paragraphe 1 du présent article, et la remanier de manière qu'elle se lise comme suit :

«Les commissions permanentes élaborent des mesures et préparent des propositions en vue d'assurer la réalisation pratique de la coopération susmentionnée, notamment en préparant des accords multilatéraux à ce sujet, et exercent les autres fonctions découlant des présents statuts ainsi que des recommandations et décisions de la Session du Conseil, du Comité exécutif et des comités du Conseil.»

18. Conserver la deuxième phrase du paragraphe 4 de l'article VIII, qui devient le paragraphe 4 dudit article.

<sup>1</sup> Les numéros indiqués ici ainsi que dans les paragraphes suivants de la présente annexe sont les numéros des articles du texte existant dans les Statuts du Conseil.

19. Supprimer les paragraphes 5, 6 et 7 de l'article VIII, et renuméroter le paragraphe 8 dudit article comme paragraphe 5.

20. Remanier le titre de l'article IX de manière à ce qu'il se lise comme suit : «**SECRETARIAT DU CONSEIL**».

21. Remanier les deuxième et troisième phrases du paragraphe 1 de l'article IX de manière qu'elles se lisent comme suit :

«Le Secrétaire du Conseil est nommé par la Session du Conseil et ses adjoints par le Comité exécutif du Conseil.

«Le Secrétaire du Conseil et ses adjoints dirigent les travaux du Secrétariat du Conseil. Le personnel du Secrétariat est composé de ressortissants des pays membres, conformément au règlement du Secrétariat.»

22. Remanier le paragraphe 2 de l'article IX de manière qu'il se lise comme suit :

«2. Le Secrétariat du Conseil :

- «a) Organise la préparation et aide à la conduite des réunions des organes du Conseil ainsi que des réunions tenues sous les auspices du Conseil, établit ou aide à l'établissement de la documentation destinée aux réunions des organes du Conseil conformément aux plans de travail desdits organes, et assurent les services de secrétariat des autres organes du Conseil;
- «b) Compile des études économiques et réalise des recherches économiques sur la base de la documentation fournie par les pays membres du Conseil, prépare et publie des informations, des documents de référence et d'autres données relatives aux questions intéressant la coopération économique, scientifique et technique entre les pays membres du Conseil, et prépare également d'autres études et analyses;
- «c) Prépare des propositions concernant les aspects spécifiques des travaux du Conseil, qu'il présente aux organes compétents du Conseil;
- «d) Elabore ou aide à l'élaboration de projets d'accords multilatéraux sur des questions intéressant la coopération économique, scientifique et technique conformément aux recommandations et décisions des organes du Conseil;
- «e) Organise et tient un état de l'application des recommandations et des décisions des organes du Conseil, et prépare des propositions à ce sujet qu'il soumet à l'examen desdits organes;
- «f) Prend d'autres mesures en exécution des présents statuts, des recommandations et décisions adoptées au Conseil ainsi que du règlement du Secrétariat.»

23. Remanier le titre de l'article X de manière qu'il se lise comme suit : «**RELATIONS DU CONSEIL AVEC D'AUTRES PAYS**».

24. A la fin de la première phrase de l'article X, ajouter les mots «ou à coopérer avec eux d'autres manières».

25. Remanier la deuxième phrase de l'article X de manière qu'elle se lise comme suit :

«Les conditions dans lesquelles les pays qui ne sont pas membres du Conseil peuvent participer aux travaux des organes du Conseil ou coopérer avec le Conseil d'autres manières sont fixées par le Conseil avec l'assentiment des pays intéressés, habituellement grâce à la conclusion d'accords.»

26. Remanier l'article XI de manière qu'il se lise comme suit :

«**RELATIONS DU CONSEIL AVEC LES ORGANISATIONS INTERNATIONALES**

«Le Conseil d'assistance économique mutuelle peut établir et entretenir des relations avec des organes des Nations Unies, avec des institutions spécialisées et avec d'autres organisations internationales.

«Le caractère et la forme de ces relations sont déterminés par le Conseil avec l'assentiment des organes compétents des Nations Unies et des organisations internationales, en particulier grâce à la conclusion d'accords.»

27. Remanier l'article XII de manière qu'il se lise comme suit :

«QUESTIONS FINANCIÈRES

«1. Toutes les recettes et toutes les dépenses du Conseil seront spécifiées dans le budget du Conseil. Les pays membres du Conseil supportent les dépenses du Secrétariat et financent ses activités, ainsi que les autres dépenses encourues par le Conseil conformément à son budget. La quote-part des contributions payables par chaque pays membre au budget du Conseil est déterminée par la Session du Conseil.

«2. Le Secrétariat du Conseil soumet au Comité exécutif du Conseil un projet de budget du Conseil pour chaque année civile et un rapport sur l'exécution du budget.

«Les comptes du Secrétariat du Conseil sont vérifiés chaque année.

«3. Les dépenses occasionnées par la participation des représentants aux réunions des organes du Conseil et aux réunions tenues sous les auspices du Conseil sont supportées par les pays qui envoient leurs représentants à ces réunions.

«4. Les dépenses occasionnées par la fourniture de locaux et de services techniques pour les réunions et conférences visées au paragraphe 3 du présent article sont supportées par le pays où se tiennent les réunions et conférences, sauf dans les cas où ces réunions et conférences se tiennent dans les locaux du Conseil.»

28. A l'article XIII, ajouter un nouveau paragraphe 5 ainsi conçu :

«5. Les représentants des pays au Comité exécutif du Conseil sont également les représentants permanents de leur pays au Conseil. Le représentant permanent d'un pays au Conseil a, au siège du Secrétariat du Conseil, un adjoint et le nombre nécessaire de conseillers et d'assistants.»

29. Au paragraphe 4 de l'article XV, après les mots «à titre provisoire à compter de la date à laquelle la session du Conseil aura décidé d'admettre le pays en question au Conseil et, à permanent.».

## ANNEXE 2

### AMENDEMENTS À LA CONVENTION CONCERNANT LA PERSONNALITÉ JURIDIQUE, LES PRIVILÈGES ET LES IMMUNITÉS DU CONSEIL D'ASSISTANCE ÉCONOMIQUE MUTUELLE

1. Remanier le paragraphe 2 de l'article IV de manière qu'il se lise comme suit :

«2. Outre les privilèges et immunités prévus au paragraphe 1 du présent article, les représentants permanents des pays membres du Conseil et leurs suppléants jouissent des privilèges et immunités accordés dans le pays aux représentants diplomatiques.»

2. Remanier le paragraphe 5 de l'article IV de manière qu'il se lise comme suit :

«5. Aux fins du paragraphe 1 du présent article, le terme «représentants» est considéré comme comprenant les représentants permanents des pays membres du Conseil, leurs suppléants, les chefs, membres et secrétaires des délégations, ainsi que les conseillers et les experts.»

3. Remanier le paragraphe 1 de l'article V de manière qu'il se lise comme suit :

«1. Le Comité exécutif du Conseil d'assistance économique mutuelle, sur proposition du Secrétaire du Conseil, déterminera les catégories de fonctionnaires auxquelles s'appliquent les dispositions du présent article. Le Secrétaire du Conseil communiquera périodiquement les noms des intéressés aux pays membres du Conseil.»

4. Remanier la dernière phrase de l'article V de manière qu'elle se lise comme suit :

«A l'égard du Secrétaire du Conseil et de ses suppléants, le Comité exécutif du Conseil a qualité pour prononcer la levée des immunités.»

5. Au paragraphe 4 de l'article VI, remplacer les mots «la présente Convention entrera en vigueur» par les mots «qui déclare son intention d'adhérer à la présente Convention, celle-ci entrera en vigueur à titre provisoire à compter de la date à laquelle la Session du Conseil aura décidé d'admettre le pays en question au Conseil et, à titre permanent,».

---





## II

### *Treaties and international agreements*

*filed and recorded*

*from 16 June 1976 to 2 July 1976*

*No. 746*

---

### *Traités et accords internationaux*

*classés et inscrits au répertoire*

*du 16 juin 1976 au 2 juillet 1976*

*N° 746*



**No. 746**

---

**INTERNATIONAL LABOUR ORGANISATION  
and  
ARAB LABOUR ORGANISATION**

**Co-operation Agreement. Signed at Geneva on 15 June 1976**

*Authentic texts: French and Arabic.*

*Filed and recorded at the request of the International Labour Organisation on  
2 July 1976.*

---

**ORGANISATION INTERNATIONALE DU TRAVAIL  
et  
ORGANISATION ARABE DU TRAVAIL**

**Accord de coopération. Signé à Genève le 15 juin 1976**

*Textes authentiques : français et arabe.*

*Classé et inscrit au répertoire à la demande de l'Organisation internationale du  
Travail le 2 juillet 1976.*

## ACCORD ENTRE L'ORGANISATION INTERNATIONALE DU TRAVAIL ET L'ORGANISATION ARABE DU TRAVAIL

Considérant que l'Organisation internationale du Travail, en tant qu'organisation universelle, attache la plus haute importance au maintien et au développement — dans le domaine social et en matière de travail — de normes mondiales fondées sur les principes établis dans sa Constitution<sup>2</sup> et dans la Déclaration de Philadelphie<sup>3</sup>, et que, tout en collaborant avec les Nations Unies au maintien de la paix et de la sécurité internationale, elle demeure à l'écart de toute controverse politique entre nations ou groupe de nations et est à la disposition de toutes les Nations Membres pour coopérer avec elles, soit séparément, soit par l'intermédiaire des organisations régionales dont elles sont membres, dans l'exécution, à la lumière des principes qui se sont dégagés de l'œuvre de l'Organisation internationale du Travail, des tâches qui sont précisément celles en vue desquelles l'Organisation internationale du Travail existe;

Considérant que les objectifs pour la réalisation desquels l'Organisation arabe du Travail a été créée, tels qu'ils sont définis dans sa Constitution et dans la Charte arabe du Travail, visent à renforcer la coopération entre ses membres en vue d'assurer la justice sociale, d'élever le niveau de vie des travailleurs, et d'assurer leur bien-être matériel et moral dans la liberté et la dignité, et avec des chances égales;

L'Organisation internationale du Travail et l'Organisation arabe du Travail, désireuses de collaborer, dans le cadre général de la Charte des Nations Unies, de la Constitution de l'Organisation internationale du Travail, de la Constitution de l'Organisation arabe du Travail et de la Charte arabe du Travail, en vue de la réalisation effective dans les pays arabes des fins qu'elles ont en commun, sont convenues de ce qui suit :

### Article I. CONSULTATIONS MUTUELLES

1. L'Organisation internationale du Travail et l'Organisation arabe du Travail se consulteront régulièrement sur les questions présentant un intérêt commun en vue de favoriser la réalisation effective, dans les Etats Membres de l'Organisation arabe du Travail, des fins qu'elles ont en commun et d'éviter que leurs activités ne fassent inutilement double emploi.

2. L'Organisation internationale du Travail et l'Organisation arabe du Travail s'informeront mutuellement du développement de leurs activités respectives dans le domaine social intéressant les Etats Membres de l'Organisation arabe du Travail. Chaque organisation examinera toutes les observations concernant le développement de ces activités qui lui seraient communiquées par l'autre organisation en vue d'assurer une coordination effective de leurs activités réciproques.

### Article II. REPRÉSENTATION RÉCIPROQUE

1. L'Organisation internationale du Travail invitera l'Organisation arabe du Travail à se faire représenter aux réunions de la Conférence internationale du Travail, du Conseil d'administration et de la Conférence régionale africaine, ainsi qu'à toutes autres réunions tenues sous les auspices de l'Organisation internationale du Travail présentant un intérêt pour l'Organisation arabe du Travail, et à y participer, sans droit de vote, à la discussion des sujets de la compétence de l'Organisation arabe du Travail.

<sup>1</sup> Entré en vigueur le 15 juin 1976 par la signature, conformément à l'article VI, paragraphe 1.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 15, p. 41; voir également vol. 191, p. 143; vol. 466, p. 323, et vol. 958, p. 167, pour les Instruments pour l'amendement de la Constitution de l'Organisation internationale du Travail.

<sup>3</sup> *Ibid.*, vol. 15, p. 105.

2. L'Organisation arabe du Travail invitera l'Organisation internationale du Travail à se faire représenter aux réunions de la Conférence arabe du Travail et du Conseil d'administration, ainsi qu'à toutes autres réunions tenues sous les auspices de l'Organisation arabe du Travail présentant un intérêt pour l'Organisation internationale du Travail, et à y participer, sans droit de vote, à la discussion des sujets de la compétence de l'Organisation internationale du Travail.

### *Article III. ECHANGES D'INFORMATIONS*

1. L'Organisation internationale du Travail et l'Organisation arabe du Travail conjugueront leurs efforts en vue d'obtenir la meilleure utilisation possible de leurs informations d'ordre législatif et statistique et d'assurer l'usage le plus efficace de leurs ressources en matière de rassemblement d'analyses, de publications et de diffusion de telles informations, en vue de réduire ainsi la tâche des gouvernements ou des organisations qui fournissent ces informations.

2. Sous réserve des arrangements nécessaires, le cas échéant, à la sauvegarde de leur caractère confidentiel, les documents et les informations portant sur des questions d'intérêt commun seront échangés d'une manière aussi rapide et complète que possible entre l'Organisation internationale du Travail et l'Organisation arabe du Travail.

### *Article IV. COOPÉRATION TECHNIQUE*

1. Chaque fois que le développement des activités de l'Organisation internationale du Travail et de l'Organisation arabe du Travail dans des domaines d'intérêt commun le rendra souhaitable, l'une des organisations pourra solliciter la coopération technique de l'autre lorsque celle-ci sera particulièrement apte à concourir au développement de ces activités.

2. Chaque organisation s'efforcera, dans toute la mesure du possible, de réserver une suite favorable à pareilles demandes de coopération technique selon des modalités à convenir pour chaque cas d'espèce.

3. L'Organisation internationale du Travail et l'Organisation arabe du Travail pourront entreprendre, lorsque la réalisation de leurs objectifs communs le justifiera, des actions communes dont la nature et les modalités, y compris les apports respectifs des deux organisations, seront déterminées par accord mutuel dans chaque cas particulier.

### *Article V. DISPOSITIONS ADMINISTRATIVES COMPLÉMENTAIRES*

Le Directeur général du Bureau international du Travail et le Directeur général du Bureau arabe du Travail prendront les dispositions nécessaires en vue d'assurer l'application effective du présent Accord. Ils assureront une collaboration et une liaison étroite entre les fonctionnaires compétents des deux organisations dans les domaines d'intérêt commun. Le cas échéant, des réunions techniques intersecrétariats seront convoquées en vue de faciliter la coordination des activités des deux organisations dans les domaines d'intérêt commun.

### *Article VI. ENTRÉE EN VIGUEUR, MODIFICATION ET DÉNONCIATION*

1. Le présent Accord entrera en vigueur à la date de sa signature par les représentants dûment autorisés de l'Organisation internationale du Travail et de l'Organisation arabe du Travail.

2. Le présent Accord pourra être modifié avec le consentement des deux parties.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre des parties moyennant préavis de six mois donné à l'autre partie.

EN FOI DE QUOI le Directeur général du Bureau international du Travail, dûment autorisé à cet effet par le Conseil d'administration du Bureau international du Travail, et le Directeur général de l'Organisation arabe du Travail, dûment autorisé à cet effet par la Conférence arabe du Travail, ont signé le présent Accord en double exemplaire, en langue française et en langue arabe, les deux textes faisant également foi.

FAIT à Genève, le 15 juin mille neuf cent soixante seize.

Pour l'Organisation  
internationale du Travail :

[Signé]

FRANCIS BLANCHARD  
Directeur général  
du Bureau international  
du Travail

Pour l'Organisation  
arabe du Travail :

[Signé]

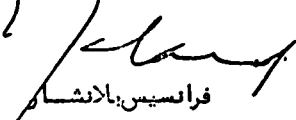
Dr TAYEB LAHDIRI  
Directeur général  
du Bureau arabe  
du Travail

---


واثباتا لما ذكر ، وقع المدير العام لمكتب العمل الدولي ، المفوض قانوننا  
 بذلك من قبل مجلس ادارة مكتب العمل الدولي ، والمدير العام لمنظمة العمل  
 العربية ، المفوض قانوننا بذلك من قبل مؤتمر العمل العربي ، هذا الاتفاق  
 من نسختين معتمدين ، احدهما باللغة الفرنسية والاخرى باللغة العربية •

حررت في جنيف في : ١٩٧٦/٦/١٥

عن منظمة العمل الدولية

  
 فرانسيس بالانشام  
 مدير عام مكتب العمل الدولي

عن منظمة العمل العربية

  
 دكتور طيب الحظيري  
 مدير عام مكتب العمل العربي

- التعاون الفنى وفقا للشروط التى يجرى الاتفاق عليها بالنسبة لكل حالة •
- ٣ - يمكن لمنظمة العمل الدولية ومنظمة العمل العربية - إذا اقتضى انجاز اهدافهما المشتركة ذلك - القيام بأعمال مشتركة تحدد طبيعتها واساليبها بما فى ذلك مدى مساهمة كل من المنظمتين فيها ، وذلك بموجب اتفاق فى كل حالة على حدة •

### المادة الخامسة

#### ترتيبات ادارية تكملية

يتخذ المدير العام لمكتب العمل الدولى والمدير العام لمكتب العمل العربى الترتيبات اللازمة بغية تأمين التطبيق الفعلى لهذا الاتفاق ، ويقومان بتحقيق التعاون والاتصال الوثيق بين الموظفين المختصين فى المنظمتين فى المجالات ذات الاهمية المشتركة ، وتتم الدعوة عند الاقتضاء الى عقد اجتماعات فنية بين امانتى المنظمتين بغرض تنسيق نشاطاتهما فى المجالات ذات الاهمية المشتركة •

### المادة السادسة

#### سريان الاتفاق وتعديله ونقضه

- ١ - يبدأ سريان هذا الاتفاق فور توقيعه من الممثلين المفوضين قانونا من قبل منظمة العمل الدولية ومنظمة العمل العربية •
- ٢ - يجوز تعديل هذا الاتفاق بموافقة الطرفين •
- ٣ - يجوز لاحد الطرفين ان ينقض هذا الاتفاق بموجب اخطار يبلغ للآخر ، ويعتبر النقض نافذا بعد مرور ستة شهور على تاريخ التبليغ •



جميع الاجتماعات التي تعقد تحت اشراف منظمة العمل العربية والتي تهتم منظمة العمل الدولية ، كما تدعوها الى المشاركة في مناقشة الموضوعات التي تدخل في اختصاص منظمة العمل الدولية ، على الا يكون لها حق التصويت •

### المادة الثالثة

#### تبادل المعلومات

- ١ — تتضافر جهود منظمة العمل الدولية ومنظمة العمل العربية ، من اجل التوصل الى الاستفادة الى اقصى حد من معلوماتهما التشريعية والاحصائية وكذلك تحقيق افضل استخدام لمواردهما في مجال جمع البحوث التحليلية ونشر وتوزيع تلك المعلومات ، وذلك من اجل تخفيف الاعباء عن الحكومات او المنظمات التي تعد تلك المعلومات •
- ٢ — يتم تبادل الوثائق والمعلومات المتعلقة بمسائل ذات اهمية مشتركة بين منظمة العمل الدولية ومنظمة العمل العربية وذلك على نحو سريع ومتكامل بقدر الامكان ، مع مراعاة اتخاذ الترتيبات اللازمة ، عد الاقتضاء ، للحفاظ على طابعها السرى •

### المادة الرابعة

#### التعاون الفني

- ١ — وفقا لمقتضيات تطور نشاطات منظمة العمل الدولية ومنظمة العمل العربية في المجالات ذات الاهمية المشتركة ، يجوز لاحدى هاتين المنظمتين ان تستعين بالتعاون الفني للمنظمة الاخرى ، عندما تكون هذه الاخيرة قادرة على الاسهام في تطوير هذه النشاطات •
- ٢ — تعمل كل منظمة جامدة ، بقدر الامكان ، على تلبية مثل هذه الطلبات من

## المادة الأولى

### التشاور المتبادل

- ١ — تتشاور منظمة العمل الدولية ومنظمة العمل العربية بصفة منتظمة في الامور ذات الامة المشتركة ، تحقيقا لاهدافهما المشتركة ، وتجند اذ واج اشطتهما دون فائدة ، وذلك في الدول الاعضاء في منظمة العمل العربية .
- ٢ — تتبادل منظمة العمل الدولية ومنظمة العمل العربية المعلومات الخاصة بتطوير نشاطاتهما في الميدان الاجتماعى والذى يهيم الدول الاعضاء في منظمة العمل العربية • وتبحث كل من المنظمتين جميع الملاحظات الخاصة بتتمة هذه النشاطات والتي تبلغها اياها المنظمة الاخرى ، وذلك لتحقيق التنسيق الفعلى بين نشاطاتهما •

## المادة الثانية

### التمثيل المتبادل

- ١ — تدعو منظمة العمل الدولية ومنظمة العمل العربية الى ارسال من يمثلها فى اجتماعات مؤتمر العمل الدولى ومجلس الادارة والمؤتمر الاقليمى الافريقسى ، وكذلك فى كل الاجتماعات الاخرى التى تعقد تحت اشراف منظمة العمل الدولية والتي تهتم منظمة العمل العربية ، كما تدعوها الى المشاركة فى مناقشة الموضوعات التى تدخل فى اختصاص منظمة العمل العربية ، على الا يكون لهما حق التصويت •
- ٢ — تدعو منظمة العمل العربية ومنظمة العمل الدولية الى ارسال من يمثلها فى اجتماعات مؤتمر العمل العربى ولجنة المتابعة ( مجلس الادارة ) وكذلك فى

[ARABIC TEXT — TEXTE ARABE]

اتفاقبين منظمة العمل الدولية ومنظمة العمل العربية

حيث ان منظمة العمل الدولية كمنظمة عالمية تعلق اهمية كبرى على المحافظة على المستويات العالمية في المجال الاجتماعي وفي مسائل العمل ، وتعمل على تطوير تلك المستويات ، القائمة على المبادئ الواردة في دستور المنظمة وفي اعلان فيلادلفيا ومنظمة العمل الدولية اذ تتعاون مع الامم المتحدة من اجل الحفاظ على السلام والامن الدوليين ، تظل بعيدة عن كل جدل سياسي بين الامم او مجموعة من الامم ، وهي تحت تصرف كل الامم الاعضاء ، للتعاون معها سواء بصفة مباشرة او عن طريق المنظمات الاقليمية التي تضم تلك الدول ، في تنفيذ المهام التي قامت من اجلها منظمة العمل الدولية ، وذلك على ضوء المبادئ المنبثقة مما انجزته •

وحيث ان الاهداف التي انشئت من اجلها منظمة العمل العربية وهي الاهداف التي نص عليها الميثاق العربي للعمل ودستور منظمة العمل العربية ، تلك الاهداف التي ترمس الى تدعيم التعاون بين اعضاء هذه المنظمة لتحقيق العدالة الاجتماعية ورفع مستوى حياة العاملين وضمان رفاهيتهم على الصعيد المادي والمعنوي في اطار الحرية والكرامة وتكافؤ الفرص •

وان منظمة العمل الدولية ومنظمة العمل العربية اذ ترغب في التعاون بطريقة فعالة في تحقيق اهدافهما المشتركة في الدول العربية ، في الاطار العام لميثاق الامم المتحدة ودستور منظمة العمل الدولية ودستور منظمة العمل العربية وميثاق العمل العربي •

فقد اتفقتا على ما يلي : —

[TRANSLATION<sup>1</sup> — TRADUCTION<sup>2</sup>]

## AGREEMENT<sup>3</sup> BETWEEN THE INTERNATIONAL LABOUR ORGANISATION AND THE ARAB LABOUR ORGANISATION

Whereas the International Labour Organisation, as a universal organisation, attaches the greatest importance to the maintenance and advancement in the social and labour field of world standards based on the principles set forth in the Constitution of the International Labour Organisation<sup>4</sup> and the Declaration of Philadelphia<sup>5</sup> and, while co-operating with the United Nations in the maintenance of international peace and security, remains outside political controversy between nations or groups of nations, and is at the disposal of all its Member nations to co-operate with them either severally or through regional organisations of which they are Members in implementing, in the light of the standards evolved through the International Labour Organisation, the objectives for which the International Labour Organisation itself exists,

Whereas the objectives for which the Arab Labour Organisation was founded, as defined in its Constitution and in the Arab Labour Charter, are to strengthen co-operation between its Members in achieving social justice, raising the workers' living standards and ensuring their material and moral welfare in freedom, dignity and equality of opportunity,

The International Labour Organisation and the Arab Labour Organisation, desirous of contributing within the general framework of the Charter of the United Nations, the Constitution of the International Labour Organisation, the Constitution of the Arab Labour Organisation and the Arab Labour Charter, to the effective accomplishment, in the Arab States, of their common aims, have agreed upon the following:

### Article I. MUTUAL CONSULTATION

1. The International Labour Organisation and the Arab Labour Organisation will consult regularly on matters of common interest for the purpose of furthering the effective accomplishment in the States Members of the Arab Labour Organisation of their common aims and eliminating unnecessary duplication of work.

2. The International Labour Organisation and the Arab Labour Organisation will keep each other informed of the development of their respective activities in regard to social questions of interest to the States Members of the Arab Labour Organisation. Each organisation will consider any observations concerning the development of those activities which may be communicated to it by the other organisation with a view to accomplishing effective co-ordination of their corresponding activities.

### Article II. RECIPROCAL REPRESENTATION

1. The International Labour Organisation will invite the Arab Labour Organisation to be represented at meetings of the International Labour Conference and the Governing Body, at African regional conferences and at any other meetings held under the auspices of the International Labour Organisation which are of interest to the Arab Labour

<sup>1</sup> Translation supplied by the International Labour Organisation.

<sup>2</sup> Traduction fournie par l'Organisation internationale du Travail.

<sup>3</sup> Came into force on 15 June 1976 by signature, in accordance with article VI (1).

<sup>4</sup> United Nations, *Treaty Series*, vol. 15, p. 40; see also vol. 191, p. 143; vol. 466, p. 323, and vol. 958, p. 167, for the Instruments for the amendment of the Constitution of the International Labour Organisation.

<sup>5</sup> *Ibid.*, vol. 15, p. 104.

Organisation and to participate at such meetings, without the right to vote, in discussion on subjects which fall within the competence of the Arab Labour Organisation.

2. The Arab Labour Organisation will invite the International Labour Organisation to be represented at meetings of the Arab Labour Conference and the Governing Body and at any other meetings held under the auspices of the Arab Labour Organisation which are of interest to the International Labour Organisation and to participate at such meetings, without the right to vote, in discussion on subjects which fall within the competence of the International Labour Organisation.

#### *Article III.* EXCHANGE OF INFORMATION

1. The International Labour Organisation and the Arab Labour Organisation shall combine their efforts to obtain the best use of statistical and legislative information at their disposal and to ensure the most effective utilisation of their resources in the assembling, analysis, publication and diffusion of such information with a view to reducing the burdens on the governments or organisations from which such information is collected.

2. Subject to such arrangements as may prove necessary to protect their confidential character, the fullest and promptest exchange of documents and information on matters of common interest will be made between the International Labour Organisation and the Arab Labour Organisation.

#### *Article IV.* TECHNICAL CO-OPERATION

1. Should the development of the activities of the International Labour Organisation and the Arab Labour Organisation in areas of common interest so require, either organisation may request technical co-operation from the other where such co-operation is particularly likely to further the development of those activities.

2. Each organisation will endeavour, so far as possible, to meet such requests for technical co-operation in accordance with arrangements to be agreed upon in each instance.

3. The International Labour Organisation and the Arab Labour Organisation may, when the accomplishment of their common objectives so warrants, undertake joint action whose nature and forms, including the contribution of each organisation, will be determined by mutual agreement in each instance.

#### *Article V.* COMPLEMENTARY ADMINISTRATIVE ARRANGEMENTS

The Director-General of the International Labour Office and the Director-General of the Arab Labour Office will make the appropriate arrangements for the effective implementation of this Agreement. They will ensure co-operation and close liaison between the competent staffs of the two organisations in areas of common interest. Where appropriate, technical inter-secretariat meetings will be held to facilitate co-ordination of the activities of the two organisations in areas of common interest.

#### *Article VI.* ENTRY INTO FORCE, MODIFICATION AND DENUNCIATION

1. The present Agreement will come into force from the date on which it is signed by the authorised representatives of the International Labour Organisation and the Arab Labour Organisation.

2. The Agreement may be modified with the consent of the two parties.

3. Either of the parties may denounce the Agreement by giving six months' notice to the other party.

IN FAITH WHEREOF the Director-General of the International Labour Office, duly authorised by the Governing Body of the International Labour Office, and the Director-General of the Arab Labour Organisation, duly authorised by the Arab Labour Conference, have signed the present Agreement in two copies, in French and in Arabic, both texts being authentic.

DONE in Geneva, this fifteenth day of June of the year one thousand nine hundred and seventy-six.

For the International  
Labour Organisation:

*[Signed]*

FRANCIS BLANCHARD  
Director-General  
of the International Labour Office

For the Arab  
Labour Organisation:

*[Signed]*

Dr. TAYEB LAHDIRI  
Director-General  
of the Arab Labour Office

---

**ANNEX A**

***Ratifications, accessions, prorogations, etc.,  
concerning treaties and international agreements  
registered  
with the Secretariat of the United Nations***

---

**ANNEXE A**

***Ratifications, adhésions, prorogations, etc.,  
concernant des traités et accords internationaux  
enregistrés  
au Secrétariat de l'Organisation des Nations Unies***

## ANNEX A

No. 5244. CONVENTION BETWEEN ALBANIA, BULGARIA, HUNGARY, THE GERMAN DEMOCRATIC REPUBLIC, POLAND, ROMANIA, THE UNION OF SOVIET SOCIALIST REPUBLICS AND CZECHOSLOVAKIA CONCERNING THE JURIDICAL PERSONALITY, PRIVILEGES AND IMMUNITIES OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE. SIGNED AT SOFIA ON 14 DECEMBER 1959<sup>1</sup>

No. 5245. CHARTER OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE. SIGNED AT SOFIA ON 14 DECEMBER 1959<sup>2</sup>

## RATIFICATIONS

*Instruments deposited with the Government of the Union of Soviet Socialist Republics on:*

28 March 1975

MONGOLIA

(With effect from 28 March 1975.)

13 February 1976

CUBA

(With effect from 13 February 1976.)

*Certified statements were registered by the Union of Soviet Socialist Republics on 2 July 1976.*

## ANNEXE A

N° 5244. CONVENTION ENTRE L'ALBANIE, LA BULGARIE, LA HONGRIE, LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE, LA POLOGNE, LA ROUMANIE, L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LA TCHÉCOSLOVAQUIE CONCERNANT LA PERSONNALITÉ JURIDIQUE, LES PRIVILÈGES ET LES IMMUNITÉS DU CONSEIL D'ENTRAIDE ÉCONOMIQUE. SIGNÉE À SOFIA LE 14 DÉCEMBRE 1959<sup>1</sup>

N° 5245. STATUTS DU CONSEIL D'ENTRAIDE ÉCONOMIQUE. SIGNÉS À SOFIA LE 14 DÉCEMBRE 1959<sup>2</sup>

## RATIFICATIONS

*Instruments déposés auprès du Gouvernement de l'Union des Républiques socialistes soviétiques le :*

28 mars 1975

MONGOLIE

(Avec effet au 28 mars 1975.)

13 février 1976

CUBA

(Avec effet au 13 février 1976.)

*Les déclarations certifiées ont été enregistrées par l'Union des Républiques socialistes soviétiques le 2 juillet 1976.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 368, p. 237.

<sup>2</sup> *Ibid.*, p. 253.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 368, p. 237.

<sup>2</sup> *Ibid.*, p. 253.